# LOK SABHA DEBATES

(Thirteenth Session)



(Vol. XLVIII contains Nos. 11 - 20)

LOK SABHA SECRETARIAT NEW DELHI

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#### LOK SABHA

Monday, November 22, 1965/Agraha. yana 1, 1887 (Saka)

The Lok Sabha met at Eleven of the Clock.

[Mr. Speaker in the Chair]
ORAL ANSWERS TO QUESTIONS
Tibet Question in U.N.O.

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\*257. Shri S. M. Banerjee: Shri Bagri: Shri Madhu Limave: Shri Ram Sewak Yadav: Shri Rameshwar Tantia: Shri Himatsingka: Shri Kishen Pattnayak: Shri P. C. Borocah: Dr. L. M. Singhvi: Shri Sham Lal Saraf: Shri R. Barua: Shri Yogendra Jha: Shri T. Ram: Shri D. C. Sharma: Shrimati Renuka Barkataki: Shri Hari Vishnu Kamath: Shri Yashpal Singh:

Will the Minister of External Affairs be pleased to state:

- (a) whether it is a fact that India propose to back up the Tibet question in U.N.O.; and
- (b) if so, what will be the specific stand of India in this regard?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) and (b). The question of Tibet has been inscribed on the agenda of the XXth Session of the UN. General Assembly. The

Government of India are in favour of the restoration of the fundamental freedoms and human rights of the Tibetan people.

Shri S. M. Banerjee: Apart from giving this support to the resolution, I would like to know whether in view of the recent situation and the Chinese stand for having a plebiscite in Kashmir, that is, supporting the Pakistani move, the Government of India would also support that there should be the right of self-determination for the people of Tibet.

Shrimati Lakshmi Menon: At the moment there is no resolution. Only the question has been inscribed on the agenda. These things will come for discussion only when the question is discussed in the General Assembly.

Shri S. M. Banerjee: What specific stand is the government likely to take when the resolution is discussed, apart from supporting indirectly the question of human rights, etc.?

Shrimati Lakshmi Menon: The specific stand is stated in the original answer. We will support the restoration of the fundamental human rights of the Tibetan people.

भी सम् लिममे : क्या सरकार को इस बात की जानकारी है कि मंग्रेडों ने तिक्वत चीन का है, यह सामन्ती सिद्धान्त इसलिये जारी किया था कि मंग्रेड तिक्बत से क्तियों को बाहर रखना चाहते में भीर चीन की सरकार उस वक्त कमजोर ची मौर चीनी मंग्रिराज्य की माड़ में मंग्रेड मंपने साम्राज्य का विस्तार करना चाहते में ? प्रगर सरकार को इस बात की जानकारी है तो चीन ने हमारे साथ जो व्यवहार किया है, उसको महेनडर रखते हुए क्या तिस्वती स्वतंत्रता की घोषणा सरकार करेगी ग्रीर पछतावा प्रकट करेगी कि उसकी गलत नीति के कारण तिब्बत की धाजादी खत्म हो गई?

Oral Answers

Shrimati Lakshmi Menon: I do not think it is possible for the government to speak about independence in view of the statement that we have already made in this House; it may not be possible for the government to ask for the independence of Tibet because in the former debates on former occasions we have said that we recognise the suzeranity of China over Tibet.

श्री मधुलिमये : मैंने इस बात को तो माता था कि धापने ऐसा किया। लेकिन नीतियों में परिवर्तन भी तो हो सकता है। चीनी धाकमण . . .

प्रध्यक महोदय : ग्राप मेरी बात तो सनलें।

भी मधालिमये: प्रश्नकाउत्तरतो द्याना चाहिये। मैं बाधा डालना नहीं चाहता हं।

**प्रध्यक्ष महोदय** मेरी बात तो श्चाप सनलें। नीतियों में नवेण्यतः आवर्मं नहीं हो साता है।

श्री मध्य लिमये: ग्रभी तक नीति म तो परिवर्तन हो गया । उसी से जड़ा हम्रा यह प्रश्न है।

ग्रप्थक महोदय इस वकः नही हो गया ।

भी मध लिमये पहले संबक्त राष्ट्र संघ में यह बनियादी अधिकारों का सवाल धाया था। ग्रब र्बये में परिवर्तन हो रहा है।

Shri P. C. Borooah: Do government agree with the recently expressed views of Mr. Chagla, our Education Minister, that the Chinese have gone back on their undertaking in respect of Tibetan autonomy and culture and, if so, do they propose abrogate the Sino-Indian treaty of 1954?

Shrimati Lakshmi Menon: That agreement is not valid any more.

Dr. L. M. Singhvi: Is the Foreign Minister in a position to say that the government's policy in respect of Tibet has now undergone a substantial change and that in view of the denial of human rights and fundamental freedoms in Tibet, the government has considered or would consider the question of recognising an emigre government of Tibet by supporting all their just demands in the international context?

Mr. Speaker: That answer has come already.

The Minister of External (Shri Swaran Singh): The three parts of the question that have been put are somewhat inter-related; one does not follow from the other. My colleague has already said that we do feel that the restoration of the freedoms and human fundamental rights is a matter in which we should support the proposals that might come up in a concrete form before the UN general assembly. That is not at all connected with the emigre government or any other matter connected with that.

Dr. L. M. Singhvi: My submission is that it has been stated that we would support the question of fundamental rights and fundamental freedoms, and human rights in Tibet. Therefore, may I know whether, in view of the denial of these rights and freedoms in Tibet, the Government have at any time considered the question of recognising an emigre government of Tibet?

Shri Swaran Singh: There is no emigre government of Tibet at all There is no question of emigre government.

Shri Sham Lai Saraf: In supporting the Tibetan question in the

forum of the United Nations, when it is likely to come up, may I know if the Government is prepared to provide facilities to the Dalai Lama, the accredited leader and representative of the Tibetans, to move out in the world in order to gather world opinion along his side?

Shrimati Lakshmi Menon: The question will be considered only when such a request comes from that side.

Shri Hari Vishnu Kamath: While congratulating the Government their slow but steady return sanity and statesmanship with gard to this vital issue of Tibet, may ask whether the Government, in view of China's alliance with our enemy on the Kashmir issue, proposes to espouse, as a long-term measure, the cause of liberation of Tibet from Chinese neo-imperialism and recognise that China has militarily subjugated Tibet, and does the Government agree that the view expressed by the Education Minister recently that the suzeranity of China over Tibet should be repudiated is the Government's view or it is his personal view?

Shri Swaran Singh: Several policy matters of a long range have been raised in this question. In the Question Hour, I am prepared to supply facts or information, but all these pronouncements upon major matters of policy have to be avoided at the time of the Question Hour.

Shri Hari Vishnu Kamath: Sir, on a point of order.

Mr. Speaker: Order, order. There is no point of order. The question is, whether Shri Chagla's statement represents Government's view or not; that might be replied to.

Shri Swaran Singh: I have not carefully examined that statement. I have seen some press reports. Actually, that statement was made when I had gone abroad. I will examine it. He is our colleague and I will con-

sult him. I do not know what is precisely in his mind.

Shri Hari Vishnu Kamath: I do not think that the Minister is right in saying that he was abroad when Shri Chagla made that statement. I think he made it after his return from the United Nations. He has been here for the last fortnight; has the Government been sleeping over this matter?

Mr. Speaker: He said that he will consult him. (Interruption). Order, order.

Shri Hari Vishnu Kamath: Consult whom? They are all in the Cabinet.

Mr. Speaker: Order, order.

Shri Hari Vishnu Kamath: Why not call them to order, Sir?

भी बद्यागल लिह : जब तक भारत सरकार तिब्बत की सावरेगटी स्वीकार नहीं करती भीर भारत सरकार तिब्बत को स्टेट मान कर दलाई लोमा को ∴ाको भ्रष्यक्ष नहीं मानती, क्या हमें यह मारेश राइट है कि हम राउंड एकाउट वे में बातें भरते रहें ?

चन्यक्ष महोदयः इसका जवाद देने केलिए मैं उन्हें कैसे प्रेस करूं?

श्री यशपाल सिंह: जब हम ही ने उनको रिकगनाइब नहीं किया है धीर ू० एन० धी० में उनको लेकर हम नहीं जायेंगे, दूसरों को क्या जरूरत है कि उनके लिए लक्कें?

Shri H. N. Mukerjee: The Minister of State has a little while ago said that Government was adhering, I think wisely, to the idea of recognising Tibet as a region of the People's Republic of China. Remembering that, may I know if Government is trying to explain to our friends in all international forums that our interest, in so far as the restoration of human rights in Tibet is concerned, is only in seeing to it that the human rights

of the people of Tibet are properly observed, and that no change in the political set-up that there is in the People's Republic of China is even remotely contemplated?

Shri Swaran Singh: If and when any such question is raised, we will certainly clarify our position.

Shri Hari Vishnu Kamath: Permit me to state that if the CPI is soft and has sneaking sympathy for China, it will go the way of the PKI of Indonesia (Interruption).

Shri Vasudevan Nair: Will you allow Shri Kamath to conquer Tibet?

Mr. Speaker: Order, order.

Shri Ranga: May I know whether the Government would pay due attention to the distinction drawn by the late Prime Minister, Jawaharlal between sovereignty and suzerainty, and take care to see that India never confused the one with the other, and never combined the two? India expected China to discharge its duties towards Tibet. In view of the fact that Mr. Nehru himself had to confess in this several times that China has failed to discharge its duties towards Tibet, would the government give consideration to the thoughts expressed by Mr. Chagla in due time?

Shri Swaran Singh: As I have already said, thoughts and opinions expressed by a colleague are always entitled to the highest consideration. I have said, I will consult him and excertain his views. About the statement of Shri Jawaharlal Nehru made on several occasions, broadly that policy is being pursued. Consistent with that, the autonomy of Tibet, their culture and human rights and other aspects are very important. The way in which this thing has been handled by the Chinese Government is a matter of grave concern to us.

Shri Swell: Is the government in a position to state whether the increasing Chinese intrusions into Sikkim have got anything to do with a shift of our policy with regard to Tibet and, if so, in what way?

Shri Swaran Singh: The aggressive postures of China have been continuing for quite some time. I do not think there is any connection between the so-called shift in our policy and these intrusions.

**प्रथ्यक्ष महोदय**ः भ्रगला प्रश्न । डा० सिधवी।

भी वागकी: ग्रध्यक्ष महोदय, इस में मेरा भी नाम था।

श्रम्यकामहोदयः मैंनेदेखाधालेदिन जबश्रापकानामग्रायाधालब श्राप नहीं ये।

भी वागकोः वीसदिन के बाद ग्राया हं ग्रीर पहला सदाल किया है।

श्रम्यक्त महोदयः भव मैं भ्रगले सवाल पर चलागयाहां। डा० सिध्वी।

भी वागड़ी : ग्रसल में हमारी राजनीति बड़ी ऋगव है।

## Stationing of U.N. Force in Indian Territory

\*358. Dr. L. M. Singhvi: Will the Minister of External Affairs be pleased to state:

- (a) whether Government have made it clear to the United Nations that India would not accept the stationing of a United Nations peace keeping force on the Indian territory;
- (b) whether this was in response to any specific proposal from the United Nations or any other quarter for stationing such a peace keeping force; and
- (c) if so, the details of the proposal and the considerations on which it is unacceptable to India?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) Yes, Sir.

(b) and (c). The President of Pakistan, in his reply dated September 13, 1965 to the Secretary-General's proposal for a ceasefire, had suggested the induction of a U.N. sponsored Afro-Asian force to maintain order in the State of Jammu & Kashmir. In his statement before the Security Council on September 17, 1965 the representative of India rejected the idea in the following words:

"The third condition is induction of an Afro-Asian force. We are entirely opposed to this proposal. We do not want any foreign troops in our country, on our soil. We can look after the interests of our people ourselves. We know how to defend ourselves, and we will never agree to any foreign troops being inducted into our country."

Dr. L. M. Singhvi: While welcoming the stand taken by Government on this issue, may I know
whether they are in a position to
clarify their stand in the matter of
ladian contributions for UN military
observers in Kashmir and whether
the government are ready to pay
them or they have categorically rejected shouldering any expenses in
mespect of the military observers
stationed in any part of the subcontinent, because this was a consequence of aggression by Pakistan?

Shrimati Lakshmi Menon: As far as the original observers group is concerned, Government shares the expenses of that group. But regarding those people who had come afterwards, we have rejected the suggestion that we should share the expenses. Therefore, we do not pay anything whatever for the second group of observers that has come after the exease-fire.

Dr. L. M. Singhvi: May I know what was the proposed strength of

this peace—seping force, its functions and what was the reaction of the Government of Pakistan to the constitution of this force?

Shrimati Lakshmi Menon: I would like to have notice,

Dr. L. M. Singhvi: This is the notice. In the clearest possible terms, this question relates only to this peace-keeping force and this supplementary urises directly from this question.

The Minister of External Affairs (Shri Swaran Singh): The proposal that was put forward on behalf of Pakistan, about which my colleague said that it was totally unacceptable to us, meant in essence three components: Firs: the should be an induction of an Afro-Asian force. Second, withdrawal of forces of India Pakistan both from the Indian part, i.e. east of the cease-fire line and also the withdrawal of Pakistani forces from the Pakistan occupied part of Kashmir. The third was to have thereafter some plebiscite under some international authority. Obviously, this suggestion was preposterous and we rejected it. Therefore, that was the end of it.

Shri Sham Lal Saraf: May I know whether this proposal on the part of Pakistan to induct Afro-Asian forces into the territories of Jammu and Kashmir is dead and it will not be resurrected; and, secondly, as far sk separating the two commands of observers is concerned, may I know whether this has got any such remotest idea behind it, by separating it into two commands, about which the hon. Minister of External Affairs has already expressed his concern in the United Nations?

Shri Swaran Singh: About the first part of the question, whether this idea will be resurrected or not, in this wide world all people are at liberty to air any idea. We have made our position clear that no foreign troop will be permitted on

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Indian soil, and Kashmir is part of India. So far as we are concerned we have made our position absolutely clear and we will hold steadfast to that position. About the second part of the question, this position has been clarified or the floor of the House on earlier occasions also. There is the original military observers group to observe the cease-fire which was in existence before the present massive aggression took place in the State of Jammu and Kashmir. After the present aggression, when the conflict increased and other parts outside the State of Jammu and Kashmir were involved, another group of observers has been inducted by the United Nations to do this observation in parts outside the State of Jammu and Kashmir. have always taken the view that there should be one overall au hority who should co-ordinate all this, otherwise these two separate commands do not lead to a satisfactory result. The Secretary-General has mentioned that the original General who is in charge of the Observers. General Nimmo, will also over-see the operations in other parts.

Shri Hem Barua: May I know if it is not a fact that by stationing military observers without the commitment of the Security Council the U.N. Secretary General has violated the provisions of the United Nations Charter; if so, may I know what steps our Government have taken to mobilise world opinion against this particular action of the U.N. Secretary General?

Shri Swaran Singh: That is 2 matter about which there is a continsing controversy which still remains unresolved as to what is the scope of the authority of the Secretary-General. One view is that every stationing of peace force or military observers and the like should be authorised by the Security Council specifically whereas the other view is that if the Security Council says that the Secretary General might take some follow-up steps then in pursuance of that he has got the authority . locate military observers. This was the main point that remained under discussion between the two rival supporters of these views, and there is no clear decision by the Security Council or by the U.N. General Assembly on this issue (Interruptions)

Shri Hem Barua: Sir, may I submit, that a specific question then arises as to whether the Government are convinced of the fact that this step taken by the U.N. Secretary General is a follow-up step or is it a fact that he has violated the provisions of the U.N. Charter? What is the attitude of our Government toward; this?

Shri Ranga: USSR has taken it up and we are simply keeping quiet.

Shri Swaran Singh: We do not keep quiet. This is a matter in which the presence of U.N. Observers under overall control is not objected to y So far as the present case is that is our attitude. concerned, About the main question of ontroversy, about the scope of authority of the Security Council and the Secretary General, the debate is continuing and it is likely to continue for some time in the U.N.

Shri Hem Barua: It is a followup step.

Shri Swaran Singh: Our attitude on the main question of finding nd the rest has been very clearly stated in the United Nations General Assembly and also in the committees.

Shri Ranga: Sir, when a question is asked the answer should be cither "yes" or "no" or "that is a point which has got to be considered". Only one of the three alternatives is available before the Government in regard to the answer to any particular question. My hon. friend has asked the question as to what is it that the Government is trying to do in order to mobilise opinion against this-not the opinion of the UN Secretary-General but this particular action taken by the United Nations General Assembly. He admits that it is being disputed, it is being argued about, by both sides, but one particular side is found acceptable to us. He has already said it. What is he doing in order to promote our attltude in this discussion and debate?

Shri Hari Vishnu Kamath: How long will this debate continue?

Shri Swaran Singh: In this particular case there is no dispute now because the Security Council has ot set aside the arrangements made by the Secretary-General. In fact, the resolution impliedly permitted the things to continue. About the main question, as I have said, it is a general question, not related to this. If the hon. Member is interested in this I would like to clarify that the opinion of USA and UK is on one side, that is, in favour of the action taken by the Secretary-General-they think that he had the authority to take action-whereas USSR and France take the view that the Secretary-General should not have constituted this group of Observers and that he must have taken specific instructions of the Security Council.

Mr. Speaker: Next question.

Shri Hem Barua: Then another question arises. . . .

Mr. Speaker: If the answer is not adequate, I cannot help it.

Shri Hem Barus: He said one thing, that the Security Council has not . .

Mr. Speaker: Not now. I have called the next question.

भी बागकी: इस प्रन्तर्राष्ट्रीय सवाल के सम्बन्ध में नीति की सफाई होना जरूरी ह ।

स्थ्यस महोदय : नीति यहां साफ नहीं हो मकती । भी बागड़ी: सरकार की नीति क्या है ?

ग्रम्यका महोदय : प्राप बार बार दरम्यान में नबोर्ले।

श्री वागड़ी: मेरी भी सुनिए, ग्रापने उनकी तो सून ली।

सम्यक्त महोबय : भाप मेहरदानी करके बैठ जाइये । मैंने दूसरा सवास ब्लाया है ।

Meeting between U.S.A. President and Indian Prime Minister

+

\*259. Shri Yashpal Singh:

Shri Shree Narayan Das:
Shri D C. Sharma;
Shri Rameshwar Tantia:
Shri Rimatsingka:
Shri Kajrolkar:
Shri Onkar Lal Berwa:
Shri Mohsin:
Shri P. C. Borooah:
Shrimati Malmoona Sultan;
Shri Vishwa Nath Pandey:
Shri Alvares:
Shri B. Barua;
Shri Indrajit Gupta;

Shri H. N. Mukerjee: Shrimati Renu Chakravartiy: Shri Warior: Shri Mohammad Ellas: Shri Vasudevan Nair:

Will the Minister of External Affairs be pleased to state:

- (a) whether recently the President of U.S.A. has renewed his invitation to the Prime Minister for a meeting with him at Washington; and
- (b) if so, the Prime Minister's reaction thereto?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) and (b). The Prime Minister, while intervening in the Foreign Affairs debate in this House on 18th November, 1965, has made the position absolutely clear.

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श्री बशपाल सिंह: विधायह सच है कि श्रमरांका की सरकार ने यह कहा है कि बह हमार णास्त्रीं जी का मीम्य दर्शन किये बिना पोएल 480 के लिए लोग टर्म एग्रीमेंट नहीं करेगी? श्रमर यह सच है तो कब तक यह एग्रीमेंट हो जाएगा?

The Minister of External Affairs (Shri Swaran Singh): The United States Government have not said anything to that effect.

भी यशपाल सिंह : जैसा कि पहले महास में हमारे माननीय प्रधान मंत्री ने कहा है, वह शोध्यतिशीध्र अगरीका जाएंगे, तो कब तक वह तारीख समझी जाए, व शीध्यतिशीध्र समय कौक्सा होगा ?

प्रयान मंत्री तथा वैदेशिक-कार्य मंत्री (श्री साल बहादुर शास्त्री): गोघातिशीघ की बात तो नहीं है उसमें 'शोघ' कहा गया है। उसकी रिपोटिंग सही नहीं हुई है। मैंने यह नहीं कहा या कि मैं जल्दी जाऊंग। मैंने कहा या कि मैं इस सम्बन्ध में जल्दी निमचय कहंगा।

Shri Shree Narayan Das: In view of the fact that the visit of our Prime Minister previously fixed was unliaterally cancelled by the President of USA and subsequent misunderstanding created because of certain statements made by our Prime Minister, may I know whether steps have been taken by the United States' authosities to clear those misunderstandings and whether the Government of India is now satisfied?

Shri Swaran Singh: It is not correct that the visit of our Prime Minister was cancelled, as the hon. Member put it, as a result of statements made by our Prime Minister. That was explained at the time when the visit was postponed and again, as was stated on behalf of Government at that time, depending upon the convenience of our Prime Minister be will

go to the United States on some sub-

श्री प्रोंकार लाल बेरवा : मैं जॉनना चाहता हूं कि इस वार्ता के दौरान प्रमरीका जाने पर घर काश्मीर के सम्बन्ध में बातों की गई तो क्या प्रधान मंत्री बात करेंगे या वापस ग्रा जायेंगे ?

भी लाल बहाबुर शस्त्री: बोत करने भातो इस्कार कम्ने का इराया नहीं है।

Shri P. C. Borocah: Does the Government share the view of the leading Indian citizens who have recently returned from the States that there exists enough of goodwill and sympathy for India in the USA and that the Prime Minister's visit can very well cash on it? Is this view shared by the Government?

Shri Swaran Singh: It is very unusual for Government to share the views of individuals. These views might vary in this House. Contrary views have been expressed on several occasions.

भी विश्वनाथ पाण्डेय: मैं यह जानना पाहुंगा कि जब प्रधान मंत्री महोदय प्रमरीका जाएंगे तो क्या प्रमरीका के प्रेसीडेंट के सामने जो भारतवर्ष का द्विटकोण है इंडो-पाकिस्तान संघर्ष के सम्बन्ध में, उसके सम्बन्ध में भी बात चीत करेंगे?

भ्रष्यक्ष महोदय: भीर क्या करेंगे ?

Shri H. N. Mukerjee: In spite of what the External Affairs Minister has said, the fact remains that the earlier invitation had been unilaterally cancelled and it was followed up with great dignity at that time by the Prime Minister who went to Canada but did not contact the United States authorities and that got a lot of support from the country. In view of

that and in view also of recent developments, are we making sure that the visit of the Prime Minister, if it does take place soon as it appears to be taking place soon which would be an important political gesture in the present context, can only be made after India is satisfied that provocative American attitudes towards this ountry, not only over the Indo-Pakistan issue, Kashmir and things but also the re-orientation of Indian economic policy in the direction desired by the USA, are altered to our satisfaction? Are we keeping to that attitude of dignity and authority which the Prime Minister had displayed on that occasion?

Shri Swaran Singh: It is our firm resolve to continue to pursue our policies whether they relate to Jammu and Kashmir or are about our economic policy. We do not alter those policies at the suggestion of any outside Government. We have to satisfy ourselves as to what is the best interest of our country and that will remain the guiding principle in our attitudes.

Shri Indrailt Gupta: In view of the fact that it is widely reported also ascribed to the Railway Minister, who has recently returned from the U.S.A., that though the United States Sovernment has given up the idea of a plebiscite in Kashmir, nevertheless they do regard Kashmir as disputed territory over which India and Pakistan should come to terms, in view of this report, if it is correct, may I know whether the specific purpose of the Prime Minister's intended visit to the U.S.A. is to disabuse the United States of this view or is it for some other specific purpose?

Shri Lai Bahadur Shastri: Firstly, if I might say so, this would be a goodwill visit to the United States of America. I have not visited it and, as I had said earlier also, even when it was postponed, I would be visiting the United States of America at my convenience. In so far as the particular question of Kashmir etc. is con-

cerned, there are views held by different countries and almost every country wants that we should somehow settle the question on Kashmir peacefully. It has to be settled peacefully; we agree with it, but, as I have said, that settlement has to be done with Unless it is an honourable honour. agreement we cannot accept it. when I go to the United States, of course, these questions might come up. and I would certainly like to clarify the position of India and what our stand is.

Shri Mohammad Elias: May I know whether the Government accept U.S. Government proposition only after the visit of the Prime Minister the question of aid and other things will be considered and, at the same time, whether Government also accept the threat of Chester Bowles, which has been given the day before yesterday, that unless the hostility of India is stopped, aid and other things will not be given in spite of Pakistan's hostility on the cease-fire border? May I know whether the Government has accepted that position also in regard to the visit of the Prime Minister to U.S.A.?

Shri Lal Bahadur Shastri: I do not think these two things are really connected. It is a different matter that there might be talks on the question of economic aid, etc. But my visit is not at all connected with that. ever the American view might be, we do not agree with it at all.

Shri Vasudevan Nair: In view of the fact that the Government of India's stand on the Vietnam question is not very much to the liking of the United States authorities, may I know whether our External Affairs Minister was contributing his little mite for the preparation of the Johnson-Shastri meeting by signficantly omitting any reference to the Vietnam problem in his very important speech the United Nations General Assembly?

Shri Swaran Singh: It is surprising that the hon. Member should draw

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any such inference from my speech in the United Nations. Probably, he has been influenced by certain press comments that came after my speech.

Shri Vasudevan Nair: You were silent; you did not say anything.

Shri Swaran Singh: We have taken the view that Vietnam is a problem which is not a United Nations' pro-blem. The entire procedure of the International Control Commission and several other steps that are being taken there is the creature of the Geneva Agreement and, therefore, the United Nations Organisation is not concerned with that. This has been the practice and even the distinguished representative of India, the leader of the Indian Delegation there, who used to lead Delegations before I had the honour to do so always took the view that in the United Nations we should not talk of Victnam.

Shri Kapur Singh: In the event of a meeting taking place between our Prime Minister and the President of U.S.A., does our Prime Minister propose to make it clear beyond ambiguity that India regards U.S.A. friendship as vital to her foreign policy?

Shri Lal Bahadur Shastri: It is not necessary to clarify it at all.

Shri Sham La! Saraf: Sometime back our Prime Minister had said that he would be visiting the United States when the climate was ripe for doing May I know if Government can say at the moment categorically that the climate, at present, is ripe for our Prime Minister to meet the President of the United States and to thrash our matters where we may have differed?

Shri Swaran Singh: If our Prime Minister has decided to go as he has, it is on this presumption that the visit will yield useful results.

Shri Brajeshwar Prasad: Is my impression correct that the Prime Minister is willing to talk about Kashmir with President Johnson and not with Mr. Kosygin at Tashkent?

Shri Swaran Singh: No Sir. presumption of the hon. Member is not correct.

Shri Narendra Singh Mahida: May I know whether the Prime Minister will visit London also on his way to Washington?

Mr. Speaker: Why ask this? Shri Alvares.

Shri Alvares: In view of the infructuous nature of the American President's assurance to India that American arms given to Pakistan would not be used against us, may I know the nature of the guarantees that he will ask from the American President against such future contingencies?

Mr. Speaker: Why should he bind the hands of the Government by asking such a question now? Shri Hem Barua.

Shri Hem Barua: May I know from the hon. Prime Minister if it is a fact that he has been invited to visit some of the Latin American countries also and, if so, may I know whether he proposes to visit the Latin American countries that offer virgin soil of sympathy for us, in the near future or during his visit to the U.S.A.?

Shri Lal Bahadur Shastri: As far as I know, I have not received any formal invitation from the American countries. Informally, of course, it is often said, but at present I have no idea of visiting the Latin American countries but certainly I would love to go there later on.

Anti-Indian Propaganda by the British Press

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\*360. Shri Madhu Limaye: Shri Bagri: Shri D. C. Sharma; Shri D. D. Puri: Shri S. N. Chaturvedi: Shri Hem Barua:

the Minister of External Will Affairs be pleased to state:

(a) whether his attention has been drawn to the invariably enti-Indian and pro-Pakistani tone of the British newspaper despatches on fighting between Pakistan and India in August-September, 1965; and

(b) if so, the steps taken by the Publicity Section of the Indian High Commission in London to counter this propaganda?

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): (a) Careful assessment o. published despatches in the British newspapers on the fighting between Pakistan and India in August and September, 1965 shows that while it would not be entirely incorrect to say that the tone of the British Press had been generally anti-Indian and pro-Pakistani, it would not be correct to say that it was invariably so. There were noticeable exceptions particularly in the sober section of the British Press.

(b) The publicity section of the High Commission, London, took prompt and effective steps to counter anti-Indian despatches in the British Press and exposed false statements made by the Pakistani Government to correspondents of British papers. This was done by issuing immediate contradictions to such statements, by briefing the Press regularly, Press Conferences, T.V. interviews etc.

Shri Kapur Singh: I rise on a point of order arising out of the reply which the hon. Minister read just now.

Mr. Speaker: It is not a point of order that he wants to raise; that would be a supplementary.

श्री मणु लिमये : क्या सरकार को इस बात का पता है कि 6 सितम्बर, तक कच्छ भीर कश्मीर भ्रादि मामलों पर भारत सरकार की जो कमजोर नीति रही उस के फलस्वरूप भ्रष्टिकतर भ्रंभेत्री भ्रष्टबार एक नुच्छता भीर हिस्तरत की दृष्टित से भारत की भीर देखते ये भीर इस सिलसिले में मैं बाद विकाना चाहता हूं मंत्री महोदय को एक उदाहरण देकर कह रहा हूं .... ग्रन्थशक्त महोदय: माननीय सदस्य सदाल करें।

श्री मणु लिमये: संडे टाइम्स ने कहा या कि हिन्दुरतानी लोग क्लर्की लोग हैं यह सड़ नहीं सकते हैं.....

स्थ्यक्ष महोदय : सवाल क्या है ?

श्री मधु लिमधे: सवाल यह है कि इस कमजोरी को जब तक दूर नहीं किया जासा तब तक हमारे प्रचार में जान नहीं घायेगी। एक साप्ताहिक पत्न एकोनामिस्ट ने लिखा धार्रे...

ग्राच्यक्त महोदयः ग्रव इस में मैं कैसे जासकताहं?

भी मचु लिमये: मेरा प्रश्न यह है चूंकि साप्ताहिक एकोनामिस्ट ने वहा या कि प्रगर हिन्दुस्तान ने पाकिस्तान की फीजी ताक्त पर जबरदस्त चोट की होती तो सारे पश्चिमी देश हिन्दुस्तान के हक में हो जाते इसिपये मैं जानना चाहता हूं कि हमारे प्रचार में ग्रीर हमारी ताकत में क्या कोई मेनजोल रखने का प्रयास किया जायेगा?

श्री दिनेश सिंहः दोनी मजबूत हैं।

भी मधु लिमये: उन्होंने कहा कि "सोबर" धल्वार ने ऐसा नहीं लिखा था। सिकत संडेटाइस्स की "सोबर" माना जाता है धीर बहुत गंदी बातें उस में छपती हैं मैं जानना चाहता हूं कि विदेशी इ.ख्यार के संबाददाताओं भीर देशी संवाददाताओं को हमारी भीर से क्या मुविधाएं दी गई थीं कि वह लड़ाई के मदान में जा कर देखें कि किस तरह हिन्दुस्तान की फीज सब रही है?

बी विनेश सिंह: घध्यक्ष महोदय मुझे नगता है कि माननीय सबस्य संदे टाइम्स को बहुत अच्छे तरीके से पढ़ते हैं। बहां तक इस अख़ बार का स्वान है भीर जिसका कि उन्होंने जिक किया तो में भी इस धखबार में से एक कोटेशन माननीय सदस्य की इत्तिला के लिए पढ देना चाहता हुं। .....

भ्रम्यक महोदय: मैं तो उन को ही प्रखबार से काटेशन देने के वास्ते मना कर रहा या ग्रव ग्राप भी श्रव्यवार संकोट करना चाहते हैं तो यह कैंसे हो सकता 8 ?

Shri Shinkre: Is it 'London Times'? But he has referred to some other paper.

प्रध्यक्ष महोदय: वह लंदन टाइम्स कहरहेहैं।

श्री बागडी : मैं लंदन वासियों से मिला हं ग्रीर इस नाते कहना चाहता हं कि प्रचार का ग्रसर सिर्फ मंत्री के दिमाग पर नहीं भपित जो विलायत में रहने वाली भारतीय जनता है उन के मन के ऊतर क्या ग्रसर पडता है ? प्रधान मंत्री ने भी वहां मीटिंग की थी भीर उन्होंने भी इसे माना था कि वहां पर गलत कार्य हो रहा है घोर बिलकूल विपरीत जा रहा है तो मैं सिर्फ एक बात जानना चाहुंगा कि यह क्षमाम धमरीका मौर बरतानिया के असर के मुल्क और उनकी सरकारें वास्तोर के सवाल पर हिन्दुस्तान का साथ इस बिना पर नहीं देती थीं कि प्रचार **विकाफ या तो क्या भारत सरकार इस** प्रचार को रोकने के लिए सिर्फ ग्रपनी कमजोर नीति को दबाने के लिए कहती है कि प्रवार नहीं होता था या वह ऐसा कर्म करने को तैयार है जिससे कि जिलाफ़ प्रचार करने वालों को भी भ्रपनी शिकायत का पता तागे भीर वह कुछ इस बात के बारे में जान सकें ?

भी विनेश सिंह: प्रध्यक्ष महोदय व्में इस का क्याउत्तर दूं।

ग्रस्यक्ष महोदयः मझतो बाद समज्ञ में नहीं चाया है।

थी बागड़ी: क्या मैं समझा दूं।

महोदय : धगर माननीय सदस्य प्रपते सवाल को समझायेंगे, तो उस के लिए दश मिनट चाहियें। मुझे यह पाबन्दी लगानी होगी कि जो सप्लीईटरी क्वेश्चियन किया जाये, वह एक मिनट क्षे ज्यादा न हो ।

श्री बागडी: क्या यह पाबन्दी सिर्फ मेरे लिये है ?

ध्यक्ष महोदय: नहीं, सब के लिए है। ग्रार्स्य मेट्स दी जायें, क्वोटेशन्ज दी जायें, यह एक सप्लीमेंटरी बबेस्टियन का काम नहीं है। यहा वजह है कि हम सवालों में मागे नहीं बढ़ सकते।

श्री बागड़ी : जब मैंने सवाल पूजा है, तां यह पायन्ती भ्रा गई है। वनी मैं ने देखा है कि ववेश्चियन प्राथर खत्म हो गया श्रीर रंगा साहब ने पूरक सवाल पर सवाल विःया ।

घट्यका महोदय: माननीय सदस्य रंगा साहय से किसी मीर बक्त लें ।

भी बागबी: मैं रंगा साहब से नहीं द्यगड़ताहं। मैं तो यह चाहताहंकि रंगा साहब को---भौर सब माननीय सदस्यों को---भीका मिले ।

मध्यक्ष महोदय : माननीय सदस्व घपना सप्लीमेंटरी पुळें ।

भी बागशी: मेरा सवाल यह है कि क्या मंत्री महोदय को यह आपबर मालूम है कि वहां के प्रचार प्रकसर, श्री गुप्ता, से हिन्दुस्तानी प्रतिनिधियों ने सवाल किया कि क्या फ़ाजिल्का सैक्टर के बारे में बात चल रही है, तो उन्होंने कहा कि मुझे पता नहीं है कि फ़ाजिल्का कहा है और उन लोगों ने उन के विरोध में वहां के दूताबास को सिखा।

भी विनेश सिंहः मुझे तो इस की खबर नहीं है।

भी बागड़ी: कैंसे पता होगा ? यहा कर बैठ कर मंत्रे से बात करते हैं।

Shri S. N. Chaturvedl: Apart from the tone of the British newspapers, may I know whether there was also distortion of facts in the British press and the British Government also lent a helping hand in this matter; if so, whether Government took up the matter with that Government and made a protest about their attitude as also about the distortion of facts?

Shri Dinesh Singh: In the body of the reply to the main question I have said that the British press had generally been unfriendly to us, and we had taken this matter up with the individual editors, since the press is free in the United Kingdom, and we saw some noticeable changes also.

Shri Hem Barua: May I know whether it is not a fact that the British press had virtually blacked out the Indian version of the Indo-Pakistani conflict during those crucial days of Pakistani aggression on our territory and had given wide publicity to Pakistan's fantastic claims, and if so, whether our Government had tried to probe into the reasons, both political and psychological, why the British press had behaved in such an odd way whether it was because the British press....

Mr. Speaker: Order, order. He cannot lengthen the question any further....

Shri Hem Barua: I want to know whather the British press wanted to conform to the line taken by the British....

Mr. Speaker: If hon. Members go on in this manner, then I shall have to ask the hon. Minister to reply to only the first portion of the question.

Shri Hem Barua: My question does not have any portions; it is only one portion; it is a comprehensive whole. Mr. Speaker: Order, order. Let the hon. Maister answer the question now.

Shri Dinesh Singh: Without going into the question of motives and other things which the hon. Member has said, which may be true, I would also say this that in the beginning the British press had given the Pakistani vertion because to some extent Pakistan in planning the aggression was, as well, able to plan the the propaganda drive, whereas we were not planning any aggression, and, therefore, there was no question of our taking the press to the front etc. which Pakistanis had done, but later on this was exposed and the same newspapers which had brought out anti-Indian propaganda went on to

Mr. Speaker: Shri Venkatasubbarah.

Shri Hem Barua: On a point of order.

Mr. Speaker: I would again and again request hon. Members not to raise points of order during question hour.

Shri Hem Barua: I wish to make a humble submission to you.

Mr. Speaker: I would submit most respectfully to hon. Members that if a record were taken of all the points of order raised during the question hour, if not 99.999 per cent, at least 99 per cent of them would be found not points of order at all. Under these circumstances, would they not just comply with my request that no points of order might be raised during the question hour?

Some hon. Members: Yes, Sir.

Shri Hem Barua: What about humble submissions?

Mr. Speaker: When an additional supplementary is attempted, that is usually done thorugh a point of order.

भी बागड़ी: घट्यक महोदय, व्यवस्था का प्रकृत तो हर वक्त उठाया जा सकता है भीर उस को उठाने देना चाहिये। Mr. Speaker: We have already spent 47 minutes in the question hour and are still on the fourth question. I told the House—and the House has accepted it also—that at least 10 questions should be covered during question hour.

Shri P. Venkatasubbalah: Has the attention of Government been drawn to the fact that British Newspapers have refused to publish a statement by one of our elder statesmen, Dr. C. P. Ramaswamy Iyer? If so, has our High Commission taken any steps to give adequate publicity to that statement?

Shri Dinesh Singh: I am not aware of that,

श्री रामेक्बरानन्व: प्रध्यक्ष महोदय, मेरे पास क्रिटेन में स्थित दो भारतीय नाग-रिकों के पत्न थाये हैं। उन्होंने उन पत्नों में स्पष्ट लिखा है कि हमारी सरकार और बहां पर हमारे दूतावास की तरफ से अपना प्रचार वहां के भारतीयों तक भी नहीं पहुंचाया जा रहा है, ब्रिटेन के नाग-रिकों की तो बात ही क्या है। मैं यह जानना चाहता हूं कि क्या विदेश मंत्री हमारे मत्प्रचार का वहां के नाग-रिकों तक पहुंचाने का यन्न करेंगे और अब तक यहां पर जो प्रचार किया गया है, जम का उल्लेख इन पत्नों में किया गया है, उस की जांच करेंगे।

भी बिनेश सिंह: जी हां। हम लोग निरन्तर कोशिश कन्ते रहते हैं। जो कमी इस बारे में होगी, हम उस को दूर करने की पूरी कोशिश करेंगे।

प्राप्यक महोषय : माननीय सदस्य कहते हैं कि बिटेन में जो मारतीय हैं, वे भी यह कहते हैं कि वहां पर हमारी तरफ़ से प्रचार ठीक नहीं हो रहा है। भी रामेश्वरामन्दः ग्रध्यक्ष महोदय, मेरे प्रश्नका उत्तर दिया जाये।

अध्यक्ष महोदय: मिनिस्टर साहब ने कहा है कि माननीय सदस्य ने जो कुछ कहा है, उस को करने का पूरा यहन किया जायेगा ।

Shri Bhagwat Jha Azad: Is it not a fact that after a momentary pause after the cease fire, even now subtly or otherwise, the British press and BBC are giving a helping hand to Pakistan and publishing and broadcasting material against India? Has any assessment been made of that or not?

Shri Dinesh Singh: That is, unfortunately, the British point of view.

Shri Hem Barua: On a point of order now. . .

Shri Swell: We on this side should also have some chance. We have been standing again and again but do not get a chance.

Mr. Speaker: Every time he cannot be called.

Shri Swell: On a point of order. It is a legitimate right for us to ask a question. . .

Mr. Speaker: What shall I do if I am held up in this manner? They should appeal to those Members.

Shri Hem Barua: In reply to my question, the hon. Deputy Minister said that the British press behaved in that odd way because Pakistan had organised not only the aggression against us but also propaganda in Britian against us. In reply to Shri Azad's question, the hon. Deputy Minister has just now said that he agreed with his view that the British press has been behaving in that odd way till now. Is there not a certain contradiction between the two?

Mr. Speaker: I do not find any contradiction.

I might just tell Members again that there is also an other remedy available to me. That is, that such Members who raise points of order often, and I find them not points of order—I would not say frivolous—such Members shall not be able to catch my eye. That is the only other remedy with me.

# Foreign Correspondents

\*341. Shri Shree Narayan Das: Shri D. D. Puri: Shri S. N. Chaturvedi: Shri Hom Barna:

Will the Minister of External Affairs be pleased to state:

- (a) whether any assessment has been made as to what extent the correspondents of foreign newspapers and news agencies working in India and Pakistan were objective and gave adequate and accurate news about the fighting between India and Pakistan; and
- (b) if so, the result of such assessment?

The Doputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): (a) Yes, Sir.

(b) In the initial stages of the fighting, because of difficulties in getting to the front, the presentation of news was not balanced and realistic. Later, however, except for deliberate misreporting on the part of some correspondents, the reporting by and large was objective.

The correspondents in Pakistan were influenced by the fact of accessibility to the fighting areas and insidious propaganda in Pakistan. As such their reporting was partisan.

Shri Shree Narayan Das: May I know the names of the representatives of foreign papers in India who were not quite accurate and objective?

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Shri Discent Singh: It would be difficult for me to go into the details just now.

Shri Shree Narayan Das: May I know whether the attention of such correspondents who were not giving objective reprots was drawn to facts and did they mend their ways or not?

Shri Dinesh Singh: I mentioned this in the reply; towards the end of the conflict British reporting became more objective.

Shri S. N. Chaturvedi: May I know whether it is a fact that even when the reports of British correspondents in India had been fairly objective many a time these had been twisted and distorted by the editors of the newspapers in Britain?

Shri Dinesh Singh: That is their own internal working and it is difficult for me to comment upon.

Shri Hem Barua: Is it not a fact that whatever the truth, the foreign correspondents in this country sent their despatches to suit the anti-India policies of the papers they represent in this country and, if so, why is it that our government had not tried to categorise the foreign correspondents in this country according to their sympathy or antipathy to truth?

Shri Dinesh Singh: The hon. Member himself mentioned that this was to suit the policy of the paper. What is the good of talking to the correspondents if that is the policy of the paper?

Mr. Speaker: He wants to suggest that they might have their own categories with them and when they have to deal with them; they should keep that in view.

Shri Hem Barua: What is the reply to my question?

Mr. Speaker: That is a suggestion and they would keep it in mind certainly when it comes from Mr. Hem Barus.

Shri H. N. Mukerice: Has the government's attention been drawn to a statement, widely publicised in this country, by a foreign correspondent of the name of Rawle Knox of the Daily Telegraph who justified whatever happened in the British press and added, adding insult to injury, that it does not matter what the Indians think of the British press? This came out in different periodicals in this country. May I know if government's attention had been drawn to this and, if so, has any action been taken in regard to such correspondents who could infesting this parliamentary area also?

Oral Answers

Shri Dinesh Singh: Yes, Sir; government's attention was drawn to this and we also talked to that correspondent.

Mr. Speaker: If any Member while asking a supplementary or taking part in the debates has to make a reference to the Press, he need not look to the Press.

Shri Swell: Has the government's attention been drawn to a reported statement of a member of the British parliamentary delegation in Calcutta yesterday that much of the reporting or misunderstanding was because of the wrong handling by the government of India of the press and if so, what comments have the government to make on this?

Shri Dinesh Singh: For 18 years now, the UK government has wrongly suported Pakistan and surely it cannot be because of our external publicity. It is obviously a part of their policy.

Shri Swell: My question has not been answered. What comments have the government got to make on the statement of the member of the British parliamentary delegation?

Shri Dinesh Singh: I have already made my comment.

Shri Ansar Harvani: Reuters the closest collaborators with the Press Trust of India and the Associated Press of Pakistan. In view of the dubious role played by Reuters. has the government advised the PTI to revise its agreement with them?

Shri Dinesh Singh: That is a suggestion for action.

Shrimati Savitri Nigam: How far is it correct that some of the people were not given those facilities which were given to their counterparts in Pakistan and because if this personal reason and annoyance they were anti-

Shri Dinesh Singh: I mentioned in my reply to the last question that because Pakistan had planned the aggression, it had also planned (Interruption) the propaganda and therefore, they could take them to the front

Mr. Speaker: The question is that we have not been able to give them the facilities, which were given by Pakistan, and therefore, some comments became anti-Indian on account of that.

Shri Dinesh Singh: As I mentioned in the beginning, when the attack came, we could not take them to the front because we were defending the front. Pakistan was able to take them. but later on, we were able to take them to the front. (Interruption).

Shri Hem Barua: We could not give all the facilities, as Pakistan gave, to the press.

Mr. Speaker: I have heard him. Shri Ranga: The answers are so unsatisfactory.

भी जगवेब सिष्ठ सिद्धान्ती : स्या भारत सरकार ने विदेशी संवाददाताओं के सिये ऐसे निवम भीर प्रतिबन्ध बनाए हए हैं जिन का पालन करना विदेशी संवाद-दाताम्रों को भावश्यक हो ?

भी विमेश सिंहा : मझे कोई ऐसे निक्ति निवमों की तो याद नहीं काली भी जगवेब सिंह सिद्धान्तीः प्रतिखित हों तो वही बता वीजिये।

Shri Indrajit Gupta: In view of the fact that during the hostilities from the 1st of September to the 22nd September almost all the foreign newspapers which had correspondents in this country consistently reported that it was India which had committed aggression on the 6th September by crossing the international boundary near Lahore, and not Pakistan which had crossed the boundary in Chhamb five days earlier-that was blacked out completely-may I know whether, on this central question as to who crossed the international border first, the Government took any special steps to see that these tendentious reports were not put out by the foreign newspapers, because it has a very farreaching repercussion on international opinion?

Shri Dinesh Singh: It was fully explained to all of them.

Shri S. M. Banerjee: I would like to know whether it is a fact that even the very statements by the Prime Minister or the Defence Minister, during this Pakistani aggression, were reported in a distorted manner by those correspondents who are controlling the foreign press here, and I would like to know what action has been taken to see that they report the correct version at least of the Lok Sabha proceedings?

Shri Dinesh Singh: I do not know whether we can do anything about it, except to point out to them that the reporting is not correct.

Mr. Speaker: If the Lok Sabha proceedings are not reported correctly, then the matter can be brought to my notice.

Shri Hari Vishau Kamath: It is a question of privilege.

Mr. Speaker: Even now, if such things are brought to my notice, I will see.

# जकार्ता स्थित एवर इण्डिया का कार्यासय

# .चे. \*362. भी म० ला० हिमेरी : भी स० चं० सामन्त :

क्या वैदेशिक-कार्य मंत्री यह बताने की कपा करेंगे कि:

- (क) घारत-पाकिस्तान युद्ध के समय जकातां स्थित एयर इंडिया के कार्यासय की इंडोनेशियाई घांड़ द्वारा किये गये धाकमण के कारण हुई हानि का, जिसमें विमान को पहुंची अति शामिल है, स्यौरा क्या है :
- (ख) क्या इंडोनेशिया सरकार से अतिपूर्ति करने की मांग की गई थी; धीर
- (ग) भारत सरकार द्वारा भेजे गये बिरोध पत्नों के उत्तर में इंडोनेशिया सरकार ने क्या स्पष्टीकरण दिया है?

वैदेक्किक कर्ण वंशालय में उपनंती (जी विनेत किंह): (क) जकार्ता में एयर इंडिया के सिटी प्राफ्तिस का कुछ फ़र्नीचर, दक्तर के कागजात भीर प्रकार सामग्री नच्ट कर दी गई थी। साइन बोर्ड भीर सजावटी खिड़कियां भी तोड़-फोइ दी गई थी। एउर इंडिया विमान को कोई नकसान नहीं पहेंचा।

# (चा) प्रभी नहीं।

(ग) इण्डोनेशियाई विवेश विभाग से मंत्री कोई जवाद नहीं मिला है।

भी मन लान क्रियेयी: प्रलामा एवर इंडिया कार्यालय के सामान्य और कानजान के, क्या वहां के हमारे (निवासियों में ने किसी व्यक्ति को कोई बांट पहुंची है या वह प्राहत हुसा है, यि हां, तो उस पर क्या कार्याई की गई है? **वी विनेश सिंह**ः ऐसीकोई सूचना हमारेपास नहीं है ।

श्री म० ला० हियेशी: भारत सरकार की तरफ से इस श्रातपूर्ति के लिए क्या पत्र लिखा गया है प्रौर कितनी धन-राशि की श्रापपूर्ति स्वरूप प्राप्ता की गई हैं?

औ विनेश सिंह: उसका विवरण देते हुए उन से कहा है कि यह एक मृनासिव कीज नहीं है और इसका हमें मुझावजा मिलना चाहिये।

Shri S. C. Samanta: May I know how many non-Indians were serving in this office of Air India there and how they behaved during the raid?

Shri Dinesh Singh: I am sorry I cannot say off-hand.

Shri Hari Vishnu Kamath: Is it a fact that after the recent upheaval in Indonesia which came shortly after this vandalism in Djakarta, the new government of Indonesia made a fresh approach to the Government for the reorientation of our relations and, if so, what is the Government's reaction there to?

Shri Dinesh Singh: We have not had any fresh approach. We are always hoping that our relations would improve.

Shri Hari Vishnu Kamath: I could not catch the answer. I referred to fresh approach by the new government in Indonesia.

Skri Dinesh Singh: I mentioned that I am not aware of any fresh approach as such. घनुशासन संहिता

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\*363. भी किञ्चन पटनायक : भी मचुलिमये: भी बागकी:।

क्या भाग भीर रोजगार मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकारी क्षेत्र के कितने कारखानों के व्यवस्थापकों ने उद्योग में घनुशासन संहिता को मान्यता देवी है; ग्रीर
- (ख) इस सम्बन्ध में कितनी सफलता मिली है?
- अब और रोजगार मंत्रालय में उपमंत्री (औ र॰ कि॰ मालबीब): (क) और (ख). इस संहिता को सरकारी जेत की सभी कम्पनियों और निगमों द्वारा तथा रिजवं बैंक भ्राफ इंडिया, पत्तन न्यासों, रेल विभाग एवं रक्षा प्रतिष्ठानों को छोड़ कर भौद्योगिक विवाद श्रिधिनयम, 1947 की परिधि में भ्राने वाले विभागीय प्रति-ष्ठानों पर लाग् किया जा रहा है।

हिं सी सम्बुलियये: मैं जानना चाहता हूं कि केन्द्रीय सरफार के प्रधीन जो विभाग हैं जैसे सुरक्षा है प्रौर उसी तरह से रेलवे हैं, उन में भी क्या लानू किया जायेगा जल्दी से ?

श्री ए० कि० मालबीय: जहां तक सुरक्षा का ताल्लुक है, वहां डिस्कान तो हुशा है श्रीर कोर्ट की बात पर भी विचार हो रहा है। विहटले कींसिल हो या कोर्ट लागू किया जाये जब इस का श्राखिरी फैसला हो जायेगा तब इसे लागू किया जायेगा।

ब्राच्यक्त महोदय: रेलवे में।

भी स॰ मो॰ वनर्वीः कहीं यह नहीं है।

**बी ए० फि॰ मामबीय**ः रेलवे पर भ्रमी डिस्कतन हो रहा है।

भी मध लिमधे: नगर पालिका भीर जिला पंचायत ग्राहि जो संस्थायें हैं क्या उन से भी यह कहा जायेगा-क्यांफि वह निम्न सरकारी संस्थायें हैं-- कि वे घनशासन संहिता को मान ने ताकि जो नगरपालिकाओं के मजदर हैं या कि जा यातायात के मजदर हैं. जैसे कि सम्बर्ड में बी० ई० एस० टी० है. उन में धौर व्यवस्थायकों में झगडे न हों। यानी क्या सरकार इन निम्न सरकारी संस्थाओं से यह भनरोध करेगी किवह धनशासन संहिता को तुरन्त मान लें।

भी र० फि० मालबीय: नहीं, ऐसा कोई सवाल नहीं है।

#### WRITTEN ANSWERS TO QUESTIONS

Setting of Retired Army Personnel in Rajasthan Canal Area

\*364. Shri Karni Singhii: Dr. L. M. Singhvi:

Will the Minister of Defence be pleased to state:

- (a) whether any special provision is being made for settling retired army personnel in the Rajasthan Canal area:
- (b) whether Government evolved any scheme in this regard; and
  - (c) if so, the broad details thereof?

The Minister of Defence (Shri Y. B. Chavan): (a) Yes, Sir. The Government of Rajasthan have earmarked 25,000 acres of land for Rajasthani exservicemen and one lakh acres Punjabi ex-servicemen in the Rajasthan Canal Area.

(b) No scheme has been finalised yet by the Government of Rajasthan pending the formation of Rajasthan Canal Authority who will be in charge of the development of Canal Area.

(c) Does not arise.

#### Indian Killed by Chinese Armed Personnel

\*365. Shri P. K. Deo: Shri Solanki: Shri Narasimha Reddy: Shri Kapur Singh:

Will the Minister of Defence be pleased to state:

- (a) whether some Indians were killed by the Chinese armed personnel on the Indo-Tibetan border last month:
  - (b) if so, the details thereof; and
- (c) whether Government have lodged any protest with the Chinese Government in this regard?

The Minister of Defence (Shri Y. B. Chavan); (a) and (b). A statement covering the months of September, October and November (upto 13th) 1965 is laid on the Table of the House. [Placed in Library. See No. LT-6195/651

(c) Yes, Sir.

## धाकाशवाणी कार्यक्रम सम्बन्धी समिति

\*366. भी प्रकाशचीर शास्त्री: भी जगवेब सिंह सिद्धान्ती :

क्या सुचना और प्रसारण मंत्री यह बताने की कपा करेंग कि:

- (क) स्या धाकाशवाणी कार्यक्यों में मुधार करने के लिए नियुक्त की गई समिति ने भपना प्रतिवेदन पेश कर दिया **t** :
- (ब) यदि हां, तो इसके फलस्वरूप धाकाशवाणी में क्या परिवर्तन किये समे है: भीर

(ग) भाकाशवाणी के भ्रत्य दिवीजनों/ विभागों के बारे में रिपोर्ट कब तक पेश किये जाने की संभावना है?

सुबना ग्रीर प्रतारण मंत्री (श्रीमती इन्दिरा गांधी): (क) समिति ने आकाश-बाणी के काम के कुछ ग्रंगों पर ग्रब तक दो मंतरिम रिपोर्टदी हैं। इनमें एक "सीमावर्ती क्षेत्रों के लिए प्रसारण" पर है भौर दूसरी 'गांवों के लिए प्रहारण' पर।

- (ख) एक विवरण सदन की मेज पर रखा जा रहा है (पुस्तकालय में रसा गया, देखिये संस्था एल० टी० 5196/65) । जिसमें इन की मध्य सिफ़ारिशें और उनके धनसार भ्राकाशवाणी के कार्यकर्मों में जो परिवर्तन किये गये हैं, वे दिये हए हैं।
- (ग) तीसरी ग्रंतरिम रिपोर्ट टेली-विज्ञान के विषय में हीगी। इसके शीघ्र ही पेश किये जाने की भाशा है। श्राकाश-वाणी पर प्रंतिम रिपोर्टकी ग्रगले साल के शुरू में ग्राशा है।

#### विदेश प्रसारण

\* 368. डा॰ राम मनोहर लोहिया : भी बागडी: भी मध् लिमये : श्री रामसेवक यावव :

क्या सूचना धीर प्रसारण मंत्री यह बतानेकी क्रुपा करेंगे कि:

- (क) क्या यह सच है कि हमारी विदेश प्रसारण सेवा सन्तोषजनक रूप से कार्य नहीं कर रही है;
- (का) यदि हां, तो सरकार ने पाकि-स्तानी ग्राक्रमण के विषय में भारत का पक्ष स्पष्ट करने के लिए क्या विशेष कदम उठावे हैं; मौर
  - (ग) उनका क्या परिणाम निकला?

सूचना ग्रीर प्रसारण मंत्री (श्रीमती इन्दिरा गांधी): (क) वैदेशिक प्रसारण सेवा का स्तर सन्तोषजनक रहा है। आकाश-वाणी से 14 विदेशी भाषाओं में प्रसारण किया जा रहा है ग्रीर संकटकाल में कुछ सेवाओं का समय बढ़ा दिया गया है। इसे ग्रौर ग्रच्छा बनाने के लिए कदम उठाये जारहे हैं। जहांतक ग्रच्छीतरह सुनाई देने और समय का सम्बन्ध है, इस सेवा में कमी है। हमारे टांसमीटर कमजोर म्रीर शक्तिशाली शार्टवेव मीडियम वेव टांसमीटर लेने के लिए कदम उठाये गये हैं।

(ख) ग्रीर (ग). जहां तक भारत पर पाकिस्तान के हाल के ब्राकमण से उत्पन्न स्थिति का सम्बन्ध है, भाकाशवाणी के सभी कार्यकर्मों में उपयक्त परिवर्तन किया गया, जिस से स्थिति की पृष्ठभूमि भारत का पक्ष, लड़ाई की ताजी खबरें, भीर हमले का मुकाबला करने के लिए सारे राष्ट्र के दृढ़ संकल्प को प्रभावशाली ढंग से बताया जा सके। वार्ता, समीक्षा, इण्टरब्यू, रेडियो रिपोर्ट, न्यूज-रील, ग्रीर फ़ीचरों के द्वारा इन सभी बातों पर ग्रधिक से ग्रधिक रोशनी डाली गई। मावश्यकता के मनु-सार इस प्रकार की चीजों की संख्या. कार्यंक्रम के स्वरूप में कोई परिवर्तन किये बिना बढा दी गई। राष्ट्रपति, उपराष्ट्रपति, प्रधान-मंत्री भीर धन्य प्रमुख व्यक्तियों के प्रसारित भाषणों के मुल रूप में या धनुवाद रूप में विभिन्न सेवाम्रों में शामिल किये गये। प्रमुख विदेशी संवाददाताचों के साथ बातचीत भी प्रमुखातासे प्रसारित की गई।

पक्तो प्रसारण की भवधि 30 मिनट भौर बढ़ा दी गई, भौर पश्चिमी पाकिस्तान के श्रोतामों के लिए दो नई सेवाएं---एक धक्रगान फारसी में श्रीर दूसरी उर्द में शुरू की गई।

1965 के धगस्त धौर सितम्बर, में वैदेशिक सेवा विभाग को वैदेशिक श्रोताओं से 9,200 पत्र मिले। इस से पता चलता है कि विदेशी भाषाओं में हमारी सेवाओं का उनके श्रोताओं पर कितना प्रभाव पड रहा है।

Sub-Committee of Security Council
for Indo-Pak, Talks

\*369. Shrimati Tarkeshwari Sinha: Shri Onkar Lal Berwa: Shri Heda: Shri Madhu Limaye:

Will the Minister of External Affairs be pleased to state:

- (a) whether the attention of Government has been drawn to a move for the appointment of a Sub-committee of the Security Council, consisting of four permanent members to talk with India and Pakistan on measures to give effect to the Council's Resolution of the 20th September, 1985:
- (b) the reaction of Government thereto; and
- (c) the attitude of Soviet Union in this matter?

The Minister of External Affairs (Shri Swaran Singh): (a) and (b). In his report dated 16th September, 1965, the U.N. Secretary-General, for the immediate necessity of obtaining an effective cease-fire, suggested, among other things, a small committee to assist the Heads of two Governments to discuss the current situation and the problems underlying it. India was opposed to this idea.

(c) The Soviet Union did not support the suggestion.

China's Representation in U.N.

\*370. Shri P. C. Borooah: Shri Shree Narayan Das: Shri Kishen Pattnayak: Shri Onkar Lal Berwa: Shrimati Malmoona Sultan:

Will the Minister of External Affairs be pleased to state:

- (a) whether the representative of the Government of India at the U.N. participated in the debate over the question of China's representation in the U.N.; and
- (b) if so, the nature of views expressed by him?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) No, Sir.

(b) Does not arise.

Transmitters from Yugoslavia

\*371. Shri S. C. Samanta: Shri M. L. Dwivedl: Shri Subodh Hansda: Shri D. C. Sharma: Shri Hukam Chand Kachhavaiya:

Will the Minister of Information and Broadcasting be pleased to refer to the reply given to Starred Question No. 12 on the 16th August, 1965 and state:

- (a) the further progress made so far in the negotiations with a Yugoslav firm for their offer to supply two 500 kw medium-wave transmitters;
- (b) whether any technical experts from Yugoslavia came to India on or before the 31st August, 1965; and
- (c) if so, the nature of advice given by him?

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): (a) An advance order has been placed by the D.G., S. & D. on the Yugoslav firm for the supply and installation of a 1000 kw mw transmitter (comprising of two 500 kw units). The formal contract with the

firm has been signed on the 19th November, 1965.

- (b) Yes, Sir.
- (c) The discussions with the technical expert of the Yugoslav firm were in the nature of clarifications covering both technical and financial aspects of their tender submitted to D.G.S.&D.

## Air-space Violations by Pakistan

\*372. Shri Bhanu Prakash Singh:
Shri P. C. Borooah:
Shri Bagri:
Shri Yashpal Singh:
Shri Vidya Charan Shukla:
Shri Basumatari:
Shrimati Malmoona Sultan:
Shri Vishwa Nath Pandey:
Shri R. S. Pandey:

Shri Jashyant Mehta:

Shri D. C. Sharma: Shri M. R. Krishna:

Shri Prakash Vir Shastri: Shri Jagdev Singh Siddhanti:

Shri Himatsingka: Shri Rameshwar Tantia: Shri Onkar Lal Berwa:

Will the Minister of Defence be pleased to state:

- (a) the number of air-space violations committed by Pakistan since
  - (b) the details thereof; and

23rd September, 1965;

(c) the action taken by Government in the matter?

The Minister of Defence (Shri Y. B. Chavan): (a) to (c). There have been 112 air-space violations by Pakistan aircraft between 23rd September, 1965 and 14th November, 1965. These violations were in J & K., Punjab, Rajasthan and over our forward positions in the Western Sector.

Cease-fire Violation complaints have been lodged with the U.N. Observers in 104 cases. The question of lodging complaints with the U.N. Observers in the remaining eight cases is under consideration.

#### Indian Nationals arrested in Pakistan

\*373. Shri Ravindra Varma:

Shrimati Renuka Barkataki; Shri Basumatari:

Shri Kajrolkar:

Shri P. C. Borcoah:

Shri R. Barua: Shri Yogendra Jha:

Shri T. Ram:

Shri Yashpal Singh:

Shri D. C. Sharma:

Shri R. S. Pandey:

Shri Rajeshwar Patel: Shri Bade:

Shri Hukam Chand

Kachhavaiya: Shri Onkar Lal Berwa:

Shri Yudhvir Singh:

Shri Jagdev Singh

Siddhanti:

Will the Minister of External Affairs be pleased to state:

- (a) whether any Indian Nationals have been arrested and detained in Pakistan after the out-break of the current Indo-Pak, conflict;
- (b) if so, the number of such detenus in East and West Pakistan;and
- (c) the arrangements made for their repatriation?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) Yes. Sir.

- (b) The Pakistan Government has informed us that 3018 Indians have been interned in Pakistan.
- (c) The proposed modality of this exchange would be that the internees would be taken to mutually agreed points where they could be handed over to the respective authorities for departure by air, sea or overland. This is under negotiation with Pakistan.

#### Indian Tank "Vijayanta"

\*374. Shri D. C. Sharma: Shri Yashpal Singh:

Shri Sidheshwar Prasad: Shri Warior: Shri Vasudevan Nair: Shri Basappa: Shri Mobsin: Shri Dharmalingam:

Will the Minister of Defence be pleased to state:

- (a) whether the production of medium tank "Vijayanta" is going on according to schedule at the heavy vehicles factory at Avadi;
- (b) if so, when the first tank is likely to be produced; and
- (c) the features of this tank as compared to the light tanks manufactured by the same factory?

# The Minister of Defence Production (Shri A. M. Thomas): (a) Yes, Sir.

- (b) The first tank is expected to roll out by the end of December, 1965.
- (c) No light tanks have been manufactured in this factory.

#### Indian Candidate for Commonwealth Secretariat

#### \*375. Shri Basumatari; Shri D. D. Puri:

Will the Minister of External Affairs be pleased to state:

- (a) whether it is a fact that India withdrew its candidate for the post of Deputy Secretary-General for Economic Affairs of the Commonwealth Secretariat before the appointment was made; and
- (b) whether it is also a fact that Pakistan was known to have been trying to block the appointment of an Indian to the post on "political ground"?

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): (a) Government of India had not nominated any candidate for the post of Deputy Secretary General, but had made known their willingness to make available the services of an official of the Government for the post, if required. Since, however, the

name of a candidate from Ceylon was proposed, it was decided that the Indian official concerned should withdraw.

(b) Pakistan was reported to have indulged in anti-Indian activities on this occasion also.

# 'Crush India Day' in East Pakistan\*376. Shri C. K. Bhattacharyya:

Shri S. M. Banerjoe:
Shrimati Malmoona Sultan:
Shri D. D. Puri:
Shri Kajrolkar:
Shri Vishwa Nath Pandey:
Shri Brij Raj Singh:
Shri B. Barua:
Shri Onkar Lal Berwa:
Shri Hukam Chand
Kachhavaiya:
Shri Bade:

Shri Yudhvir Singh: Shri Jagdev Singh Siddhanti:

Will the Minister of External Affairs be pleased to state:

- (a) whether the East Pakistan Muslim League organised a Crush India Day' on the 22nd October, 1965 at Dacca:
- (b) if so, the steps taken to ensure protection of the Indian Nationals in East Pakistan and of the Indian Diplomatic Mission at Dacca;
- (c) whether the movement created a state of insecurity for the Hindu minority in East Pakistan; and
- (d) whether it had led to any exodus of the Hindu minority to India?

# The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) Yes, Sir.

(b) Government of India sent a Note warning the Government of Pakistan of the dangerous consequences which a demonstration such as that planned by the Muslim League on 'Crush India Day' could entail. The Government of Pakistan was asked to ensure full protection for

Indian nationals in East Pakistan and the Indian Diplomatic Mission at Dacca.

- (c) As far as Government is aware the movement did not develop to such proportions as to add to the insecurity of the Hindu minority in East Pakistan.
  - (d) No. Sir.

#### A.I.R. Programme on Netaji's Birthday

\*377. Shri Hari Vishnu Kamath: Will the Minister of Information and Broadcasting be pleased to state:

- (a) whether Government propose to broadcast on All-India Radio a special programme of patriotic songs, martial music and appropriate talks befitting the national importance of the January 23, 1986, seventieth birthday of Netaji Subhas Chandra Bose;
- (b) if so, the details of the programme; and
  - (c) if not, the reasons therefor?

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): (a) to (c). Netaji Subhas Chandra Bose was born on 23rd January, 1897. Accordingly, his 70th birthday anniversary will be observed on 23rd January, 1967 and not in 1966 as mentioned by the hon. Member. On that occasion, A.I.R. will arrange sultable programmes on the life and work of Netaji. It is too early at this stage to give details of the coverage to be provided.

Maltreatment of Indian Deputy High Commission's Personnel in Dacca

\*378. Shri Jashvant Mehta: Sh.i P. C. Borooah:

Will the Minister of External Affairs be pleased to state:

(a) whether Government had lodged a protest with Pakistan against the maltreatment of the Indian Deputy High Commission's personnel in Dacca involving gross violation of

diplomatic immunity, on the 4th November, 1965; and

(b) if so, the reply/reaction of Pakistan Government thereto?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) Yes, Sir; the Government of India also demanded due apology from the Government of Pakistan for the violation of diplomatic immunities and the forcible police measures taken against the personnel of the Deputy High Commission.

(b) The High Commission of Pakistan have rejected the Government of India's protest and made certain counter-allegations of humiliating treatment and harassment of the officials of the Deputy High Commission of Pakistan in Calcutta. These counter-allegations are wholly incorrect.

#### Retrenchments of E.M.E. Workers

\*379. Shri Indrajit Gupta: Will the Minister of Defence be pleased to state:

- (a) whether it is a fact that over 600 Defence workers of the E.M.E. establishments have recently been served with discharge notices;
- (b) if so, why these notices are being issued now after having been held in abeyance on the previous occasion: and
- (c) whether, in the light of the recent Indo-Pak conflicts, it is essential to retrench Defence workers in this manner?

The Minister of Defence (Shri X. B. Chavan): (a) 201 workers of the EME Establishments have been served with notice of discharge, on 1st November, 1965, for a period of 3 months.

(b) These notices were held in abeyance on the last occasion as the question of extending the tenure of employment of these surplus workers was under consideration at that time; it has since been decided to extend the tenure upto 31st January, 1968

and, therefore, those who were entitled to 3 months' notice had to be served with such notices on 1st November, 1965.

(c) These workers have been rendered surplus due to discard policy of a certain type of Army vehicles. The possibility of utilising the services of these surplus employees in the context of the emergent situation created by the Indo-Pak conflict has been examined and it has been found that it will not be possible to utilise their services within the EME Organisation. Attempts to absorb them in equivalent or lower skilled and semiskilled apopintments during their potice period, within the Defence Organisation, and in certain Public Sector Undertakings are, however, continuing.

#### Flights by Enemy Planes over Indian Territory

\*380. Shri Surendranath Dwivedy: Will the Minister of Defence be pleased to state:

- (a) whether his attention has been drawn to the news published widely in the country about the flights of enemy planes over our strategic posts in Punjab and Rajasthan;
- (b) whether these planes were intercepted and if so, whether these planes followed the same route or intended to cover the same areas both on 7th and 10th October, 1985; and
- (c) the duration of these flights over our territory and whether there is any information as to the direction of the return of these planes?

# The Minister of Defence (Shri Y. B. Chavan): (a) Yes, Sir.

(b) and (c). Attempts to intercept the planes were made but the planes escaped. The planes followed different routes.

#### Collaboration with other Countries in Defence Matters

- \*\*381. Shri Madhu Limaye: Will the Minister of Defence be pleased to state:
- (a) the steps taken by Government to further strengthen the collaboration in the matter of Defence between India and U.S.S.R. and other East European States after the Indo-Pakistan hostilities in August-September, 1965:
- (b) whether such steps include securing of assistance in the matter of establishing new units in the defence sphere in the public sector; and
- (c) if so, the broad features of this collaboration?

The Minister of Defence (Shri Y. B. Chavan): (a) to (c). We have been procuring certain defence equipment from the U.S.S.R. and other Eastern European countries. It is not in the public interest to mention the details.

# पहाड़ी डिबीजन

\*382. डा॰ राम मनोहर लोहियाः श्री रामसेवक शायवः

भी किशन पटनायक :

क्या प्रतिरक्ता मंत्री यह बताने की कपा करेंगे कि :

- (क) हिमालय पर लड़ने के लिए पहाड़ी विवीदनों के प्रशिक्षण के लिए क्या विशेष प्रवन्ध किये गये हैं तथा इस पर कुल किनना बन व्यय हुआ है; भौर
- (ख) पहाड़ी युद्ध के लिए छोटे तथा मझौले हथियारों की सप्लाई में झब तक क्या प्रगति हुई है?

प्रतिरक्षा मंत्री (श्री सक्षयन्त राव बहुत्य ) : (क) पहाड़ी डिवीचनों का प्रशिक्षण सेनामों को पहाड़ी मू-केल में युद्ध करने के योग्य बनाने के लिए प्रकि-न्यापित किया जाता है । इसमें झामिल NOVEMBER 22, 1965

है ऊर बाबड प्रदेशों में ग्रीर ऊंचाईयों पर स्थित प्रदेशों के लिए प्रस्तुत किये गये यद के तौर तरीकों में प्रशिक्षण, तथा पहाडी यद्ध के समरतन्त्र तथा संभारतंत्र सम्बन्धी पहलुमीं का विकास।

केवल, पहाडी डिवीजनों के प्रशिक्षण पर उठा खर्च जात नहीं है. क्योंकि ऐसे स्तर्चको सलगकर पानाशक्य नहीं है।

(खा) पहाड़ी युद्ध के लिए प्रयुक्त छोटे तथा मझोले हथियारों की सप्लाई की प्रगति प्रायः सन्तोषजनक रही है। कुछ हथियारों के जारी करने में, जहां सप्लाई यु एस एए से प्रानी थी कुछ बिलम्ब हमा है। य० एस० द्वारा प्रतिबन्ध के कारण हुई इस कमी को, स्थानीय उत्पादन हारा पुरा करना उहिष्ट है, यद्यपि इसमें कुछ ध्रधिक समय नग जाएगा।

#### Speech of Minister of Food and Agriculture

\*383. Shri Hari Vishnu Kamath: Will the Prime Minister be pleased to state:

- (a) whether his attention has been drawn to the reported speech of the Minister of Food and Agriculture in New Delhi on the 6th November, 1965 that the "Union Ministries are sovereign empires in themselves and unless the rigid boundaries between them are pulled down, and a team spirit created in the administration, there is no salvation for the country";
- (b) whether the report is correct; and
- (c) if so, the measures taken to recthry and normalize the situation?

The Prime Minister and Minister of Atomic Energy (Shri Lai Bahadur Shastri): (a) Yes.

- (b) Yes; in broad outlines.
- effective securing ordination between the various Ministries several committees both at the

Ministers' level as well as at official level are already functioning. However the need for streamlining and modernising the entire administrative machinery and for securing more effective co-ordination is recognised by Government. This matter would be examined in detail by an Administrative Reforms Commission which is proposed to be appointed by Government shortly.

> एमरबँसी कमीशन देना

\*384. डा॰ राम मनोहर लोहिया : श्री किशन पटनायक : मष लिमये :

नया प्रतिरक्षा मंत्री यह बताने की कपाकरेंगे कि:

- (क) एमरजेंसी कमीशन की सभी परीक्षामों में ग्रब तक कितने उम्मीदवार बैठे तथा इन में से फितने उम्मीदवारों को ग्रन्ततः कमीशन मिला।
- (ख) क्या यह सच है कि सफल उम्मीद-वारों की संख्या ग्रन्पाततः बहन कम है ; ग्रीर
- (ग) यदि हां, तो क्या इस का एक कारण यह है कि बहुत से उम्मीदवारों की ग्रंग्रेजी की प्रपेक्षित ग्रहंतान होने के कारण कमीशन नहीं मिला या ?

प्रतिरक्षा मंत्री (भी यशवन्त राष बह्यान) : (क) भीर (ख). एमरजेंसी कमीशनें केवल सेना में ही प्रदान की जाती हैं । चयन सिखित गरीक्षा द्वारा नहीं, बल्कि समासाप द्वारा किया गया था । चुनाव बोर्ड के सामने 57612 छात्र झाए ये जिन में से 12586 पास हुए **ये भी**र 9880 को कमी-शर्ने प्रदान की गई थी। शेष डाक्टरी परीका में भ्रयोग्य पाये गए थे भ्रयवा उन्होंने रिपोर्ट ही न की थी। पास होने वाली संख्या कुल संध्या का 22 प्रतिशत है जो समालाप के लिए घाए, घीर तुसना में यह प्रतिज्ञतता नियमित कमीजन के लिये पास होने वालो से भधिक है। •

(ग) सम्भावना है, परन्तु स्पष्ट निदेश जारी कर दिए गए हैं, कि मंग्रेजी के ज्ञान को धनचित महत्व न दिया जाय।

Indian Diplomatic Bags Searched by Pak Authorities

\*285. Shri Hari Vishnu Kamath: Shri Himatsingka: Shri Rameshwar Tantia: Shri Ram Harkh Yadav:

the Minister of External Affairs be pleased to state:

- (a) whether it is a fact that recently Indian diplomatic bags were seized and forcibly searched by the Pakistani authorities at Karachi:
- Government's reaction (b) if go. thereto: and
- (c) the further action being taken in the matter?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) No, Sir; only the personal belongings of the diplomatic courier were searched.

- (b) The Government have lodged a strong protest.
- (c) The Government are keeping a watch on the future treatment of Indian diplomatic couriers by the Pakistani Authorities.

विशेष स्मति डाक टिकट

983. भी बागडी: श्री मचलिमयेः श्री राजमेकक याउवः

क्या संवार मंत्री यह बताने की अपा करेंगे कि:

- (क) क्या शहीद भगत सिंह की स्मृति में विशेष डाक-टिकट जारी करने का कोई प्रस्ताव विचाराधीन है: प्रौर
- (ख) यदि हां, तो क्या उनकी भगली जन्म तिचि पर इनके जारी करने की सम्भाव-बा है ?

संचार विभाग में उपमंत्री (पी भगवती): (क) घीर (ख). प्रस्ताव पर डाक-टिकट संकलन सलाहकार समिति द्वारा 2 प्रगस्त, 1965 को विचार किया गया था, किन्तु सिक्यरिटी प्रेस की सीमित अमता होने के कारण इस स्वीकार नहीं किया जासका।

Lower Selection Grade in Posts and Telegraphs Department

964. Shri Kishen Pattnayak: Shri Madhu Limaye: Shri Bagri:

Will the Minister of Communications be pleased to state:

(a) whether it is a fact that one third of the vacancies in Lower Selection Grade of Posts and Telegraphs Department are filled on merit-cumfitness basis from Time-Scale Clerks;

(b) if so, the reason for excluding Telegraph Traffic Division from the Selection on merit-cum-fitness basis?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) No. Only in the Postal and RMS Arms, one third of the Lower Selection Grade vacancies is filled up on the basis of merit (selection) and two thirds by senioritycum-fitness. In the Telegraps Engineering and Telegraph Traffic Arms, as also in the Telephone Revenue Accounts Offices and the Stores and Workshops Organisations promotion to L.S.G. is wholly based on senioritycum-fitness.

(b) In the Postal and RMS Arms, the supervisory clerical posts in L.S.G. are wholly operative and an element of selection has been introduced in making these promotions. The offices in the Telegraph Engineering/Arm and Stores and Workshops Organisation emplooying clerks are of non-operative nature; whereas the offices in the Telegraph Traffic Arm and Telephone Revenue Accounts however deal with both operative and

non-operative work. In such offices promotion to the supervisory L.S.G. posts is based on seniority-cum-fitness only. There is no discrimination against the Telegraph Traffic Arm in this matter.

# Commissioned Officers in Ordnanee Depots

#### 985. Shri Bagri: Shri Madhu Limaye:

Will the Minister of Defence be pleased to state:

- (a) whether it is a fact that several officers who have been commissioned are attached to Ordnance Depots of Units where they are really surplus;
- (b) whether it is also a fact that they are being so attached because the raising of units for which they are meant has been delayed on account of lack of equipment and recruits; and
- (c) if so, the steps taken by Government to overcome this lag and to expedite delivery of equipment and to achieve better co-ordination and planning?

The Minister of Defence (Shri Y. B. Chavan): (a) No Ordnance officers attached to Ordnance Depots or Units are surplus to requirements.

(b) and (c). Do not arise.

भारतीय विदेश सेवा में ग्राधिकारी

# 986. भी बागड़ी: भी मधुलिमये:

क्या **वंदेशिक-क**.र्यं मंत्री यह बताने की कृपा करेंगे कि :

(क) राजदूत, वाणिज्य दूत तथा तृतीय सचिव तक के भ्रन्य उच्च प्रधिकारियों समेत भारतीय विदेश सेवा के कितने भ्रधि-कारी ऐसे हैं जो भ्रंभेजी के भ्रतिरिक्त एक भ्रथवा एक से भ्रधिक गैर-भारतीय भाषायें जानते हैं;

- (ख) इन में से ऐसे कितने ब्रधिकारी हैं जो एजियाकी भाषायें, जैसे चीनी, जापानी श्रदबी श्रादि तथा श्रफीकी भाषायें, जैसे स्वाहिली श्रादि जानते हैं; ग्रीर
- (ग) राजनियक प्रधिकारियों को क्या प्रोत्साहन मरकार द्वारा दिये जा रहे हैं ताकि वे भ्रंग्रेजी के प्रतिरिक्त ग्रन्थ विदेशी भाषायें भ्री सीखें?

बैबेडिक-कार्य संजी (औ स्वर्ण सिह्):
(क) भारतीय विदेश सेवा में नृतीय सचिव भीर उसमें ऊपर के दर्जे के 245 ऐसे प्रधि-कारी हैं जिन्हें, ग्रंग्रेजी के ग्रतिरिक्त, एक या एक से ग्रंधिक गैर-भारतीय भाषा का जान है।

- (ख) 88 ग्रधिकारी ऐंग है जिन्हें एशियाई भाषायें भाती हैं भीर 3 ग्रधिकारी ऐसे हैं जिन्हें श्रफीकी भःषायें भ्राती है।
- (ग) भारतीय विदेश सेवा के ग्रीध-कारियों को विदेशी भाषायें सीश्वने की दिशा में प्रोध्माहन देने के उद्देश्य से सरकार ने एक व्यापक योजना तैयार की है। इसके भलावा, जब कोई प्रधिकारी इस मेवा में नियुक्त किया जाता है तब गुरू ही में उसके सिये एक विदेशी भाषा नियत कर दी जाती है जो उसे भनिवायंत: सीश्वनी ही पड़ती है। इस संवा में उसे तभी स्थायी किया जाता है जब वह इस माथा विशेष में उस्नत-स्तर की परीक्षा पास कर ले।

नाभिकीय कार्यकर्मी पर य्यय 987. डा॰ राम मनोहर लें।हिया : श्री किजन पटनायक : श्री रामलेकक यादब :

क्या प्रवान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत सरकार को पता है कि ग्रमरीका, सोवियत संघ, विटेन, फ्रोस-तवा साम्यवादी चीन घपने नाभिकीय कार्य कर्मो पर प्रति वर्ष विस्तना धन व्यय कर्णा \* :

- (वा) उन देशों के कुल प्रतिरक्षा व्यय कायह कितना प्रतिशत है : भीर
- (ग) प्रतिरक्षा व्यय पर उनकी राष्ट्रीय भाग का कितना प्रतिभत खर्च होता है?

प्रयान मंत्री तथा प्रणुशस्ति मंत्री (भी सास बहायुर शास्त्री): (क) से (ग). ग्रातस्थक सूचना एकत की जारही है ग्रीर सदन के सभा पटल पर खुटी जायेगी।

#### P & T Staff Quarters in Calicut

988. Shri A. K. Gopalan: Will the Minister of Communications be pleased to state:

- (a) whether it is a fact that the construction of the Posts and Telegraphs staff quarters in Calleut, Kerala is being postponed for want of a site:
- (b) whether the Committee set up for finding the sites visited the two proposed sites; and
- (c) if so, the reasons for not selecting any of those sites?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) Yes.

- (b) Yes.
- (c) There were some defects and deficiencies in both the plots. However, the consensus of opinion of the committee was in favour of one of the plots. The suitability of this plot for construction has been called for from the Executive Engineer.

#### Wage Board for Kerala Municipal Workers

- 989. Shri A. K. Gopalan: Will the Minister of Labour and Employment be pleased to state:
- (a) whether Government have received interim recommendations of the

Kerala Municipal Corporation Wage Board;

- (b) if so, its main recommendations; and
- (c) whether Government have taken any steps for their implementation?

The Minister of Labour and Employment (Shri D. Sanjivayya); (a) Yes.

- (b) The Board has recommended interim relief at the rate of Rs. 7.50 per month in the case of one set of workers and Rs. 2 50 per month in case of others. This is to be paid from the 1st January, 1965.
- (c) The question of implementation of the recommendations is under consideration of the Government.

# कोयला लानों दुर्घटनाएं

990. श्री प्रियमृप्तः क्या**थमधीर** रोज्यगार मंत्री यह बताने की कृपा करेंगे कि:

- (क) कोयला खानों में गत एक वर्ष में किलने दर्घटनायें हुई ;
- (ख) इन दुर्घटनाग्रों में कितने व्यक्ति मरेतया कितने घायल हुए ; ग्रीर
- (ग) इन दुर्घटनाओं में मरे व्यक्तियां के परिवारों को सरकार ने प्रतिकर के रूप में कितनी-कितनी राशि दी?

श्रम श्रीर रोजगार मंत्री (भ्री दा० संजीवस्था) : (क) धन्तूबर, 1964 सं सितस्बर, 1965 तक 157 घातक श्रीर 1893 गम्भीर दर्घटनायें हुई।

- (न) 461 स्यक्ति मरे ग्रीर 1970 भायल हुए।
- (ग) मूचना एकता की जा रही है झीर सभाकी मेड पर रखा दी जाएनी।

#### Persons of Indian Origin in Foreign Countries

#### 991. Shri Krishna Dee Tripathi: Will the Minister of External Affairs be pleased to state:

- (a) the number of persons of Indian Origin in other countries, country-wise, together with the numbers of those have acquired citizenship of the resident country;
- (b) the number of persons who are still Indian citizens; and
- (c) the number of persons who are Stateless?

The Minister of External Affairs (Shri Swaran Singh): (a) to (c). The requisite information is being collected from our Missions abroad and will be placed on the Table of the House.

#### Appointments in A.I.R.

#### 992. Shri Sidheshwar Prasad; Shri U. M. Trivedi:

Will the Minister of Information and Broadcasting be pleased to state:

- (a) the names of the posts to which top-ranking officials have been appointed in the A.I.R. without the selection or approval by the U.P.S.C.;
- (b) since when they have been appointed; and
- (c) why they are being continued and their cases not referred to the U.P.S.C.?

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): (a) None.

(b) and (c). Do not arise.

Ex-servicemen on Live Registers of Employment Exchanges

#### 993. Shri Dhuleshwar Meena: Shri Ramachandra Ulaka:

Will the Minister of Labour and Employment be pleased to state:

(a) the number of ex-servicemen borne on the Live Registers of vari-

ous Employment Exchanges in each State seeking employment assistance as on the 31st October, 1965; and

(b) the number of such ex-servicemen who found employment till the end of October, 1965?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) and (b). The information is being collected half-yearly. A statement showing figures for the period January-June, 1965 is laid on the Table of the House. [Placed in Library. See No. LT-5197/65].

## Passports issued for U.K. 994. Shri Dhuleshwar Meena: Shri Ramachandra Ulaka:

Will the Minister of External Affairs be pleased to state:

- (a) the number of passports issued for U.K. during the last six months;
- (b) the number of applications received and the number of applications entertained during the above period;and
- (c) the number of applications rejected during the above period?

The Minister of External Affairs (Shri Swaran Singh): (a) 10,753.

- (b) 11,598.
- (c) 436.

#### Unemployed Graduates

995. Shri Dhuleshwar Meena: Shri Ramachandra Ulaka:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether it is a fact that the number of unemployed Graduates in the country is on the increase; and
- (b) if so, the steps taken by Government to provide them with suitable employment assistance and the latest position in this regard?

- The Minister of Labour and Employment (Shri D. Sanjivayya): (a) Precise information is not available. However, the number of Graduates (including post-Graduates) seeking employment assistance through Employment Exchanges increased from 44,024 to 79,624 between March, 1961 and June, 1965.
- (b) Various development schemes in the Five year Plans are expected to lead to larger employment opportunities for the educated persons including Graduates. According to Employment Exchange statistics 91,298 Graduates (including post-Graduates) had been placed in employment during the period March 1961 to June, 1965.

# परमाणु ऊर्जा

996- श्री सिद्धेश्वर प्रसाद: नया प्रचान मंत्री यह बताने की कृपा करेंगे कि:

- (क) परमाणु कर्जा के शान्ति के कार्यों के लिये प्रयोगों के सम्बन्ध में भारत में किये जा रहे अनुसन्धान के परिणामस्वरूप शक्ति प्राप्त करने के साधनों में किस हद तक खर्च में कमी होना सम्भव है;
- (ख) कारखाने हैं चलाने तथा किन्य श्रीवांगिक उत्पादन के कार्यों के लिये परमाणु कर्जा का उपयोग कब तक किया जा सकेगा;
- (ग) परमाणु ऊर्जा से उत्पादित बिजली भ्रोर जल विद्युन् की ऋमशः प्रति यूनिट लागत क्या है; भ्रोर
- (घ) निकट मिवच्य में झन्य किन कार्यों के लिये परमाणु ऊर्जा सार्वजनिक उपयोग के लिये सुनम की जा सकेगी?

日門外鄉談集室

प्रधान मंत्री तथा अणु शक्ति मंत्री (श्री साल बहाबुर शास्त्री ) ; (क) जैसा कि 30 अगस्त, 1965 को लोक-सभा में धता-रांकित प्रध्न संख्या 1005 के उत्तर में बताया यया था, परमाणु ऊर्जा विभाग ने स्वतंत्र इप से धर्मल, पानी तथा न्यूक्लीय स्टेबनों 1966 (AI) LSD—3 द्वारा पैदा की गई बिजली की अपेक्षित लागत के बारे में विस्तारपूर्वक विश्लेषण किया है और अभी हाल ही में सरकार द्वारा नियुक्त की गई एनर्जी सर्वे कमेटी ने भी ऐसा ही किया है। इन अध्ययनों ने सिद्ध कर दिया है कि सस्ते कोयले के भण्डारों से दूर स्थानों में और जहां पानी द्वारा पैरा की गई बिजली नहीं मिल सकती, न्यूक्लीय बिजली ही प्रतियोगी है। 1970 के लगभय जब योरिट में का प्रयोग करने की विधि का संतोषजनक हल निकल आयेगा, न्यूक्लीय बिजली कोयला भण्डारों के समीप क्षेत्रों में प्रतियोगी होंगी और बिजली के अन्य क्षेत्रों पर निर्मरता को धीरे-धीरे कम किया वा सकैगा।

- (ख) पहले तीन परमाणु विद्युत स्टेशनों के चालू होने की तिषियां धर्मात् घरेलू धौर उद्योगों के लिये बिजली इन स्टेशनों से कब मिलेगी, लोक-सभा में 23 धगस्त, 1965 को धतारांकित प्रश्न संस्था 487 के उत्तर में बताई गई थी। ये तिषियां इस प्रकार हैं:——
  - (i) तारापुर परमाणु भन्तूबर, विद्युत् स्टेशन 1968।
  - (ii) राजस्थान पर- 1969 के माणु विद्युत् धन्त में । स्टेशन (पहला यूनिट।)
  - (iii) राजस्यान पर- भौषी पंच-भाणु विद्युत् वर्षीय स्टेशन (दूसरा योजना क यूनिट) ग्रन्त तक।
  - (iv) मद्रास परमाणु चौची विद्युत् स्टेशन पंचवर्षीय सोजना के भन्त तका।
- (ग) पहले तीन परमाणु विद्युत् स्टेबर्नों में न्यूक्तीय विजली पैदा करने की सागत, स्रोक-सभा में 15 नवस्वर, 1965 को

मतारांकित प्रश्न संख्या 571 के उत्तर में वी गई थी। यह इस प्रकार है:—

स्टेशन

लागत प्रति किलोवाट षण्टे

तारापुर परमाणु विद्युत् स्टेशन 3.01 पैसे राजस्थान परमाणु विद्युत् 2.80 पैसे स्टेशन (पहला यूनिट)

राजस्थान पामाणु विद्यत् 2.64 पैसे

(दूसरा यूनिट) मद्रास परमाण् विद्युत् स्टेशन

2 ' 64 पैसे

उस उत्तर के साथ लगी तालिकाओं में दिल्ली-पंजाब-राजस्थान क्षेत्र में कोयले के प्रयोग से, मद्रास क्षेत्र भीर नवेली यमंस बिजली उत्पादन योजनाओं से, पैदा की गई बिजली की लागत के बारे में सूचना दी गई है। सदन को यह भाइवासन भी दिया गया है कि तीन क्षेत्रों महाराष्ट्र, राजस्थान भीर मद्रास में जहां पानी भीर कोयले के द्वारा बिजली पैदा की गई है, की लागत प्रति किलोवाट चण्टे का विवरण एकत्र किया जा यहा है तथा सभा-पटल पर रख दिया जायेगा।

(ष) माननीय सदस्य द्वारा मांगी
गई सूचना लोक-सभा के ४ नवस्वर, 1965
के धतारांकित प्रश्न संख्या 276 के भाग
(ख) में पहले ही दी जा चुकी है। विजली
चैदा करने के भितरिक्त, परमाणु ऊर्जा का
प्रयोग कृषि, जीव-विज्ञान, उद्योग तथा
चिकित्सा में किया जाता है। इसके प्रयोग
के बारे में विस्तारपूर्वक विवरण विभाग
की वार्षिक रिपोर्टों में दिया गया है जो कि
धदस्यों में वितरित की जा चुकी है तथा सदन
के पुस्तकालय में उपलब्ध हैं।

यूरेनियम का उत्पादन

997 भी उटियाः भी रामसेवक यादवः

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

- (क) भारत में यूरेनियम का वार्षिक उत्पादन कितना है और उस में कितनी वृद्धि की संभावना है;
- (ख) इसके उत्पादन का कितना प्रतशत यूरेनियम किन-किन देशों तथा किन-किन प्रयोजनो के लिये निर्यात किया जाता है;
- (ग) क्या निर्यात करने से पहले यह शर्त लगा दी जाती है कि भारत के यूरेनियम का प्रयोग केवल मानव कल्याण के लिय किया जाये; श्रीर
- (घ) यदि नहीं, तो इसके क्या कारण हुँ?

प्रधान मंत्री तथा धनु शक्ति मंत्री (श्री साल बहादुर शास्त्री): (क) यहबताना लोक हित में नहीं है।

- (ख) यूरेनियम का भारत से निर्यात नहीं किया जा रहा है।
- (ग) तथा (घ) प्रश्न नहीं उठते ।
  Cost of Living Indices for Madhya
  Pradesh

998. Shri Lakhmu Bhawani: Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government have received any representation from the Trade Unions of Madhya Pradesh requesting for the revision of cost of living indices for Madhy Pradesh; and
- (b) if so, the action taken in the matter?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) No.

(b) Does not arise.

# Adivasi Labour in Madhya Pradesh

- 999. Shri Lakhmu Bhawani: Will the Minister of Labour and Employment be pleased to state:
- (a) whether Government have recently conducted any survey of the working conditions of Adivasi Labour in the industrial areas of Madhya Pradesh;
- (b) if so, the results of the survey;and
- (c) the steps taken by Government in the matter?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) No.

(b) and (c). Do not arise.

### Accident in Coal Mine Near Pawleshwar

1000. Shri Ram Harkh Yadav: Will the Minister of Labour and Employment be pleased to state:

- (a) whether two miners were killed in the afternoon of the 4th November, 1965 when a portion of a coal mine near Pawleshwar in the district of Burdwan, West Bengal gave way; and
  - (b) if so, the details thereof?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) On 3rd November 1965, two miners were killed at Darula colliery, Pandaveshwar. West Bengal by fall of roof coal.

(b) The accident occurred at 3 P.M. when a mass of roof coal 14.1 M+ M thick fell from a height of 2.4 M. The accident was inquired into by efficers of the organisation of the Chief Inspector of Mines on the same

evening. As the presence of weakness in the roof in the form of hidden converging slips could not be known, no blame could be attached to anybody.

# नौसेना के उपकरण के लिए जंग न लगने बेने बाला पेंट

1001 भी राम हरणा याववः क्या प्रतिरक्षामंत्रीयह बतानेकी कृपाकरेंगे कि:

- (क) क्या भारत के प्रतिरक्षा वैज्ञा-निकों ने जंग न लगने देने वाले पेंट बनाबे हैं जिससे मूल्यवान नौसेना उपकरणों को प्रधिक समय काम में लाया जा सके;
- (ख) यदि हां, तो क्या ये पेंट झायान किये गवे पेंटों से सस्ते तथा मधिक समय तक चलने वाले हैं; भीर
- (य) संयंत्र की उत्पादन अभन्ता क्या है?

तिरका मंत्रालय में प्रतिरका उत्पादन मंत्री (भी घ० म० कामस) : (क) जी हां।

- (ख) इस समय व्यवसाय नौसेना का धायात धवयवों का प्रयोग करते प्रधि-स्वामिक रोगन मुह्य्या कर रहा है। रक्षा धार० एण्ड डी० संगठन द्वारा धव विकासित जंगरीक रोगन गुणों में व्यवसाय द्वारा मुहैय्या किये गये धाधि वामिक रंगों से प्रच्छे भी हैं भीर मस्ते भी हैं। यह रंग रोगन समधत दर्शीय द्वयों से तैयार किये जाते हैं। विदेश से धायात किए गये ऐसे रोगनों की नुलना में देशीय रंग की लागत कुछ धधिक बैठती है।
- (ग) सेवाफ्रों की भावश्यकताध्रों का सामना करने के लिये, रक्षा भार० एण्ड डी० संगठन द्वारा विकासित खहाबी रोगनों के निर्माण के लिये, देखीय रोगन उद्योग कें, उत्पादन अभता पर्याप्त है।

नागाओं द्वारा युद्ध विराम का उलंघन

1002 भी विश्वनाय पाडेय : क्या वैदेशिक-कार्य मशो यह बताने की कृपा करेंगे कि:

- (क) 24 सितम्बर से 1 नवम्बर, 1965 तक की प्रवित्र में नागालैंड में षाकामक कार्यवाहियों को बन्द करने के सम्बन्ध में छिरे हुए नागाओं के साथ हुए समजीते के विद्रोही नागाओं द्वारा किये गये उत्तंत्रों के कारण हुई घटनाओं का व्योरा ≖याहै:
- (ख) इसके परिगामस्वरूप धन-जन की कुल कितनी हानि हुई; धीर
- (ग) भविष्य में ऐपी घटनाएं न होने देने के लिये सरकार ने क्या उपाय किये हैं ?

वैदेशिक-कार्य मंत्री (भी स्वर्ण सिंह): (क) 24 सितम्बर से 1 नवम्बर, 1965 तक की प्रवधि में नागालैंड में जबदंस्ती धन इकट्टा करने की 8 घटनाएं: हथियार और नदीं में माने-जाने की 12 घटनाएं हुई; भीर 181 व्यक्ति उठा लिये गये तथा करल का **र्**क मामला हुन्ना । इसके मलावा, छिपे नागाम्रों ने मारने की धनकी देकर कोहिमा जिले में चबेसंग क्षेत्र के प्रामीणों को सरकार को दैक्स देने से भी रोका।

- (ख) इन उल्लंबनों से सम्पत्ति को कोई त्रुसान नहीं पहुंचा है। लेकिन छिपे मागाओं ने दबाब देकर बड़ी माता में धनराणि श्रीती है। दबाब देकर जो धन इकड्ठा किया यया है, उसकी ठीक राशि मालुम नहीं है। बहां तक जानी नुकसान की बात है, एक श्यक्ति करल किया गया था।
- (ग) जबईस्ती धन इकटठा करने या श्रीनने की शिकायतें मिलने पर, सिविल ब्रशासन जान भीर माल की रज़ा करने के

लिए कानून के अनुसार आवश्यक क़दम उठा रहा है। विशियवस्था बनाये रखने ग्रीर भ्रपराधि मों को रोकने के लिये पुलिस कार्रवाई में वृद्धिको जारही है।

नागालैंड सरकार ने चखेसंग क्षेत्र में पहले ही डांस क़दम छठा लिये हैं भीर टैक्स इकटठे किये जा रहे हैं।

लड़ाईबंदी की शतों का उल्लंघन करने के तमाम महत्वपूर्ण मामले भी शान्ति मिशन के ध्यान में लाये जा चुके हैं ताकि वह उन्हें िष्ठें नागान्नों के साथ उठा सकें।

Manufacture of Nuclear Weapons by India

1003. Shri Karni Singhji: Shri Guishan: Shri Buta Singh: Shri Onkar Lal Berwa:

Will the Minister of External Affairs be pleased to state:

- (a) whether Government have received any advice from the Government of U.S.A. against the manufacture of nuclear weapons by India; and
- (b) if so, the reply sent to the Government of U.S.A.?

The Minister of External Affairs (Shri Swaran Singh): (a) and (b). The Government of the United States of America have in international forums commended the decision of the Government of India not to acquire nuclear weapons. They have also in a general way drawn attention to the serious economic, military and political consequences of non-nuclear countries trying to acquire a nuclear weapons capability. The Government of India have, however, received no official communication in this regard from the Government of the United States of America and the question of sending any reply does not, therefore,

#### Indian Film burnt in Indonesia

1004. Shri Rameshwar Tantia:

Shri Himatsingka:

Shri D. C. Sharma:

Shri Kapur Singh:

Shri P. K. Deo:

Shri Solanki:

Shri Narasimha Reddy:

Will the Minister of External Affairs be pleased to state:

- (a) whether it is a fact that demonstrators burnt an Indian film entitled Patudji Mahipal Shakila' in Central Sumatra during a rally in protest against Indian self-defence measures against Pakistan; and
- (b) if so, whether any protest has been lodged with the Indonesian Government?

The Minister of External Affairs (Shri Swaran Singh): (a) Government has seen press reports to that effect. The Indian Embassy in Jakarta has been unable to verify these reports due to lack of communications and the current disturbed conditions in Indonesia.

(b) No protest has been lodged with the Indonesian Government so far.

#### Working Efficiency of Telephone System

1005. Dr. L. M. Singhvi: Will the Minister of Communications be pleased to state:

- (a) whether Government have instituted surprise checks and spot investigations in the working efficiency of the telephone systems in metropolitan cities of India;
- (b) whether it is a fact that standards of service have been deteriorating particularly in the handling of long distance telephone calls; and
- (c) if so, the action being taken in the matter?

The Deputy Minister in the Department of Communications (Shri Bhagavati); (a) Yes, Sir.

(b) No.

(c) The efficiency of the telephone services is being kept up and raised further by taking various steps such as opening of new exchanges, increasing the capacity of existing exchanges as feasible, replacement of manual exchanges by automatic ones, introduction of modern type of switching equipment like Crossbar switching system, provision of large blocks of trunk circuits through co-axial cables and Micro-wave systems on main routes, introduction of subscriber/ operator trunk dialling services on important trunk circuits, etc.

#### Unemployment

1006. Dr. L. M. Singhvi: Will the Minister of Labour and Employment be pleased to state;

- (a) whether there has been an increase in the unemployment during the last year; and
- (b) if so, the steps proposed to be taken to create employment potential and to eradicate unemployment, particularly among the educated?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) Precise information is not available. However, the number of applicants seeking employment assistance through Employment Exchanges decreased from 26,71,633 to 26,52,695 between September, 1964 and September, 1965.

(b) Various development schemes in the Fevi Year Plans are expected to lead to larger employment opportunities for unemployed persons including the educated persons.

# Integration of N.C.C. with Territorial Army

1907. Dr. L. M. Singhyt; . Shri Linga Reddy:

Will the Minister of Defence be pleased to state:

- (a) whether Government have considered any proposal to integrate the N.C.C., Territorial Army and other similar organisations;
- (b) if so, the details of such integration; and

(c) if not, the reasons therefor?

The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju): (a) No.

(b) Does not arise.

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(c) The reason for not integrating the N.C.C. and T.A. etc., is that the Territorial Army and Home Guards etc. have been set up in relation to different sections of the population with aims which differ in each case.

Publicity about Indo-Pak Conflict

1008. Shri S. M. Banerjee: Shri M. L. Dwivedi: Shri Subodh Hansda: Shri S. C. Samanta: Shri Parashar: Shri S. N. Chaturvedi: Shri Sidheshwar Prasad:

Will the Minister of Information and Broadcasting be pleased to state:

- (a) whether it is a fact that Hindi speeches, talks and news features on Indo-Pakistan conflict are not given all-India publicity;
  - (b) if so, the reasons therefor; and
- (c) the steps taken by Government to remove this discrimination between English and Hindi?

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): (a) Broadcasts to the nation by the Prime Minister, which are both in English and Hindi, are relayed over the entire network of All India Radio. Other important broadcasts in Hindi are relayed by stations serving the Hindi area.

(b) The reason why all such broadcasts in Hindi are not relayed over the entire network is that stations serving the non-Hindi areas have to originate a large number of programmes in their own languages. Since broadcasts in Hindi and other Indian languages constitute the vast bulk of AIR's total output, stations in

the non-Hindi areas would be left with very little time for programmes in their own languages if they were to relay every important broadcast in Hindi. On the other hand, the number of items in English is substantially less, so that relaying them over the entire network does not affect the programmes in Indian languages.

Written Answers

(c) In view of the reply to parts (a) and (b), the question of any discrimination does not arise.

Pak. activities on Eastern Border

1009. Shri B. K. Das: Shri Shree Narayan Das: Shri P. C. Borooah:

Will the Minister of Defence be pleased to state:

- (a) whether the concentration of Pakistani forces along the Pakistan border with West Bengal, Assam and Tripura still continues; and
- (b) whether it is a fact that the people belonging to the minority communities inhabiting the abovementioned border areas have been asked to vacate the places up to a certain depth?

The Minister of Defence (Shri Y. B. Chavan): (a) Pakistan regular army troops, East Pakistan Rifles personnel and irregular forces, called Mujahids and Ansars, continue to be deployed in strength along the East Pakistan border.

(b) Government are aware that a number of members of the minority community have been removed from the border areas to the interior of East Pakistan.

Soviet Seacraft for Indian Navy

1010. Shri Hari Vishnu Kamath: Shrimati Sharda Mukerjee: Shri Onkar Lal Berwa: Shri Hukam Chand Kachhavaiya: Shri R. Barua:

Shri Basappa:

Will the Minister of Defence be pleased to refer to the reply given to Starred Question No. 295 on the 30th August, 1965 and state:

- (a) whether the delegation to Moscow for negotiating the purchase of seacraft for the Indian Navy has shown results; and
  - (b) if so, the details thereof?

The Minister of Defence (Shri Y. B. Chavan): (a) and (b). Yes, Sir. A contract has been signed for the purchase of submarines and other naval crafts. It would not be in the public interest to disclose other details.

# Amenities for Jawans and their

1011. Shrimati Tarkeshwari Sinha: Will the Minister of Defence be pleased to state:

- (a) whether Government are aware that great confusion prevails in regard to the supply of goods by the public for the benefit of Jawans, their families and wounded soldiers; and
- (b) if so, the steps Government propose to take to give co-ordinated and complete picture of all matters pertaining to the organization of amenities for Jawans and their families?

The Minister of Defence (Shri Y. B. Chavan): (a) and (b). No, Sir. The public has been advised through press releases that donations in the form of cash are most suitable and secure maximum benefits to the Jawans. Donations in kind of certain specified items are also welcome. Indications have also been made of the manner in which these donations are to be sent.

#### Aid for Nepal

1012. Shri Vishwa Nath Pandey: Will the Minister of External Affairs be pleased to refer to the revly given to Unstarred Question No. 1544 on the 6th September, 1965 regarding financial aid for Nepal and state

(a) whether Government nave considered the request of Nepal Government for establishing a Medical College and further development of small-scale industries in Nepal; and

(b) if so, to what extent?

The Minister of External Affairs (Shri Swaran Singh): (a) The request is under consideration.

(b) A survey to assess the requirements of a Medical College in Nepal has been undertaken. A Specialist on Small Scale Industries is expected to visit Nepal shortly to make a preliminary survey for the development of small-scale industries.

### राजदूतों की विभागीय बैठकें

# 1013- भी मधुलिमये: श्रीवागड़ी:

क्या **वंदेशिक-कार्य** मंत्री यह बताने की कृपा करेंगे कि :<sup>8</sup>

- (क) क्या विश्व के विभिन्न क्षेत्रे। के, जैसे अस्तेय एशिया, पश्चिमी एशिया, पूर्वी यूरोप, पश्चिमी यूरोप, लैटिन अमरीका के देशों मस्वन्धी अपनी नीतियों और सम्बन्धी को सुद्द करने तथा उनमें सामजस्य लाने के लिए उन देशों में स्थित भारत के राजदूतों को समय-समय पर विभागीय बैठकों आयोजित करने की सरकार की [काई योजना है;
- (स्त्र) यदि हो, तो उसका स्योग क्याहै?

बंदेशिक कार्य-संत्री (बी स्वर्ण सिंह):
(क) धीर (ख). विभिन्न क्षेत्रों में हमारे राजदूतों की समय-समय पर मीटियें होती रही है। इस म.स इस तरह की मीटिय नहीं हुई है; घीर न निकट घविष्य में इस प्रकार की कोई मीटिय होने की घाणा है लेकिन चूकि विदेश-रियन हमारे प्रतिनिधियों के साथ इस तरह का परामणं लाभदायक सिद्ध हुआ है. इसलिए इस तरह की मीटिय समय समय पर प्रायोजित करने का इराटा है।

# ग्रहमबाबाद के लिए नया ट्रांसमीटर

# 1014. श्री रामसेवक यादवः श्री मधुलिमयेः श्री बागडीः

नया सूचना ग्रीर प्रसारण मंत्री यह बताने की वृत्पा करेगे कि:

- (क) क्या विविध भारती कार्यक्रमों के प्रसारण के लिए श्रहमदाबाद में एक नया ट्रांसमीटर लगाने का काई प्रस्ताव है; भौर
- (ख) यदि हां, तो यह कब तक लग जायेगा?

सूचना और प्रसारण मंत्री (श्रोमती इन्दिरा गांधी): (क) भ्रीर (ख). विविध भारती कार्यक्रमों के प्रसारण के लिये भ्रहमदा-बाद में एक मीडियम-वेद-ट्रांसमीटर लगाया जा चुका है। यह 2 भ्रष्ट्रबर, 1965 से चालू हो गया है।

# जिला मेरठ में टेलीफोन केन्द्र

# 1015- भी रामसेवक यादवः भी मधुलिसयेः भी बागकोः

क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि जिला मेरठ के सरधना कस्बे में एक टेलीफोन एक्सचेंज लगाया जा रहा है;
- (ख) यदि हां,तो इससे कितने टेलीफोन क्रमाये जायेंगे; ग्रीर
  - (ग) इस पर कितना धन व्यय होगा?

संबार विभाग में उपमंत्री (भी भगवती): (क) सरघना क्रस्बे में एक टेलीफोन एक्सचेंज 12 सितम्बर, 1956 से काम कर रहा है।

(ख) इस समय 38 कनेक्शन काम कर रहे हैं भीर प्रतीक्षा-सूची के दो घावेदकों को बीघ्र ही कनेक्शन दे दिये जायेंगे। (ग) जुरू में 4600 रुपये की लागत से 20 लाइन का एकः मेगनेटो एक्सचेक लगाया गया था। उसके स्थान पर 41000 पये की लागत से 50 लाइन का एक के दीय बैटरी करचल एक्सचेक रुगा दिया गया। केन्द्रीय बैटरी करचल एक्सचेक रुगा दिया गया। केन्द्रीय बैटरी करचल एक्सचेक स्थान पर भव 9400 की लागत से एक छोटा स्थचल एक्सचेक लगा दिया गया है।

#### Wage Board for Tea Plantations

1016. Shri P. C. Borooah: Will the Minister of Labour and Employmens be pleased to state:

- (a) whether the Central Wage Board for Tea Plantations has submitted its report; and
- (b) if so, its main recommendations?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) Not yet.

(b) Does not arise.

Foreign Government's Offer of Help for Settlement of Refugees

1017. Shri Rameshwar Tantia: Shri Himatsingka;

Will the Minister of External Affairs be pleased to state:

- (a) whether it is a fact that the Dutch Government have rendered some financial help to the Indian Government for the refugees in India who were victims of the recent conflict between India and Pakistan;
- (b) if so, whether any other country has offered any such help; and
- (c) if so, the names of the countries and the kind of assistance offered by them?

The Minister of External Affairs (Shri Swaran Singh); (a) The Dutch Government has not offered any help for refugees in India who were victims of the recent conflict between India and Pakistan. However, it is under-

stood that the Dutch reformed churches are collecting funds for refugees from war-stricken areas. The target is 5 lakh guilders (approximately Rs. 6.6 lakhs) for the Indian sub-continent.

- (b) No. Sir.
- (c) The question does not arise.

# Defence Development Units 1018. Shri P. R. Chakraverti: Shri P. C. Borooah:

Will the Minister of Defence be pleased to state:

- (a) whether it is a fact that three defence development units in the Public Sector have declared a dividend;
- (b) whether the Department of Defence Production has submitted a note to the Planning Commission regarding the method and manner in which defence production could be stepped up; and
- (c) whether imports of spares and other equipment required for operating the defence units to their capacity have received higher priority?

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): (a) Four Defence Production Units in the Public Sector viz. Bharat Electronics Limited, Garden Reach Workshops Limited, Mazagon Dock Limited and Praga Tools Limited have declared dividend at different rates for the year 1984-65.

- (b) The Department of Defence Proudction have projected their requirements of various strategic raw materials and finished products to the I alnning Commission.
  - (c) Yes, Sir.

# नेपाल की कमला बांच तथा जनकपुर झापा सड़क योजनायें

1019. भी द्वार नार तिचारी : क्या वैदेशिक-क.मं मंत्री यह बताने की कृपा करेगे कि :

(क) क्यानेपाल के कमला बांब तथा पूर्व-पश्चिम राजपय के पूर्वी क्षेत्र की जनकपुर झापा सड़कः की रूपरेखा (ब्लूब्रिट) तेयार कर ली गई है; ग्रोर

(ख) यदि हां, तो उस पर क्तिना ■यय हं.शा ?

# वैदेशिक-कार्यमत्री (भीस्वर्णसिह) (क) जंगतही ।

(ख) प्रश्न नहीं उठता।

#### Speech of Chief Minister of West Bengal

1020. Shri C. K. Bhattacharyya: Will the Minister of External Affairsbe pleased to state:

- (a) whether his attention has been drawn to a speech of Shri P. C. Sen, Chief Minister, West Bengal in Calcutte stating that U.S.A. will pursuade China through Pakistan to attack Iudiafor making a barter on Kashmir;
- (b) whether this information is confirmed by the Government of India; and
- (c) if so, the steps being taken in this matter?

The Minister of External Affairs (Shri Swaran Singh); (a) The statement in question was made not by the Chief Minister of West Bengal but by someone who had come to see him.

(b) and (c). Do not arise.

#### Production of H.F. 24 Jets

1021. Shri Vidya Charan Shukla: Shri Indrajit Gupta: Shri Shree Narayan Das:

Will the Minister of Defence be pleased to refer to the reply given to Starred Question No. 296 on the 30th August 1965 and state the progress since made in the procurement of additional items of plant and machinery for production of HF 24 Jets, supply of raw material and components and for training of personnel in aeronautical engineering?

The Minister of Defence Production in the Ministry of Defence (Sbri A. W.

Thomas): The supply of some plant and machinery by the U.S. Government has not materialised. There has been no change in the position already indicated regarding other requests made to U.S. authorities.

#### Pak Violations of Cease-Fire

#### 1022. Shri Vidya Charan Shukla: Shri Vishwa Nath Pandey:

Will the Minister of External Affairs be pleased to state the steps taken by the Security Council on the protest notes sent to it after the cease-fire on the 23rd September, 1965 regarding the violations of cease-fire line by Pakistani troops?

The Minister of External Affairs (Shri Swaran Singh); Pakistan violations of the cease-fire, reported to the UN Secretary General by the Permanent Representative of India, are circulated to the Security Council as UN documents. According to the UN Secretary General, the violation complaints are transmitted immediately to the UN Observers for investigation and report. Results of the investigations by UN Observers are presented by the Secretary General in a series of reports to the Security Council.

### Passport Restrictions for Students Proceeding to U.S.A.

1023. Shri Karni Singbji: Will the Minister of External Affairs be pleased to state:

- (a) whether it is a fact that a batch of students from Kerala were refused passports by the Government of India to proceed to U.S.A. for prosecuting higher studies; and
  - (b) if so, the reasons therefor?

The Minister of External Affairs (Shri Swaran Singh): (a) and (b). Presumably, the Hon'ble member is referring to some medical graduates intending to go to U.S.A. for higher studies. As the House is aware some conditions have been laid down on the issue of passports to medical students and practitioners. That is to say generally those who are either (i) M.B.B.S. with seven years experience, or (ii) M.B.B.S. with 60 per cent marks and three years experience, or (iii) holder of any postgraduate degree like M.S., M.D. etc. are allowed to go abroad for further studies

#### Commonwealth Secretariat

1024. Shri R. S. Pandey: Shri Hem Raj: Shri Indrajit Gupta; Shri Jashvant Mehta:

Will the Minister of External Affairs be pleased to state:

- (a) whether the permanent Commonwealth Secretariat has since been constituted and started functioning in London; and
- (b) if so, the progress made so far in its functioning and the Indian contribution thereto?

The Minister of External Affairs (3hri Swaran Singh): (a) Yes, Sir. The Commonwealth Secretoriat has started functioning with skeleton staff;

(b) So far, the posts of Secretary General, two Deputy Secretaries-General and some other senior officials have been filled. India's sharo of contribution at 11.4 per cent comes to £19,950 (Rs. 266,000.00) for the first year.

#### पंजाब में किराये के मकानों में डाकसाने

1025. श्री बलजीत सिंह : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) इस समय पंजाब डाकबाने किराबे
 के भवनों में हैं;

- (ख) 1964-65 तथा 1965 में भ्रम तक सरकार ने किराये के रूप में कितना धन दिया है: भीर
- (ग) इन डाकखानों को सरकार इनके भवनों में कब तक ले जायेगी ?

संबार विभाग में उपमंत्री (श्री भगवती): (क) 685 ।

- (ख) (i) 1964-65 के दौरान 3,45,441 रुपये।
- (ii) 1965-66 के दौरान अभी तक 1.88.418.04 रुपये।
- (ग) डाक तार विभाग जहां कहीं धावश्यक समझा जाएगा, विभागीय इमारत रखना पसन्द करेगा बगतें कि उन के लिए उपयुक्त स्थान धौर धार्षिक साधन उपलब्ध हों। इालांकि मुख्य मुख्य डाकघरों के लिए या जहां किराये के उपयुक्त स्थान उपलब्ध नहीं है विभागीय इमारतों की ब्यवस्था करने का हर संभव प्रयत्न किया जा रहा है, फिर भी ऐसी कोई नारीख बताना कठिन है जब कि सभी विभागीय डाकघरों को विभागीय इमारतों में रखना संभव हो सकेगा।

#### Quarters for P. and T. Employees in Punjab

1026. Shri Daljit Singh: Will the Minister of Communications be pleased to state:

- (a) the number of class III and IV employees of the P, and T. Department in Punjab who have been provided with quarters so far;
- (b) the number of such employees who have not been provided with quarters even after completion of ten years of service; and
- (c) the steps being taken in the matter?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) Class III—1563; Class IV—419.

- (b) Class III-4047; Class IV-1111.
- (c) Sanction for construction of 49 units of quarters at various places have been accorded, out of which 5 units are under construction. Proposal for construction of more quarters is under examination.

#### Juliundur A.I.R. Station

1027. Shri Daljit Singh: Will the Minister of Information and Broadcasting be pleased to state:

- (a) whether it is a fact that the Jullundur Radio Station will be named as the Punjabi Radio Station; and
- (b) if so, the steps so far taken in the matter?

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): (a) No. Sir.

(b) Does not arise.

Nehru Mountaineering Institute

1028. Shri Yashpal Singh: Will the Minister of Defence be pleased to state:

- (a) whether there is any proposal under consideration to establish the Nehru Mountaineering Institute in Darjeeling;
- (b) if so, whether any financial help has been given by the Central Government; and
  - (c) the details thereof?

The Minister of Defence (Shri Y. B. Chavan): (a) The Government of Uttar Pradesh in collaboration with the Government of India (Ministry of Defence) have set up the Nehru Institute of Mountaineering at Uttar Kashi. The first course started on 11th October 1965 and was completed on 14th November, 1965, the birth anniver-

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sary of late Shri Jawaharlal Nehru. The Defence Minister is the President of the Institute and the Chief Minister Uttar Pradesh is the Vice-President.

(b) and (c). The Government of India has agreed to pay 50 per cent of the recurring expenditure not exceeding Rs. 2 lakhs per year from Defence Budget.

#### Firing by East Pakistan Rifles

#### 1029. Shri Kajrolkar: Shri Hukam Chand Kachhavalya:

Will the Minister of Defence be pleased to state:

- (a) whether it is a fact that East Pakistani Rifles opened fire on the 6th October, 1965 on a crowded passenger bus belonging to Assam State Transport Service near Dawki border checkpost on the Assam-East Pakistan border;
- (b) if so, the damages caused to men and property;
- (c) whether any protest note has been sent to Pakistan; and
  - (d) if so, with what result?

The Minister of Defence (Shri X. B. Chavan): (a) On the 4th October, 1965, Pakistani forces from their border outpost of Synrem fired three rounds at a passenger bus of the ssam State Transport going from Shillong towards Dawki when it had crossed Dawki bridge.

- (b) Nil.
- (c) and (d). A protest has been lodged on this and other provocative act, by Pakistan in the Dawki area. A reply is awaited.

#### Cartridges for Rifle Clubs

1030. Shri Karni Singhiji: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that the National Rifle Association of India have made a preference for shot size No. 7 for clay pigeon shooting cartridges being manufactured in the Indian Ordnance Factories in 12 gauge; and (b) if so, why shot size No. 7 are not readily available when larger sizes are manufactured?

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): (a) No communication on the subject has been received from the National Rifle Association of India.

(b) The production of cartridge 12 bore size No. 7 for clay pigeon shooting to the required standard is yet to be established in the Ordnance Factories.

#### Cartridges for Rifle Clubs

- 1031. Shri Karni Singhji; Will the Minister of Defence be plessed to state:
- (a) whether the recently added 22" cartridges by the Indian Ordnance Factories placed on the civilian market are superior to the 21" cartridges upto now regularly offered;
- (b) whether patterning tests have been done to determine the fact that the 23" cartridges are superior to merit such a price difference; and
- (c) the methods employed for patterning and the percentages obtained in various patterning tests from different distances?

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): (a) It is not claimed that 2-3|4" cartridges are superior to 2-1|2" cartridges.

- (b) In view of (a) above, there has been no necessity to conduct any patterning tests 2-3|4" cartridges were produced in limited quantities. The cost of production was, therefore, necessarily high. These cartridges were released to the civilian market at the actual cost of production.
  - (c) Does not arise.

#### Shortage of Post Cards and Stamps

1032 Shrimati Renuka Barkataki: Will the Minister of Communications be pleased to state:

(a) whether it is a fact that cards and stamps were not available in many Post Offices including Gauhati, Zanabazar, Silpukhuri, Jorhat etc. in Assam in the months of August and September, 1965; and

(b) if so, the main reasons therefor?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) Yes.

(b) Owing to delay in receipt of postal stationery from the Security Press.

# 'श्रिषिक ग्रन्न उपजामो' पर प्रथान मंत्री के भाषण का प्रसारण

1033 श्री यशपाल सिंह : क्या बुचना झीर प्रसारण मंत्री यह बताने की क्रुपा करेंगें कि :

- (क) क्या सराकार ने 'प्रधिक प्रश्न उपजाओं' के बारे में प्रधान मंत्री का प्राकाश— बाणी से प्रसारित भाषण राष्ट्रीय भाषाओं में किसानों को दिया है;
- (ख) क्या इस मायण को विभिन्न राज्यों में भाकाशवाणी के केन्द्रों से राज्यों की प्रादेशिक भाषाभ्रों में प्रसारित किया गया है ; भौर
- (ग) यदि नहीं, तो इस सम्बन्ध में क्या कदम उठाये गये हैं?

सूजना भी भ प्रसारण मंत्री (श्रीमती इत्विरा गांधी): (क) जी, नहीं। परन्तु इस विषय पर प्रधान मंत्री की भीर से देश की प्रत्येक ग्राम पंजायत को सभी प्रादेशिक भाषामों में एक व्यक्तिगत पत्न मीन्न ही मेंजा जायगा। प्रधान मंत्री का प्रसारित भाषण खाद्य भीर कृषि मंत्रालय की मासिक पत्निक "इन्टैन्सिन, एषीकल्चर" (श्रंचेत्री) भीर "उन्नत कृषि" (हिन्दी) के दिसम्बर भंकों में भी छापा जा रहा है। इन पत्निकामों की प्रतियां देश के सभी ब्लाक भीर क्षेत्र विस्तार कार्यं कर्ताओं तथा इनके प्राहक किसानों के पास वहुंचनी हैं।

- (खा) जी, नहीं।
- (ः) प्रश्न नहीं उठता ।

# प्रचार नीति

1034 श्री सिद्धेश्वर प्रसाद : श्रीमती मैनुना सुल्तान :

क्या सूचना भीर प्रतारण मंत्री यह बताने की कृपा करेंगें कि:

- (क) क्या 12-13 सक्टूबर, 1965 को नई दिल्ली में राज्यों के प्रचार निर्देशकों की स्थायी समिति की बैठक में प्रचार नीति में स्रावस्यक परिवर्तन करने के कोई सुभाव दिये गये में ;
- (च) यदि हां, तो उपरोक्त बैकड में क्या महत्वपूर्ण निर्णय किये गये हैं ; धौर
- (ग) उन पर सरकार की क्या प्रति— किया है ?

सुबना और प्रसारण मंत्री (शीधती इन्विरा गांधी): (क) से (ग). पिछले 12 और 13 प्रक्टूबर, को नई दिस्ली में हुई राज्यों के प्रचार निर्देशकों की स्थायी समिति की बैठक सरकार की प्रचार नीति में परिवर्तन करने के कोई सुझाव नहीं दिये गये है, न इस समिति को यह प्रक्षिकार था ।

भारत पाकिस्तान संघर्ष के दौरान सुचना और प्रसारण मंत्रालय के विभिन्न प्रचार विचारों और राज्यों द्वारा जो प्रचार कार्य किया सबा और विशेषकर इसमें जो कठिनाईयां सामने धाई या किया। देखा गई, समिति ने उन पर विचार किया। देखा को स्वावलस्वी और धारम-निर्भर बनाने के उहेंच्य के दीर्घ-कालीन प्रचार के प्रचार व्यवस्या में सुधार करने और प्रचार कार्यों में केन्द्र और राज्यों के बीच और प्रधिक मेल रखने के निए समिति ने कुछ उपाय सुधाए। ये निर्णय सभी राज्य सरकारों और इस मंत्रालय के विभागों को धमन में लाने के लिए भेंज दिए गए हैं।

# चीन-पाकिस्तान संघर्ष सम्बन्धी साहित्य

- 1035. श्री सिखेश्वर प्रसाद: क्या सुचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि:
- (क) प्रकाशन विभाग द्वारा चीनी-पाकिस्तानी खतरे के सम्बन्ध में प्रकाशित साहित्य के सम्चित भीर समय पर वितरण की क्या व्यवस्था की गई है;
- (खा) क्यायह सच है कि ये प्रकाशन विभिन्न राज्यों की राजधानियों तक भी नहीं पहुंच पाते ; ग्रीर
- (ग) यदि हां, तो इस मामले में कया कायंवाही की गई है ?

सुवना ग्रीर प्रसारण मंत्री (श्रीनती इन्दिरा गांधी ) : (क) : जैसे ही संकटकाल से सम्बन्धित पैम्फलैट प्रकाशित होते हैं, उनको निम्न व्यक्तियों या संस्थायों को भेज दिये जाते हैं :--

- राष्ट्रीय रक्षा परिषद् के सदस्य ।
- 2. संसद् सदस्य ।
- 3. राज्य की राजधानी के सचना
- 4. विश्वविद्यालय ।
- जिला क्षेत्र-प्रचार प्रधिकारी. क्षेत्र प्रवार प्रधिकारीगरा।
- 6. जिला मूचना केन्द्र ।
- देश के मुख्य पुस्तकालय ।
- ८. कालेज ।
- 9. विश्वविद्यालयों प्लैनिंग फौरम ।
- 10. राज्य विधान मण्डलों के पुस्तकालय।
- 11. भाकाशवाणी के केन्द्र ।
- 12. राज्यों के प्रचार निदेशक ।
- 13. समाचार पत्र (पत्र सूचना कार्या-सव के हारा)।

- 14. भारत सरकार के मुख्य प्रधिकारी-
- 15. रक्षा मंत्रालय का जन सम्पर्क विभाग ।
- 16. ग्रध्यापकों की संस्थायें।

पैम्फलेट सीधे ही इन को डाक से भेजे जाते हैं।

- (खा) जीनहीं।
- (ग) प्रश्न नहीं उठता ।
- U.S. Consul-General's Visit to Sikkim

#### 1036. Dr. Ranen Sen: Shri Dinen Bhattacharya:

Will the Minister of External Affairs be pleased to state:

- (a) whether it is a fact that U.S. Consul-General in Calcutta taken a gentleman not connected with his office alongwith him Sikkim recently:
- (b) whether it is also a fact that the West Bengal Government have drawn the attention of the Central Government to this affairs: and
- (c) if so, the reaction of Government thereto?

The Minister of External Affairs (Shri Swaran Singh): (a) No. Sir.

(b) and (c). Do not arise

#### Map on Cease-fire Position

1637. Shri Heda: Will the Minister of Defence be pleased to state:

- (a) whether it is a fact that the cease-fire position map was released by Government;
  - (b) if so, when:
- (c) whether the map was sent to the United Nations; and
- (d) whether the map has been accepted by the U.N. in toto or in part?

The Minister of Defence (Shri Y. B. Chavan): (a) and (b). A map showing the areas under the occupation of Indian forces in Pakistan and Pakistan-occupied Kashmir and under the occupation of Pakistani forces in the Indian territory at the time of cease-fire on 23rd September, 1965 was released by the Government of India on 7th October. 1965.

(c) and (d). As the map was not sent to the United Nations, the question of the UN accepting it in toto or in part does not arise. However, positions occupied by our troops and by Pakistani troops in Indian territory at the time of cease-fire have been Estimated to the UN Observers

#### Recognition of German Democratic Republic

1638. Shri Indrajit Gupta: Shri Warior: Shri Daji: Shri P. R. Chakraverti: Shri K. N. Tiwary:

Will the Minister of External Affairs be pleased to state:

- (a) whether the question of giving recognition to the German Democratic Republic has been considered by Government; and
- (b) if so, the decision taken thereon?

The Minister of External Affairs (Shri Swaran Singh); (a) No, Sir.

(b) Does not arise.

# Wage Board for Power Industry

1039. Shri R. S. Pandey: Shri Rajeshwar Patel:

Will the Minister of Labour and Employment be pleased to refer to the reply given to Starred Question No. 575 on the 13th September, 1965 and state:

- (a) whether Government have further examined the question of setting up of a Wage Board for Power Industry; and
- (b) if so, the decision taken in the matter?

The Minister of Labour and Employment (Shri D. Sanjivayya):
(a) and (b). The matter is still under examination.

#### Army Engineers

1040. Shri Balakrishnan: Will the Minister of Defence be pleased to

- (a) the concessions which will be given to the Engineers who serve in the Defence Forces during the present Emergency; and
- (b) when such concessions will come into effect?

The Minister of Defence (Shri Y. B. Chavan): (a) Even before the declaration of the Emergency two years ente-date was granted to the Engineer Officers in the Army and Air Force for possessing specific engineering qualifications for purposes of seniority, promotion and increment of pay. This concession continues.

After the declaration of the Emergency, the following concessions have been granted to Engineers commissioned in the Army:

- (i) An additional ante-date upto a maximum of two years for previous civil gazetted service, if any, to those granted Short Service Commissions which will not be available, if and when they are granted Permanent Commissions.
- (ii) Lien and protection of civil pay, leave, Provident Fund benefits and other rights in the civil appointment in the case of permanent civil Government servants who have joined as Emergency Commissioned Officers or as Short Service Commissioned Officers.
- (iii) Eligibility for Permanent Commission in the case of Emer-

gency and Short Service Commissioned Officers.

(b) From the date of grant of Commission.

#### Pak. Deputy High Commission in Calcutta

1041. Shri S. M. Banerjee: Will the Minister of External Affairs be pleased to state:

- (a) whether it is a fact that some Government papers of the Pakistan Deputy High Commission in Calcutta were taken out to Karachi by the U.K. Deputy High Commissioner, Calcutta:
- (b) whether this matter was reported to Centre by the West Bengal Government; and
- (c) if so, the action taken by Government in the matter?

The Minister of External Affairs (Shri Swaran Singh): (a) The Government is not aware of any papers of the Pakistan Deputy High Commission in Calcutta being taken out to Karachi by the U.K. Deputy High Commissioner, Calcutta.

Each Bar to Maha Vir Chakra

Each Bar to Vir Chakra .

Vir Chakra

- (b) No. Sir.
- (c) Does not arise. Param Vir Chakra

#### Gallantry Awards

1042. Shri Onkar Lal Berwa: Shri Brij Raj Singh: Shri Gokaran Prasad: Shri B. K. Das: Shri Vishwa Nath Pandey: Shri Yashpal Singh: 6hri Yogendra Jha: Shri T. Ram:

Will the Minister of Defence be pleased to state:

- (a) the total number of gallantary awards granted during the recent fighting with Pakistan;
  - (b) their distinction-wise break-up;
- (c) how many of them were received posthumously; and
- (d) the total amount awarded to the family members of the recipients of these awards?

The Minister of Defence (Shri Y. B. Chavan): (a) So for 79 gallantry decorations have been awarded to connection with the recent fighting with Pakistan.

2, both posthumous.

Re. 10/- p.m.

Rs. 20/- p.m.

Rs. 8'- p.m.

(b) and (c):

Maha Vir Chakra (including a Bar to Maha Vir Chakra) 20, out of which 6 are posthumous. Vir Chakra 57, out of which 9 are posthumous. (d) Recipients of Param Vir Chakra. given monetary allowance by the Maha Vir Chakra and Vir Chakra, Central Government at the following other than Commissioned officers, are rates:-Param Vir Chakra . Rs. 50/- p.m. (Rs. 70/- in case of JCOs who have previously won an award of the second order of gallantry, such as the Maha Vir Chakra). Each Bar to Param Vir Chakra Rs. 20/ p.m. Maha Vir Chakra . Rs. 30/- p.m. (Rs. 50/- in case of JCOs who have previously been awarded a ga . ry award to third order, such as the Vir Chakra)

The allowance is admissible to the recipient and, on his death, to his widow

In addition, each recipient of Param Vir Chakra, Maha Vir Chakra er Vir Chakra, irrespective of his rank, is given by the Government of the State to which he belongs, a lumpsum cash grant and/or annuity at the rate prescribed by it.

The above monetary benefits are in addition to the pension and other benefits (e.g. education of children), admissible in such cases.

At this stage, it is not possible to calculate the total amount awarded to the family members of the recipients of these awards.

थनी लोगों द्वारा जवानों को सहायता

# 1043 श्री रामसेवक यादव : श्री मधु लिमये :

क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सब है कि कुछ छनी लोग भारत-पाकिस्तान युद्ध में वायल जवानों तथा युद्ध में मारे गये जवानों के परिवारों की सहायता के लिये तैयार हैं; भौर
- (ख) यदि हां, तो क्या इन छनी नोगों के पास मारे गये जवानों के परिवारों तथा घायल जवानों की सूची भेज दी जयेगी प्रथवा सरकार उनसे स्त्रयं धन एकतिर. : रके उनके परिवारों को भेजेगी?

प्रतिरक्षा मंत्री (भी यशवन्तराव बह्याण) : (क) जी हां।

(ख) जो दान प्राप्त होते हैं, वह नियोंग्य सेना सेविवर्ग, विधवाणों और भ्रनायों की नियी के हिसाव में जमा कर दिए जाते हैं। दाताणों को सूचना दी जा रही है, कि वह उपरोक्त निधि को 1866 (ai) LSD—4.

धपने दान भेजें, धयवा वायसेना कल्याय निधि को, जैसे भी वह चाहें, भ्रीर यह भी, कि उन उट्टेश्यों ग्रीर व्यक्तियों की श्रेणियों के संबंध में उनकी इच्छार्थों का ययासंभव मान किया जायगा, कि जिब के लिए उनके दान प्रयोग में नाए जाए यद्यपि प्रत्येक एकल कृटम्ब को दी जाने वाली वास्तविक राणि, निधि की प्रबंधक समिति दारा निर्धारित पावस्यकतार्थी पर निर्भर होगी । जहां तक मारे गए **धय**वा घायल हुए जवानों की सू**ची** महय्या करने का संबंध हैं, एक ऐसी योजना विचाराधीन है, कि जिससे विभिन्न रेजिमेंटल केन्द्रों की मार्फत सीधे, ऐसे जवानों के कूटम्बों को सहायता दी जाने की धनुमति वी जायगी।

# बोषपुर-रियासत

1044. श्री प्रकाशबीर शास्त्री: श्री जगदेव सिंह सिद्धान्ती:

क्या वैदेशिक-कार्य संत्री सह बताबे की कृपा करेंगे कि:

- (क) क्या जोषपुर रियासत का एक बड़ा भाग कभी बिटिश सरकार को पट्टे पर दिया गया था।
- (ख) बया यह सम है कि विभाजन के समय पट्टे की बैझानिकता समाप्त हो गई बी धौर फिर भी यह भा पाकिस्तान में इसलिये मिल गया कि तत्काल जोभपुर महाराजा की बात बिटिश सरकार ने नहीं मानी; धौर
- (ग) उस भाग का कुल क्षेत्रफब कितना है भौर उसे वापिस लेने के लिये क्या प्रयास किये जा रहे हैं?

वंदेशिक-कार्यमंत्री (श्री स्वर्णसिंह): (क) से (ग) गृह मंत्रालय यह स्वना इकट्ठी कर रही है भीर जैसे ही यह इकट्ठी हो जायेगी, सदन की मेज पर रख दी जायेगी।

# राजनिक सम्बन्धों के बारे में वियाना धनिसमय

1045. श्री सिद्धेश्वर प्रसाव : क्या धैदेशिक-कार्य मंत्रीयह बताने की कृपा करेंगे कि:

- (क) क्यायह सच है कि सरकार ने राजनियक संबंधी से संबंधित विवाना स्रमिसमय का सनुसनर्थन किया है;
- (ख) यदि हां, तो इसकी मुक्य बार्ते क्या हैं ; ग्रीर
- (ग) इसका भ्रनुसमर्थन करने वाले कौन-कौन हैं?

वंदेशिक-कार्यमंत्री (श्रीस्वर्गसितः): (क) वियाना में 1961 में राजनियक संपर्क एवं उत्मनित के विषय पर संयक्त राष्ट्र सम्मेलन में जो राजनियक संबंध पर वियना ग्रमिसमय (कन्वेंशन) राध्टिकता प्राप्ति से संबंद एच्छिक प्राताकाल ग्रीर विवादों के ग्रनिवार्य समाधान से संबंध ए जिल्ला प्रोताकोत पारित किये गये थे, उन्हें भारत सरकार ने स्वीकार कर लिया है। राष्ट्रपति ने 28 ग्रगस्त 1965 को राजनयिक संबंधो पर वियना श्रमिसमय 1961, के सहमति पत्र (इंस्ट्रूमेंट प्राफ एक्सेशन) पर हस्तक्षर कर दिरे। यह सहमति-भव । ५ ग्रनतुबर, 1965 को संययत राष्ट्र सचिवालय के पास जमा करा दिया गया ।

(ख) राजनियक संबंधों पर वियना घर्मिसमय, : 96 ! में एक प्रस्तावना घर्मेर 53 घनुछेद हैं। मंटे तौर पर इस घर्मिसमय को बार भागों में बांटा जा सकता है। घर्मिसमय के पहले भाग में सामाय तौर पर राजनियक संबंधों की समस्याधा पर चर्चा की गई है। अभिसमय के दूसरे भाग में 20 से 28 तक जो अनुच्छेद हैं उनमें मिशन के अहाते और अभिलेखालयों की दिये जाने वाले सुस्थिर विशेषाधिकार और उन्मुंक्त में की बात कही गई है, जैसे— अनुच्लंपनीयता तमाम राष्ट्रीय, क्षेत्रीय अथवा म्यूनिसिपिल देयों और करों आदि से छूट। इन अनुच्छेदों, में ऐसी व्यवस्थाएं भी है जिनका संबंध मिशन के कार्य को सुविधाजनक बनाने से है जैसे—आने जाने की स्वतंत्रता मिशन तथा प्रेशक और प्राप्तकर्ती (रिसीविंग) राज्यों के बीच संवार की स्वतंत्रता आदि।

ग्रिमसमय के तीसरे भाग में 29 तक जो धनच्छेद हैं उनमें उन विशेषाधिकारों भीर उन्मक्तियों का उल्लेख है जिनका उपभोग एक राजनियक एजेंट करता है, जैसे--व्यक्तिगत भनल्लघंनीयता, निवास भीर मंपत्ति की मनहलघंनीयता, सिविल, प्रशा-सनिक भीर भापराधिक ग्रधिकार क्षेत्र से उन्मुक्ति, सामाजिक सूरक्षा विनियम, कर भीर चंगी शल्क भ्रादि छट। जिन ध्यक्तियोँ को इन विशवाधिकारों श्रीर उत्मितियों का हक है, उन्हें ग्रनच्छेद 37 के ग्रंत ें सार श्रेणियां में बाटा गया है, श्रर्थात--राजनियक धमला वर्ग के सदस्य, प्रशासनिक धीर तकरीकी ग्रमला, मिशन का सवाकारी प्रमुखा भीर मिशन के सदस्यों के निजी नीकर। हरेक श्रेणी के विशवक्षिकार भीर उन्मन्तियों भिन्न भिन्न होती है। ग्राभिसमय के ग्रनच्छेद 38 में उन विशें-षाधिकारों स्रीर उत्मदितयों का जिस्र किया गया है जिनका उपभाग उन राजनियक एजेंटों तथा भिशन के भ्रन्य भ्रमला रुदस्यों को करना है जो कि प्राप्तकर्ता राज्य क राध्दिक हैं प्रचवा वहां स्थायी रूप से रहते हैं। अनुच्छेद 43 से 45 तक में जिन बिपयों की चर्चा की गई है वे हैं:-राजनयिक एजेंट के कार्य समाप्त करने के तरीके, विश्ववाधिकार भीर उन्मक्तियों

का उपभोग करने वाले व्यक्तियों के विदा होंने की सुविधा प्रदान करना, राजनियक भवनों, प्रभिलेखालयों भीर प्रेपक राज्य के हिनों की रक्षा करना जबिक युद्ध भयवा समस्त्र झगड़े के परिणामस्वरूप दो राज्यों के बीच राजनियक संबंध टूट गये हों, प्रथवा जब कोई मिमन स्थायी भयवा भस्यायी तौर पर वापस बुला लिया गया हो। भनुरछेद 47 में यह व्यवरथा है कि भ्रमिस्मय को लागू करते ववत, प्राप्तकर्ता राज्य, राज्यों के बीच भेदमाव नहीं बरतेगा। भ्रमिसमय के चौथे भाग में जो भनुच्छेद 48 से 53 तक हैं उनमें हस्ता-क्षर, विलयन, सत्यांकन, भ्रभिसमय के लागू होंने पर प्रवेश भ्रादि का जिक है।

प्रभित्तमय में मोटे तौरपर राजनियक संबंधों के बारे मे प्रचलित व्यवहार का प्रामास मिलता है प्रौर वह कार्यात्मक (फंक्शनस) प्रावस्थकता के सिद्धान्त पर प्राधारित है। कार्यात्मक प्रवश्यकता के सिद्धान्त के प्रमुसार विष्णवाधिकार प्रौर उन्मुक्तियां इसलिये दी जाती हैं कि राजनियक मिशनों का कार्य सूचारू रूप से होता रहे, इस दृष्टि से नहीं कि किन्ही व्यक्तियों को लाभ पहुंचे। कार्यात्मक सिद्धान्त समूचे प्रभिसमय पर छाया हुन्ना है ग्रीर वह ग्रंतर्राप्ट्रिय विधि एवं संबंधों की वर्तमान प्रवृतियों के मनरूप है।

 (ग) भारत के घलावा जिन 48
 राज्यों ने घिभरासय का सत्यांकन किया है घथवा उसे स्वीकार किया है, वे ये हैं :--

ष्रत्यं रिया, प्रजंन्तिना, बार्ज, ल बायलोरणा कम्बं डिघा, नांगां (झाजाविल), कोस्टरिका, वयूवा चैकोस्लोशिक्या कांगां लं.कर्तवात्मक गण-राज्य, डोमिनिकन गणराज्य, डबबाडोर, जर्मन संघीय गणराज्य, गैंबोन, घना, खाते-माला, हाली सी, हंगरी, ईरान, ईराक, घाईवरी कोस्ट, जमैका, जाधान, कीनिया, लाघोस, माइबरिया लीस्टरटीट, मदगास्कर, मसाबी मारिटानिया , मैबिसको, नेपाल, नाइजर, पाकिरतान पानामा, पंतिंड, रूडांडा, सान , मारिनी, सियरा तियोन, स्थिटवर्श्लंड तंगानिकः उगांडा, उकेन, साथियत समाजवादी गणतंत्र संघ, संयुक्त प्ररक्ष गणराज्य, यूनाइटेड किंग-डम, बैनेजुला, धौर यूगोरलाविया।

जयांनी की विषयाची के लिए नीकरी

1046. श्री झोंकार लाल वैरवा: श्री गोक्तरन प्रसाद: श्री वृजराज सिंह:

क्या प्रतिरक्षा मंत्री यह बताने की कुश करेंगे कि :

- (क) क्या यह सब है कि सरकार ने एक योजना बनाई है जिसके घन्तर्गत हाल में भारत-पाकिस्तान युद्ध में शहीद हुए जवानों की विधवाधों तथा धन्य धाश्रितों को भपना निर्वाह करने के लिये तस्काल नौकरी की व्यवस्था की जाएगी;
- (ख) यदि हां, तो उसका थ्यौरा क्या है ; भौर
- (ग) धव तक शहीदों की फितनी विधवाधों तथा भाश्रितों की नीकरी दिलवाधे जा चुकी है ?

प्रतिरक्षा मंत्री (श्री दशकतराव चहा ण):
(क) तथा (ख). सरकार ने पद्रले से ही झादेण जारी कर दिए है कि शक्ष की कार्यवाही के कारण मारे गए, सगन्ध संनाधों के कियी सदस्य की पत्नी-पुत्र-पुत्री किसी रक्षा रम्बन्धी सिद्धन्दी, रक्षा कारखानीं इत्यादि में खाली झर्मनिक स्थानों पर नियुद्धित के लिए विश्वार की जाएंगी, इसके लिए काम दिलाऊ कार्यालय को लिखा-पढ़ी की साधारण प्रक्रिया की छुट दी जाएंगी, और इस उद्देश्य के लिए ऐसे सेविवर्ग के लिए रक्षा कारखानों में 400 से 500 तक रिक्त स्थान झस्य छोड़

दिए गए हैं। जहांतक ग्रसैनिक विभागों में स्थानों का सम्बन्ध है, उन द्वारा ऐसे मादेश भारी किये जाने के लिए एक सुझाव विचारा-श्चीन है।

(ग) ऐसे, काम पर लगाई गई विधवास्रों श्रीर प्राधितों की संख्या के सम्बन्ध में सूचना बहुज प्राप्य नहीं है, और सम्बन्धित संगठनों से इकटठीकी जारही है।

सेना कर्मधारियों को चिकित्सा सुविधाएं

1047. श्री ग्रांकार लाल बंरवा : भी बृतराज सिंह : श्री गंकरन प्रसाद :

क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि

- (क) राजधानी में भितनी भौर कहां कहां वे बस्तियां हैं जहां प्रतिरक्षा सेवाधों के कमंचारी रहते हैं ;
- (ख) क्या इन सभी बस्तियों में सरकार ने उनके इलाज के लिए एम॰ ग्राई॰ रूम बोले हैं; ग्रीर
- (ग) यदि नहीं, तो इसके क्या कारण 2 ?

प्रतिरका मंत्री (भी यदावन्त राव चह्नाण): (क) दिल्ली छावनी के प्रतिरिक्त भफसरों समेत सेना सेविवर्ग मध्यतः धौला कुमां, रामकृष्णपुरम्, मोती बाग की कई दक्षिणी दिल्ली की कालोनियों में किराये के मकानों में सचिवालय घौर नेशनल स्टेडियम के बीच होस्टलों में, खैबर पास होस्टल, विनय नगर, फक्टरी मार्ग, गेवा नगर घेर नेशनल स्टेडियम में रहते हैं। कुछ श्रफसर भ्रन्य क्षेत्रों में भी रहते हैं जैसे कि लोदी रोड, ग्रक्बर रोड, तीन मृति मार्ग इत्यादि ।

(ख) तथा (ग). नई दिल्ली में निम्न स्यानों पर एम० माई० रूम काम कर रहे ₹ :---

- (1) नेशनल स्टेडियम
- (2) रामरूच्यपुरम्
- (3) सिगनल एन्क्लेब
- (4) ग्रारामगाह, दिल्ली जंकशन
- (5) खैंबर पास होस्टल
- (6) डलहौजी रोड—केन्द्रीय सशस्त्र सेनाग्रों का एम० ग्राई रूम ।

Written Answers

(7) सेंट्रल विस्टा मेस ।

वह केन्द्रीय स्थानों में स्थित हैं। प्रति-रिक्त एम० ब्राई० रूम खोलने के प्रश्न पर समय समय पर गणों के प्राधार पर विचार किया जाता है।

# राष्ट्र-ध्वज

1048. श्री प्रकाशबीर शास्त्री: भी यशपाल सिंह: श्री जगदेव सिंह सिद्धान्ती :

क्या सुचना धोर प्रतारण मंत्री यह बताबे की कृपा करेंगे कि:

- (क) क्या यह सच है कि दिल्ली के चौरास्तो पर कुछ बोर्ड लगाये गये हैं जिनमें 'संडा ऊंचा रहे हमारा' शीर्षक से राष्ट्र-ध्येष प्रदर्शित किया गया है ;
- (ख) क्या यह भी सच है कि इसमें दिखाया गया है कि तीन हाथ ध्वज के डंडे को पकडे हए हैं; भीर
- (ग) यदि हां, तो घ्वज के ढंडे को तीन हाथों द्वारा पकड़े हुए किन कारणों से दिखाया गया है जब कि समस्त देश एक होकर शव से लड़ा है?

सुचना धीर प्रसारण मंत्री (भीमती इन्दिरा गांधी): (क) ग्रीर (ख) जी, हां ।

(ग) ये तीन हाय इस बात के प्रतीक हैं कि धाकमणकारी के विषद्ध सारा देश एक होकर उठ खड़ा हुआ है। बहुत से हाथ 1 दिखाने से डिआइन गिच पिच हो जाना मीर सायद इसका प्रभाव जाना रहना ।

### ष्ट्रिय श्रमिक

- 1049- श्री बुजराज शिह: तथा श्रम भीर रोजगार मंत्री यह बताने की छूपा करेंगे कि:
- (क) कृषि और श्रमिक वर्ग अस्वन्ध पिछली सेमिनार का कितनी सिफारिश सरकार ने स्वीकार कर ली हैं;
  - (ख) उनका व्याराक्या है; ग्रीर
- (ग) ग्रन्थ सिकारिकों को स्वीकार नद्धीं करने के क्या कारण हैं?

सम स्रोर रोजगार मंत्री (श्री वा० संजीवंदा): (क) से (ग). सेमिनार ने जपनी चार समितियों की रिपोर्ट धौर इन विमितियों के प्रध्यक्षों की संयुक्त रिपोर्ट स्त्रीकार कर ली। एक विवरण जिसमें इन स्थावों में की गई मुख्य सिफारियों दी गई है, 30-8-1965 के सतारांफित प्रक्र बंख्या 1060 के उत्तर में सभा की मेज पर स्वा दिया गया था। ये सिफारियों राज्य स्वप्कारों भीर सम्बन्धित केन्द्रीय मंदालयों के स्थान में भागे भावस्थक कार्यवाही के लिए सा दी गई हैं।

Central Labour Organisations

1660. Shri Onkar Lai Berwa: Shri Brij Raj Singh: Shri Gekaran Prassd:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government have prescribed any criteris for the recognition of a Labour Organisation as a Central Labour Organisation;
  - (b) if so, the details thereof;
- (c) whether any other labour orga-

ed ones satisfies the prescribed oriteria; and

(d) if so, whether Government propose to give recognition to that organisation?

The Minister of Labour and Employment (Shri D. Sanjivayya):
(a) and (b). Central Labour Organisations recognised for purposes of representation on the Indian Labour Conference are required to satisfy the following criteria as decided by the Indian Labour Conference (17th Session, Madras, July 1959):--

The organisations must have-

- (i) an all-India character:
- (ii) a minimum membership of one lakh spread over a number of States; and
- (iii) a sizeable membership at least in the majorny of industries.
- (c) The following three labour organisations have asked for such recognition:—
  - (i) Bhartya Mazdoor Sangh.
  - (ii) Hind Mazdoor Panchayat.
- (iii) Indian Federation of Independent Trade Unions.
- (d) The question of giving respirition to these organisations will be considered at the next Session of the Standing Labour Committee.

#### Agricultural Labour Councils

1051. Shri Brij Raj Singh: Shri Onkar Lai Berwa: Shri Gokaran Prand:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government propose to set up or encourage the setting up of Agricultural Labour Councils at the State and District levels; and
  - (b) if so, the details thereof?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) and (b). A recommendation was

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made at the All India Seminar on Agricultural Labour held in August last that for effective implementation of the Rural Manpower Programme, it was desirable to set up a Co-ordinating Agency both ut the District and State levels. A recommendation has also been made by the Central Advi-Agricultural Committee on Labour for setting up of Labour Cooperatives. These recommendations have been brought to the notice of the State Governments. There is no proposal at present to set up "Agricultural Labour Councils".

#### Situation in Indonesia

1052. Shri Hari Vishnu Kamath: Will the Minister of External Affairs be pleased to state:

- (a) whether an assessment has been made of the causes and effects of the recent upheaval in Indonesia;
- (b) whether the Government of Indonesia has sent any communication to Government on that subject;
- (c) if so, whether it will be laid on the Table, or the gist thereof;
- .(d) whether Government propose to make a free approach to the Indonesian Government in order to ascertain its attitude to India on the issue of India-Pakistan conflict; and
  - (e) if not, the reasons therefor?

The Minister of External Affairs (Shri Swaran Singh): (a) The situation in Indonesia is still fluid to allow a full assessment of the causes and effects of the recent developments. However, the situation is being keenly watched.

- (b) No, Sir.
- (c) Does not arise.
- (d) and (e). It is still too early for this.

#### Child Labour

#### 1053. Shri Rameshwar Tantia: Shri Himatsingka:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether it is a fact that Government are considering a proposal of the Indian National Trade Union Congress to set up a Tripartite Committee on programmes to reduce the number of child workers in India; and
- (b) if so, when the final decision is likely to be taken?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) Government have received a letter from the Indian National Trade Union Congress proposing the setting up of such a tripartite committee.

(b) The letter is under study.

#### Sainik School at Nainital

1054. Shri K. C. Pant: Will the Minister of Defence be pleased to state the details of the progress made so far in regard to the Sainik S.hool at Nainital?

The Minister of Defence (Shri Y. B. Chavan): The State Government have acquired the necessary land and have repaired the old building on estate. They have also put up the dormitory accommodation, kitchen and dining hall. The Principal-Designate of the school has been appointed. The entrance examination for the session commencing February-March, 1966 has been held. The other facilities for the school, such as residential quarters, have been sanctioned. It is hoped that the school will start functioning in February-March 1966.

#### Missing Plane of I. C. C.

1955. Shri Kolla Venkaiah: Will the Minister of External Affairs be pleased to state:

(a) the number of Indians on board in the International Control Commission's plane missing since the 18th October, 1985; 3079 Written Answers AGRAHAYANA 1, 1887 (SAKA) Written Answers 3080

- (b) whether any attempt was made to trace the missing plane; and
  - (c) if so, the result thereof?

The Minister of External Affairs (Shri Swaran Singh): (a) Five.

(b) and (c). A search for the plane, which was on a routine courier flight from Saigon to Hanoi via Phnom Penh and Vientiane on 18th October, 1965, was instituted by the authorities concerned, both in Laos and North Vietnam by means of helicopters and other aircraft, Radio announcements were also made. So far no trace of the plane has been found, and the search operations are continuing.

Labour Laws in Public Undertakings

1056. Shri Himatsingka: Shri Rameshwar Tantia:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether it is a fact that a Conference of Heads of Public Undertakings was held recently to discuss the enforcement of labour laws in line with private sector; and
- (b) if so, the outcome of the conference?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) Yes.

(b) It was considered that there was now greater awareness on the part of the public sector in regard to the proper implementation of labour laws. It was urged that there should be constant endeavour on the part of the public sector to secure better standards of compliance.

Agricultural Labour Enquiry

1657. Shri Dinen Bhattacharya: Dr. Ranen Sen:

Will the Minister of Labour and Employment be pleased to state:

(a) the progress made by the third Agricultural Labour Enquiry being conducted by Government; and (b) when the work is likely to be completed?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) The data regarding income and consumption expenditure of agricultural labour households, have been collected and are being tabulated. The data regarding employment, unemployment, earnings and indebtedness have also been collected and are being scrutinised

(b) The work is likely to be completed by March, 1968.

#### Atomic Reactor in Rajasthan

1058. Shri D. C. Sharma: Will the Prime Minister be pleased to state:

- (a) whether the progress in the setting up of the atomic reactor in Rajasthan has been going on as per schedule; and
- (b) if so, when the reactor is likely to go into production?

The Prime Minister and Minister of Atomic Energy (Shri Lai Bahadur Shastri): (a) Progress in setting up the first unit of the Rajasthan Atomic Power Station is being made according to schedule. The setting up of the second unit has recently been authorised, subject to suitable financing arrangements for the foreign exchange component of the expenditure being made.

(b) The first unit is expected to be commissioned during 1969.

#### Price Index

1059. Shri D. C. Sharma: Will the Minister of Labour and Employment be pleased to state:

- (a) whether it is a fact that there has been a steep rise in the price index during the months of August, September and October, 1965; and
- (b) if so, the steps taken to provide interim relief to the labourers?

The Minister of Labour and Employment (Shri D, Sanjivayya): (a) The All-India (Interim) Working Class Consumer Price Index Numbers with base 1949-100 for the months of July. August and September, 1965 are as follows:—

July, 1965	168
August, 1965	170
September, 1965	172

The figure for the month of October, 1965 is not yet available.

There was thus a rise of two points in August over the July figure and two points in September over the August figure.

(b) wherever dearness allowance is linked to the Consumer Price Index Mumber, the workers get increased dearness allowance due to rise in Index in accordance with the relevant settlement or award. In other cases, the question of getting relief is a matter of mutual agreement and collective bargaining between employers and workers.

#### Return of Indian Correspondents from Pakistan

1969. Shri P. C. Borooah: Shri Onkar Lal Berwa; Shrimati Maimoona Sultan:

Will the Minister of External Affairs be pleased to state;

- (a) whether under an agreement between India and Pakistan for the exchange of interned correspondents, all the Indian correspondents have been repatriated from Pakistan;
- (b) if so, how many correspondents have been repatriated by each country; and

(c) the experiences of the repatriated Indian newsmen at the hands of Pakistani authorities during the period of hostilities between the two countries?

The Minister of External Affairs (Shri Swaran Singh): (a) All Indian correspondents have returned from Pakistan after prolonged negotiations with the Pakistani authorities.

- (b) Five.
- (c) Details of their experience in Pakistan were given in a protest note lodged by the Government of India with the Pakistan High Commission in New Delhi, a copy of which is placed on the Table of the House. [Placed in Library, See No. LT-5198/65].

#### Telephone Connections

1061. Shri Krishna Deo Tripathi: Will the Minister of Communications be pleased to state:

- (a) the number of applications pending for installation of telephone connections in Bombay, Delhi, Calcutta, Madras, Kanpur and Lucknow at present;
- (b) the longest duration since when these applications have been pending;
- (c) the detailed measures, if any, which Government propose to take to ease the situation; and
- (d) how far these measures will go to ease the situation?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) and (b).

	Name of City							No. of applications pending	Date of oldest appl.
	Bombay			<u> </u>		· .		83,400	1956
	Calcutta							69,513	1957
	Delhi							45,628	1954
	Madras							15,896	1958
	Kanpur							6,931	1956
	Lucknow							1,974	1960

(c) and (d) Steps are being taken to expand the capacity of systems and to open new exchanges so that pending demands are met to the maximum extent. All the pending & new demands, however, cannot be met as the installation of additional exchange equipment and cables is dependent on the limited resources available.

#### O.A.U. Conference

1962. Shrimati Renuka Barkataki: Will the Minister of External Affairs be pleased to state:

- (a) whether it is a fact that the Indo-Pakistan conflict was a subject state for discussion in the O.A.U. conference held at Accra; and
- (b) if so, the nature of the discussion which took place?

The Minister of External Affairs (Shri Swaran Singh): (a) No. Sir.

(b) Does not arise.

Contributions by Indians to Pak.

Defence Fund

1063. Shri R. S. Pandey: Shri Rajeshwar Patel:

Will the Minister of External Affairs be pleased to state:

- (a) whether Government's attention has been drawn to the reported contributions of the Indian business and industrial enterprises in Pakistan to the Pakistan Defence Fund during the secont conflict between the two countries; and
- (b) if so, Government's reaction thereto?

The Minister of External Affairs (Shri Swaran Singh): (a) and (b). Covernment have seen these reports. so far as Government are aware, business assets of Indian enterprises in Pakistan have been taken over by the Government of Pakistan presumably as enemy As such these enterproperty. prises are not now controlled by Indiana.

#### Payment of Arrears to Government Servants

#### 1964. Shri Hukam Chand Kachhavaiya: Shri Bade:

Will the Minister of Defence be pleased to state:

- (a) whether it is a fact that under the rules, a Government servant is entitled to full payment of arrears of pay and allowances on the pronouncement of the last judgement of the superior Courts without postponing any increments accruing during the period in litigation;
  - (b) if so, whether such Government Servants are not being paid accordingly and they are compelled to enforce their rights in the courts of law: and
- (c) if so, the action taken against the Officers responsible for the same?

The Minister of Defence (Shri Y. B. Chavan): (a) It is presumed that the Hon'ble Member is having in mind cases of civilian Government servants who are dismissed or discharged and are later reinstated as a result of a Court judgement. In such cases according to existing orders the question of payment for the period between the date of dismissal of a Government servant and the date which he resumed duty is to be dealt with under Article 193 of the Civil Services Regulations. The payment will be subject to the law of limitation, if there is no decree of the court regarding arrears of salary and in accordance with the order of the court if there is a specific decree regarding arrears of salary. Where, however, the Government servant's dismissed was on the basis of a conviction on a criminal charge, while disposing of his case under Article 193 of the Civil Service Regulations, he will be deemed to be entitled to full pay and allowances from the date of acquittal and the period will be counted as on duty for all purposes; and from the date of acquittal he will not be allowed pay and allowances less than what would have been admissible to him had he been under suspension.

- (b) Government are not aware of any cases where the existing orders have not been complied with.
  - (c) Does not arise.

#### Colombe Plan Conference

1065. Shri Vishwa Nath Pandey: Shri Himatsingka: Shri Rameshwar Tantia:

Will the Minister of External Affairs be pleased to state:

- (a) whether it is a fact that Government have decided not to attend the Colombo Plan Conference scheduled to be held at Karachi in the month of November, 1965;
  - (b) if so, the reasons therefor; and
- (c) the reaction of the members of the Colombo Plan Conference thereon?

The Minister of External Affairs (Shri Swaran Singh); (a) Yes, Sir. The meeting has, however, been postponed to some time in: January, 1966.

- Section Committee relations (b) Due to the present with Pakistan and particularly be-Thuse of the uncivilized treatment to which our nationals in Pakistan, including Diplomatic parsonnel. been and are continuing to be subjecteff.~
- (c) There has been a good understanding of our attitude.

राध्द्रंय रक्षा कोव

1066. भी बड़े: श्रो वे० शि० पाटिल :

क्या प्रचान मंत्री यह बताने की कृपा करेंगे कि पाकिस्तानी मात्रमण के बाद मब तक राष्ट्रीय रक्षा कोच में राज्यवार कितनी राशि दी गई है ?

प्रवात मंत्री तथा श्रण शक्ति मंत्री (भी लाल बहाबुर शास्त्रीः) : 5 ग्रगस्त 1965 से 15 नवस्बर 1965 की ग्रवधि में राष्ट्रीय रक्षा कोष में राज्यबार प्राध्ति का एक विवरण समा-पटल पर रखादिया गया है। द्रिस्तकालय में रखा गया, देखिये संस्था एल० टो० 5199/65]।

Written Answers

# बंलोनिया करवे पर पाकिस्तान हारा गोली चलाया जाना

1067. श्री बडे: क्या बंबेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) 23 प्रक्तूबर 1965 को विरूरा के बेलोनिया करवे पर पाकिस्तानियों द्वारा लगभग सात हजार गोलियां चलाये जाने के परिणामस्वरूप कितना नुकसान हुन्ना ; धीर
- (ख) भारत द्वारा ३। भक्तवर 1965 को पाकिस्तान को भेजे गये पत्र का क्या उत्तर मिला?

वंदेशिक-कार्यमंत्री (श्री स्टॅंग लिह): (क) पाकिस्तानियों ने 23 प्रमत्वर की बलानिया पहुंचे पर जो गोली बारी की थी उसके कारण कोई हलाइन नहीं हका स्रोर न ही सम्पत्ति को कोई खास नाम्सान हमा

(सा) प्रभी तक कोई जवाब नहीं मिला है।

Telegraph and Telephone Facilities in N.E.F.A.

1068. Shrl Rishang Keishing: Will the Minister of Communications be pleased to state:

(a) whether it is a fact that even after the NEFA debacle in 1962, there are no telegraphic or telephonic facilities in the border areas of NEFA;

- (b) whether it is also a fact that there are no telegraph or wireless installations, telephone connections in many of the Administrative Centres like the headquarters of Deputy Commissioners: and
- (c) if so, when Government propose to provide such facilities?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) to (c). A statement has been laid on the Table of the House. (Placed in Library. See No. LT-5200|65).

#### National Sample Survey

#### 1070. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Prime Minister be pleased to state:

- (a) the total number of surveys undertaken by the National Sample Survey in Orissa during 1965-66; and
- (b) the expenditure involved thereon during the above period?

The Prime Minister and Minister of Atomic Energy (Shri Lai Bahadur Shastri): (a) A list of surveys is given in the statement. Laid on the Table of the House. [Placed in Library. See No. LT-5201[65).

(b) The expenditure on National Sample Surveys is incurred for (1) technical design, including drawing up samples, schedules, instructions, etc., (2) data collection and (3) tabulation. For data collection, field work in Orissa is conducted by the staff of the Directorate of the National Sample Survey. Most of the work relating to design and tabulation is done by the Indian Statistical Institute.

The duration of the National Sample Surveys does not synchronise with financial years; and, therefore, some of the surveys listed in the attached statement fall partly outside the period in question. The design and taabulation are done on an all-India

basis. State-wise and survey-wise apportionments of the expenditure incurred on these items are not avail-Because of these factors, the able. total expenditure on the surveys for the year 1965-66 cannot be specifically indicated. Even the expenditure incurred by the Directorate of National Sample Survey on field work in Orissa for the year 1965-66 can only be stated some time after the financial year is over. However, the actual expenditure incurred by the Directorate of National Sample Survey on field work in Orissa during the year 1965-66 (upto October, 1935) is approximately Rs. 1,43,000.

# Radio Sets for Rural Areas of Orient

#### 1071. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Information and Broadcasting be pleased to state:

- (a) the number of radio sets allotted in the rural areas of Orissa till the end of September, 1965; and
- (b) the number of radio sets proposed to be allotted to that State during the year 1965-66?

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): (a) 8567.

(b) 600. This number has been requested by the State Government.

#### P.T. Quarters at Bhubaneswar

#### 1072. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Communications be pleased to state the progress made so far in regard to the constructing of Posts and Telegraphs Quarters at Bhubaneswar (Orissa)?

The Deputy Minister in the Department of Communications (Shri Bhagavail): Construction of 62 querters has been approved. 75 per cent. of the building work has been completed.

A.I.R. Staff Artistes at Sambalpur

1073. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Information and Broadcasting be pleased to state the number of staff artistes and other employees of the All-India Radio Station at Sambalpur belonging to Scheduled Castes and Scheduled Tribes as on the 30th September, 1965?

The Minister of Information and Broadcasting Shrimati Indira Gandhi):

					Scheduled Castes	Scheduled Tribes
Stall artistes .				· ·		
Regular Employees					10	4
		Тот	AL	. ]	10	4

The total strength of the Station is follows:

Staff Artistes Nil
Regular staff 42

रेडियो प्राटिस्टां को सुविधार्ये

1074. भी प्रकाशकोर शास्त्री: क्या सूचना भीर प्रसारण मन्त्री यह बताने की सूचा करेंग कि:

- (क) क्या यह सच है कि घन्तूबर 1964 से घाकाशवाणी के स्टाफ़ घाटिस्टों को बहुंगाई मत्ता घादि सुविद्या प्राप्त हो गई है;
- (वा) क्या यह भी सब है कि फ़िल्म विद्याग के कमेंट्री स्पीकर्स को सभी तक यह बुविसा नहीं दी गई है; सौर
- (गः) यदि हो, तो इस सम्बन्ध में कव कक निर्णव किया जायेगा ?

सूचना सौर प्रसारण मंत्री (जीमती इन्दिरा गांधी): (क) सौर (ख). जी, हां।

(न) मामला विचाराधीन है।

#### Exchange of Gifts Programme

1975. Shri P. C. Borooah: Will the Minister of Information and Broadeasting be pleased to state:

(a) whether Government's attention has been drawn to the news-item in the 'Statesman' of the 6th November. 1965, captioned 'Red Tape Bogs Down. Exchange of Gifts Programme';

- (b) if so, how far the report is correct that the Canadian gift of 125 Transister radios for Indian rural radio forums under the exchange of gifts programme, for which money was made over to the All-India Radioas early as 1961, have not been delivered so far; and
  - (c) the reasons for the delay?

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): (a) Yes, Sir.

(b) and (c). It is not correct to say that money for the purchase of transistorised radio sets was made over to All India Radio. The principal parties in this exchange of gifts scheme were the National Farm Radio Forum of Canada and the Indian Adult Education Association, The former deposited some money with the latter for the pur-chase of transistorised radio sets for presentation to some Radio Rural Forums in India. The only role All India Radio has played in this transaction is to supply specifications of transistorised sets suitable for community listening in rural areas and te ask the State Governments to supply to the Indian Adult Education Association a list of Radio Rural Forume

to be included in this scheme. latest information available from All India Ratio, is that the supply of the receivers will be made as soon as possible after the prototype based on All India Radio's specifications is approved by the National Physical Laboratory. However, in view of the delay involved in the above process and because of the limited availability of Community Listening sets, the Indian Adult Education Association is being instructed to purchase domestic receiver sets and to supply them to the rural areas.

#### U.N. General Assembly's Third (Social) Committee

1076, Shri P. C. Borooah: Will the Minister of External Affairs be pleased to state:

- (a) whether it is a fact that the Indian Delegate to the U.N. General Assembly's Third (Social) Committee had complained about the gotial drain on India caused by the Indian scientists, engineers and doctors settling abroad in large numbers:
- (b) if so, the delegation's precise demand made at the meeting in this regard; and
- (c) the committee's response there-

The Minister of External Affairs (Shri Swaran Singh); (a) Speaking in the Third Committee of the UN General Assembly, on the item "World Social Situation", India's representa-tive, Shri K. C. Pant, stated that "India had also devoted a large proportion of its limited funds to education, which it considered the element of infra-structure most essential for economic development. However. many Indian engineers and doctors went to more advanced countries to continue their studies and often settled there. The result was that the painfully scarce funds that had been devoted to their education did not witimately contribute to the country's development.

(b) and (c). The Indian delegate made no demand and, therefore, the question of a response did not arise.

#### White Printing Papers for Newspapers

#### 1077. Shri P. C. Borocah: Shri Sidheshwar Prasad:

Will the Minister of Information and Broadcasting be pleased to state:

- (a) whether the Prime Minister has recently assured the Indian and Eastern Newspapers Society to consider sympathetically the question of allocating additional quota of white-printing paper to the newspapers;
  - (b) if so, their precise demands; and
  - (c) Government's reaction thereto?

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): (a) and (b). The Indian and Eastern Newspaper Society had written to the Prime Minister regarding an additional allocation of 10,000 tonnes of white printing paper for newspapers to meet the requirements of increased circulation. The Prime Minister stated in his reply that the suggestion would be considered.

(c) The matter is under consideration.

# श्राकृतिक यूरेनियम का उपयोग करने के लिये मठी

1078. को रामसेत्रक मानव : स्या प्रवान मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या चारत में प्राकृतिक यूरेनियम का ईंग्रन के रूप में उपयोग करने वाली कोई मट्टी स्वापित की गई है भ्रथवा निकट मविष्य में की आयेगी;
- (ख) क्या प्राकृतिक यूरेनियम का प्रप्सराजैसी घन्य परमाणु भट्टियां में उपयोग नहीं किया जासकता; ग्रीर
- (ग) यदि हो, तो उसने क्या कठि-नाइयों हैं।

प्रभार मंत्री तथा छ गु शांत मंत्री (श्री ल स बह बुर शःस्त्री) : (क) ट्राम्बे में दो धनुसन्धान रिएक्टरों (कताडा-इण्डिया रिए-क्टर तथा जरलीना) में परमाण् ऊर्जा संस्थान ट्रक्षेत्रे डारा बनाये गये प्राकृतिक यूरेनियम ईंबन तत्वों का प्रयोग होता है। राजस्थान परमाण् विद्युत् स्टेशन, जिसका इस समय निर्माण हो रहा है तथा मद्रास परमाण् विद्युत् स्टेशन में भी प्राकृतिक यूरेनियम का यूरेनियम-ध्राक्सा-इड के रूप में बतौर ईंधन प्रयोग होगा।

- (ख) घप्सरा, जो पहला घनुसःघःन रिएक्टर है तथा तारापुर परमाणु विद्युत् स्टेशन जिसका निर्माण हो रहा है, के लिये समृद्ध यूरेनियम की घावश्यकता है।
- (ग) अप्सरा तथा तारापुर परमाणु विद्युत् स्टेशन के डिडायन समृद्ध यूरेनियम ईंधन के प्रयोग पर आधारित हैं, इसलिये इनको प्राकृतिक यूरेनियम के प्रयोग के लिये ददलना सम्भव नहीं है।

# बिक्तन पूर्वी एशियाई सया चार्क्रश्ली देशों के लिये प्रतारण

- 1079. भी रामसेवक सावव : क्या सूचना भीर प्रसारण मन्त्री यह बताने की कृपा करेंग कि :
- (क) श्राकाशवाणी द्वारा श्रंपजी को
   छोड़ कर किन किन विदेशी भाषाश्रं में कार्य कम प्रसारित किये जाते हैं;
- (ख) क्या दक्षिण पूर्वी एशियाई तथा झफ्रीकी देशों के लिये कोई कार्यक्रम प्रसारित इते हैं।
- (ग) यदि हां, तो किन मायाओं में; भीर
- (घ) यदि नहीं, तो इसके क्या कारण हैं धौर क्या मलायन, इण्डोनेशियाई, श्यामी तथा वर्मी भाषाओं में कार्यक्रम प्रसारित करने का कोई प्रस्ताव है ?

सूचना और प्रसारण मंत्री (श्रीमती इन्विरा गांधी): (क) घरबी, घक्तगान-फ़ारसी, बर्मो, कैंटनी फ़ेंच, इ॰डोनेशियाई, कुशोय, नेपाली, फ़ारसी, पण्तो, थाई (श्यामी) तिब्बती और स्वाहिली भाषाओं में।

# (ख) जी, हां।

- (ग) वर्मी, इण्डोनेशियाई मोर थाई (श्यामी) के कार्यक्रम दक्षिण-पूर्व एशिया के श्रोताग्री के लिए होते हैं, श्ररवी ग्रीर स्काहिली के कार्यक्रम ग्रफ्रीका के देशों के श्रोताग्री के लिए श्रोर फोंच के कार्यक्रम दक्षिण-पूर्व एशिया ग्रीर ग्राफ्रीका के कुछ देशों के लिए होते हैं।
- (घ) जैसा कि ऊपर (क) में बताया गया है, बर्मी, ड॰डोनेशियाई घोर धाई -(श्यामी) के कार्यकत पहले से ही प्रसारित " हो रहे हैं। मलय-भाषा में भी एक कार्यकम जल्दी ही शुरू किया ज्राह्मा।

#### M.E.S. Employees killed during Pak\_ Invasion

1080. Shri S. M. Banerjee: Will the Minister of Defence be pleased to state:

- (a) whether it is a fact that manycivilian employees in the M.E.S. were killed during the recent Pakistani invasion;
- (b) if so, the number of such employees; and
- (c) whether family pension has been provided in all such cases?

The Minister of Defence (Shri Y. B. Chavan): (a) No. Sir.

- (b) Two only.
- (c) One of the two individuals has left no family behind. The question of grant of family pension in his case does not arise. The other individual being a temporary industrial employee, no family pension is a imissible under the rules, however the question of giving family pension to the family of this employee is under consideration.

#### Extension of Service of Technicians in Defence Establishments

1081. Shri S. M. Banerjee: Will the Minister of Defence be pleased to state:

- (a) whether the services of technical and scientific officers in defence establishments are proposed to be extended beyond 58 years in view of the emergency and utilisation of their skill and experience; and
- (b) if so, whether a final decision has since been taken in this behalf?

The Minister of Defence (Shri Y. B. Chavan): (a) and (b). There is no general proposal to extend the age of superannuation beyond 58 years in the case of technical and scientific officers in the Defence establishments. However, extensions beyond 58 years are granted on the merits of each case where there is shortage in a particular scientific or technical specialisation or where the officer concerned is engaged in work or a problem of vital importance likely to produce results in a year or two.

#### Delhi Telephone Duce

1062. Shri Gulshan: Shri Buta Singh: Shri Narasimha Reddy:

Will the Minister of Communications be pleased to state:

- (a) the number of telephone subscribers in Delhi who have not cleared their revenue dues to the department for the last several years;
- (b) whether such defaulting telephone subscribers have been permitted to use the telephone service contrary to the normal Departmental Rules; and
- (c) if so, the action Government propose to take in the matter?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) The exact number is not readily available.

(b) and (c). Some telephones have already been disconnected for non-payment and the arrears against them are being pursued for recovery. In respect of others, a special cell has been formed to go into their cases, take action for disconnection and for recovery of the arroars against them. Recently, orders have also been issued to enforce disconnection of both Government and private subscribers for default in payment.

#### Telephone Connections

1983. Shri Gulshan: Shri Buta Singh: Shri Narasimha Reddy:

Will the Minister of Communications be pleased to state:

- (a) the number of telephones standing in the names of defunct organisations and persons already died long ago in Delhi and Bombay;
- (b) the reasons for allowing the use of telephones by others by the P.&T. Department contrary to the Standing Rules; and
- (c) the steps Government propose to take in the matter?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) to (c). No such information is available nor it is possible to collect such information. Appropriate action is taken under the departmental rules, whenever it comes to the notice of the Department that a telephone is being unauthorisedly used.

Report of U.N. Secretary-General

1684. Shri P. R. Chakraverti: Shri P. C. Borooah:

Will the Minister of External Affairs
be pleased to state:

(a) whether the U.N. Secretary-General has recently submitted to the U.N. a report on the cease-fire violations between India and Pakistan;

- (b) if so, his precise observations;and
- (c) the reaction to these observations of the different members at the U.N.?

The Minister of External Affairs (Shri Swaran Singh): (a) and (b). The Secretary General of the United Nations has submitted a series of reports to the Security Council relating to the observance of the cease-fire. In these reports he has given the results of investigations of complaints of cease-fire violations. These reports generally indicate that the cease-fire is far from stabilised.

(c) Government have no information.

#### Naval Dockyard at Visakhapatnam

1065. Shri N. R. Laskar: Shri P. R. Chakraverti: Shri P. C. Boroogh:

Will the Minister of Defence be pleased to state:

- (a) whether it is a fact that a Russian team of Naval Experts is visiting India soon to advise the Indian Navy on the construction of a dockyard at Visakhapatnam; and
  - (b) if so, the details thereof?

The Minister of Defence (Shri Y. B. Chavan): (a) Yes, Sir.

(b) The team will assist the Indian Navy in preparing a Project Report for setting up a dockyard at Visakhapatnam.

#### Border Violations by Pakistan on Tripura-East Pakistan Border

1986. Shri Himatsingka: Shri Rameshwar Tantia:

Will the Minister of Defence be pleased to state:

(a) whether it is a fact that Pakistan had committed 8 border violations on Tripura-East Pakistan border since the cease-fire came into force:

- (b) if so, the total loss incurred by both sides due to these violations;
- (c) whether any air violations also took place in this area during this period; and
- (d) the measures taken by Government to stop these border violations by Pakistan?

The Minister of Defence (Shri Y. B. Chavan): (a) Pakistan has committed 24 border violations on the Tripura-East Pakistan border since the cease-fire came into force on 23rd September.

- (b) According to the reports received till the 16th November, 2 Indians were killed and 6 kidnapped by Pakistanis. Besides, 5 cattle were killed and 42 lifted away by them. On the Pakistan side, 6 persons are believed to have been killed and 3 injured.
  - (c) No, Sir.
- (d) Our border security forces keep constant vigil all along the border in order to prevent such incidenta. Whenever necessary, they return the fire. Protests are also lodged with the Pakistan authorities.

# पाकिस्तान में विचास्त गैस-युद्ध का प्रशिक्षण

1087 की घोंकार लाल वेरवा: क्या प्रतिरक्षां मंत्री यह बताने की कृपाकरैंगंकि:

- (क) क्या यह सच है कि पाकिस्तान में जहरीली गैस के युद्ध का प्रशिक्षण दिया जा रहा है ; भीर
- (ख) यदि हां, तो सीमाक्षेत्रों में सरकार द्वारा क्या निवारक कार्य किये जा जा रहे हैं?

प्रतिरक्षा मंत्री (भी यशवस्त राव बह्वावा): (क) तथा (ख). सरकार को कोई सुचना नहीं है कि पाकिस्तान में जहरीजी गैसों की लड़ाई में प्रशिक्षण दिया जा रहा है। पाकिस्तान उन देशों से एक है कि जिन्होंने अनेवा प्रोटोकोल 1925 का धनुसमर्थन किया है जिस में युद्ध के दौरान सांस को रोक देने वाली खहरीली, प्रथवा प्रन्य गैसों के प्रयोग प्रीर जीवाणु-युद्ध का निषेध कर रखा है। प्राथा की जाती है कि वह उस सम्मेलन के धन्तगंत प्रपने भाभारों पर पुरा उतरेगा।

#### Cease-fire in Nagaland

1088. Shri Madhu Limaye: Will the Minister of External Affairs be pleased to state:

- (a) whether Government have decided to extend the ceass-fire in Nagaland by two months despite the statement of the Manipur Chief Minister that rebel activity has been spreading since the cease-fire; and
- (b) whether they have received any response to the personal assurance conveyed by the Indian High Commissioner in London to Mr. Phizo?

The Minister of External Affairs (Shri Swaran Singh): (a) The Government of India decided to extend the suspension of operation by a further period of 2 months after taking into consideration all facts and prevailing circumstances.

(b) No. Sir.

Defence Potential in Private Sector 1089, Shri Madhu Limaye: Will the Minister of Defence be pleased to state:

- (a) whether the Ministry of Defence have, in consultation with other Ministries, prepared any comprehensive plan for utilising the defence potential in the private sector;
- (b) whether they have drawn up an indent of orders to be placed, the relative priority of these orders, the additional supplies of raw materials, machine tools and other equipment that will have to be supplied to the private sector; and
- (c) whether they have decided to appoint an experienced and public-spirited person from the private sector to assist the Defence Ministry to explore and exploit the defence potential in the private sector?

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas); (a) The recommendations of the Ministry of Defence for strengthening the Defence Production base by giving suitable orientation to the National Plans and utilising existing capacity in the country, have been submitted to the Planning Commission and are being examined by Technical Study Groups which have been set up by them. The recommendations made by the Study Groups will be considered by the Planning Commission and suitably incorporated in the National Plans.

- Orders (b) are already placed on the civil trade to meet the Defence requirements to the extent Scarce raw materials are supplied to the civil trade for production of items for which orders placed on them. An assessment of available capacities and extra capacity that can be provided in the civil trade is being made in cases where offers for utilising such capacities are received and accepted. A detailed plan can be formulated technical investigations are comple-
  - (c) No, Sir.

#### Different Media Units

1090. Shri Muthiah: Will the Minister of Information and Broadcasting be pleased to state:

- (a) whether her Ministry has any proposal to set up a publicity cellbrains trust, representing different media units; and
- (b) whether Government have any proposal under consideration to appoint a Director-General of Publicity in the place of the Principal Information Officer with wider powers and higher status so that he could deal with other Ministries more effectively?

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): (a) Government are considering how best to coordinate the publicity work done by the various Media Units. No concrete proposals have yet been formulated.

(b) Does not arise.

12 hrs.

#### CALLING ATTENTION TO MAT-TERS OF URGENT PUBLIC IMPORTANCE

- (i) ATTACK BY HOSTILE NAGAS ON AN ARMY CAMP; AND
- (ii) Alleged kidnapping of seven Persons by hostile Nagas from Assam—Contd.

Shri P. Venkatasubbalah (Adoni): Sir, I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and request that he may make a statement thereon:

"Attack by Hostile Nagas on an Army camp of Assam Rifles in a village in Ukhrul sub-devision of Manipur resulting in serious injuries to 6 Jawans."

Mr. Speaker: He can read the second notice also which is in his name.

Shri P. Venkatasubbaiah: I had already read that.

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): I will answer both.

Sir, according to the information received from the Government of Manipur on 18th November, 1965, at 5 A.M. Naga hostiles opened fire on the post at Holyang Kuki in Ukhrul Sub-division with two-inch mortars, bren guns and rifles. The men of Assam Rifles who were manning that post returned the fire. Firing by Naga hostiles continued till 6 A.M. Six men of Assam Rifles received minor injuries sustained by splinters of the mortars which also caused some damage to the Reports available show hostiles fired several thousand rounds from their bren guns and rfles. The personnel of the Assam Rifles have collected over two thousand empty shells from this post. The number of casualties on the other side is not known. Reinforcements have been sent from a

nearby post and medical attention has been provided to the injured.

Regarding the second, I had also promised to make a statement on the reported kidnapping of seven persons by hostile Nagas from a border market in Sibsagar District of Assam. We have made enquiries from the Government of Assam who have informed us that no such incident of kidnapping of persons by hostile Nagas has occurred in Sibsagar district as reported in some newspapers.

Shri P. Venkatasubbalah: In view of the fact that the hostile Nagas have been frequently violating the cease-fire agreement between them and the government and they have been indulging in arson and loot, raising volunteers to be trained in Pakistan and collecting funds from the local people under duress do the government consider it desirable to have negotiations with these hostile Nagas, which will run country to our territorial integrity and government?

Shri Hathi: The question about peace talks etc., might better be addressed to the Ministry of External Affairs. So far as Manipur and areas there are concerned, three divisions are included there in the cessation of operation. So far as the remaining area is concerned, we are of the view that that should not be included.

Shri S. M. Banerjee (Kanpur): I would like to know whether it is a fact that the activities of the Naga hostile have increased after Government of India's Peace Mission's invitation to Mr. Phizo for peace talks, this has given a fillip to such activities and that is the reason why the hostile activities have increased; if so, may I know whether the Government of India would declare that they would have no talks with Mr. Phizo?

Shri Hathi: I do not think that is correct.

Shri Hem Barua (Gauhati): Since the Naga hostiles have systematically distorted the cease-fire agreement by extending their hostile activities to areas in Manipur that were totally unaffected by hostile activities before the so-called cease-fire took place, may I know whether the Government propose to bring peace to these areas by sending emissaries after emmissaries from Brigadier Sen down to Kevi Yalley, to London to meet Mr. Phizo by refusing these areas in Manipur to be included in the extended cease-fire and by taking adequate security measures for these areas?

The Prime Minister and Minister of Atomio Energy (Shri Lal Bahadur Shastri): I am sorry, the question is not clear to me, but I would like to say that all these reports of sending Mr. Sen and others to London are not correct at all.

डा० राम मनोहर लोहिया (फर्ट्झाबाद): ग्रंग्रेजी नहीं वोल सकते तो हिन्दी में क्यों नहीं वोलते । "ग्राल दीड रिपोर्ट्स इड" कहते हैं।

Mr. Speaker: The hon, Member, rather, puts it in a different way. He wants to criticise the policy of the Government saying that although the hostile activities are on the increase and the position is getting worse and worse we are continuing to send people to Mr. Phizo for appeasement. He wants to know whether we will continue with this policy of appeasement or take some action here.

Shri Hem Barua: That is correct.

Mr. Speaker: Sometimes I am also correct according to Shri Hem Barua.

Shri Lal Bahador Shastri: There is no question of appeasement, As I have said earlier, we are perhaps in the last stages of our direussions and talks. As it was suggested that they would like to consult Mr. Phizo, we had agreed to it.

Dr. M. S. Aney (Nagpur): Why?

Shri Lai Bahadur Shastri: However, I am not aware as to what the attitude of Mr. Phizo would be, whether he would like to come here or not.

Shri Hem Barua: He has made his attitude clear. May I quote?

Mr. Speaker: No.

Shri Lal Bahadur Shastri: We have seen it in the newspapers, but we have yet to be officially informed about it.

श्री यक्षपाल सिंह (कैराना) : क्या यह बात सही है कि मि॰ फीजो इस समय इंग्लैंड के नागरिक हैं, वह भारत के नागरिक नहीं हैं। भगर यह सही है तो किस हालत में वह यहां के मससों को हल कर रुकते हैं भीर कैसे उन से पीस टाक्स हो सकती हैं?

भी लाल बहादुर शास्त्री: वह भारत के नागरिक तो नहीं हैं, लेकिन धगर कोई उन से कुछ राय सलाह करना चाहे, बातचीत करना चाहे तो उसके रास्ते में हम नहीं धाना चाहते।

Shrimati Renuka Barkataki (Barpeta): Has the Government's attention been drawn to a reported statement by Mr. B. P. Chaliha, the Chief Minister of Assam and a member of the Peace Mission, to the effect that Naga hostiles are very much self-respecting people, they are neither in collusion with Pakistan nor are they getting arms and training from Pakistun; if so, may I know whether the Government reports corroborate this statement and, if not, whether the Government has been able to locate the source from which the Naga hostiles have been securing arms and training?

Shri I.al Bahadur Shastri: I am sorry, I have not read the statement of Shri Chaliha.

Shri Hem Barua: I have read it-

Shri Lal Bahadur Shastri: As far as the reports go we know it that the

Nagas (C.A.) [Shri Lal Bahadur Shastri]

Nagas have been going to Pakistan and taking training there.

Shri Hem Barua: How did the Chief Minister of Assam contradict it?

Shri Lal Bahadur Shastri: I am not sure whether he is correctly reported. Anyhow, we will find it out from him.

Shri S. M. Banerjee: In reply to Shri Hem Barua's question the hon. Prime Minister stated that Brigadier Sen was not sent. I would like know whether it is a fact that Brigadier Sen was given a different assignment in London but its actual purpose was to contact Phizo? Did he to to London or not?

Shri Lal Bahadur Shastri: He had no such assignment.

श्री योगेन्द्र मा (मध्वनी) : जब से नागा विद्रोहियों से शान्ति वीता चल रही है तब से उन्होंने नागा लैंड से भ्रपने कार्य क्षेत्र को हटाकर मणिपुर कर लिया है, भौर मणिपुर में उन्होंने बड़े उपद्रव मचा रखे हैं। मैं जानना चाहता हं कि शान्ति वीता शरू होने के बाद से अब तक नागा विद्रोहियों ने मणिपर के कितने नागरिकों तथा हमारे सैनिकों में से कितनों का अपहरण किया है भीर कितने लोगों की हत्या की है ?

श्री लाल बहादर शास्त्री: खैर पुरा व्योरा तो मैं नहीं दे सकता, न मैं समझता ह कि बैसी हत्याएं वर्गरह हुई हैं जैसा माननीय सदस्य समझते हैं । नागा विद्रोहियों ने नागालैंड को छोडा तो नहीं है, लेकिन यह ठीक है कि मणिपूर का जो एरिया शांतिवार्ता की सीमा में भा गया है उसमें उन्होंने गड़बड़ी करने की कोशिश की है। ग्रीर काफी झंझट पैदा किया है । लेकिन मणिपुर गवर्नमेंट ने पक्कानिक्चय कर रखा है कि जो कुछ भी नागा विद्वाही करेंगे उस सिलस्ति में ला एण्ड बाईर के क्याल से उनके खिलाफ पुरी तरह से-बिना नान्ति बीता का ख्याल किए कार्रवाई की जाएगा।

Attention

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12.12 hrs.

RE: CALLING ATTENTION NOTICE (Query)

Shri Warlor: rose-

Mr. Speaker: I have asked Secretary to contact them and suggest some way

Vasudevan Shri Nair (Ambalapuzha): We are at a disadvantage in this House. We have no Legislature. Where are we to go? Important developments are taking place there.

Mr. Speaker: His purpose will not be served by raising it like this.

Shri Vasudevan Nair: You should protect us.

Mr. Speaker: I have suggested to him one remedy. I will help

Shri Vasudevan Nair: Certain things are taking place there which require an immediate answer from the Government.

Mr. Speaker: Hon. Members should realise that even if I take one Calling Attention Notice a day the whole week would be exhausted because so many have been admitted.

Shri Vasudevan Nair: Kerala is a special case.

Mr. Speaker: I know that. take one calling attention every day. I want the permission of the House if it give me guidance on this matter. Suppose a number of notices are received on a day, I should dispose all of them that day; that is to say, I should take only one out of them, the others shall lapse and the Members can have other

medies. That is one way. Otherwise. if I receive more than one important calling attention notice on a particular day, I can take one that day and the second one the next day.

Shri Hem Barua (Gauhati): On the can take one in the same day you morning and one in the afternoon.

Mr. Speaker: Sometimes I have been doing it. That is transgressing the rules. Sometimes I am doing even that. But whenever there is such an important business, I have been advising Members to table short questions. I will see that they are helped in that matter. Their purpose will not be served by giving a calling attention notice because that will probably come much later, whereas if I admit a short notice question it may be taken up earlier.

Shri Hari Vishnu Kamath (Hoshangabad): But the Minister has to accept the Short Notice Question.

Shri Ranga (Chittoor): May I suggest something to help you and help ourselves also? As has been the convention or procedure till now you may choose any calling attention notice that you like and place it before the House. Out of the other Calling Attention Notices that have been tabled, you may kindly make a choice of three or four which you consider to be very urgent and call upon the Ministers concerned to send the replies to the Members concerned. If they care, they can also give it to the press. If they are satisfied with the answers and they do not wish to give it to the press, they need not do so. That would at least satisfy the Members concerned in regard to the urgency of the matter.

Mr. Speaker: I can just take that hint; but, then too, I will have to restrict it to one more. I can ask the Member that that information might be laid on the Table of the House. I will consider that.

Shri Hari Vishnu Kamath: May I submit, Sir, that while your general observation is true that normally we do not take up more than one "Call Attention" notice, there have been occasions when two have been taken up. I agree with my hon. friend, Shri Vasudevan Nair, that Kerala is a special subject and must be given special importance in this House.

Mr. Speaker: I have already conveyed to him that I will certainly help him. He might send a short-noticequestion; he will have that taken up sooner than the "Call Attention" notice.

Shri Hari Vishnu Kamath: regards short-notice-questions, your advice is welcome and wholesome: unfortunately, the Treasury Benches-may I use your own words Ministers have refused accept 99.99 per cent short-noticequestions. What have we to do then?

Mr. Speaker: When I am suggesting it to him, I will find a way out of it.

Shri Hari Vishnu Kamath: The statistics for the last four years will bear me out.

Shri H. N. Mukerjee (Calcutta Central): In regard to matters pertaining to Kerala, can you not in your absolute discretion in the matter of "Call Attention" notices bring it up? Probably, notice was given of the "Call Attention" rather than of the short-notice-question because of the perennial fear that the Ministers intervene wrongly. Therefore, when you have full discretion and the Kerala Members have no opportunity of venting whatever grievances they have got in that part of the country, perhaps you can help them.

Mr. Speaker: Hon. Members would kindly appreciate, when I have suggested it to him, if the Minister then refuses, I will have that remedy; either I will revive it or do something in that regard. When I am [Mr. Speaker]

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suggesting and I do not succeedsupposing the Minister refuses-I might review it and take it up the next day.

Shri Harl Vishnu Kamath: Ministers should heed your advice.

डा० राम मनोहर लोहिया (फर्व्खाबाद) : भापने भपने निर्णयों से व्यानाकवंण को स्वागन प्रस्ताव की भी कुछ हद तक जनह दीहै।

इस सम्बन्ध में मैं झाप से झक्सर एक दिनती करता रहा है कि रोज ग्राध बटे का समय एक सोधारण स्थगन प्रस्ताव को ग्रार ग्राप दे दें तो लोक-सभा की शोभा तो बढेगी ही, भीर काम भी ज्यादा भ्रच्छा हो सकेगा। इंगलैंड की लोक सभा के मझे को बहुत से काम पसन्द नहीं हैं, तरीके पसन्द नहीं है, लेकिन यह तरीका बड़ा भ्रच्छा है कि वह रोज ग्राधा घंटे का एक साधारण स्थान प्रस्ताव ले लेते हैं। मैं आपस इस के बारे में कई बार कहचुका है।

ग्राज सुबह मेरी बहुत तबीयत थी कि मै एक साधारण स्थगन प्रस्ताव प्रधान मंत्री के उन शब्दों के बारे में देता जो वह प्रक्सर कहा करते हैं कि "सम्मान के साथ शान्ति"। ''सम्मान के साथ शान्ति' ये शब्द दो बार इस्तेमाल हो चुके हैं, एक बार डिजरायली द्वारा श्रोर दूसरी बार चैम्बरलेन द्वारा, भीर दोनों आर इनके बहु : खतरनाक नतीजे निकले । ये इतने महत्वपूर्ण हैं ।

इस लिए मेरी विनती को स्वीकार कीजिए कि रोज प्राधे घंटेका समय एक साधारण स्थगन प्रस्ताव के लिए दिया जाए । एक सदस्य उस पर केवल तीन मिनट बोले, जो तीन मिनट से ज्यादा बोले उसे रोक दीजिए, या उसको भागे वक्त मत दीजिए । ऐसा करके घा चर्ने तो प्रच्छन होगा।

ध्रम्यक महोक्यः यह मेरे प्रक्तियार में नहीं है, यह तो हाउस के ग्रस्तियार में है। भगर भाप ऐसा चाहते हैं तो इसे एक रिजोल्युशन की शक्ल में पेश कर दीजिए, वह मामला सामने था जाएगा । ग्रगर हाउस उसको मंजूर कर ले तो मुझे कोई ऐतराज नहीं हो सकता, डाक्टर साहब ।

डा० राम मनोहर लोहियाः मेरा विनती म्राप सून लेते तो मच्छा होता क्योंकि धाप जानते हैं कि मेरे प्रस्ताव का कोई नतीजा नहीं निकलने वाला जब तक सदन का नेता मेरी बात के महत्व को न समझे । घाप उनको मेरी बात समझाइए । इसमें मेरे प्रस्ताव का कोई मतलब नहीं निकलेगा।

ध्यन महोदय: ग्रगर ग्रापके प्रस्ताव का मतलब नहीं निकलेगा, तो मुझे यह ग्रधिकार कहां कि मैं इस तरह का हुक्म देदं कि रोज इस तरह ग्राधा घंटा वक्त लिया जाए ।

डा० राम मनोहर लोहिया: ग्राप लोक सभा की शोभा बढ़ाना चाहते हैं, इसलिए यह ग्रापका ही काम है।

स्रम्यक्ष महोदय: मुझे तो वे ही स्रधिकार हैं जो हाउस ने मुजे दिए हुए हैं, बरना मेरे पास और कोई अधिकार नहीं हैं। उन को ग्राधिकारों को ही रूस्स की शक्ल में रखा कर मुझे कहा गया है कि इन के मताबिक काम चलाम्रो । भगर रूल्स में भ्राप कोई तबदीली चाहते हैं तो यह हाउस की मर्जी के वगैर नहीं हो सकता।

Shri S. M. Banerjee (Kanpur): May I say, Sir ....

Mr. Speaker: Message from Rajya Sabha.

Shri S. M. Banerjee: I do not want to say anything else.

Shri S. M. Banerjee: Whatever you have said......

Mr. Speaker: There is no discussion now. He will kindly resume his seat.

Shri S. M. Banerjee: You can get something done.

#### 12.18 hrs.

#### MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

- (i) 'In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th November, 1965, agreed without any amendment to the Delhi Land Reforms (Amendment) Bill, 1965, which was passed by the Lok Sabha at its sitting held on the 14th September, 1965.'
- (ii) In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 18th November, 1965, agreed without any amendment to the Delhi Motor Vehicles Taxation (Amendment) Bill, 1965, which was passed by the Lok Sabha at its sitting held on the 14th September, 1965."
- (iii) T am directed to inform the Lok Sabha that the Rajya Sabha. n\* its sitting held on the 18th November. 1965, has passed the enclosed motion referring the Foreign Marriage Bill. 1963, to a Joint Com-

mittee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

#### MOTION

"That the Bill to make provision relating to marriages of citizens of India outside India be referred to a Joint Committee of the Houses consisting of 45 members; 15 members from this House, namely:—

- 1. Shrimati Violet Alva
- 2. Shri Abdul Ghani
- Shrimati Annapurna Devi Thimmareddy
- 4. Shri Faridul Haq Ansari
- 5. Shrimati Bedivati Buragohain
- 6. Shri K. Damodaran
- 7. Shri A. C. Gilbert
- 8. Shri Joseph Mathen
- 9. Shri Om Mehta
- 10. Shrimati Mohinder Kaur
- 11. Shri Sunder Mani Patel
- 12. Shri Narayan Patra
- 13. Shri K. V. Raghunatha Reddy.
- 14. Shri Babasaheb Savnekar
- 15. Pandit S. S. N. Tankha

and 30 members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that the Committee shall make a report to this House by the last day of the first week of the next session; and

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of

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members to be appointed by the Lok Sabha to the Joint Committee."."

12.20 hrs.

COMPANIES (SECOND AMEND-MENT) BILL\*

The Minister of Finance (Shri T. T. Krishnamachari): On behalf of Shri B. R. Bhagat, I beg to move for leave to introduce a Bill further to amend the Companies Act. 1956.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956."

The motion was adopted.

Shri T. T. Krishnamachari: I introduce the Bill.

12.21 hrs.

METAL CORPORATION OF INDIA (ACQUISITION OF UNDERTAK-ING) BILL

The Minister of Steel and Mines (Shri Sanjiva Reddy): Mr. Speaker, Sir, I beg to move:†

"That the Bill to provide for the acquisition of the undertaking of the Metal Corporation of India Limited for the purpose of enabling the Central Government in the public interest to exploit, to the fullest extent possible, zinc and lead deposits in and around the Zawar area in the State of Rajasthan and to utilise those minerals in such manner as to subserve the common good, be taken into consideration."

Sir, this is a question which has has been pending for a long time. The Metal Corporation has not been able

to utilise the opportunity given to them to exploit the scarce material zinc and lead for the public utility of this country. In this country we do not have very many deposits. It is only in the Rajasthan area where we have some deposits of zinc and lead.

This Company was formed roundabout 1944, about 21 years ago, and since then it has had a very chequered career. For want of finance, they were not able to expand themselves and now for the last two years, it has reached a stage when they could not even take over the machinery that has come in the port areas. They had also reached a stage when they could not even pay the wages to the labour. My friend pointed out, when I introduced the Bill, why it was necessary to introduce an Ordinance when the Parliament was meeting within a few days. The labour there was not paid wages for two months. Even the bonus which they were paying every year fell due and that was also not paid. They were not in a position to pay wages for two months exclusive of the bonus. I would ask my friend to consider-he is the labour leader himself-how it would be possible to continue the work if two ordinary wages, apart from the bonus, were not paid to them. Therefore, the situation was so critical that we felt there may be some damage also.

For months together we have been negotiating. Even the Cabinet considered this aspect of taking them over or negotiating with them for putting the mines in working order. The Cabinet Secretary was put on this job. The Cabinet Secretary negotiated with them and they reached some tentative agreements. But then the Company could not agree finally to terms offered by the Cabinet Secretary.

If the mines are not worked at a critical time when we want zinc so badly and we have been importing

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tMoved with the recommendation

Extraordinary, Part II, section 2, dated

of the President.

huge quantities at such a big cost of foreign exchange, naturally we have to put them in working order. The Government gave them all opportunities to expand themselves, to try to secure additional Finances necessary for the expansion. Not only that. They failed to repay the instalments which they had to make to the Finance Corporation and the Rajasthan Government. Huge sums of money were advanced to them and they could not even pay the instalments that fell due last year.

Under these circumstances, having exhausted all possible methods to making them work more effectively, the Government was forced to come forward with this legislation. sonally speaking, I may say that I was not very anxious to take over. I tried to help them. But the condition was so bad that the Government could not afford to give them crores of rupees when they could not raise even a few lakhs of rupees by way of equity share capital. We gave them the offer that if they could raise some money, then the Government was prepared to help them. When some foreign companies approached the Government to permit them start production of zinc in this country, we suggested to them to negotiate with the Metal Corporation for equipment and for other assistance so that in collaboration with these foreign companies the Metal Corporation could produce zinc that they were capable of doing.

Then it was in a very bad condition; there was no possibility of going ahead. It is not for one or two years, but for 21 years this has been going on. Having seen this pitiable condition for 21 years, if Government does not step in even now when the country needs zinc very badly and we are importing every ounce of it excepting for a small quantity of concentrates which is sent to Japan and smelted there, it would not be in the national interest and naturally we cannot allow them to drift like this. We were, therefore, compelled to take it over;

it was not as though we had some pleasure in taking over that company. The terms which we have given to them are the same terms which we have given to the L.I.C. About compensation, we want to give them a fair compensation for all the machinery and equipment; that clause is there in the Ordinance and the same has been inserted in the Bill also, but on that also, the Company differed; they wanted some foreign expert to come and value. We wanted to have a judicial officer who will value the machinery and will also estimate the value of the buildings and the mines and the amounts spent by them; these could easily be verified because the amounts are there and then a judge could easily come to a correct figure, a fair figure to the Company and to the Government as well. This evidently they do not like; they want some foreign expert to come and do it. We naturally would not agree to that because the same condition was laid down when we took over L.I.C. or the Airlines Corporation. We assured them that justice would be done and it will not be denied, but they went to the High Court against the control order-against price and distribution control imposed on nonferrous metal; this is pending in the Court. Meanwhile the Ordinance was issued; they have gone to the Court against the Ordinance also. The High Court has not given a stay order and has posted it for hearing sometime next month. This Ordinance will have to be converted into an Act before the Parliament adjourns. Therefore, it is absolutely necessary that we take this into consideration and pass this Bill. Since the step has been taken under unavoidable circumstances after a lapse of 21 years of bungling by the Company, I am sure the House will appreciate the urgency of producing these metals in this country and give its full support to take over this Company by passing this Bill.

Mr. Speaker: Motion moved:

"That the Bill to provide for the acquisition of the undertaking

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### [Mr. Speaker]

of the Metal Corporation of India Limited for the purpose of enabling! the Central Government in the public interest to exploit, to the fullest extent possible, zinc and lead deposits in and around the Zawar area in the State of Rajasthun and to utilise those minerals in such manner as to subserve the common good, be taken into consideration."

Shri Hari Vishnu Kamath (Hoshangabad): On a point of order.

Mr. Speaker: Shri S. M. Banerjee has already intimated that he would like to speak first.

Shri S. M. Banerjee (Kanpur): rise on a point of order. At the introduction stage also, you remember, without imputing motives either to the hon. Minister or to the Government, I raised a point of order on two grounds: one was whether this Bill could be discussed in this House at a time when the Ordinance, which has naturally been converted into a Bill now before the House, has been challenged in the Court of law-in the Punjab High Court Circuit Bench at Delhi; it was admitted on 27th October, 1965. The Minister was saying that even the control order which was issued probably on the 14th September, 1965, had been challenged by the Company and a rule had been issued. Here also I am told that the petition challenging the Ordinance has been admitted on 27th October, 1965 and is coming up for hearing in the first week of December, 1965. The other day when we were having the discussion on Supplementary Grants, you came to our rescue or rather you suggested that on such legal matters the House should have the opinion of the Law Minister or the Deputy Law Minister. Unfortunately neither the Law Minister nor the Deputy Law Minister is here today.

In support of my point of order, I wanted to quote some specific rule regarding Bills, but as I could not get

at them, I am quoting a similar rule relating to resolutions. I am referring to rule 175 which appears at page 73 of the Rules of Procedure. This rule pertains to resolutions, but I feel that this correctly applies also in the case of Bills. This rule reads thus:

"No resolution which seeks to raise discussion on a matter pending before any statutory tribunal or statutory authority performing any judicial or quasi-judicial functions or any commission or court of enquiry appointed to enquire into, or investigate, any matter shall ordinarily be permitted to be moved."

I rely on this rule 175. Supposing I want to move a resolution on a subject where some court of enquiry or some tribunal is going on, you, Sir, in your wisdom would never permit me to raise that question either in the form of a resolution or in the form of a question.

Therefore, my submission to you is this, that nothing is going to be lost if we do not proceed with this Bill now because the subject-matter is pending before the court. As very well explained by the hon. Minister, we have already sanctioned Rs. lakhs, whether rightly or wrongly, correctly or incorrectly, legally or illegally, and that amount is enough for running the administration of the Metal Corporation of India. fore, I would ask whether the House should discuss this at this hour and agitate on the same Ordinance which is now sought to be replaced by an Act through this Bill, when this question is pending before the court of law, where the matter is sub judice?

Shri Hari Vishnu Kamath: The hon. Minister has said in the course of his speech that the operation of the ordinance has not been stayed by the High Court; I do not know, but be that as it may assuming for the sake of argument that it is so....

Shri Sanjiva Reddy: It is so; have got the correct information.

Shri Hari Vishnu Kamath: If that is so, may I invite your attention to the fact that a fruitful discussion of this Bill cannot take place unless we discuss at the appropriate stage every provision of the Bill? May I take, for instance, clauses 4 and 6 of the Bill: I shall not read them out since every Member has got a copy of the Bill.

The writ petition pending in the High Court urges many grounds. I have got with me a copy of the writ petition. There are a number of grounds there, but I shall read out only one of the most relevant ones. One of the grounds there is:

"That the provisions in section 4 and section 6 of the impugned Ordinance are illegal and ultra vires of the powers of the legislatures, inasmuch as it purports to provide for continuance of a pending proceeding or cause of action against the Central Government by the Central Government itself and further provides that the pending proceeding in this hon. Court of the petitioner Company against the Central Government would cease to be enforceable by the petitioner Company thereby affecting the jurisdiction of this hon. Court.".

There are other grounds which have a bearing on the various provisions of the Bill.

Mr. Speaker: Are these provisions exactly on the lines of those contained in the Ordinance?

#### Shri Hari Vishnu Kamath: Yes.

Now, may I invite your attention to rule 352(i) which reads thus:

"A member while speaking shall not—

(i) refer to any matter of fact on which a judicial decision is pending.".

The operation has not been stayed, but a decision is pending; that means that it is sub judice. The resultant effect is that none of us here, and no Member on either side of the House, can refer to any matter of fact that is covered by any of the provisions of this Bill, because the decision is pending on various provisions and various facts connected with the management of the new company that Government have formed.

Government had already committed a blunder the other day. I am sorry that you were a little too late to rectify it; had you been in the Chair it would have been rectified in time. We then voted a grant for the Meta! Corporation of India when the Bill had not yet been passed by the House. I do not want Government to commit a double blunder or a second blunder, because we wish to avoid, as far as possible, within the four corners of the parliamentary democratic set-up and the constitutional setup that we have, even the semblance of a conflict between the judiciary and the legislature, between the judiciary and the executive, the three wings of the set-up.

Therefore, may I submit in all humility, so that we may build up the highest traditions in our infant parliamentary democracy, at this point of time, it will be wholly unwise, improper and perhaps illegal—that aspect I leave to you because you, Sir, with your luminous knowledge of the law, will be able to give a ruling on that point; but I will certainly say it is improper, undesirable, uncalled-for and unwarranted to consider the Bill? As to whether it is illegal or not, as I said, I leave it to you to give your ruling.

When the matter is pending in the court, when the entire matter is before the court—I do not know whether you have before you a copy of the writ petition, because that would help you to form an idea of the various grounds adduced bearing on each and every provision of the Bill—when the matter is before the court, we cannot speak on any of the provisions of

[Shri Hari Vishnu Kamath]

the Bill so long as a decision has not been given on these grounds mentioned in the petition before the High Court. Therefore, it will be an infructuous, otiose and useless—and also illegal—discussion that we would be having if we proceed further with the Bill at this stage.

Shri Daji (Indore): Without repeating the arguments, but generally supporting what has been said by Shri Kamath and Shri Banerjee, I wish to add two points.

First of all, we have just not yet got out of the lamentable controversy that cropped up after the UP affair, the controversy between the judiciary and the legislature. We are again faced with a similar awkward situation. The ordinance has challenged. A rule nist has been been issued though a stay order has not been issued-it was not sought also. The Supreme Court has repeatedly held--and this ruling has been followed by the various High Courts India that once a rule nisi is issued and has gone out to Government, the court expects Government to cease to act contrary to the rule. It has been held in a number of cases that when stay orders have not been issued, the very fact of the admission of petition and issue of rule nisi should operate to continue the status quo. That is the dictum of the Supreme Court followed by the various High Courts.

So let us not go by the technicality of a stay order not having been issued. The point is clear enough that when a rule nisi has been issued, it should operate to maintain the status quo. If we take up this Bill at this stage, we as the legislature will be doing something which will, really speaking, be a sort of rehearsal of the something which will, really speaking, be a sort of rehearsal of the something which will, really speafore the High Court in the first week of December. That being so, how can we do justice to the Bill?

You in your wisdom may not give a ruling—I am not seeking it—on the constitutionality or otherwise of the Bill. But we will have to argue on each and every clause. Supposing the House after hearing our arguments passes the Bill, it will be virtually pronouncing on the constitutionality of the Bill, the provisions of which as embodied in the Ordinance are under challenge and the case is scheduled for hearing in the High Court.

Therefore, we are again faced with a very awkward situation, where this House is called upon to commit contempt of the High Court by discussing it before the High Court hears all the arguments and pronounces its verdict. Almost all the points which we have to refer to in our discussion here at this stage are also the subject matter of the writ petition pending before the High Court which has issued a rule nisi and is taking up the case in the first week of December for final adjudication.

Therefore, should the Lok Sabha at this stage be called upon to pronounce on the constitutionality or otherwise of the Bill which is already pending in the High Court, and thus once again create a situation that was created by the UP Assembly? Should we bring about a situation of conflict between the legislature and the judiciary or should we interpret our rules and the rules of the Supreme Court in order to bring about a harmonious relationship between these two wings of the state?

Hence my humble submission is that it will be very awkward for us to proceed with the discussion of the Bill just now. We may examine it after the first week of December after the court had pronounced its verdict. Then we can consider the merits of the Bill.

There are actually two points before us. One would be concerning the merits of the Bill and the other is the constitutional position. Every Member would have perfect liberty to speak on both points. But since

the constitutional validity of the Bill has been challenged in the court and a rule nisi has been issued, I do not know whether it would be advisable for us to discuss it just now. It is a matter not only of procedure but the vital one of laying down conventions and traditions as between the legislature and the judiciary, two wings of our Constitution.

Mr. Speaker: At this stage, only the points about the legality or the advisability might be stated.

Shri Kapur Singh (Ludhiana): As I understand, the matter of fides of the Ordinance of which the Bill is only a replica, is going to be argued before the High Court. The matter, as far as the fides of the Bill are concerned, therefore, is sub judice. When we rise here to support this Bill or oppose this Bill-I propose to rise to oppose this Bill-we may be tempted to go into the mala fides of the Ordinance and the measure now before us. If we do so, we will be covering the ground which the High Court proposes to cover in the writ petition. What complications it may raise is a matter for you to decide.

Shri A. C. Guha (Barasat): I generally agree with the points made by my hon, friends though I do not think they have any objection to the purpose of this Bill.

Mr. Speaker: That is not yet under dispute.

Shri A. C. Guha: I would like to draw the attention of the House to some of the wordings in sub-section 2 of section 4. By the passing of this Act all the properties vesting in the Central Government under sub-section 1 of Clause 4 shall by force of such vesting be freed and discharged from any trusts, obligations, mortgages, charges, liens and other encumbrances affecting it. I have no objection to this much. But it refers to any attachment, injunction or any decree or order of court. I do not think it will be proper at this stage when the whole case is before the court to take any decision in this House to annul the decisions of certain courts imposing certain injunctions, attachment or decree about the property of the com-

Shri Sanjiya Reddy:  $M_{\mathbf{v}}$ friend the Deputy Law Minister will speak about the legal aspects, I have only to say that I have got it examined by the law department. It is not as if as a layman I am expounding law here. The Ordinance has the constitutional effect as legislation passed by this House. If within six weeks it does not become an Act, it will lapse. It is not as if the Government wants to rush through this. The courts have a right to give a decision regarding the Ordinance and that is the same position with regard to Acts also. If we do not convert this Ordinance into Act, it would lapse and hinder steps taken by the Governto improve mining scarce materials needed by the country.

Shri Hari Vishnu Kamath: But they will be under-'mining' the Constitution.

Shri Sanjiva Reddy: There is nothing unconstitutional in this Bill. Even after it is passed the courts can still set it aside if there is something wrong. There is nothing now which prohibits this House from passing this into an Act.

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): Sir. there is not much of any legal aspect left. The Ordinance was passed when both the Houses of Parliament were not in session and as laid down in article 123 of the Constitution it has to be replaced by an Act of Parliament. Therefore, the Bill was introduced. Simply because a person has gone to the court challenging validity or the constitutionality of an Ordinance, it does not debar the Government from bringing forward a Bill to replace the Ordinance. Supreme Court strikes it down, certainly the Bill will also receive the same fate: but the Government need not stay its hands in the absence of

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## [Shri Jaganatha Rao]

a stay order from the Supreme Court restraining Government from bringing forth the necessary legislative enactment.

Mr. Daji referred to the impropriety and unconstitutionality. It is not improper. It is really proper and constitutional for the Government come forward with a Bill to replace the Ordinance. No stay order been issued. Simply because nissi has been issued, it does mean that the Government proceed further with this Bill. I do not see any valid objection at stage about the validity of this Bill, much less about the merits of this

Shri S. M. Banerjee: May I say one word?

Mr. Speaker: We should close at some stage.

Shri Hari Vishnu Kamath: He wants probably to help you, Sir.

Shri S. M. Banerjee: I shall take only one minute. I was not in this House in those days, I think in 1952, when Shri N. C. Chatterjee raised a similar point about the Bengal Immunity Case. Government took a similar attitude, the Minister concerned and the Law Ministor. Ultimately the Attorney-General was called in this House and he was asked to give his opinion. I only wanted to remind you of that.

Mr. Speaker: Two or three points have been raised. One is that the Ordinance had been challenged in the High Court and because identical provisions are incorporated in the Bill now before the House, we should await the fate of that Ordinance; if that is declared ultra vires, we should not proceed with it or it would be just waste of time....

Shri Daji: Holding ourselves to ridicule.

Mr. Speaker: Well, I will put in those words which he has said. Mr. Daji's point was that a rule nissi had been issued and so the Government shall not proceed with it. It is not issued to us; it has been issued to the Government. It is for the Government. I do not say there is any contempt of court but it is implied that the Government has looked into it and if the Government wants to proceed with this, we cannot just debar it from doing so.

Shri Hari Vishnu Kamath: What about the propriety of that?

Mr. Speaker: Propriety also. The Minister and also the Deputy Minister brought this point that there was an Ordinance and unless it is passed within a specific period of six weeks, it would have no effect at all.

Shri Sanjiva Reddy: The court will have nothing to judge upon.

Mr. Speaker: So, Government has brought forward this legislation order to replace that Ordinance. That is perfectly legitimate. The question is that the same arguments that are to be raised there so far as the constitutionality or, as Mr. Kapur Singh said, the mala fides of the steps taken by the Government are concerned, they have to be discussed and hon. Members say that they will have to put forward the same arguments that are to be advanced there. They can challenge those facts that are stated by the Government adopting this line or advising President to pass that ordinance. But I do not think that can be a bar to preclude us from proceeding with this legislation. It is not that we cannot take up those arguments which are advanced there. The first thing is, the constitutionality OT otherwise would be decided by the courts themselves: whether it is the ordinance or the law itself. If the same provisions of the ordinance are declared ultra vires, then those provisions will go automatically or the party can take them to the courts-this law as passed

-and then the proceedings may be lared ultra vires. There is no need to debar a court and we would not have done anything which comes into conflict with the judiciary in that respect, because we are not deciding that just now. At least, it is not for the Speaker to make a declaration whether it is in accordance with the Constitution, whether it is ultra vires or intra vires. The Speakers have never taken it upon themselves to take such a decision. The House takes a decision, but never on the point whether it is ultra vires or not. All the facts are combined together and everything is taken into consideration by the Members of the House. Therefore, even when it is declared ultra vires by the Supreme Court or any high court, then too, it is not said that it has overruled any particular decision taken by it. Parliament may or may not just consider that aspect.

So, at this moment, I do not feel that there would be any conflict created between us and the judiciary if We only pass this law to replace that ordinance. Nothing has been pointed out to me. Shri Banerjee has quoted rule 175 in so far as he himself has admitted that it is regarding resolutions only. (Interruption). Shri Kamath has quoted rule 352(i) which says, "A member while speaking shall not refer to any matter of fact on which a judicial decision is pending." But what is that fact?

Shri Daji: The mala fides of the Government; mala fides were alleged in the writ position and we will allege it here.

Mr. Speaker: There too, it is alleged, and nobody could be stopped from making those allegations on that account. These also have been alleged there. They would not be preciuded from advancing those arguments and imputing those motives. They may do it.

Shri Daji: Under rule 352(i), they are bound by it.

Mr. Speaker: That is not so; they can refer to the intentions of the Government, whatever they think.

Shri Daji: The rule should be suspended for this purpose.

Mr. Speaker: I do not think there is any need to suspend or withhold that rule. Without that, we can proceed with the Bill, though certainly the judiciary shall have their own job to perform and they will just decide the case on merits and on whatever they think proper. At this stage, I do not think there is any bar.

Shri S. M. Banerjee: Could we not get the opinion of the Attorney-It will delay matters only General? for a day. I only want for future guidance. Let the Metal Corporation be taken over, as all other corporations.

Mr. Speaker: That would be a matter only for argument's sake.

Shri Hari Vishnu Kamath: Sir. rise to seek a little clarification, arising out of the ruling under which certain guide-lines have been down by you in regard to the dis-cussion of this Bill. Permit me to state that the Government is woolly and solely responsible for baying. landed the House in this contratemps in this difficult situation, and may I request you to enlighten us on one point, because you will be retiring for a short while and you would not be in the Chair? The Deputy-Speaker is here, it is good; he will be listening to your ruling. May I ask, in discussing this Bill, whether bers will, if necessary, be permitted to violate or infringe rule 352(i) to which I have referred, by referring to some facts like expenditure being incurred etc.?

Mr. Speaker: I have suggested that they will be free to make their observations, whatever they like, and rule 352(i) will not come in way of just imputing motives or saying anything to that effect.

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Shri Hari Vishnu Kamath: It will not apply at all?

Mr. Speaker: I do not say that it would not apply at all. I am caving that it cannot come in the way of their advancing arguments, whatever they like

Shri Hari Vishnu Kamath: It will be a good precedent for the future.

Mr. Speaker: I do not think every point has to be decided like Every point will have to be decided on its own merits. How can I say anything for the future? In future, probably Shri Kamath may be able to persuade the presiding officer in a better way!

Shri Daji: That the ordinance has to be replaced by law is not an in-Till evitable difficulty. the December, it will hold good. After that, Parliament may adjourn, it would have adjourned by that time. What is important is, Parliament has to maintain the highest traditions, and follow the conventions. After all, for such a simple thing, they can wait, and we should not be in a hurry. (Interruption).

Mr. Speaker: Order, order. Shri Kapur Singh.

Shri Kapur Singh: Mr. Speaker, Sir, after having heard the Minister who has moved this Bill. It affords me greater pleasure,-than I had initially anticipated-out of opposing this Bill. I will not only controvert the facts on which the hon. Minister relies but also try to refute the reasons which be advanced for moving this Bill.

But before giving the specific reasons for opposing this Bill, I may be permitted to preface my speech with a statement on trasformation in my political credo which is very relevant in this case. When a young man, I was a socialist and a thoroughgoing believer in nationalisation. I ardently believed that the affairs of the community must be administered as to further the interests of everyone. Secondly, I heartily agreed with the inter-war intellectuals of twenties and thirties of this century that public ownership on a expand scale was the only way to public production rapidly, eliminate unemployment and make possible the achievement of social security Lastly, I belonged to that religious fraternity to which the hon. Minister seems to belong for whom impotence of capitalism and cupidity of free enterprise is a pre-supposition of all sensible political discussion, as well as political action.

12.57 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

Now, although I still adhere to the first article of this trinitarian credo, I have outgrown the other two. I now realise the truth of the dictum that 'he who is not a socialist at 20 has a hard heart, but who is one at 40 has a soft head.'

This transformation came about in my credo through a realistic understanding of human nature, with which all political theory must make peace, if it is to make sense as a practical political programme. I can best il-lustrate this point by submitting, with reference to this Bill, that though apparently a socialist measure, to all intents and purposes, it is an expropriatory, vindictive measure, mala fides conceived, to damage grievously a private enterprise, under the control of citizens of a minority community, who in this case happen to be Sikhs.

The true intention of this Bill is far from any furtherance of common good which is trotted out in the printed Objects and Reasons of this Bill. Maximisation of production of certain non-ferrous metals and meeting the requirements of national emergency are pretexts comparable to quotation of scriptures by a certain distinguished gentleman who

has his hoofs covered with pointed black shoes and his tail tucked up in the latest fashion dinner-trousers. His Christian name is, Lucifer, Let me explain myself.

This Metal Corporation of India was born, as I understand it, in the year 1944, during the second world war, under conditions which similar to the conditions which prevail now in India. That is to say, it was born to meet a national emergency, when zinc and lead--metals of strategic importance-could not be imported from outside and attempts, therefore, had to be made to acquire as much self-sufficiency in the matter of these metals from home production as possible.

#### 13 hrs.

There was an ancient story prevalent that bronze was invented in India and it was this story gave the clue to the rediscovery of the mines which are now called Zawar mines in Rajasthan.

It was in 1956 that as desired by the Congress Government of India, the industrial enterprises of the late Defence Minister Sardar Baldev Singh acquired 49 per cent interests in the Metal Corporation of India view firstly to provide capital to expand production and secondly to run it more efficiently in other respects. Thus, the production was more than doubled up from 200 tons of cre milled per day to 500 tons of ore milled per day.

Further and further expansion was sought to be stepped up by this Metal Corporation and that is how it should have been-through foreign collaboration and increase of internal capital, till in 1961, the Metal Corporation of India raised fresh equity finances of about Rs. crores to, which the Indian Finance Corporation added a deferred loan of Rs. 1 crore in foreign exchange, guaranteeing further similar loans upto Rs. 4:5 crores.

story of perversion of the ethical con-

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This is the beginning of the sordid

tent of socialism through State control, to which I referred in the beginning of my speech. My information goes to suggest that it was at this stage when the company rose to higher proportions that another business concern, which is no stranger to the ruling party, developed interest in the Metal Corporation of India, but the Sikh entrepreneurs evinced no readiness to oblige them. Then, these Big Business friends of the Congress Party, sought guidance from insights gained by poets the nature of reality. As is known, these particular big businessmen are men of culture, men of learning and men of high religious sensitivity. There is a poet who has said:

"The House of wealth has many rooms,

And most of them are full-

But some get in by the door marked 'push'.

And some by the door 'pull'.

"Pushing" having failed here, the "pulling" seems to have obliged.

The rest of the story is easily and briefly told. All steps were taken by the Government to further the desire of these....

Shri Hari Vishnu Kamath: point of order, Sir. When an interesting speech is being made by Shri Kapur Singh, there must be quorum in the House.

Shri Kapur Singh: I support the point of order. When I am speaking, the treasury benches must be full.

Mr. Deputy-Speaker: The being rung....Now there is quorum. He may continue.

Shri Kapur Singh: As I was saying, the rest of the sordid story can be easily and briefly told. Two drastic steps were taken by the Government to frustrate the Metal Corporation of India: (a) Necessary loans which were promised to be given were held up and (b) sale of Metal Corporation of India's products at open market [Shri Kapur Singh]

rates was prevented through illegal and mala fide price controls and allocations. The Metal Corporation was thus choked up and starved and paralysed, with the result that its share value fell. At this stage, the government thought, perhaps advisedly, that this was the proper time to purchase it at the market share value in 1964.

The Indian Steel and Wire Products Limited, who by now held block of 45 per cent shares represented on the inequity of the whole procedure and offered to part with their shares and interests in this company through a certain proposal. They made a proposal which, I understand, was accepted or at least described as reasonable by the Cabinet Secretary, that the assets of this particular concern should be handed over valuation by some international firm of repute and on that valuation, assets may be taken over by the government or transferred to the government. But, instead of proceeding with this proposal, the Government of India was further annoyed and issued another ukase which they called the Scarce Industrial Materials (Control) Order, 1965, fixing the price of the lead-metal products of the Metal Corporation of India at almost 25 to 30 per cent of the open market price. Thus, the Company's operations were brought to a standstill by starving them out of their legitimate recurring income that could enable them to function. It reminds me of a saying by Rudyard Kipling, which seems to be justified amply by the conduct of this government, Rudyard Kipling has "the bleating of sheep, earmarked for his next meal, merely irritates tiger". All the entreaties, all the representations, and the reasonable offers of the Metal Corporation of India, when they were repeatedly made to the Government of India, merely succeeded in irritating them and annoying them further. They took more and more drastic action to starve and kill-the Metal Corporation.

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Then there follows a long story of control order after control order. All these control orders were manifestly mala fides and illegal and eventually obliged the Metal Corporation of India to close its business for the time being.

It was at this stage, on the October, 1965, that the Government of India notified that they had decided to take over the Metal Corporation of India on the alleged ground that the company had failed to meet its loan commitments. The true tion was and remains that the government made it impossible, through its executive high-handedness, for company to convert its easily saleable commodities into cash and declined to pay legitimate price-dues receivable for allocations made since 1954. I have papers before me which give computations of these approximate dues which, if they had been paid to the company, the company would not only have been solvent but would have been able to carry out its expansion programmes and its operations without any sort of burden on the Government or any outside agency.

It was this position which forced this private enterprise to knock at the doors of the High Court on 12th October, 1965, by way of a writ petition, challenging the price fixation and arbitrary allocations as utterly illegal. This writ petition has been admitted, as has been admitted in this House, by the court and is fixed for hearing some time in early December, 1965.

These legal proceedings, and not the trumpeted public interest, have given rise to the Metal Corporation of India (Acquisition of Undertaking) Ordinance, 1965, No. VI of 1965, promulgated in the sixteenth year of the Republic of India.

Sir, in the Statement of Objects and Reasons, in the concluding paragraph, the hon. Minister, who is moving this Bill, has claimed:

"As Parliament was not in session, the undertaking of the Metal Corporation of India was acquired under an Ordinance, namely, the Metal Corporation of India (Acquisition of Undertaking) Ordinance, 1965 (6 of 1965). It is now proposed that the Ordinance be replaced by an Act of Parliament."

My information is that this decision to promulgate an Ordinance was taken by the Minister, and this decision was recorded in a government file, on a day and date when this Parliament was still in session. I would expect, and I would request, the hon. Minister to answer this point with regard to the particular facts so that this House may know as to whether it is being treated with the due respect to which it is entitled.

In the Statement of Objects and Reasons, eight specific listed as justifications for bringing forth this Bill. I have tried to analyse them. The first one is:

"It was found that the company would require about Rs. 6 crores in rupee finance and Rs. 1 crore in foreign exchange to complete the project."

This fact is true.

#### The second is:

"It was also found that the company had ordered much of the equipment, some of which had arrived and was awaiting erection; some was lying at Bombay Port and incurring demurrage and some was awaiting shipment for want of letter of credit."

The facts are true, but the reasons for these facts are as I have already explained. The third is:

"The company had taken several loans, defaulted in the repayment of loans and in meeting the payments due on deferred loans and was in serious financial difficulties."

The facts are one-sided, while the other side of the case I have already related before the House. The fourth is:

"Any further loan to the company as asked for by it was, therefore, considered inadvisable."

This, if I might say so, is not honest reasoning.

The fifth is:

"Besides, the company was unable to raise additional equity to match the loan capital."

This, Sir, I also controvert as a fact which is not true.

The sixth reason given is:

"For want of finances, the construction work on the scheme had almost come to a standstill."

The real fact is that it was want of finances and this want was caused by the oblique actions of the Government itself.

The seventh reason given is:

"Serious shortages of zinc metal developed in vital sectors of Defence and industry following the aggression by Pakistan and it also became apparent that imports of this metal even on a limited scale may not be possible."

This is true.

The final, and the eighth, reason given is:

"Exploration of the area and the development thereof would

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[Shri Kapur Singh]

require large investments. The company was unable to complete even the limited scheme it had undertaken for the exploration of the deposits."

The first part of this statement is true, while the second part as well as the difficulties to which it refers were the deliberate creation of the Government itself.

Sir, the information which I possess seems to justify me in alleging that the whole of this story, in the context of what I have explained, is a forgery of socialism and public control of means of production. It is a faithful copy of socialism but a forgery because of the presence in it of intent to deceive.

I request the Minister to answer the following questions to clear his position before this House can grant that this Bill has been presented bona fide. My first question is: why was Ordinance issued at all when the next session was coming on, a couple of weeks later, the 3rd November? The hon. Minister has explained that he did it because he wanted to accommodate in some way, for payment of wages and things like that, to the employees of the corporation. I would like to know whether it is a fact that the employees were being paid regularly even before this Ordinance was issued. Secondly, though the control of 14th September, 1965 has been there, but has even a metric ton of lead or zinc been allocated to or lifted for defence purposes? Ιf where are the bona fides of this Control Order? Thirdly, if lead and zinc are important for defence purposes, are not copper and aluminium equally so? Why are not copper and aluminium companies then being taken over by the Government? Is it because the latter belong to persons of a certain community, while M.C.I. belongs to a minority community? Fourthly, why is zinc electrolytic smelter under installation at Karala not being taken, over if zinc must be nationalised in public interest? Are the reasons communal? Fifthly, is the new proposed Corporation going to be wholly Government-owned, or after acquiring controlling interest, the Government propose to offer about 49 per cent shares to public; and, if so, is this word "public", in this supposition, going to be the same industrial concern or business magnate to whom I had made a reference in the beginning of my speech? My sixth question is, why do Government propose to sink about Rs. 20 crores in this undertaking when advance of the Rs. 4 crore loan being withheld will enable the existing private enterprise to go into fully required operation? Where is the "public interest" in this proposal to nationalise? My seventh and last question is, will Government give an undertaking that it will sell zinc at the ridiculously low price that they have been asking the M.C.I. to sell under duress of control orders?

Lastly, I say that principles of valuation set out in the Schedule to this Bill are highly inequitous in the following respects: (a) They take no account of intangible assets and initial losses: (i) Even in the best managed concerns, including those in the public sector, there are always considerable losses in the initial years; (ii) Such losses in the initial years are an 'intangible' asset, being the price one has to pay to establish an industry; (iii) In the present case these losses have been maximised by the deliberate action of Government in not allowing proper prices for the company's products; and, (b) The Schedule lays down that all buildings, and all erected plant, machinery equipment etc., shall be valued as cost less depreciation at income-tax rates. This is monstrous because: (i) mining and smelting concern can ever earn full depreciation in the initial years; (ii) the rates of depreciation for purposes of income-tax are excessively high; while being fair over 3139 A.i

a long period of years they do not afford an equitable basis of valuation in the short term.

Sir, it has been said that modern socialism is merely inverted greed. This Bill and its background would seem to justify this quip. I oppose this Bill in its entirety.

Shri A. C. Guha: Mr. Deputy-Speaker, Sir, before I proceed to say anything on this Bill, I should reply to one point made by Shri Kapur Singh. I think he sees communalism and minority community in every matter. There was a small trouble at Durgapur and there he saw an issue of a minority community because a Sikh was also killed.

Shri Kapur Singh: It was not a small trouble. Three people were mercilessly killed. You cannot say it was a small trouble simply because they belonged to a minority community.

Shri A. C. Guha: In this Bill also he has brought in communal matters (Interruptions). I also held my opinion on this matter.

Shri Kapur Singh: If he considers that murdering of Sikhs is a small matter, then I protest.

Shri A, C. Guha: I feel, and I request Shri Kapur Singh to consider, that the Sikhs are not a minority community in India. They are a reformist section of the Hindu society and every Hindu considers Guru Nanak and Guru Gobind as saints belonging to the Hindu society.

Shri Kapur Singh: You murder them and then say that they are great men.

Shri A. C. Guha: It will be better for Shri Kapur Singh to be realistic.

Coming to the Bill, I give full support to the intention of the Bill. I feel that it is rather belated. Such a measure should have come much earlier. Then, the scope of the Bill is
very much limited. While India is
rich in coal and various metals, so far
as non-ferrous metals are concerned
India has a deficit. Further, these
non-ferrous metals are scarce and of
strategic value. Only 30 to 40 per
cent of the installed capacity of some
of our industries are being utilized
because some of the non-ferrous metals necessary for final production are
not available to those industries.

When that is the situation I should say that the Government have so long been toying with the problem. In 1955 the Non-Ferrous Metals Control Order was issued under, I think, the Essential Commodities Act. But, then, it was extended only to copper; not to zinc, lead, sulphur or other non-ferrous metals. When the definition of "non-ferrous metal" includes all those items, why this Order was extended to operate only on copper and not on zinc, sulphur or lead? These are also as scarce and essential as copper.

Government failed ignobly in having any control over the price or distribution. The entire distribution method of the Government was illogical and irrational. I would not like to go into these matters very elaborately now but I should record my view here that it seems that there has been no policy for the Government as regards the control either on price or on distribution of non-ferrous metals. The Scarce Materials Control Order 1965 has been passed only two months ago. I hope they will enforce the previsions of this order efficiently and effectively so that there may be real control over the price and distribution of these metals.

Shri Sanjiva Reddy, I am rather sorry to say, while introducing the Bill made a very small speech, covering only some of the reasons for the urgency for taking over the Corporation. I should have expected him to give the House a sort of resume of the policy of the Government in the

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matter of production, distribution and control on price of non-ferrous metals.

The Third Five Year Plan has given some idea of the development of nonferrous metals, particularly, copper, lead and zinc, on page 516 of the Plan. It says:

"Drilling and exploratory mining work done at Khetri (Rajasthan) and in Sikkim have proved the existence of about 28 million tons of copper ore (average copper content 0.8 per cent) in the Khetri area and about 0.35 million tons of ore containing on an average 6.24 per cent of copper, lead and zinc in Sikkim."

I do not know what action the Government has taken for the exploration of those ores after locating those precious metals in Khetri and Sikkim.

On page 470 of the plan it is stated:

"The smelter and the electrolytic refinery associated with the Khetri and Daribo copper mines for an annual production of 11,500 tons of electrolytic copper are likely to be established by middle of 1964."

I would like the hon. Minister to state to this House how far this target has been achieved. So far as my knowledge goes, the only source of copper for the Indian Metal Corporation is a unit in Ghatsila somewhere in Bihar. I do not think any copper has come out of the Khetri and Daribo projects which, according to the Third Plan, were scheduled to go into operation and production by the middle of 1964.

Coming to zinc, the annual capacity of the Metal Corporation Plant was 15,000 tons. It is also equipped to operate a by-product sulphuric acid plant based on the smelter gases which will be used for the manufacture of phosphatic fertilisers. I do not know what action has been taken in this regard.

Coming to the Company itself I know this Company has not been able to fulfil the task that has been entrusted to it. Since it is not possible for a private company to fulfil that task, if the Government had decided to leave it to the private company, the Government should have been ready to give it proper protection and subsidy. No metal industry, I mean any basic industry for extraction of metal, can be successful within 10 or 15 years without proper protection by the Government. Even during the British days the Tatas were getting bounty from the British Government. I recollect Shri Motilal Nehru arguing in the Central Assembly from this Hall in favour of extending the bounty to Tatas and the British Government accepting that suggestion. If the Government decided to leave the development of zinc and lead, so useful for the industry, to a private company what have the Government done all these years to help this company to go into full production and become an economic and viable unit?

In the Statement of Objects and Reasons attached to the Bill, in the Minister's speech and also in the explanatory statement for the issue of the Ordinance, laid before the House, reasons have been given justifying the issue of an Ordinance. It is stated that this Corporation has failed to fulfil its obligations. The Industrial Finance Corporation is a Government assisted company or corporation of the Government. I do not think the IFC would have entered into such big commitments as giving a loan of about Rs. 1 crore and guaranteeing some deferred payment loan of about Rs. 5 crores without the consent of the Government of India. Did the Government then not envisage what would be the financial consequences of placing an order with a French firm for imports worth Rs. 6 crores? Then, the Indian Steel and Iron Products entered this company as a partner some years ago-I think in 1866with the knowledge and consent of the Government of India. I know it for a fact. Why did the Government not take any action then? Why did the Government then not make an estimate as to whether this company with its small capital of Rs. 2 crores or Rs. 3 crores would be able to extract zinc and lead to meet even a portion of the requirements of our country? This is a grave failure on the part of the Government on such a strategic sector of our industry.

In 1950 our production of copper was 3,60,000 tons. In 1964 it rose to 4,41,000 tons; only an increase of 80,000 tons in 10 years. In the case of lead it was 2,000 tons in 1950; it rose to 6,000 tons in 1960. In the case of zinc concentrates our production was 2,000 tons in 1950. It rose to 10,000 tons in 1960 but the capacity of this Corporation was much more. Moreover, for years this Corporation was allowed to send zinc concentrates to Japan and get it back refined as zinc sheets from Japan, which was a huge drain on our foreign exchange. Why was it allowed and why early steps were not taken for the setting up of smelting arrangements for the company itself?

Then, another point is this. It is for about three years that machineries from the French collaborator started coming. Some of them have come; some are lying in the Bombay Port incurring huge demurrage; some, I think, are in the process of being despatched, but as the corporation could not find sufficient finance the French company has not been despatching them. Are we to expect that Government should watch the situation for three years when during these three years every year we were losing Rs. 3 crores or Rs. 4 crores worth of foreign exchange because of the non-production of sinc which could have been produced by this Corporation? It is a great failure, I might say. There is something wrong in the Administration. I do not know why the Government of India Have

been so indifferent about the development of this company and of this industry. I do not mind about owners of this company. X, Y or Z may be there or may not be there. I feel that this sector should be under Government control; not only this one. but other non-ferrous industries alsowhether it is the Ghatsila Copper Corporation or any other smelting factory started in Kerala with Canadian collaboration or any other nonferrous metals industry started either by the Birlas or by the J. K. Group or by any other group with any foreign collaboration for the production of aluminium. All these should be brought under the control of Government and should be developed by Government. If it is a decision of Government that steel should be a monopoly of Government, why should not non-ferrous industry be a monopoly of Government? It should be realised that no steel could be produced without some element of zinc. It should be realised that for the production of steel some element of tungsten or some other non-ferrous metal is necessary. So, if the Government decides that steel should be a monopoly of Government, non-ferrous metals also should be a monopoly of Government and that decision should be implemented at an early date. We expect that this Bill may be only the beginning of the first step of that process.

About this company Shri Kapur Singh said many things. I do not like to enter into all those matters, but one thing which strikes me is that this company was asked to supply its entire products to the Tatas and Indian Iron at a fixed price which was very much below the free market price prevailing in India; and it was the allegation of this company that it was suffering loss on that account. It has also been questioned through their legal advisers. I do not like to enter into that question; but, why instead of subsidising this company, if at all the Government had decided to leave the production of sine and lead to a [Shri A. C. Guha]

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private company, did the Government put each handicaps on this company by fixing a minimum and uneconomic price for the entire products of zinc to be supplied to two big companies? I think, from the national point of view, it is a bad economy; from the administrative point of view, it was a wrong step that was taken.

I do not like to believe in all the current. Generally, I do not take much interest now in the proceedings of the House. I have not the time; I am occupied otherwise, I have not seen anybody from this comhave come and pany,-but others casually told me that because of some pressure of big industrial magnates, somebody in the Government administration has put all these handicaps on this company. I hope, this is not true. I think, the Minister will try to clear all these allegations. Why was the company made to supply the entire products of its zinc to two big industrial concerns, the Tatas and Indian Iron, at a price which was uneconomical and much below the free market price in India?

Shri Sanjiva Reddy: Above the world market price.

Shri A. C. Guha: May be; but we are not getting many things here at the world market price. Sir, he refers to the world market. The cost of production of copper in the world market is below £100, but the London Metal Exchange and the USA Commodities Exchange-these two bodies ---control the entire supply of nonferrous metals though the cost of production of copper is less than £100, per ton, they fixed the price at £230 and then raised it to £308. The free market price here is £500 per tone of copper; so, why does he mention the international price or the foreign market price? He has not been able to enforce the international price here. We should consider the free market price as prevailing in India and that price has been prevailing with the connivance of the Government.

The Rajasthan Government and the Industrial Finance Corporation have great financial stakes in this company. They made repeated requests to Government to revise the price. The Tariff Commission submitted a report in 1962. But no action was taken either on the request of the Industrial Finance Corporation or of the Rajasthan Government or on the Tariff Commission's Report of 1962. Moreover, in 1963 the Government itself set up a committee to report on the price fixation of zinc. This committee submitted its report some time in March 1964 and no action has been taken since then.

So, late in the day, when everything has gone wrong, the Government has come up with this Ordinance putting all the balances on the Corporation. There has been enough of bungling in non-ferrous metals production, torpedoing of the development programme of the Third Plan; there has been chaos in the distribution, import, price control and manufacture of zinc, lead and other non-ferrous metals by the Government. I hope that this will be the first step for the full control of non-ferrous metals by the ment of India as demanded by the Industrial Policy resolution. I do not care who is the proprietor or who may be the beneficiary. They will be given some fair price or fair compensation according to our Constitution. That is assured; I do not worry about that. But in the national interest I feel that all these things should not have taken place much earlier. This company, if at all it was entrusted with the charge of developing zinc and lead have been given proper opportunity, proper scope and proper subsidy to develop these. That would have been in the interest of the nation. Now we are faced with a very difficult situation in respect of zinc, lead and sulphur. There is no direct source of supply of indigenous sulphur; it should have been developed and extracted from pyrites. I read out from the Plan Report that the target was so much; nothing has been done so far. So, I

hope, Government will now arise to the situation and take effective steps so that these non-ferrous metals' production, distribution and price control may be effectively done.

Shri Dafi: Sir, Shri Kapur Singh has called it "the result of invested greed".

Shri Kapur Singh: All socialism is.

Shri Daji: All socialism is, according to him. According to me, this is not a socialistic measure at all, nor is it a measure of nationalisation; it is a measure of vindictiveness and pettiness, it is a measure of how the top monopolists of our country, the Tatas and Birlas, alone can rule the Government and do have the preponderant influence in the archives of the Government of India.

Shri Kapur Singh: Shame.

Shri Daji: One of the reasons which this Ministry has trotted out, or has been led to trot out, is that this company could not meet its commitments running into a few lakhs or crores of rupees. I would like to know what this brave Minister, Don Quixote of a Minister, who is trying to tilt at this small windmill, has done to realise 10 crores which have been appropriated by the Tatas, Rs. 10 crores by IISCO and Rs. 5 crores by that engineering company which makes certain components and other things.

Shri Hari Vishnu Kamath: Sancho Panza is also there.

Shri Daji: You do not touch them; you dare not touch them. What have you actually done? What is the case? The case is that you have fixed prices at such uneconomic levels.

Shri Sanjiva Reddy: There is a halfan-hour debate. They have given notice of that. I think, Tata loans could be discussed separately then. We are now discussing the Metal Corporation . . (Interruption). I am only saying that better opportunity will be discussed then; I have no objection. Shri Hari Vishnu Kamath: The Speaker has rightly ruled that rule 352 will not come in our way; practically it is his mandate and we are free to infringe that rule also. We are glad, he raised that point.

Shri Daji: One of the ways in which Akbar's wise Prime Minister Birbal caught a thief was to say that some cotton was sticking up in the beard of the thief and immediately the real thief started combing his beard. So, as soon as I mentioned the name of the Tatas and the non-recovery of dues, the guilty conscience of the Minister pricked up and he jumped to defend the Tatas. What more open advocacy of the Tatas can be seen than the Minister jumping and asking me not to speak about the Tatas?

Shri Sanjiva Reddy: I only said that there is going to be a separate discussion on that.

Shri Daji: You have not been able to realise crores of rupees given to Tatas and IISCO. When the Government has not been able to realise crores of rupees from them, this Company is being nationalised because it cannot meet its commitment. I am not against nationalisation. As far as I am concerned, you nationalise all companies including IISCO and TISCO. But under the closk of nationalisation, vindictiveness is practised and that vindictiveness has got to be laid back.

What has been done? Absolutely uneconomic price was fixed for the production of this Company-31 per cent plus the landing cost. When was that? When the international market price rose and the ruling market price was high, at that time, 6 years old recommendation of the Tariff Commission was brought in. If 31 per cent plus the landing cost was a fair price, why not apply it to ball bearings, why not apply it to automobile industry, why not enforce it in the case of all such commodities? Why should there be a distinction? And who benefited by this low price?

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Again, the Tatas and the IISCO, the friends of the Government, to whom the Government have advanced the interest-free loan of Rs. 10 crores and have not been able to realise that. Because the Government by repeated order forced them to make deliveries to IISCO and TISCO at this reduced price, they reduced them to the point of absolute bankruptsy and uneconomic working. When they pointed out continuously, "This is an uneconomic price and we cannot work on it", the Government did not hear them and they allowed that concern to run into difficulties.

Then, the Minister referred to the talks with the Cabinet Secretary, the sub-Committee and the Sec. etary of the Mines Department. Let me infrom him-he may not be knowing it; I want to give him the benefit of doubt as a criminal lawyer-that one term offered to this Company was; "You take Birla into partnership or we will expropriate you." It is because this Company did not agree to kneel down before Birla and did not do what Mr. Dharma Vira asked them to do that this is being nationalised. If a small entrepreneur of the country refuses to knuckle down to the knees of Birla and Tatas, the real owners of this Government, he is expropriated.

Shri Hari Vishnu Kamath: It is a serious charge.

Singh: Nevertheless. Shri Kapur true.

Shri Daji: I would like to point out one thing to this House. I do know how many Members of the House know it. There is a book called the Geological Survey of India of 1962 published in 1964, and there is a volume on Copper and the Government of India Survey shows that the Indian Copper Corporation apparently owned by Birlas is being managed by mone other than the South African foreign companies, the bankers of Rhodesia's Prime Minister, Mr. Jan Smith.

Shri Kapur Singh: Shame!

Shri Daji: That has got to be nationalised. This is the Government publication.

Shri Harl Vishnu Kamath: The Government should quit on this issue.

Shri Daji: We have broken up connections with South Africa and when you want to champion the cause of Africans and when Chinese gain a diplomatic victory in African continent, you bemoan the fact. But why should not China steal a march over such a Government of India?

Shri Sanjiva Reddy: Let him not get emotional. Let him give the facts.

Shri Daji: I will read it out from the publication, the Geological Survey of India of 1962 which was published in 1964. In the volume on Copper, on p. 55, there is a clear mention that the Indian Copper Corporation's technical managements are the New Consolidated Goldfields South Africa Ltd. It is a foreign company in South belonging to the bankers of the Rhodesia's Prime Minister. Mr. Ian Smith ..... (Interruption). way, it is a South African company.

Shri Sanjiva Reddy: They are producing it in India.

Shri Daji: Yes: they are the technical experts of the Indian Copper Corporation.

Shri A. C. Guha: He is referring to the Copper Corporation of India of Ghatshila. Originally, it was owned by a British Company. But I do not know the present position. I also suggested that this company should be nationalised by the Government.

Shri Dafi: Right; that is the point. I support every argument that was advanced by Mr. Guha. Mr. Guha really made a very outspoken and good speech. He has relieved half of my task.

What I am pointing out is this. The point is that one Company is being nationalised in the name of defence requirements and national defence while another Company producing equally strategic material, that is, copper, which is also required for our defence and which is owned by Birlas and technically managed by the South African company . . .

Shri A. C. Guha: Which has also not developed according to the target.

Shri Daji: ....is being left out. This is what we call vindictiveness. Again another private company has been allowed in Kerala. What is the policy of the Government? It is by collaboration with Canadian and British consultation. You allow that to go on; you allow the Indian Copper Corporation to go on though its technical collaborators and advisers are a South African company and you nationalise this Company. And you say this is socialism. This is not only a mockery of socialism but this is a prostitution Of socialism. It is by such acts as these that this Governplays into the hands of the Swatantrities and allows them to hold up the very concept of socialism to ridicule.

Shri Sanjiva Reddy: Shri Kapur Singh is getting the reply. He is replying to him.

Shri Daji: I want to know whether article 14 permits the action of the Government or not. That is the point. Therefore, this Bill raises the entire question, as has been rightly done by my friend, Mr. Guha, of the culpable guilt of this Government in not developing our non-ferrous metal industry in our country despite three successive Five Year Plans. You have miserebly failed; you have absolutely failed in this matter. The Pakistani attack helped by America and England has been really a blessing in disguise. Now, the Department has started thinking of a crash programme for the development of non-ferrous metals and it is thinking of alloting Rs. 250

crores in the Fourth Plan. Even this Rs. 250 crores plan materialises at the end of the Fourth Plan, we shall be hardly able to meet just 50 per cent of our requirements. With the growing engineering industry. with the growing defence industry and without a non-ferrous industry in our country, how can we be self-reliant in the matters of defence? Uptill now the Government has been culpable and has left the entire question of non-ferrous metal trade in the hands of American and British vested interests who have been able to manipulated the prices towards our disadvantage, as rightly pointed out by Mr. Guha. When the cost of production was only 100 pounds, the selling price was 320 pounds. The Government slept over it did nothing and it only tinkered with the problem-a refinery here, a smelter there; a small mine here and there and all that. The schemes laid down in the Five Year Plan have not materialised. I want the explanation of the Government, Should this House not, at this critical India's history, when juncture in everyone is shouting about food selfsufficiency and defence self-sufficiency -miss a meal a week and grow wheat in the flower pot-know where are going to grow vou non-ferrous Will it be in the metals? Where? orchards of the Government of India or in Birla's house? This Bill does not solve the problem it seeks to solve. It talks of ethics, but the whole thing stinks; the action of the Government stinks; the steps taken by the Government stink because before the High Court, Government gave an undertaking through their counsel, a solemn undertaking at the bar of the High Court, that before the 20th October, they would lift all the accumulated stock of this Company. This was done in respect of the stay application moved by this Company. The stay application was rejected by the High Court on the affidavit filed by the Secretary endorsed by the counsel of the Government that the stocks to the tone of 1100 tonnes, accumulated by the Company, would be lifted beore 20th October since they were

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required for Defence purposes. The stay application was rejected and on the 24th you bring this Ordinance and take it over Do we understand that, when the affidavit was filed the Government had no schemes of passing this Ordinance? Was this Ordinance cooked up within seven days? want an explanation. Why was this affidavit filed? Who was the officer who filed this affidavit and who was the legal officer who gave this solemn undertaking to the High Court? How is it that upto the 3rd November, not a grain of stock was lifted or moved and not a single order was passed. Do we allow or will this House allow the officials of the Government to play ducks and drakes with our justice also? Do we understand that the Government is using no equitable principle while appearing before the High Court and filing writ petitions vis-a-vis private citizens? Only the other day we were told that the Finance Secretary, Shri Bhootalingam. was going about in America pronouncing a policy which was against the policy of the Government. Now here is a Secretary who files a false affidavit before the High Court and here the House is asked to endorse the Ordinance which in lieu of the affidavit filed before the High Court. This is called nationalisation and socialism. If this is nationalisation and socialism. I cannot say what brand it is; it is a bullock-cart brand. Therefore, whole question of non-ferrous metal should be looked into. This is not enough. This explanation of the Government, this lame explanation of the Government that the mines were closing down and the workers were being made unemployed and so that Government had moved in, is not at all convincing. On this again we have complained so many times to the Minister. I may even say that the workers employed by the Indian Bureau of Mines, which is a Government concern, have not been paid wages for more than continuously. I have three months already given in writing a complaint to this very Minister and have also met and complained to the Deputy

Minister; yet they have not been paid. If the mine workers, who are working in the jungles are not paid their wages for three months continuously. how can they eat or purchase their rations? Nothing was done there. Now it is said that this Company was not able to pay wages and, therefore, the Government is nationalising. 1 do not think that the nationalised industries are paying their workers resector is the worst gularly. Public guilty employer because the Labour Department is also paralysed: the Labour Department cannot do anything with the public sector employees. So do not tell us this thing or bamboozle us with this. Tell usthe real reason.

Corporation etc.

Bill

First of all prices are manipulated so that the company crashes; when the company crashes, they are called and asked to take a senior partner; when they refuse, it is nationalised. Therefore, this is State monopoly capitalism working in the service of the monopolists of our country. Is it in the interest of Tatas that you give them zinc at any economic price? Is it in the interest of Birlas who want to become a zink in addition to copper king? If not directly to Birlas, it goes to them through the Birlas' Government. This is not the way for the honest industrial development of our country. Therefore, this crime, culpable crime, on our non-ferrous metal industry has to be put an end to. There should be bold plans to develop the industry as a whole by taking it away from the imperialist stronghold, both in the matter of supply and prices.

This is one of the ways of ncocolonialism, i.e., supply us materials at exorbitant prices and take away the materials at lower prices. This is how our adverse balance of payments arises. This is how the foreign ex-change difficulty arises. If you want to meet that, you have got to take a bold programme of lifting the entire thing out of the grip of the Anglo-American monopolists and also their local satraps who are building small smelters in Kerala, here, there and everywhere, with the help of South African, American, Canadian and Rhodesian technical collaboration. Really a national non-ferrous metal industry is the need for the Therefore, take over the entire industry, the whole thing, and develop it as a national industry for our Defences and for our growing engineering industry, for making India self-sufficient. We shall proudly march forward as a free, strong nation. But do not give those arguments of crippling one industry and say that this is socialism.

Mr. Deputy-Speaker: Shri H. C. Mathur.

Shri Hari Vishnu Kamath: Before Mr. Mathur starts speaking, may request you to direct the Minister to ascertain before he replies to the debate, whether the allegation made by my hon. friend, Shri Daji, with regard to South African and Rhodesian participation, and make a statement in this House, because it is a very serious matter? The other day the Minister of External Affairs said that Government would apply economic sanctions Rhodesia, but here we are against helping them to perpetuate the slavery of Africans.

Shri Harish Chandra Mathur (Jalore): We just heard two flery speeches from the Opposition benches making serious allegations and it is really very difficult to match their eloquence or the enviable advocacy of Shri Daji. It is for the Minister to answer. I hold no brief regarding serious allegations that have been made. My esteemed friend, Shri Guha, made a authentic, a matter-of-fact really speech to every word of which I am in complete agreement. If you sift all that has been said, whether it was by Mr. Daji or by Mr. Guha the a'legations apart, the motives, apart, we will come to one definite point i.e. that it is in the national interest to take over this Corporation.

Without entering into any ethics of public sector verses private sector, I

should say, this Government has already a clear-cut and well policy. We do want the public sector in a big way so far as basic industries are concerned. I do venture te submit that, if any hon, member of this House would care to pay a visit to this mining area, even if he is an avowed supporter of the private sector, he will return with no other recommendation but one that it is expedient in the national interest to take over this Corporation and work it. I had occasions to visit this area twice anxious as we were to see that something comes out, but there has been a complete stalemate for a long time. It is in Udaipur in Rajasthan; it is one of the very vital sectors of our industry. Whether it is Defence or industrialisation, there are two very important projects in Rajasthan-one is the copper project at Khetri. I do not know how far I am correctly informed, but my friend, Shri Daji, will possibly be a little happy to know that where Birla was interested (in Khetri) and was making certain efforts to retain it, it was taken over by the Government much earlier; it is a public sector project now. I had spoken to the Minister about it many a time, and I had also been putting quite a few questions here. It was not only our people here but even those people from outside, those foreign collaborators who could be of any assistance to us were not very much interested project, and they raised so in this many questions and queries and made certain suggestions which just prolonged the investigation stage, and we never got going as a result of it. Certain parties from the USA were interested in the copper project, as you possibly know, but until and unless the Minister took an active personal interest and was goaded by Parliament and by some of us, nothing happened, and now with the French collaboration, something is making a move. I think the fate of the zinc smelter and the zinc mines was a little worse. Nothing has been done at all and there has been a complete stalemate for such a long time.

[Shri Harish Chandra Mathur]

I do not see why the hon. Minister should have been apologetic before this House or before anybody else for having taken over this project. anything, he can only be accused of the very belated action which he has taken in this matter. We have been questions of the Rajasthan Government who have interest in this and we have also been asking questions of the Central Government. I do not know the inner story, whether it was in the interests of Birlas that things were prolonged or not. But think that it was absolutely not within the competence of the company to have progressed at all even if we had advanced a loan of some crores of rupees to them, which was not being given by any sound financial institutions; even with the loan they could not have gone ahead.

Further, the trouble between corporation and the Government was not so much on the question of taking over. As a matter of fact, those proprietors—if I have been wrongly informed, my hon, friend who has a much better brief and a much better acquaintance may correct me-were not against the concern being taken over. For a long time that is what I have been learning from those who are in the highest authority and who are concerned with it. The only guestion was about the terms on which this corporation was to be taken over. So far as the parties were concerned, they wanted certain definite terms and a certain return and a certain compensation for certain amounts which were considered to be infructuous and wasteful expenditure the governmental agencies. Therefore, there were certain protracted negotiations about it, and nothing could be done. When the urgency and the need for it was felt, the corporation had to be taken over. If we do away with the passions and if we do away with everything extraneous particularly to this corporation, I am sure we shall agree that the step taken by Government was the right step. As for the complaints and the allegations made, perhaps they may be correct and they may be looked into; it may be that we may have to go a step further. But so far as the question of taking over of this corporation is concerned, there is no need for Government to be apologetic about it. They can only be accused of the belated action which they took. It is absolutely in the national interest that Government have taken over this corporation.

Shri Daji: They are apologetic because they are taking over only this corporation.

Shri Harish Chandra Mathur: I had given a very good example earlier, which should satisfy my hon. friend. I do not want to go beyond my State; Birlas are from Rajasthan. But fortunately they have not been able to take this over, and they have been driven out of Khetri also.

Shri Hari Vishnu Kamath: They are operating all over the country.

Shri Harish Chandra Mathur: They have been driven out from there. Perhaps they may be operating elsewhere; I do not know, I am not interested in it. But I think the House ought to give its fullest support to the taking over of this corporation. That is my plea with the House and the House should support it because it was in the national interest.

I would like to submit to the hon. Minister that we have generally a sorry and sad experience when these companies are taken over as public sector projects. Certain personal equations and personal interests go a long way. I would, therefore, urge hon. Minister that should really have sound men and the right men at the right place and see that we get going in a real manner. There must be people who know the subject and who have a drive and imagination. We have already lost a considerable amount of time on this project. The crying need of the country today is that something must be done about it urgently, and we shall be happy if the hon. Minister in the course of his reply assures us of how the administration is going to be run to the satisfaction of the country.

श्री मधु लिमये (मोंचिर): उपाध्यक्ष महोदय, यह जो विधेयक हमारे सामने धाया है उस के पीछे जो बातें हैं और ख़ास कर यह निजी क्षेत्र और सार्वजनिक क्षेत्र का जो मसला है उस के बारे में मैं कुछ कहना चाहता हूं।

धभी एक माननीय सदस्य ने मिसाल दी कि कई कम्पनियां हैं, सरकारी कम्पनियां भी हैं, जो झपने मजदूरों को मजदूरी नहीं दे सकती हैं। इस सम्बन्ध में बम्बई का एक बड़े मुती मिलों के ग्रंप की बात मैं करना चाहता हं। इन्द्र मिल्स ने एक नारीख को भ्रपने जो कारकून हैं उन को तनस्वाह नहीं दी ग्रीर दस तारीख को मजदरों को जो तनक्षाह देनी चाहिए भी वह नहीं दी। 22000 मजदूर हैं भीर उन के ऊपर एक लाख लोग करीब करीब निर्भर करते हैं। हम लोग एक घर्से से यहां मांग कर रहे हैं कि . इस पर बहस की जाय ग्रीर इन्द्र मिल्स को सरकार द्वारा धपने हाथ में ले लिया जाय। एक दफ़ा उन मिलों को ले लिया गया था ग्रीर जो कि घाटे में चलती थी व्यवस्था ठीक न होने के कारण, बंद इंतजामी के कारण और उन को ठीक स्थिति में लाया गया । जब इंतजाम टीक किया गया तो नफा होने लगा और फिर निजी क्षेत्र में इन मिलों को दे दिया गया । फिर उन्होंने सारा मामला चौपट कर दिया कमिशन वगैरह खाकर। सरकार इंद्र मिलां के बारे में कोई कार्यवाही करने के लिए तैयार नहीं है। बार-बार लोगों में कहा जाता है कि इस की जल्दी ले लो ताकि मजदूरों की जो तकलीक है वह दूर हो । लेकिन यहां हम देख रहे हैं कि वस्त-अस्त के कारण बता कर इस एक कम्पनी के

राष्ट्रीयकरण की चर्चाकी जा रही है। ग्रद जहां तक राष्ट्रीयकरण का सवाल है मैं यह बिलकुल साफ़ कर देना चाहता हूं कि जब तक नियंत्रित निजी क्षेत्र घीर सीमित सार्वजनिक क्षेत्र का यह सिल्सिला चलता रहेरा निश्चित ग्रंथं व्यवस्था बाला, तब तक यह देश चौपट होता चला आयेगा । क्योंकि यह मिश्रित ग्रवं व्यवस्था ग्रीर कांग्रेसी समाजवाद क्या है ? यह नक़ाब धब उतर गयी है घीर एक गंदा नौकरशाही भीर पंजीवादी बेहरा हमारे सामने झाया है। इसलिए निजी क्षेत्र ग्रीर सार्वजनिक क्षेत्र के बारे में ग्रब यह लोक-सभा फैसला करें। चौथी पंचवर्षीय योजना में धौर पांचवी पंचवर्षीय योजना में. जल्द से जल्द, जितने बड़े उद्योग हैं उन का राष्ट्रीयकरण किया जाये । क्योंकि टाटा, बिडला जैसे बहे-बड़े उद्योगपितयों के हाथ में इस्त तक बडे कारखाने रहेगे, बढी पंजी रहेगी तब तक सरकारी भ्रष्टाचार कभी खरम नहीं हो पायेगा । इसलिए मैं चाहता हं कि निजी क्षेत्र के बारे में ग्रीर सार्वजनिक क्षेत्र के बारे में एक नई नीति सरकार धपनाये भीर दो पंचवर्षीय योजनाम्रों के प्रन्दर यह जितने अडे उद्योगपनि हैं भीर जिनने बडे उद्योग हैं उनका तस्काल राष्ट्रीयकरण कर

. प्राज इन की 2 तरह की सहूलियतें दी जाती हैं। इसको प्रांग टिस्को के कार्जों के बारे में मवाल पूछे गयं। हमारे सामने यह माननीय मंत्री श्री मंजीव रही प्रांग हैं जो कि एक के बाद एक, दो मुझाव ऐसे लाये जिससे पता चलता है कि सरकार की समाज-वाद सम्बन्धी नीति तो एक बहाना है। प्रसल में पूंजीपतियों के हाथ में यह सरकार बेल रही है। मेरा मंत्री महोदय से निबंदन है कि इस कम्पनी का प्रगर वह राष्ट्रीयकरण करना चाहते हैं तो उक्तर करें लेकिन साध-साथ यह जो टाटा, बिड्ला प्रीर दूमरे जो वड़े-बड़े पूंजीपति है उनकी कम्पनियों को भी नत्काल हाथ में ले लें।

## [श्रीमधुलिमर्य]

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दूसरी बात मैं ग्रापसे निवेदन करना चाहता हं कि केवल कुछ कम्पनियों का राष्ट्रीयकरण करने से समाजवाद नहीं भ्राने वाला है। समाजवाद का मतलब समानता से है तो जब तक निजी क्षेत्र में ग्रीर साबंजनिक क्षेत्र में सम्पत्ति के केन्द्रीयकरण पर, ग्रामदनी भीर खर्चे पर जब तक रोक नहीं लगाई जाती है तब तक कुछ नहीं होने वाला है। स्या समाजवाद में एक जो प्राथमिक स्कुल का मास्टर है वह 60-70 रुपये कमाये, जो झाड़ चलाने वाला भंगी है, मेहतर है वह 50 रुपये कमाये भीर निजी क्षेत्र में ऐसे लोग हों जिनकी कि एक दिन की ग्रामदनी एक लाखा या डेढ़ लाखा से ज्यादा हो ? धर्मा इसको के बारे में ले लीजिये। इनके मैनेजिंग एजेंट हैं मार्टिन ऐंड बन ग्रीर उस् के एक हिस्सेदार बीरन मुकर्जी साहब हैं तो इन को प्राप देखिय कि मैंनेजिंग एजेंसी का कितना कमिशन मिलता है? इसलिए यह सारी जो बातें हैं उन से इस बात का पता चलता है कि केवल राष्ट्रीयकरण से धौर वह भी सीमित राष्ट्रीयकरण से समस्या हल नहीं होगी, बल्किः साध-साध सरकार को ब्रामदनी ग्रीर खार्च पर भी रोक लगानी षडेगी ।

इन दिनों राष्ट्रीयकरण के नाम पर, सार्वजनिक क्षेत्र के नाम पर, नौकरशाही का विस्तार बड़े पैमाने पर हो रहा है । कुछ दिनों के पहले मैं ने बित्त मंत्री से एक सवाल के द्वारा यह जानकारी मांगी यी कि 15 धगस्त, 1947 से धब तक सचिवालय में सचिव, संयुक्त सचिव, ग्रतिरिक्त सचिव, ग्रवर सचिव ग्रादि ग्रीधकारियों की संस्या म कितनी बढौंतरी हुई है। उन्होंने जो झाकडे दिये है, उनसे पता चलता है कि इन ग्रठारह सालों म उन प्रधिकारियों की संस्था में साढे तीन गना हमा 충 इस 1 ही उन्होंने यह भी साफ़ किया है कि उन भ्रधिकारियों के समान, तत्सम, भ्रफ़सरों का शुमार इसमें हम ने नहीं किया है।

उपाध्यक्ष महोदय : वह प्रलग बात है। श्री मध् लिमये: सार्वजनिक क्षेत्र में विभिन्न कम्पनियां बन रही हैं। उन में जितने सरकारी ब्रकसर हैं, उन की तनख्वाहों, मत्तां, कम्पनी के खर्च पर जो वे इधर-उधर घमते हैं भीर मौज-मस्ती करते हैं, उन पर जब तक रोक नहीं लगाई जाती है, तब तक केवल इस सीमित राष्ट्रीयकरण के विधेयक से कोई फ़ायदा नहीं होगा । इस के पीछे बनियादी नीति के जो सवाल हैं, उन के बारे में मंत्री महोदय भपनी कोई नीति प्रकट करें।

Shri Alvares (Panjim): Mr. Deputy-Speaker, it would be an oversimplification to confine ourselves to the fact that Government have stepped into this trade and attempted to nationalise it. The mere fact of taking over the Metal Corporation of India into the public sector does not guarantee its use for the people on the lines that any public sector corporation is expected to do. If the main administration of the public sector corporation is left to Government, then the working of the Metal Corporation of India, before its take over, goes to prove that even government participation or government control, even though of a limited character, can make nonsense of public sector enterprises. Therefore while we must say that in the taking over of the Metal Corporation of India, Government have initiated a policy to control the production and distribution of non-ferrous metals in this country-to that extent, this is a welcome measure-we do hope that through the working of the corporation as a public sector corporation, dealing with such important and strategic base metals as zinc and lead, there would be introduced some rational and proper distribution system in order that these scarce metals may be made available to the industries that need them most.

But what is of importance at this stage is the manner in which this entire scheme, which is known as the Metal Corporation of India, was bungled from the beginning. In the provisions of the Bill, you will come a clause across whereby Government will refer to a tribunal method by which pensation is to be paid. Let me take this question of payment of compensation for those who have bought equity capital in this Corporation. Government will pay them at the present market value. What is that value? How will that be determined? knows that the market Anybody value will be determined by the performance of the company. Who performance responsible for the αť this company? We that the Tariff bere on evidence Commission recommended a certain rate for the supply of zinc and lead to the market. But on account of a government order, the rate was reduced to such an extent that in one single transaction the Metal Corporation of India lost Rs. 3 crores. has been repeated everywhere. only has Shri Daji said that this scarce metal was supplied to certain companies at a certain rate which was not recommended by the Tariff Commission, but the Government of India at one stage tried to control the company by buying up the shares of the Indian Wire and Steel Products company-or by whatever name it is called. It is made out in the petition that the Indian Wire and Steel Products Co. owned 45 per cent of the shares of the Metal Corporation of India. Now, I want to ask Government: having known that a certain other company called the Indian Wire and Steel Products Co. owned 45 per cent of the shares of the Metal Corporation of India, why did Government have to go out to purchase the Indian Wire and Steel Products Co. rather than directly purchase the remaining 55 per cent of the shares in the open market? On the one hand Government agree that monopolism is growing in the country; on the other, they are trying to buy up a monopoly got a monopoly holding in the Metal Corporation of India, thereby en-

couraging monopolistic tendencies the country. If Government wanted, they could have surely gone to the market and purchased remaining 55 per cent the shares. I am sure that then this transaction would have come about easier than because of the rejection by the Indian Wire and Steel Products Co. of Government's offer.

Now, the entire working of this company must come in for a little scrutiny. This company has been functioning for some years. It has also been given loans to a very larger extent by the Industrial Finance Corporation of India. While during all this period, the company made no progress what was the Company Law Administration doing in regard to this particular aspect? Were not the transactions of this company scrutinised by the Company Law Administration? Does not the Company Board scrutinise all applications or keep a note of all applications made from time to time to the IFC or other corporations? Does not the company law administration, in giving licence for the production of lead and zinc. keep a statistical survey of the progress the company has made. losses it has incurred, the demand it is making and the protection it has sought? If the company law adhad been wide awake ministration during all this period, I am sure that the present situation would never have come about. After all, in the present context of planning, all applications for equities are first vetted by the Government of India, Subsequently also, when a company wants to raise fresh loans by way of equity capital, it is again the Department of Economic Affairs that must give the clearance. This company. had repeatedly applied for raising extra capital, If Government either agreed or rejected the application for increase of capital by issue of equities, why did Government not go into the working of the company? If it did, and in one instance rejected the application what did a Govern-

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[Shri Alvares]

ment do for the last 5-6 years in respect of a company charged with the responsibility of producing lead and zinc, two vital strategic materials both for defence and for the industrial development of the country? This question must be answered before we accord our support to this Bill because essentially this state of affairs could have been avoided if the company law administration, if the representatives of the Government of India, if the representatives of Government of Rajasthan had been more vigilant and taken a little interest in the progress of this company. As a matter of fact, it is obvious that a number of political pressures have been brought to bear on the working of this company. we have the Rajasthan Government owning 10 per cent of the shares, when the Cabinet Secretary himself had something to say in regard to the price and in regard to the issue of share capital, I cannot understand how this company was allowed to go on from 1958 to 1964 with a state of affairs in which no private sector company would ever be allowed to exist. If that is so, if the House makes this assessment that the Government of India was partly responsible for this state of affairs the shareholders are bound to ask the question. If the government could control the affairs of the company at various stages, should it not accept the liability for the drop in the share value, market value. This is a test case for investors who the future money as capital in new companies and they will be guided by this. No company, as I said earlier, could issue equity shares in the market unless the government vets the application and gives the green signal. If in such circumstances of very tight capital market, investors come forward and invest their savings, it becomes the responsibility of the government of India to a very large extent to make all efforts to see that the investors' money is safe and the company does not to go to the dogs or liquidation. Here is a case

point: the company capital at one time and another time and a big loan was given to it by the IFC which is a Government of India undertaking. I cannot stand why neither the representative of the Rajasthan government or the Central government nor the IFC. which always secure the loan in some manner or the other, did not exercise the vigilance necessary or give protection to the capital invested by the public of this country. Therefore, when the government is taking over this concern and goes to arbitration, I hope it will be able to pay all those equity shareholders their full paid up capital becaues the primary responsibility of maintaining the viability of this company and of the issue of share capital and of product on and pricing is all that of the government and it cannot escape its responsibility for this state of affairs in which this Corporation finds itself. fore, while we welcome the taking over this Metal Corporation of India as a move in the direction of control over the non-ferrous metals in the country, we must at the same time demand that the government be censured for bringing a state of affairs in the company whose capital value was over Rs. 5 crores. vestors must be protected in the bargain and the government should set up a commission not merely to find out what is to be done in the future but also to investigate what share of guilt is to be put on the Rajasthan officials and what share, on the government of India and the trustees of the IFC for the mess in which this company is now in.

श्री हु० ष० सोय (सिंहमूम): उपा-ध्यक्ष महोदय, मैं बड़े उद्योगों के राष्ट्रीय-करण का हिमायती हूं। यह श्रुच्छी बात है कि देश के हित में हम भीग राष्ट्रीयकरण कुछ चीजों का कर रहे हैं। लेकिन जैसा कि भीर भी माननीय सदस्यों ने कहा है कि सही मानों में राष्ट्रीयकरण करने से धगर

लाभ की ग्राशा हो, तभी राष्ट्रीयकरण किया जाना चाहिये भन्यया नहीं । इस केस में कहा गया है कि जहां तक पूंजी इकट्ठा करने की बात थी, उस को यह इकट्ठा नहीं कर सकी बौर साथ ही जो भी पंजीकर्जमें इसने लीबी उस का यह रिपेमेंट नहीं कर सकी । इन तथा धन्य कई कारणों से जिन को यह पूरा नहीं कर सकी पिछले 21 वधीं से, इसलिए वह राष्ट्रीयकरण करने जा रहे हैं। एक तरफ तो यह कहा जा रहा है और दूसरी तरफ जैसे मरननीय दाजी ने कहा है टाटा भौर इसको जैसी बडी कम्यनियां हैं जिल्हों ने करोड़ों रुपया सरकार से लिया हुआ है और जिस का धाज तक वें सूद भी घटा नहीं कर पाई है तो क्यों नहीं उन के साथ भी उसी तरीके से पेश भाते हैं। भभी हाल ही में मंत्री महोदय जमशेदपुर गए ये भीर मैं समझता हं कि जमशेदपुर में भ्रपना भ्रधिकतर समय उन्होंने टाटा कम्पनी के प्रधिकारियों के साथ गुड़ारा था । मैं उन से जानना चाहता हं कि प्रपने जमशेदपुर के इस दौरे के समय क्या उन्होंने इस सम्बन्ध में कोई बातचीत की थी या नहीं की थी? जब हम राष्ट्रीय-करण की बात करते हैं श्रीर कहते हैं कि कम्पनियां गलती करती हैं कई मामलों में वहांहम को यह भी देखना चाहिये कि सरकार के विभागों से भी गलतियां होती हैं. बा नहीं, सरकारी विभाग भी गलतियां करते हैं या नहीं करते हैं।

माइनिंग एवंट के प्रन्तर्गत प्रगर कोई भाइनिंग लीज लेना चाहता है तो उस को उसके लिए दरक्वास्त देनी होती है। दरक्वास्त देने के नौ महीने के भीतर यदि उस पर विचार नहीं होता है भीर उस को नीज नहीं मिल जाती है तो उम के बाद वह दर-क्वास्त रह समझी जाती है। प्रगर एक बार दरक्वास्त रह हो जाए इस तरह से धीर लीज लेने वाली कम्पनी चाहे कि उस की वरक्वास्त पर फिर से विचार हो तो उसे

रिन्युग्रल पेटीशन देनी पड़ती है भौर फिर से रैसा देना पडता है। इस तरह से कई सीज मांगने वाली कम्पनियों को लगातार लीज के लिए पैसे देने पडते हैं भीर एक प्रत्याचार की जड पैदा हो जाती है। उनकी दरख्वास्तों पर विचार ही नहीं होता है भीर सोगों को रिन्यम्न के लिए दरख्वास्तें देनी पड़ती हैं भीर रैसे भी साथ में देने पड़ते हैं। मैं एक मिसाल जानता है। एक कम्पनी ने लाइम स्टोन की लीज के लिए बिहार में पलाम मिल में दरख्वास्त दी । दरख्वास्त पर यह कहा गया कि इस पर विचार नहीं हो सकता है क्योंकि सरकार स्वयं एनेलेसिस कर रही है, स्वयं इस को एनेलेटिकली देख रही है कि वह स्वयं इस लीज को लें या न लें. स्वतः इस को करें या न करें। क्या सरकार इतना भी नहीं समझ पाती है कि जब उस के सामने लीज की बात चाए उस से पहले ही बहु उस पर विचार कर ले

उपान्यक्ष महोदय : यह घलग दात है।

श्री ह॰ ६० सोय: मैं यह कह रही हूं कि भ्राप यह देखें कि सरकार के काम करने के ढंग क्या हैं, उस के काम करने को सिद्धान्त क्या है।

उपाध्यक्ष महोतय : यह मोइनिंग सीखं के बारे में बिल नहीं है।

भी हुँ॰ भा॰ सीय : सरकार के काम करने के तरीके पर हम विचार कर रहे हैं। मैं यह कह रहा हूं कि लीज के लिए दरकास्त प्राने से पहले ही सरकार को यह सोच नेना चाहिये कि वह स्वयं उसको करेगी या नहीं। बोबूमिसाल मैंने दी है वह दभी के बारे में है। सीज वालों को कई रिष्युधल दरस्वास्तों के बाद कहा कि वह स्वयं एनेलाइब करेगी भीर देखेगी कि प्राया उस एनेलेसिम के नतीजें ऐसे घाते हैं या नहीं कि सरकार के सायक लेने की वह चीज है या नहीं और [श्री ह॰ च॰ सोय]

अगर होगी तो सरकार ले लेगी। क्या सरकार को इतनी भी अक्ल नहीं है कि वह स्वयं ही पहले से इस पर विचार कर ले ? पहले से ही वह इस पर स्वयं विचार क्यों नहीं कर नेती है। पाटियों को बेमतलब अपर्य परेशान करना कहां तक स्यायसंगत है ?

धाई । सी । सी । कारपोरेशन के बारे में भी कहा गया है। इसके राष्टीयकरण की भी मांग की गई है। मैं इससे सहमत हं। म्राई० सी० सी० ऐसा एक कारपोरेशन है जिस का भ्रविलम्ब राष्ट्रीयकरण होना चाहिये। धभी कहा गया है कि राष्टीय हित में किसी चीज का राष्ट्रीयकरण जरूरी हो तो वह किया जाता है। यदि ऐसी कोई बीउ है जिस का कि राष्ट्रीय हित में राष्ट्रीय-करण किया जा सकता हो। तो मैं कहंगा कि ग्राई० सी० सी० कारपोरेगन है जिसका राष्ट्रीय हित में राप्टीयकरण किया जाना चाहिये भौर भविलम्ब किया जाना चाहिये। उस में काम करने का जो ढंग है उस की विशेष जांच कर ग्राप देखें। कितनी कम्प-नियां हमारे यहां हैं जो कि काइनाइट के मामले में काम कर रही हैं ? भाई० सी० सी • के धन्दर तमाम कोरियां होती हैं भीर बहुत धांधली चल रही है। काइनाइट ऐसा व्यनिज पदार्थ है जो कि हिन्दुस्तान में सिर्फ बर्हा भिलता है । इसका उपयोग अलास्ट फरनेस वगैरह में किया जाता है। यह बहत ही बहुमुख्य खनिज पदार्थ है । ऐने बहमत्य खनिज पदायं का धगर राष्ट्रीय हित में उपयोग हो सकता है तो उस का एक ही तरीका है, राष्ट्रीयकरण कर दिया जाए।

जिंक भीर लैंड के बारे में जिन कारणों से भाग यह कर रहे हैं मैं चाहता हूं कि इस पर भ्राप को फिर से विचार करना चाहिये भीर जिन चीजों के बारे में मैंने भ्रभी कहा है उन पर भी विचार करना चाहिये । बिहार में साइम स्टोन की लीज के सम्बन्ध में जो धांधली मचाई जा रही है उस पर पुनर्विचार हो। सरकार के लीख देने का जो ढंग है उस को धाप देखें। लीख करने का जो ढंग है धोर हर नौ महीने के बाद लीख की जो दरहवास्त है वह रह समझी जाती है, यह नहीं होना चाहिये। धिवलम्ब उचित संगोधन किया जाना चाहिये। लीख की दरहवास्त तब तक रह नहीं समझी जायेगी जब तक सरकार इस पर पूर्ण विचार नहीं करती है। बार बार दरहवास्त रिन्यूफ्रम नहीं कराई जाये।

इन बातों के साथ चूंकि धाप राष्ट्र के हित में इस का रार्थ्ट्रायकरण करना चाहते हैं इसलिए मैं इस बिल का समर्थन करता हूं।

उपाध्यक्ष महोदय : श्री बनर्जी ।

श्री युद्धवीर सिंह (महेन्द्रगढ़): उपा-ज्यक्ष महोदय, मैंने नाम दे रखा है लेकिन मुझ को बंठे हुए एक घंटा हो यया है।

उपाध्यक्ष महोदय : माननीय सदस्य बैठ जायें, उन की पार्टों के मेम्बर बोल चुके हैं।

भी युद्धवीर सिंह : कौन बोल चुका है। कोई नहीं बोला है।

Shri Hari Vishnu Kamath: Nobody from his party, that is Jan Sangh, has spoken.

Mr. Deputy-Speaker: Very well; I have now called Shri Banerjee.

Shri S. M. Banerjee: Mr. Deputy-Speaker, Sir, I oppose this Bill on two or three grounds. Even at the time when this Bill was to be introduced in this House, I rose on a point of order and raised my objection on two grounds.

Mr. Deputy-Speaker: The point of order is over. He may now speak on the Bill. Shri S. M. Banerjee: I have been asked by the Speaker to state those points during my speech.

I still feel that the Ordinance was brought at a time when it was known to the hon. Minister and the House that the Lok Sabha was going to meet on the 3rd November, 1965. In respect of this Ordinance, if I have heard the hon. Minister correctly, he that this company, the Metal Corporation of India Limited did not pay wages to its workers for two months. If this is an offence-and it doubt about an offence. no I tell the hon. Minister it-may that in Kanpur itself, Muir Limited headed by the big Singhanias have not paid wages to the workers for the last three and a half months, and a ill not even an investigation has been conducted and no instructions have been issued even after the assucance that Rs. 40 lakhs will be given for working capital to Singhanias to reopen that mill.

I support nationalisation, and I would have been exteremely happy, I would have given my unconditional support to this Bill, and I would have really congratulated the hon. Minister had I known that they want to nationalise all undertakings producing non-ferrous metals.

भी घोंकार तास बैरवा : उपाध्यक्ष महोदय, हाउस में कोरम नहीं है।

Mr. Deputy-Speaker: The Bell is being rung—Now we have quorum. Shri Banerjee may continue.

Shri S. M. Banerjee: I was submitting that I would have been the happlest person had I known that this Government would nationalise all the non-ferrous metal undertakings. My friend Shri Daji has very correctly brought the question of the other corporation which is headed by a big industrialist. If the affairs of this Metal Corporation of India Limited are so bad, I would like to know why it was not taken over long ago, why negotiations were going on, and why assurances have been given not only

to the managing directors of this concern but even to the Chief Minister of Rajasthan that the affairs of this company will be improved and Government will give proper financial aid to this company through the various agencies. I really want to know what is behind this whole thing.

Two things, zinc and lead, are needed for defence and armament purposes. If that is so, what happened after the promulgation of the control order of 1965! The idea was to freeze or to take over the entire stock on the ground that these two things were needed for the purpose of defence and armaments. I would like to whether it is a fact that after this control order was issued in September, 1965, even after that, not an ounce of zinc or lead has been lifted from this place for the purpose of defence. If that is so, what was the the need of issuing this control order? Is it to fix prices? And in the court of law the writ petition was opposed by Government on the gound that this was needed for the emergency, to meet our defence needs, and because of the abnormal conditions prevailing in the country the chances of import were dwindling. This one of the grounds on which it was opposed. So I want to know from the hon. Minister, and I want a categorical answer whether it is a fact that nothing has been lifted, whether zinc or lead, for the purpose of defence and, if so, what is the reason for it?

Then, my second point is about this particular Corporation.

भी धौंकार लाल बेरबा : उपाध्मक्ष महोदय, सदन में कोरम नहीं है।

Mr. Deputy-Speaker: The Bell is being rung—Now there is quorum. Members who come in must sit at least for some time; they should not walk out immediately the proceedings begin.

Shri Banerjee may continue.

Shri S. M. Banerice: The second point is. I want to know from the hon. Minister whether a new corporation is being formed by the Government with the registered office in Rajasthan and, if so, what will be the composition of this corporation. want to know this only because I feel that some big industrialist, who was after this corporation, who wanted to get in but who did not get a place, and who was instrumental in bringing this o dinance or the pressurised the Government-it may not be the hon. Minister. but the governmental machinery-is going to be included in the corporation. I want to whether he is going to be included in it, or, if somebody is going to be included in this corporation and this corporation is not going to be run cent per cent by Government agencies. I do not know why this ordinance was brought or why this Bill is before this House. That is why I was opposing this. Otherwise, the object is laudable.

But now, the hon. Minister has stated in his opening speech that the affairs of this company were in the doldrums since 1944, if I have heard him correctly. What steps were taken to improve and give them the technical knowhow or financial assistance, or to take over this company in 1957 or in 1958 or even in 1959 when they wanted more money from the Government through the Finance Corporation? Is it a fact that Panning Commission recommended a Is it a fact that a technical committee was appointed, and what is the report of that committee? Is of the it a fact that whether one members gave a note of dissent and, if so, I would like this House to know what were the notes of dissent and why a dissenting note was given by one of the members. Today, when our country is moving fast towards raising the industrial output, and when the defence of the country is of vital importance to us, and if non-ferrous metals are not so much available in our country, then it is high time :hat all these projects which are manufacturing non-ferrous metals were nationalised. But why this particular company has been singled out? This reminds me of a story in House, when we raised the question of land acquisition ordinance. I remember one industrialist was to be helped by this Government and just to acquire the land of a private citizen, an ordinance was brought to Parliament and Parliament was approached for it, and the dates were known; we discussed it for seven days in this House, and the hon, Shri S. K. Patil, the then Minister of Food and Agriture, had to amend the Bill in many ways. The Attorney-General brought into this House. He was consulted and I am sure he had to many amendments moved either by the Opposition or by the Congress groups. Opposition to this particular Bill is coming not from us, and not on a parochial basis and not on other considerations but from all quarters, whether from the Treasury Benches or from the Opposition, because we feel that the object may be laudable but yet, this is being done because of the pressure of some agencies. I would, Therefore, request the hon. Minister to allay our fears and to clarify certain things and especially those two points which I raised, namely, whether an ounce of zinc or lead was used for defence purposes after the control order passed and stocks seized, and then, whether the corporation is being formed and, if so, what will be its composition. These are the two points which agitate my mind, and I feel that unless these things are replied to, it will be difficult for me to lend my support to this Bill.

I shall refer to one more point and I sha'l have done. I am told that, there is some correspondence between the Chief Minister of Rajasthan and the hon. Minister in this matter. If it is not strictly confidential, a copy of that correspondence should be laid on the Table of the House, so that we may know why the Chief Minister of Rajasthan lent his support to this corporation which was to be taken

over by the Central Government or by the Government of India by an ordinance. In this case I find that there is some contradiction between the State Gove:nment and the Central Government. I do not who is wrong or who is right, but was the fact that this ordinance was to be brought known to the Chief Minister of Rajasthan who lent his support and who had all appreciation Zawar mine and other things? I do not know what is happening. I would request the hon. Minister to kindly clarify this.

When I oppose this Bill, I should not be misunderstood that I am opposing nationalisation. I stand for nationalisation, but at the same time, I stand for nationalisation for a good purpose. What should be the basis? It should be done with a move to help the people, help the public and not to have another corporation and have some group of pensioners on top of it and then give a bad name to the institution as has been given in the past.

भी भौकार लाल बेरबा : उपाध्यक्ष महोदय, हाउस में कोरम नहीं है।

Mr. Deputy-Speaker: The Bell is being rung—Yes; now there is quorum. The hon. Member, Shri Yudhvir Singh

Shri S. M. Banerjee: Sir, I should not be misunderstood if I leave now: I have to go at 3 p.m.

श्री युद्धशेर सिंह : उपाध्यक्ष महोदन, यह वो बिल हमारे सामने घाया है, इसके ऊपर दो तीन घंटों में जितनी वर्बाए हुई हैं उन में घलग घलग मेम्बरों के द्वारा बहुत से ऐसे पहलुमों पर विचार किया गमा है जिन का सम्यन्ध सरकार की घपनी मूल नीति के साथ है ।

जहां तक इस कारपोरेजन के राष्ट्रीय-करण का सवाल है, जहां तक इस बात का प्रश्न है कि इस का सारा का सारा इन्तिजाम सरकार धपने हाब में ले ले, इस बारे में जायद किसी घादमी का विरोध नहीं हो सकता। लेकिन घाज जो मजेदार बात देखने में धाई भीर जो इस बहस की सब से गम्भीर बात है. उस ने इस सदन को ही नहीं, इस बहस को चलाने वाले मंत्री महोदय को भी तिलमिला दिया होगा । वह बात वह गम्भीर धारोष है जो श्री होमी दाजी ने इस बीड का राष्ट्रीय-करण करने के सन्दर्भ में लगाया है। वह ऐसी जीज है कि उस को सुनने के बाद जो मुल प्रश्न है राष्ट्रीयकरण करने का वह तो समाप्त हो जाता है घीर दूसरी बातें दिमाग में घाती हैं। इसलिए मेरा सरकार से निवेदन है कि सरकार इस मामले में घपनी नीति को स्पष्ट करे। मेग्बर महोदय ने यह धारीप भगाया है कि सरकार किन्हीं राजनीतिक बबाबों के कारण यह राष्ट्रीयकरण कर रही है, भीर उन दबावों में एक दबाव जिस के कारण यह राष्ट्रीयकरण किया गया यह था कि इस के घन्दर विडला भागीदार बनना चाहते ये घोर वंकि बिडला को पार्टनर नहीं बनाया गया इसलिये सरकार ने इस कार-पं।रेशन का राष्ट्रीयकरण किया है। यह किसी मंत्री के खिलाफ बढ़ा गम्भीर चारंप 8 1

मुले याद घाती है उस समय की जब कि मंत्री महादय ने घपनी मुक की स्पीच की थी। जब उन्होंने घपनी मंत्रालय की मांगा पर बोलते हुए स्पीच की थी तो उन्होंने कहा था कि वह तो खेडों में हुल चनाने बाने किसान है, वह लं.हे, धीर खदानों घादि के बारे में घपरिचित है। तो घाज इन मामलों में जिन में वे घपरिच्या चति हैं, उन पर या उनके मंत्रालय पर घारोप नगाया गया है। उनको घब बतलाना चाहिए कि इस बारे में सरकार की घपनी स्थित क्या है। यह माननीय सदस्य निराधार घारोप नगा रहे हैं या जो यह कहते हैं उसमें कोई सम्बद्ध है, इसका मंत्री महोदय प्रपणे उत्तर में स्पर्टीकरण करें।

धपनी बात को मजबूत करने के विचार से भावनाओं के बहाव में श्री होनी दाजी,

# [श्री युद्धवीर ि]

जो कि कम्युनिस्ट पार्टी के सदस्य हैं, राष्ट्रीय— करण की भी बुरायी कर गए। मेरे स्याल में शायद यह पहली बार है जब कि किसी कम्युनिस्ट सदस्य ने दुन्या में राष्ट्रीयकरण की बुराई की होगी। अगर कोई ऐसा आदमी जो कि की सोसाइटी चाहता है वह राष्ट्रीयकरण का विरोध करता तो उसे समझा जा सकता था, लेकिन कम्युनिस्ट सदस्य की यह बात समझ में नही आती। लेकिन उन्होंने यह कहा है कि चूंकि और भी सारे आदिमयों के काम का राष्ट्रीयकरण नहीं किया गया, इस लिने इसका भी जो राष्ट्रीयकरण किया जा रहा है, वह दोषपूर्ण है, वह बुरा है।

में सारी बातें सुन कर बहुत हैरान है। इस बिल के उद्देश्यपत में इसका प्रावजैक्ट बह बताया गया है कि चूकि ये दोनों चीजें मुक्य रूप से प्रतिरक्षा के कामो में काम धाती हैं भीर चूकि जो लोग इस काम को चला रहें थे वे काफी पैसा देने के बावजुद भी इसका भ्रम्छी तरह से इन्तजाम नही कर पाए, इसलिए सरकार को यह सारा काम भ्रपने हाथ में लेने के लिये यह कारशोरेशन बनाना पड़ा। बहातक इस कारपे।रेशन का बनाने का सवास है, भपनी भन्दरूनी। भीर प्रतिरक्षा की भावश्य- 🚿 कताओं को पूरा करने के लिए, इसका तो मैं म्पनितगत रूप से पार्टी की भ्रोर से कोई विरोध नहीं करता । भाप इसका राष्ट्रीयकरण की जिए। जो कम्पनी इस काम को चला रही षी वह इसको घ्रन्छी तरह से नहीं बला सकती षी इसलिए सरकार इसको घपने हाथ में लेना बाहती है। लेकिन कैवल बलाने का ही प्रश्न नहीं है, बस्कि इस बिल से यह स्पष्ट हो बाता है कि इस कारपोरेशन के द्वारा इन 🜓 अर्थेकालेशमात्रामी उत्पादन नहीं हुमा। उस वक्त मैं समझताहं कि सरकार को पूरा हक होता है सरकार को यह पूरा ग्रधिकार है कि वह उस का राष्ट्रीयकरण करे। उस में जो कुछ भी साभ प्रतिरक्षाकार्णे के लिए

हो चाहे वह दूसरे कार्यों के वास्ते हो सरकार उस का पूरा पूरा उपयोग कर सके।

एक बड़ा ग्रच्छा उदाहरण मुझे इस मामले में याद ग्राता है। मेरे ग्रपने निर्वाचन-क्षेत्र के पास खेतरी का इलाका पड़ता है। जब तक खेतरी के भ्रन्दर यह जो तांबे का काम या खुदाई का या उसको शुद्ध करने का काम या जब तक वह प्राइवेट हाथों में रहा उस काम में बिल्कूल उन्नति नहीं हो पाई लेकिन जब से सरकार ने उस काम को ध्रापने हाथ में लिया है तो काम में कुछ प्रगति हो पाई है, कुछ उन्नति हो पाई है लेकिन यहां पर मैं इतना भवश्य कहना चाहुंगा कि जितने वायदे सरकार ने उस कारपोरेशन को भ्रपने हाथ में लेते समय किये, उस को बनाते समय किवे थे वह सारे के सारे वायदे पूरे नहीं हुए। मलबत्ता जब वह काम प्राइवेट मादिमयों के हाथ में या भीर भव जब से सरकार के इसे धपने हाथ में लिया है मामूली सा धन्तर बहां पर द्राया है। कुछ बन्तर जरूर द्राया है। इसलिए मैं सरकार से यह कहना चाहता हूं कि झगर इस मैटल कारपोरेशन झाफ इंडिया 🕏 सम्बन्ध में भी पहले वाले खेतरी के कारपोरेशन बनाने के समय किये गये वायदों की तरह से बेकार साबित होते हैं तो इस से लोगों के दिलों में इस के प्रति शक पैदा होगा भीर वह शक भागे फैल जायगा जिस का कि भाषास श्री दाजी के भाषण से मिलता है। दाजी साहब ने बतलाया कि जो सरकार की भपनी कम्पनि**र्या** हैं, भ्रपनी कारपोरेशंस हैं, सरकार के काबू के मन्दर जितनी संस्थाएं हैं वह भपने कामों को कितनी ईमानदारी से भंजाम देती हैं। उस के भौर बहुत सारे उदाहरण भी उन्होंके द्माप के सामने रवस्त्रे । इस सारे के सारे संदर्भ में यह जो कारपोरेशन बन रही है उस का मैं स्वागत करता हूं लेकिन मैं चाहूंगा कि इन के बारे में जो शक जाहिर किये यदे हैं उन के बारे में वे उत्तर दें। इसका उत्तर भी मंत्री महोदय दें जो कि सरकार ने इस मारे

काम के करने के वास्ते ग्राडिनेंस का सहारा लिया । प्राप्तिर पालियामेंट 15-20 दिन के भन्दर मिलने वाली थी इस का पता मंत्री महोदय को अच्छी तरह या फिर यह बेतीडेंट से मिल कर धार्डिनेंस का सहारा क्यों लिया गया। कहीं ऐसा तो नहीं है कि वह भ्रपने को किसान कहने वाले गरीब मंत्री इस सारे मामले के घन्दर बेकार में फंस रहे हों ? कहीं ऐसा तो नहीं है कि वह बेचारे किसान षंत्री सेकेटरियों के जाल में इतने फंस गये कि उन के इशारे पर व यह हरकतें कर बैडें ? सेकेटरी या ऊपर कुछ बढे घादिमयों का एक ऐसा तालमेल होगया हो जिस की कि बजह से यह खाली गैडी घौर गेहं को जानने बाले किसान मंत्री की समझ में यह सारी टैक्नी-कल बातें न धाई हों धौर धपने सेकटरियों के इशारे पर यह सब काम कर बैठ हों ? मैं चाहुंगा कि वे प्रपने उत्तर में इस सारे मामले को स्पष्ट करें भौर सदन को यह बतलायें कि यह जो भारोप इन के ऊपर लगाया गया है उस के प्रन्दर कहां तक सच्चाई है। इन सन्दों के साथ यह जो मैटल कारपोरेशन धाफ इंडिया बना है मैं सरकार के इस कदम का स्वागत करता हैं भौर इसी प्रकार की भौर बहत सारी चीजें जो कि प्रतिरक्षा के काम के धन्दर धाती हैं, नौन फैरस मैटल्स की जैसे धवन में चर्चा हुई है, एंसी जो भी सारी संस्वार्वे है उन को सरकार अपने काब में से ताकि हमारा प्रतिरक्षा सम्बन्ती कार्य शिथिल न होने पाने । जो कि प्राइवेट घादमियों के हाथ में होने से हो जाता है। जरूरत इस बात को देखने की है कि देश में इस तरीके से सरकार इन कामों को चलाये भीर नियंत्रण रक्खे ताकि उस के काम में किसी तरह की द्वील न माने पाव भौर प्रतिरक्षा सम्बन्धी सामान तथा धन्य धावश्यक सामानों की सप्लाई में धीमापन व प्राने पावे । इन शब्दों के साथ मैं यह जो कारपोरेशन बन रही है उस का स्वागत करता

Shri P. C. Borocah (Sibsagar): Sir, I am one of those who believe in the progressive expansion of the public sector. To start a new venture in the public sector is one thing, but to acquire a private sector undertaking which is existing now is a different thing. In the latter, the government should be more cautious. We should see that the new undertakings do not suffer losses, because there is already a lot of criticism against the public sector. We have invested to the extent of Rs. 1,780 crores up till now in the public sector, which is giving a return of a little over Rs. 2 crores a year.

The Committee on Public Undertakings has also remarked that the expenditure in the public sector is a bit too much. In certain cases; more is on townships only. So many things have been said by them;—I do not want to enter into those details—which are responsible for the unsatisfactory performance of most of our public sector undertakings.

In this context, we have to see how the government fares in taking over this Metal Corporation. Generally, private sector undertakings are taken over by the government for three reasons: 1. Mismanagement. 2. A losing concern, unable to discharge its obligations to the workers and unable production 3. Failure to to ensure raise equity capital. So far as the mismanagement of the company is concerned, not much was said by the Minister in his opening speech. Even in the Statement of Objects and Reasons, not much has been said about mismanagement. Regarding the second reason, the company has not gone into production as yet. of profitability the question does not arise at this stage. Regarding the third reason, failure to raise equity capital to match the loans, this is not very clear, because it is said in the statement-and the minister also said in his speech-that the pald-up capital of the company is Rs. 2.70 crores. Generally the rarie · [Shri P. C. Borooah]

of equity to loan is of the order of 20:80. That is to say, to get a loan of Rs. 80 lakhs, there should be a capital of Rs. 20 lakhs. But this is not always the case. There are many indust ies in the private sector which cannot raise this much of capital and even then they are getting loans. We do not understand why this particular company was not given that loan in time.

श्री म्रोंकार लाल बेखाः उपाध्यक्ष महोदय, सदन में स समय गण-पृति नहीं है।

Mr. Deputy-Speaker: The bell is being rung-Now there is quorum.

Shri P. C. Borooah: Having regard to the priority nature of this industry, the government should have given the loan to this company also on an easy instalment system, as they have given to TISCO and IISCO. Had they given the loan to this undertaking in 1963 or 1964, production could have been stated by now and the company cou'd have avoided much of its demurrages, depreciation losses and also penalties for default in repayments. The total expenditure that the government will incur by way of compensation, repayment of the old loans of the company, repairs of machinery, payment of murrages and penalties for default in repayments, sa'arles of the Administractor, Tribunal, etc.-all these will the amount of Rs. 7 crores loan for which the company was clamouring for a long time.

#### 15 hrs.

However. Sir, the Government have finally decided to take over this company. We have nothing to say now. us wish that the company Let doing well. In runs I have to make a few suggestions. Firstly, the Board of Directors should be associated with specialists in the field. Second'y, official elements should not be more than 30 per cent in the Board. Thirdly, the Chairman

of the Board should be a non-officiat expert. Fourthly, over-staffing should be avoided. Fifthly, accountability shoud be enforced. And the executive staff should be associated as shareholders and allowed to hold a percentage of the posts of directors so that incentive to efficiency is ensured. These are a few suggestions. Sir, and I hope the hop Minister will take them into consideration. With these words, I support the Bill.

Some hon. Members rose-

Mr. Deputy-Speaker: Shri Saraf.

Shri Shinkre (Marmagoa): Sir, may I register my protest. I think our group deserves much better attention....

Shri Sham Lal Saraf (Jammu and Kashmir): Congress members have not spoken at all.

Shri Shinkre: That is because they did not want to speak.

Shri Sham Lai Saraf: It is ubsolutely wrong.

Shri Shinkre: If you say, Sir, that only by making noise one can get a chance....

Shri Sham Lai Saraf: Sir, i protest at his saying that. It must be at least 2:2 if not 3:1.

Mr Deputy-Speaker: I am sorry, whoever catches my eye gets the chance.

Shri Shinkre: If that is the convention, we shall follow that. But it has not been followed hitherto.

Mr. Deputy-Speaker: Nobody has raised any objection. I am reelly wonder-struck as to how the hon. Member can raise this objection. I have called Shri Saraf.

Shri Sham Lal Saraf: Sir, I rise to lend my support to the Bill moved

by the hon. Minister of Mines. Before I speak on some of its aspects, I would like to place a little bit of my own experience before the non. Minister. In the survey reports of Geological Survey of India and in the survey reports from some of the States who have their own organised department of Geology and mining-I can speak of my State, the State of Jammu and Kashmir -traces of non-ferrous metals have been mentioned. As early as 190-61, the State of Jammu and Kashmir ment of Mines and Geology have reported in their survey reports about nickel, lead and copper. Having seen that, I personally, at that time, had distussed with the Indian Bureau of Mines on the subject-in fact, they were holding a very important conference where I too had the opportunity to participate—asking to take upon themselves-to have a little more intensive survey of nonferrous metals. But till now it has not been done. What I would like to ask in this connection is, whether in where the presense of these metals have been reported in the survey reports of the department of Geology and Mining of the State concerned, intensive surveys have been request the done or not. I would Minister, while replying to the debate, to take the House into confidence and tell us whether according to the surway reports received by him, according to his experience and knowledge, ihtensive surveys have been undertaken in these places and to what extent these areas where non-ferrous metals have been found have been reported upon so that we can bank upon future progress and future develepment.

The second aspect is this. Particularly, in the Second Five Year Plan period a tempo arose all over the country or a tempo was set in the industries, particularly, in the small scale industries—I know that there is hardly a State in the country where small scale industries, have not been set up like engineering industries, metal industries etc. Most of these are industries where copper, in particular, and zinc and lead as well have been needed most. Incidentally, the hon. Minister of Industries is also present in the House, and I hope he will bear me out as to what the position is. As I said, once the tempo shot very high, but today, I am very sorry to say, that tempo is getting down mainly for the reason that for electrical industries, for engineering industries and such other industries, in all the sectors, there is paucity of these non-ferrous metals.

The question, therefore, arises to what steps Government have taken so far in order to make these metals available within the country. It is quite good that we import them. The question is whether the imported metal also is being adequately made available to the people. My friends have already covered the subject in one or two metters. instance, today, although non-ferrous metals, particularly copper, are imported into the country, the question is whether it is being distributed according to the needs of the industries, whether it is being distributed in proportion to the needs the large-scale industries. medium-scale industries and smallscale industries. It is not. I would say, there also the influence of certain groups and certain individuals may be working. When that is the position it is high time both the ministers, the minister in charge mines and the minister in charge of industries, put their heads together and see how this question can be solved. I personally feel that the industry is suffering very much for want of non-ferrous metals and also due to the fact that what little is available not properly distributed.

Then comes the price factor. When the last Finance Bill was on its anvil in this House, I spoke with all the emphasis at my command, that raising the tariff walls so high, as was done last time, will start a boomerang upon what little progress has been achieved whether in handleraft, small [Shri Sham Lal Saraf]

industries or other things. What is the position today? I would request the hon. Minister for small scale industries to go up to Moradabad, which is only 100 miles from here, and see for himself what is the position with regard to these small industries, particularly the brass and copper indus-The brass industry which has tries been earning, I should say, about Rs. 2 crores to Rs. 3 crores foreign exchange annually by exports, that is being hit very hard mainly for the reason that copper is not adequately available and, secondly, for whatever little is available the price is very high.

Sir. as has been made out here, personally. I believe in a mixed econony, I believe in a limited State sector. But there are two things. The Government must think pretty well in advance as to what type of industries they propose to take up in the public sector. As far as the policy laid down by this august House is concerned, it is absolutely clear and there is no embiguity about it as far as I have understood it. But in implementing that policy the Government has to pay its attention. In certain cases, 1 must frankly, that attention has not say, been paid. Therefore, it is time that they make up their mind and make it absolutely clear as to in what spheres they want to come in and take things in their own hands. Keeping that in view, the question that arises is whether at the time when this corporation was floated they were given all faci ities. Firstly, personally speaking, knowing as I do how very badly nonferrous metals are needed in the country, I should say that this industry should certainly have been taken from its very inception in the hands They did not of the Government. that and they created a private corporation for this industry. I wish it had been dealt with and handled more carefully. An impression been created that it had been handl-I hope the ed in a shabby manner. hon. Minister, while replying to the debate, will kindly make it clear how

it has been handled. Shri Daji generated some heat as well in his speech. but from what light he has been able to throw during his speech, I persomaily feel that it will be incumbent upon the Government and the hon. Minister to throw some more light on it so that misgivings, if any, appearing in any quarter may be done away with in no time.

want to make a mention about sulphur also. Sulphur is very much available in Ladakh. I do not know what Government is doing about it. It is high time that full surveys and inensive surveys are conducted and the results made known. I hape the Minister will explain the position to the House. At the same time, while giving full support to the Bill I will say that when the Bill is passed the Government should be in a position to set up its own corporation in manner that will deliver the goods.

Shri Shinkre: Mr. Deputy-Speaker, Sir, almos: all the relevant, pertinent and valid points arising out of this Bill have already been made and some of them have been made very forcefully. Still, I would permit myself to stress one or two points. But, before that, I would like to make it perfectly clear that I am entirely with the Government, as far as this Bill is concerned, because in principle I am for the nationalisation of the principal and key indus ries. At the same time. I would also make it perfectly abundantly clear that I am not at all satisfied with the performance of the public sector undertakings, as we find them in our country today. I feel that as long as we are not able to produce in this country a bureaucracy with a proper sense of perspective of national interests all talk of public undertakings and nationa isation of key industries will be idle talk and we will see no fruitful results derived therefrom for the welfare of the country.

As far as my information goes the Corporation had approached the Government somewhere in 1962 or 1963 with a request to appropriate or ex-

propriate it, or take it over and the Government had already in principle taken the decision in 1963 that this Corporation must be taken over by the Government as the financial a.ringency and the difficulties that it was facing at that time could not be overcome by it through its own efforts. What I wonder is if they took this decision in principle in 1963, what made them wait all these long years? is here that some of the observations made by my hon, friend become very relevant. A though some Members have already spoken in that line, I would request the hon. Minister to give the House proper satisfaction as to whether there was some such extraneous element which prayed and forced the hands of Government to delay the matters in such a manner that the Corporation would be completely helpless, or the Government worked in such a way as to force the Corporation to surrender and surrender in a very miserable manner so that Government could take it over on their own terms. I would expect from the hon. Minister proper explanation to the satisfaction of House. He as we know, is a comparatively new-comer to this Ministry and whatever allegations, although they are very serious ones that have been made in this House, they may not strictly reflect on him or strictly attach at his doors.

Shri Alvares: The allegations are against the Government.

Shri Shinkre: So, I hope he will not figh. shy to investigate properly the causes of those serious allegations and give the House proper satisfaction

According to Government's own admission they have lost more than Rs. 9 crores in foreign exchange by delaying the taking over of this Corporation; I am speaking subject to correction. Since they had already made up their mind and taken a decision in principle to take over the

corporation, the capital required at that stage for take over would have been much less than what is anticipated today. Now it is annicipated to be of the tune of Rs. 20 crores. At that time it would have been about Rs. 6 crores. I. should be properly clarified to this House as to who is responsible for this delay and for this extra loss to the public exchequer.

There are one or two provisions of this Bill which, to my mind, perhaps require some further clarification. One of them is paragraph 2 of the Schedule attached to the Bill which says that the compensation will pe paid on the basis of the market value of the land or building. I am not quite sure whe her this is the best method of paying compensation to the parties concerned, or the Corporation concerned, because the market value of land and buildings, at least in this country and especially in the industrial areas, is contingent upon and subject to various factors. Sometimes it may bring to the Government huge losses; sometimes it might bring to the parties concerned huge losses. What happens is this. the Corporation has shown losses over several years the market value of land and buildings in those far off industrial areas would have dwindled to such a depth that the market value may mean nothing. Then, when Government are taking over an undertaking the market value may go to such heights that it can reach any limit. It is the common experience in . this country that the price of land near industrial undertakings of the Government goes up very high. Even in Gos, between liberation and today, within three or four years the price of land has risen upward five or six fold. The price of land in Gos even at the time of the liberation was not low; it was quite high. Barring a few urban places in Bombay, Calcutta and Delhi, the urban centres of Gon had the highest price for land. Still, the prices soared up 4, 5 or 6 times. A

[Shri Shinkre]

similar thing can happen elsewhere Therefore, I would suggest to the hon. Minister that the market value may not be the right method of ascertaining or assessing the compensation payable against land and buildings. Some different method should be devised so that there will not be any loss to either side. Both the parties should be treated on a completely fair basis.

As I said earlier, all that is pertinent and valid regarding this Bill has been already said. I would only caution the hon. Minister by once aga n indulging in repetition that only for the sake of the principle of nationalisation do not run after nationalisation at random. See to it that in this Corporation at least the country does not again gather the same experience which made even far more advanced people, people in the know, to say this is no socialisation, this is no socialism, this is simple capitalism of the State. With these words of caution, I support the Bill.

Mr. Deputy-Speaker: Shri Radhelal Vvas.

Shri Alvares: At what time will the hon. Minister reply?

Deputy-Speaker: After the speech of Shri Radhelal Vyas is over.

भी राषे लाल गास (उज्जैन) : उपाध्यक्ष महोदय, जो विधेयक हमारे सामने . भाया है, इस का मैं हदय से समर्थन करता है। मैं समझता है कि भारत सरकार को इस बारे में बहुत पहले कदम उठाना चाहिए या । यह फदम बहुन देरी से उठाया गया है। प्रच्छा हो। कि इस कदम को बहुत पहले उठा लिया जाता । लेकिन जो हुमा है, मच्छा हंस्रा है।

हमें प्रच्छी तरह से मालग है कि हमारे देश को ग्रोर हमारे देश को ही नहीं बल्कि पूरे बिटिश साम्राज्य की ताम्बे, जस्ते घीर

सीसे की प्रावश्यकताओं की पूर्ति के लिए बर्मा पर ही निर्भर करना पड़ता था। द्वितीय महायद में जब बर्मा क्रिटिश साम्राज्य से निकल कर जापानियों के कब्जे में चला गया तो पहली बार संग्रेजों ने यह सोचा कि अस्ते भौर सीसे की भावश्यकताओं की पूर्ति के लिए हम को जावर माइंज लेनी चाहियें भीर उस जमाने में ग्रंप्रजों ने इस के लिए कार्यवाई शरू करदी थी। इस बारे में कछ धारी कदम भी उठाये गये थे। यह सोचा गया बा कि इस के लिये जो बिजली चाहिए उस का सर्वे हो। सर्वे भी हमा था। जहां तक विजली का सम्बन्ध है वे इस नतीजे पर पहुंचे थे कि धम्बल से ही हमें बिजली मिल सफती है। धाज जो गांधी सागर डीम बना है धौर जहां बिजली उत्पन्न होती है . . . .

Corporation etc.

Bill

भी ग्रॉक:र लाल बेरवा : उपाध्यक्ष महोदय, हाउस में गणपूर्ति नहीं है।

उपाध्यक्ष महोदय : घंटी बजाई जा रही है। ग्रब कोरम हो गया है। माननीय सरस्य प्रपता भाषण जारी रखें

भी राबेलाल ग्वास : उपाध्यक्ष महोदय, मैं निवेदन कर रहा था कि जब जापान ने धर्मा पर कब्जा किया उस समय इसकी योजना बनाई यो ग्रीर उस समय बिजली उत्पादन के बारे में भी सीचा गया था। परन्त उसके बाद बंबे जो ने फिर बर्मा पर कब्जा कर लिया मीर उन्होंने जो योजना उनके दिमाग में षी उसे समाप्त कर दिया । हम तो यह समझते ये कि जैसे ही देश स्वतन्त्र हुआ, भारत सरकार को जावरा माइन्स को लें कर बहां काम शरू कर देना चाहिये था. परन्तु दर्भान्य से एक ऐशी कम्पनी के हाथ में यह काम था जो उसको चला नहीं सकी, जिसके पास न तो पैसे की ब्यवस्थार्थी प्रीर न इसरा प्रवन्ध ही ठीक था। इतने सालों तक इसकी वजह से इस देश को ग्रीर इस देश की अनताको काफीनुकसान उठानापड़ा।

मभी मझसे पहले मेरे किन श्री सराफ में बतलाया कि तांबे मार जस्ते के ऊपर ही हमारे देश का एक सब्ध लघ टखे.ग निर्भर करता है अयी तांबे और पीतल के बतेन बनाने वाले लांग। ब्राज देश के बन्दर कोते कोने में छंटै इडे घोर धनीर गरीब सभी लोग बर्नडों का उपयोग करते हैं। पिछले यफे जो ईंब्स की विद्विहर्द उस से इसके भाव बहुत बढ़ गये हैं। साब ही हम देखते हैं कि मध्य प्रदेश में इन्दीर, उज्जैन प्रीर रतलाम में बर्तन बनाने के काफी लघ उद्योग हैं तथा व्यक्तिगत रूप से भी लोग कसारे का काम करते हैं। यह लोग राप्त दिन चिल्लाते हैं कि उनको न ताम्बा मिलता है भीर न जस्ता मिलता है। वे बड़ी मतीबत में पड़े हुए हैं। जो कारखाने चल में हैं यह पूरी कैनेसिटी तो क्या ब्राबी कैपेसिटी तक भी काम नहीं कर सकते हैं क्यं कि जो रा में टीरियल मिलना चाहिये वह उपलब्ध नहीं हो पा रहा है। यहां मैं माननीय मंत्री महोदय की नोटिस में यह भी लाना चाहता हं कि घगर सारे देण को देखा जाये तो जो नान फैरस मेटल्स हैं उनका मध्य प्रदेश को बहुत कम कोटा मिलता है। मैं सिर्फ इस उद्योग के सम्बन्ध में ही यह नहीं कहना चाहता हूं, दूसरी चीजों के जितने उद्योग धंदे बाद में खोले गये हैं उनके सम्बन्ध में भी जितना कोटा दूसरे प्रदेशों को मिलता है उतना मध्य प्रदेश की नहीं मिलता है।

भी कः ना॰ तिवरी (वगहा) : इव जगहों पर कम मिलता है।

भी राषेकाल व्यातः मैं कहता हूं कि सारे देश में कभी है लेकिन भावाहों को देखेंगे तो पता चलेगा कि इनि साल नहीं बिल्क पिछले सालों में दूसरे प्रदेशों को बो कोटा मिला है उसमें मध्य प्रदेश के साथ कितना भन्याय किया गया है। भाप दिल्ली को ही ले लीजिये। दिल्ली को पांच छः साल पहले कितना कोटा था भार कव कितना है भीर मध्य प्रदेश के लिये पहले कितना कोटा षा भीर प्रव कितना है। मेरे पास प्रांबक़ें मैं जूद है लेकिन समय नहीं है कि मैं उन को भाप के सामने रख कक़ कि इमारी ंटेट गवनेंमेंट के साथ नान फैरेस मेटल के सम्बन्ध में कितना भ्रम्माय है। रहा है।

जो कदम केन्द्रीय सन्कार ने इस्त एठ या है उसका में स्वारत करता है लेकिन मझे एक निवेदन अकर करना है। जैसे हमारी वहर सी पश्लिक सेयटर इंटरटीज है, जे, का पंचित्रन काम करते हैं, जो पिछला धनभन है इस विषय में उस से पता चमता है कि उन में काम ग्रन्छा नहीं हो रहा है। जो उद्योग हैं, जो देवल जनता के काम के ही नहीं अहिक जिनमें रक्षाका काम भी होटा है, उनके बारे में बड़ी तत्परता से काम करने की बहरत है। उनका एडमिनि ट्रेमन भी एकिशिएंट होना चाहिये। हमारे राज्य में हैवी इलेबिटबरस है भीदाल में । जब से यह काम हमा है तब से उसमें 25 करें ह क कानक्सान हो चका है। प्रभीटक दक्षे खसे नहीं हैं, इतना सामान मंगा सिया गया है। इतना स्टाक है जिस के पास काम नहीं है। इससे वहां पर नवसान होता है। मशीन टल्स फैक्टरी में तो कुछ घण्छ। काम हन्ना है लेकिन शरू में प्रत्राध्यक रिथति में उसमें कितना नकसान उदा । इस पर ध्यान देने की जरूरत है। प्राज मशीन डल्स इंडस्टी में काफी काम हमा है। ऐरी ही प्रया सब जगह चलनी चाहिये। मैं समझता है कि हमारी इंडरट्रीड फफ्डे हाथों में हो ताकि वह तरवकी कर प्रार प्रस्छा काम करे। वे हमारे देश की जनता की मावश्यकतामांकी पूर्तिन करे बस्कि जो हमारे रक्षा के कार्य हैं उन में उन से काफ़ी श्रहयोग मिल सके ।

इन शब्दों के साथ मैं इस विधेरक का समर्थन करता हूं।

Shri Sanfiva Reddy: Mr. Deputy-Speaker, Sir, very useful suggestions

# [Shri Sanjiva Reddy]

have been made by hon. friends who participated in the debate. Of course, Shri Daji was very emotional. need not have been emotional. could have placed the same points a little more appealing to be reasonable. I hope, if I pay him the same compliment as he paid to me, he would not get angry. His speech contained a ton of emotion and an ounce of substance. That is normally the case. Therefore there would not be much of a point for anybody to reply. It was just slander, unverified allegations against the Cabinet Secretary and against another Secretary; everybody else is an agent of Tata and Birla and himself is the agent of Russia only. These are allegations which are really unfortunate and should not be made on the floor of the House.

Shri Daji: It is better to be that than be the agent of Tatas and Birlas.

Shri Sanjiva Reddy: I know that. When he makes an allegation against the Cabinet Secretary, I wonder if it is really fair to him, unless it is verified by Shri Daji and he could substantiate it before the Prime Minister. I do not want him to go to a court or do anything of that kind. If an allegation has some substance in it, it can certainly be taken before the Prime Minister and the Prime Minister certainly would not have him as the Cabinet Secretary even for one hour if even a small percentage of it is proved.

An hon. Member: He is not aware of the procedure.

Shri Sanjiva Reddy: Then, he said all sorts of things. He could have been a little more charitable, at least in using abusive language. If he wants to abuse—Don Quixote—and other things—I can use the same language but it does not help anybody. If Shri Daji, a great Communist leader should say that, the other side—also has the privilege of using the same

language and, I am sure, he will be offended. But we do no. want to do that; we want to be a little more dignified than the hon. Member.

He was so vehemently arguing in favour of this industry in the private sector. I myself and the Government and the Cabinet were not anxious to take it over. Only when we felt helpless. We did that. It is the Cabinet Secretary but a big conference was held in the Finance Minister's room as to how best to help him, whether we could give him loans. He has not repaid the instalments, even interest. The banks would not pay him. It is not only the Government; nobody is in a position to pay the amount because already so much amount has been given to him and even the instalments have not been paid by him. He has obtained Rs. 1 crore from the IFC. a guarantee for Rs. 4,25,00,000 has been given by the IFC. If you read the full list of defaults and loans that he has taken, you will find that Rs. 106 crores is necessary now.

An hon. Member: Were they secured loans?

15.29 hrs.

[SHRI SONAVANE in the Chair]

Shri Sanjiva Reddy: Yes, till now. Anyway, that is not the relevant point. The poin; is that we are short of non-ferrous metals in the country. I do not know who he is. I may honesty tell you here that I have absolutely nothing to do with gentleman who is the Managing Director of the Metal Corporation. I have not seen them nor have I any chance of seeing them in future. I am not interested. We are interested in producing non-ferrous metals. Where is the zinc in this country? It is on'y a small quantity that is available in the country. Mr. Daji was talking about some private sector company in Kerala. There is no mine in Kerala.

Shri Daji: I said about copper.

Shri Sanjiva Reddy: I am coming to that. We are here talking about zinc. We want to import concentrates from other countries and smelt them in our country so that 50 per cent of the foreign exchange could be saved. That is what is being attempted, whether it is the Polish collaboration in Vizag or somebody else's collaboration in Kerala. We want to save foreign exchange by importing concentrates from other countries and smelting them in our country. Even then, how much are we producing? It is only 18,000 tonnes.

My friends are thinking that it is just to benefit the Tatas and Birlas that it is really being given to them. The two steel factories which are producing sheets in the country are Rourkela and the Tatas. The zinc is used for sheets and pipes which are being produced. You can use zinc for buckets also. But we are not in the fortunate position of using this useful and costly material for buckets. We can use this only for industrial purposes and defence purposes. It given to the Tatas not for something to profit by but for something which the Government wants for defence purposes. Zinc sheets are scarce in India. I am not able to meet even 10 per cent demand from the States. Almost 90 per cent of the sheets are used for defence purposes. Therefore, the small quantity of zinc that is allotted to the Tatas-it is not for the private sector to make any profits-is because they would supply these sheets and pipes for meeting the defence needs. Our stimate will be round about 1,25,000 tonnes of zinc even if we take all steps and with importing concentrates from other countries and smelting them in our own country, it will be roundabout 40,000 to 50,000 tonnes. The rest of it will have to be imported.

We have taken steps to see that aerial surveys are conducted in the country with technical assistance from Russia and America. If an aerial survey reveals the possibility of zinc ore in some places, then we will have to undertake boaring operations to 1866 (Ai) LS—8.

find out the quantity of zinc ore, the economics of it and all that. If it is proved successful then later on we can take up the mining operation and the smelting operation. That means, it will take a few years more. The aerial survey will take a year or so and after the acrial survey, further searching of the material, whether it is in big quantity or commercial quantity, will take some more time. So many other preparations are to be made before we can sink crores of rupees in a smelter. In the field of aluminium, I think, we will be selfsufficient in the coming few months because we are taking up, apart from the private sector, two big projects in the public sector also, that is, Koyna and Korba. But in respect of zinc, lead and copper, we will continue to be in short supply for the coming few years. Anyway the Government is aware of the shortage and we will take steps to see that we will somehow or other tide over this difficulty either in the Fourth Plan or in the Fifth Plan. We will put all efforts. As regards the finance, the Planning Commission and the Finance Minister have assured us that for nonferrous metals production, there will be no shortage of funds.

Then, Mr. Daji made another allegation. He referred to something which I really did not know. I just now got the information from office. He mentioned about the Indian Copper Corporation being managed with the Rhodesian capital by the South Africans and that all the condemned people, according to him, in the world are in this Company. But the information that I have got is that 97 per cent of the shares of this Company are Indian. This is the position as it is today. I am ony talking of the facts. I do not know anything about the allegation that he made that the South Africans, the Rhodesian people, all the condemned people in the world are concentrated in Company and that they are exploiting India. It is not as if we brought all of them by ship yesterday morning

### [Shri Sanjiva Reddy]

and landed them a'l here to destroy our country. 97 per cent of the shares are Indian. And there are some English consultants—not that the Consolidated Goldfields South Africa Ltd. which he mentioned—to this Company wherein 97 per cent of the shares are Indian. I hope, he will verify it. This is the information I have.

Shri Daji: I read it from the Geological Survey of India which is the Government publication.

Shri Sanjiva Reddy: It may be an old Bulletin.

Shri Daji: It is published in 1964.

Shri-Sanjiva Reddy: I am giving the correct information. He may verify it and let me know if there is anything wrong with the information that I am giving. I am one with Mr. Daji that no Rohdesian and no South African can have any share in a Company here. Those people condemned by the world public opinion cannot be allowed to pay any part in this country. He may verify the facts that I have given and if the facts are wrong, we shall certainly see that it is not so.

Then, Mr. Daji said that because this Company refused to give any shares to Birla that this Company is being nationalised. This is the first time I am hearing that. Neither the Birlas have asked for the shares in this Company nor has anybody proposed it to this Company.

Shri Kapur Singh: You are not well-informed.

Shri Sanjiva Reddy: Quite possibly. I am not aware of what has happened behind the scene or something else which may have happened of which Mr. Kapur Singh is aware. May be he is very well fed by the Company in the sense that he gets all the information from the Company.

Shri Kapur Singh: Besides me, many others also know it. Shri Sanjiva Reddy: May be. The Company is not very effective in producing zinc but is very effective in producing enough material for you. The allegations made are not correct.

An hon. Member: It is all concocted.

Shri Sanjiva Reddy: May be concocted.

Shri Daji: When the Minister does not know it, how can he say that it is all concocted.

Shri Sanjiva Reddy: That is why I say I do not know it. That is not true to my satisfaction...(Interruption). Some other Member suggested the word 'concocted' and not that I used that word.

Shri Kapur Singh: Is it very graceful on the part of the hon. Minister to suggest that those who have opposed the Bill have been briefed by the Company concerned?

Shri Sanjiva Reddy: I am not saying that. About the Birlas, some allegations were made. Somebody may have given the information to the hon. Member. For instance, Khetri copper project was started by the When we found that it was not giving the proper results, the Government took it over. In the field of non-ferrous metals, we want results. Therefore, we are prepared to take it over. There are some Companies which produce aluminium and they are working satisfactorily. Now, I would not sink my money there but I would sink the money in a new pubic sector project which can give additional results. There in the private are some companies sector which are producing aluminium. I would not sink the money by taking over these companies. I would put the money where we can produce much more. Therefore, in the Fourth Plan, we are taking over Khetri, and Korba projects in the public sector. It is not our intention that everybody shoud be covered overnight. We are for the mixed economy. It is accepted by the Government. The Government's policy is quite cear that it is for mixed economy. There is no use taking over everything. If things are being produced in the private sector, we allow them to be produced. We use a little capital that we have for putting up new projects so that the country may become self-sufficient.

With regard to aluminium, in the coming four or five years we hope not only to become self-sufficient but we want this aluminium to take over the functions of copper and other metals also, if possible.

Shri Guha spoke about the price, i.e. why the price was kept controlled. Some other members also mentioned about it. If the price of scarce material is not controlled, what will happen? The old market price was round about Rs. 1,300 to 1,400 per tonne and then the Tariff Commission recommended Rs. 1,500 and odd as the price that could be given here taking into consideration the transport charges and all that. If, suppose, a free market is allowed, zinc will not go to zinc sheets; zinc will not go for pipes; it will go to the small market for buck-I wonder if ets and all that. friend, Mr. Daji, will agree to this. Nobody will agree to this. Therefore, giving them a free price when the material is so scarce or giving them even a chance to sell at a free market rate would be disastrous to the country and no defence production would be possible if this is allowed. Therefore, we had to control. The Fariff Commission, taking into consideration all aspects, fixed a particular price and we did not reduce it even by one rupee. Some of the hon. members said that the Government had reduced it; it is not correct; we did not reduce it even by one rupee. For lead they were allowed to sell in a free ket and because of that, they could sell it at the rate of Rs. 4000 tonne while the import price was Rs. 1200 or so. If the same is allowed in respect of zinc also, our Defence industries would stand to lose. If you want to allow free market, naturally you will have to allow imports also.

Shri Kapur Singh: Would the Government control the price at this level when they themselves manufacture this commodity?

Shri Sanjiva Reddy: Most certainly. When Government produces, we will no increase the price so high that the Defence industries will suffer. We have not yet s'arted producing. Let us produce and see. This 18,000 is not going to solve our problem; we shall have to produce 1,50,000 tonnes. There is no zinc which is in the Government's hands today. It is either imported or the little quantity that you produce, i.e., 3,000 to 4,000 tonnes.

Anyway it is not our intention to injure the company. We do not take over a company to wound somebody's feelings, i.e., just because they are Sikhs or of some other community. Shri Kapur Singh should avoid making these allegations. Some members said that Congress businessmen influenced the Government and all that. These are allegations which are not going to add to the strength of unity between the country communities. I do not think when we considered it in the Cabinet, the consideration that they Sikhs ever came before us.

Shri Kapur Singh: I can hardly be expected to avoid facts which glare in the face.

Shri Sanjiva Reddy: That is allright.

I must thank Mr. Mathur for having made some constructive suggestions. He and other friends wanted to know how the administration would be run. We are thinking of having a separate corporation for this. I was originally thinking whether the NDMC could take over his b cause they were in charge of copper and other metals, but I was advised that they had enough work and that they

# [Shri Sanjiva Reddy]

might not pay much attention to it if it was given to them. Therefore, we are thinking of having a separate corporation for this, so that particuar attention could be given to develop these mines.

Mr. Banerjee is not here. I would like to tell him that every ounce of it is for Defence—for sheets, pipes and all that. It is not gifted to Tatas or Birlas for their private use or for making some profits. It is given only for Defence.

We are passing through a very critical period. This non-ferrous metal is going to play a very important part in our Defence industries in future. Therefore, we should try to produce as much as possible. Let me make it clear that, whether in the public sector or in the private sector, we should try to locate the availability of this raw material in our country and try to produce as much as possible. I would appeal to all my friends to give their co-operation and I would try to do my best with the willing co-operation of my friends.

About compensation, about the estimate of the land value, Shri Shinkre should know that there will be a judge; if they are aggrieved, they can represent; it is not as if compensation will be dealed to them; Government will not grudge giving a few lakhs of rupees.

Shri Shinke: Government may be a loser then.

Shri Sanijiva Reddy: In the Bill it is mentioned that a person competent to be a judge will be the judge. Therefore, no injustice will be done either to the Government or to the Company; it will be a fair compensation to both the sides. I expect the House to pass this Bill unanimously and quickly. If there is any objection, I am prepared to hear that and the members may bring it to my notice before hand; I do not say that I will satisfy them, but I shall cer-

tainly make an attempt to satisfy them to the extent possible.

Shri Vidya Charan Shukla (Mahasamund): I would like to know whether, while deciding the question of compensation, the judge would be required to take into consideration the quantum of loss that this Company has caused to the nation by delaying this project for such a long time; they have been sitting tight over this project for ten years and this should be one of the considerations before deciding on the quantum of compensation that should be paid.

Dr. L. M. Singhvi (Jodhpur): would like to put two questions. One of them is whether the Government realise and are prepared to tell us that, as a matter of fact they have themselves been largely responsible for delaying the acquisition of this company. In 1960 it became evident to them that this Company could not, on its own, undertake the establishment of zink smelter. In 1963 they appointed a Committee. In March, 1964, the Committee, headed by the Director-General of Technical Development, had given them the report that, without Rs. 600 lakhs, this project could not come to fruition. Even so this project was delayed and I am told that, on a rough calculation, as much as Rs. 9 crores of foreign exchange have been lost by the Government of India in this connection.

Secondly, I would like the hom. Minister to tell us as to what was the position in respect of the proceedings in the court of law which was, in the first place, to object to the notification regarding the price and then secondly with regard to the Ordinance. What is the position in respect of these proceedings?

Shri Sanjiva Reddy: This point was already raised by one of the hon. members. It is pending in the Court; the Court is going to hear them in the first week of December; I have already given the date.

About the delay, I admit that there has been some delay. It was because we wanted to negotiate and come to some terms with them. Therefore, we had a conference with Secretaries and their representatives. The only time I met them was in the Finance Minister's room when there was a meeting with all the representatives. Later on, we left it to the Secretaries to deal with them. There was some delay because we wanted to do it smoothly.

Dr. L. M. Singhvi: How much foreign exchange was lost?

Shri Sanjiva Reddy: About Rs. 9 crores.

Shri N. Dandeker (Gonda): This particular explanation about the delay gives rise to one or two other important questions. In the Schedule, about the valuation, I find that nothing is to be paid for intangible assets. This poor company working over the years-and Government could have taken it over in 1960 or 1961 or 1962 or 1964 or whatever it is-has losses mounting up, a lot of its borrowed money going down the drain, and I see that for keeping itself alive they have incurred these losses. nothing is to be paid for this because they are intangible assets.

I also see that the depreciable assests are to be valued on the basis of the original cost less depreciation according to the income-tax rates. It would be monstrous to value these assets like that when the delay was of Government's making. Deperceiation income-tax rates on the the written-down-value system over a short period is an inequitable basis for the valuation of a concern which is taken over. It is a fact that when depreciation is taken over a long period of time it makes no difference. whether you have it on the straightline method or on the written-downvalue method. The written-downvalue in the short run, after all this delay, seems to me to be an incredible approach to the problem of valuation.

Shri Radhelal Vyas: That can be considered when the clauses are taken

Shri Santiva Reddy: I have nothing more to add. After all, compensation will be paid in the same manner as was paid to the insurance companies which were taken over when the LIC was formed or to the other corporations which were taken over. The delay is not because Government did not want to take it over earlier, but we wanted to carry the corporation also with us, and the delay occurred because the negotiations were unending, and ultimately we were forced to take this decision.

# Mr. Chairman: The question is:

"That the Bill to provide for the acquisition of the undertaking of the Metal Corporation of India Limited for the purpose of enabling the Central Government in the public interest to exploit, to the fullest extent possible, zinc and lead deposits in and around the Zawar area in the State Rajasthan and to utilise those minerals in such manner as to subserve the common good, be taken into consideration.".

The motion was adopted.

There Chairman: are no amendments to the clauses.

The question is:

'That clauses 2 to 17 and the Schedule stand part of the Bill".

The motion was adopted.

Clauses 2 to 17, and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

Shri Sanjiva Roddy: I beg to move:

"That the Bill be passed". Mr. Chairman: The question is:

"That the Bill be passed".

The motion was adopted.

15.54 hrs.

### PATENTS BILL

The Minister of Heavy Engineering and Industry in the Ministry of Industry and Supply (Shri T. N. Singh): I beg to move:

"That the Bill to amend and consolidate the law relating to patents, be referred to a Joint Committe of the Houses consisting of 45 Members, 30 from this House, namely Shri S. V. Krishnamoorthy Rao, Seth Achal Singh, Shri Peter Alvares, Shri Ramachandra Vithal Bade, Shri Panna Lal Barupal, Shri Dinen Bhattacharya, Shri Bibhuti Mishra, Shri P. C. Boroonh, Sardar Daljit Singh, Shri Basanta Kumar Das, Shri V. B. Gandhi, Shri H. K. V. Gowdh, Shri Kashi Ram Gupta, Shri Prabhu Dayal Himatsingka, Madhavrao Laxmanrao Jadhav, Shri Mathew Manivan-Shri M. R. Masani, Shri Mehrotra. Behari Bibudhendra Mishra, Shri Chhotubhai M. Patel, Shri Naval Prabhakar, Shri R. Ramanathan Chettiar. Shri Sham Lal Saraf, Shri A. T. Sarma, Dr. C. B. Singh, Dr. L. M. Singhvi, Shri P. Venkatasubbaiah, Shri K. K. Warior, Shri Balkrishna Wasnik and Shri Ram Sewak Yadav, and 15 from Rajya Sabha:

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of Members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the second week of the next session;

that in other respects the Rules of Procedure of this Hoose relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and that this House recommends to Raiya Sabha that Raiya Sabha do join the said Joint Committee and communicate to this House the names of 15 Members to be appointed by Raiya Sabha to the Joint Committee."

The first Indian law of protection to inventions was placed on the statutebook in 1856, entitled "The Exclusive Privileges Act, 1856.".

श्रीमती सहोदराबाई राय (दमोह) : समापित महोदय, मंत्री महोदय बताने की कृपा करें कि उन्होंने कमैटी के 45 सदस्यों में कियो महिला को क्यां नहीं रखा?

Mr. Chairman: The hon. Minister will answer that point in his speech.

भी त्रि॰ ना॰ सिंह: मानने.य सदःया एमेंडमेंटला सकती है। उस पर विचार किया जायेगा।

Since then, in a period of over 100 years, the law has undergone many changes. These modifications were largely due to a desire to make the Indian law conform to the law in the U.K. from time to time. The present Patents and Designs Act was passed in 1911 and it was in this Act that the term 'patent' was first introduced in place of exclusive privileges used in the earlier law. Since then also, there have been a number of amendments, the last one being the Indian Patents and Designs (Amendment) Act, 1963. Briefly speaking, the object of the patent system is, as stated to be, to provide stimulus for research and invention by assuring to the inventor taking a patent remuneration for a specific period of time by giving him a monopoly for commercial exploitation of the invention in return for disclosing the specifications of the invention to the public. In ancient days, it was customary even in European countries for a clever designer or inventor to keep his invention a trade secret and hand it down to his sons or successors for commercial exploitation purposes. To the extent that

the patent laws make it compulsory for the inventor to disclose the specifications of the invention to the public, the patent system is an improvement on the old practice.

There is no doubt that advanced industrial countries of world, the patent system has contributed to sustaining and diversifying industrial growth, but it cannot be said that the patent system has worked well in the industrially backward countries or in countries on the threshold of industrial development Serious doubts have been voiced in more than one quarter about efficacy of the patents system in contributing to development in such countries. It is also a fact that in India, though the patents system has been in existence for over a century, grave concern has been expressed by many knowledgeable persons that system has not achieved the main purpose of stimulating inventions for the industrial progress of the country. Some have even felt that the patent system instead of being conducive to growth our industrial has worked against the interests of the country and of the consumer

#### 16 hrs.

The main argument advanced in favour of this view was that the patent system acted as a hindrance to free, unfettered scientific and technological development in India as the holders of Indian patents were for the very large part non-Indians who had not been working the patents in this country, and by reason of this exclusive right they had under the law blocked their working by others.

Soon after independence, a committee was appointed in 1948 to review the woking of the law and to make recommendations to Government for making the patents system conducive to our industrial growth. This committee submitted its report in 1950 and on the basis of that report, the Patents Bill of 1953 was introduced in the First Lok Sabha on 7 December. 19653. However, while this Bill was

pending before the House a reexamination of the law revealed that it would need further extensive cancadments. The Bill of 1953 was, therefore, not proceeded with and allowed to lapse.

In 1957, the Government of India requested Shri Rajagopala Ayyangar. then a Judge of the Madras High Court, to examine the patents system in all its aspects, review the Indian patent law afresh and advise Government in regard to changes in the law which would secure the use of the patent system to the best national advantage. Shri Ayyangar's report was submitted to Government in Sept. 1969. This report is a very valuable contribution to the law of patents in India. In his report, Shri Ayyangar dealt with many important aspects of the system including the object and basis of grant of a patent, its effect on the economy of industrially underdeveloped countries etc. After analysing the advantages and disadvantages of the patent system in a country like India, he has come to the conclusion that with all the handicaps that the system involved, in its application to under-developed countries. there are no alternative methods of our achieving better results. He points out that the patent system is in vogue in most countries including countries including countries having a socialistic economy like the USSR, Czechoslovakia, Poland and Yusgoslavia. I may here quote from his report. He says:

"I consider that the patent system is the most desirable method of encouraging inventors and rewarding them, and though at present. Indian inventors take a very small share in the benefits of that system, with increasing emphasis on technical education and the number and quality of the research institutes that have been established in the country together with the rapid industrialisation that is proceeding, one may look forward to a time when the Indian research worker

and inventor will take full advantage of the patent law".

He has, therefore, recommended the retention of the patent system but at the same time suggested that it should be improved in he following manner: (1) by defining with precision inventions which should be patentable and by rendering unpatentable certain inventions, the grant of patents to which will retard research or industrial progress or be detrimental to national health or well-being; (2) by expanding the scope of anticipation so as to comprehend not merely what is known or published in this country but also what is known or published outside India: (3) by providing remedies for the evils which India, in common with other countries experiences, from foreign-owned patents which are not worked in the country, but which are held either to block the industries of the country or to secure a monopoly of importation; (4) by providing special provisions as regards the licensing of patents for inventions relating to food and medicines; (5) by providing remedies for other forms of abuse resorted to by patentees to secure a more extended monopoly or a monopoly for a longer duration than what the statute grants.

I would place on record the Government of India's appreciation of the valuable work done by Shri Ayyangar in producing this report. I have no doubt that it will be a landmark in the history of patents in India. amending Bill under discussion attempts to bring out those five principles enuaciated in Shri Ayyangar's report.

recommendations The Shri Ayyangar formed the subject of further extensive examination and discussion in Government. At this stage, Indian thinking on the revision of patent law started attracting notice and became somewhat controversial. Government carefully took note of and

studied the various points of view expressed by all those interested in the subject. The present Bill is a measure of the complex nature of the subject on the one hand and the careful consideration that Government gave to the diverse points of view on the other. Government accepted the conclusion of Shri Ayyangar that the provisions relating to patents in the existing Patents and Designs Act should be repealed and that there should be a new Act exclusively dealing with patents. The provisions in the present Act relating to designs will continue to be in force. The subject of designs is under separate examination and in due course, such amendments to the law relating to designs as may be found necessary will be brought before this House.

Patents Bill

The Bill before the House incorporates for the most part the recommendations contained in the report of Shri Rajagopala Ayyangar. a few respects, certain important changes have been introduced to which I shall make a reference later in my speech.

I shall now deal with some of the important provisions of the Bill. First, the Bill seeks to codify the kinds of inventions which are ont patentable. So far non-patentability has been left to be governed by commonsense but with the rapidly enlarging area of inventions and discoveries, it is clearly necessary that there should be specific provision for the purpose in the law itself. The Bill accordingly provides that inventions, the use of which is contrary to law or morality or injurious to public health, discoveries of scientific principles, methods of agriculture or horticulture, medicinal, surgical or curative treatment and processes of testing applicable to the improvement or control of manufacture will not be patentable. But beyond these, inventions relating to atomic energy will also not be patentable. I may in this connection mention that this provision relating

atomic energy inventions has already been included in the Atomic Energy Act, 1962,

An important new provision relating to non-patentability is in the field of chemicals including drugs, medicines food and pesticides. The Bill provides that inventions for chemical products or substances will not be patentable. The patentability will be confined only to the processes by which the chemical products or substances are obtained. This is а very important new position, as it was found in practice that the system of allowing patents to products has result of blocking the undesirable research and development of processes for producing the same products.

The second important provision relates to compulsory licensing. The provisions in the present Act relating to the grounds on which a compulsory licence could be ordered have found to be insufficient to encourage the starting of new industries in our country. The Bill seeks to extend these in a number of ways. In the first place, the Bill provides that it should not be necessary for an applicant for a compulsory licence to establish that the inventions relating to a patent is capable of being commercially worked in India before such a licence should be ordered. It should be sufficient for him to show that the reasonable requirements of the public with respect to the patent have not been satisfied to an adequate extent by manufacture in India. This would include non-working of the invention on a commercial scale in India and the demand for the patented article being met to a substantial extent by importation. The reason for nonworking to an adequate extent in India would apply not only to meet the internal demand but also to meet the requirements of a new export market. The Bill seeks to rectify the omission in the present Act by the provision for revocation of a patent on ground of non-working. The inclusion of such a provision in the new law will serve as an inducement

to patentee to work the invention in India and to give to the licensee details of the technical know-how so as to enable him to work the invention to an adequate extent. As I said earlier, a large majority of patents registered in this country belong to non-Indians and many of them have not been worked in India for a long period of time. The Bill provides that a natent would become liable to revocation on the ground of failure to work an invention to an adequate extent in India within a period of two years from the date the compulsory licence is ordered.

Patents Bill

I now come to the provisions of this Bill which go beyond the recommendations contained in the report of Shri Rajagopala Ayyangar. Let me assure the House that the government finally decided to include these provisions in the Bill only after the most careful examination of the essential need to serve the overall national interest and taking into full account any possible harmful effects that it may have on industrial development. The Bill provides that every patent relating to an invention in the field of chemical industry including food products and medicines should be deemed to be endorsed with the words. licences of right. I think it is a very important provision. The effect of this provision would be that any person interested could at any time after the date of the sealing of the patent obtain as of right a licence for the exploitation of the patent, any person irrespective of the fact whether the patentee himself is working the invention or not. Such a provision is considered essential for the development of chemical industries in this country particularly for dyes, intermediates, fine chemicals, etc. and also for exploiting inventions relating to food, drug, medicine it would be necessary in many cases to make use of patents in the chemical field. the present law appeals from the orders from the controller of patents relating to compulsory licence lie to the High Court. In practice it has been found that this involves long

[Shri T. N. Singh]

delays and heavy costs and proceedings are always protracted with result that even if the applicant for compulsory licensing is finally sucessful the effective period within which he could use the patent is considerably reduced. This discourages the interested persons from applying for compulsory licensing. In order to reduce the delay in the giving of final decisions on cases of complsory licensing dilatory proand also discouraging ceedings on the part of patent holders. the Bill provides that appeals from the orders of the controller on compulsory licensing will lie to the Central government instead of the High Court. In the present Act, the period of validity of a patent is 16 years. It is proposed that this should be reduced to 14 years except in the case of patents relating to drugs, food and medicines where the period would be only ten years. The main reason for this reduction in the period of validity of a patent is the fact that science and technology are developing at an extremely rapid rate and inventions now tend to become obsolescent much earlier than in the past. In the field of drugs, food and medicine the pace of development and change is very much faster and this is why the Bill proposes that the period of validity of field should patents in this be years. I shall now deal with the provisions in the relate to patents in field of drugs and medicines and infant and invalid foods in some detail. The hon. Members are aware that there has been a great deal of controversy on this matter in this country as well as abroad. Let me straightaway say that there is a strong class of opinion in India which takes the view that the patent system in so far as it applies to drugs, food and medicines works detrimentally to development and growth of industries in that field. It has been represented that the patent system has not helped in making modern drugs available to the general public of India, at reasonable prices, but on the other hand, the prices of such drugs in this country are higher than even in industrially advanced countries. Many such patented drugs are still being imported instead of their being manufactured in India. Quite a number of units which are engaged in the production of drugs, I am sorry to say, are only carrying out formulations and repacking and are still to commence manufacture of basic materials which are being imported in bulk.

It has been argued that if the patent law did not cover drugs, food and medicines, there will be free and unfettered development in this field and production organised which will ensure availability of medicines and food products at reasonable prices. Life-saving and health-giving could also be imported from cheapest sources without attracting the infringement provisions of the patent law. The Government given considerable thought to aspect of the matter. The situation today is that India is still dependent on getting assistance and the knowhow from industrially-advanced countries, and in this context it seems necessary to ensure that the flow of technical assistance and know-how is not affected. On balance, we have come to the confusion that while we should preserve the principle of the patent system even in the field of drugs, food and medicines, we should guard against the creation of monopolistic conditions which by nonworking of patents in this country block development or secure monopoly importation. The special provisions in the Bill which are intended to secure these aims are as follows.

First, as I said earlier, the period of validity for a drug patent would be 10 years as against 14 years for a patent in other fields. This period of ten years would apply also to the patents which are in force on the date the new Act comes into force; that is to say, any drug patent which is in force on the commenement of the new Act would have its life limited to 10 years from the date of its original validity.

Secondly, the fact that a drug patent would be deemed to be endorsed with the words "licences of right" would enable any person or body interested in its working to get a itence for that purpose. The Bill provides that the royalty payable to the patentee by any such person for explciting the patent will not exceed four per cent of the next ex-factory sale price in bulk of the article. The purpose of this provision is two-fold; It would limit the royalty for the working of the invention to a reasonable figure. It would enable a person or body interested in its working go ahead without waiting for the settlement of the precise an ount of royalty. Thirdly, the Government could authorise such licensee import the patented article from any scurce where it is available at a cheap price for sale in India subject to the payment of a reasonable royalty to the patent-holder. These provisions would, in our view, while ensuring a reasonable return to the patentee in respect of his patent, secure the development for production which takes place in India without undue hurdles being placed in its path. They will also ensure that prices are maintained at reasonable levels by guarding against monopolistic situations being created by allowing imports from the cheapest sources.

One final, important provision in the Bill is intended to enable Government to make use of patents for production or to import patented goods for their own use without attracting the fringement provisions.

The Bill before the House is quite a long and complex one. It has aroused a certain amount of controversy; some persons have expressed misgivings that the Bill makes inroads into industrial property rights. I would point out that in the field of drugs, food and medicine, we are in an area of alleviation of human suffering and saving of life, and whatever we do should be such as not to create conditions where the forward develop-

ment and production of medicines and pharmaceuticals are in anyway hampered. There is recognition of this vital distinction even in the present Act. Under section 23 (cc) of the present Act, compulsory licensing of drug patent may be ordered immediately following the grant of the patent, while in the case of other patents, compulsory licensing could be ordered only after a period of three years from the date of grant of the patent.

I may repeat that the provisions which have finally gone into the Bill are the result of long examination and careful balancing of various points of view and the only consideration which has been in Government's mind in this regard is the ultimate national interest. It is not our intention that there should be any erosion of industrial property rights. I have no doubt that the Joint Select Committee, composed as it will be of persons highly qualifled and equipped not only in law, but also in the application of patents in its day-to-day aspects, would go into the provisions of the Bill with very great care. The Committee would doubtless give an opportunity to all persons and bodies interested in the Bill to make representations to it and give full consideration to such representations.

I now commend the motion for the acceptance of the House.

### Mr. Chairman: Motion moved:

"That the Bill to amend and consolidate the law relating to patents, be referred to a Joint Committee of the Houses consisting of 45 members 30 from this House, namely Shri S. V. Krishnamoorthy Rao: Seth Achal Singh; Shri Peter Alvares: Shri Ramachandra Vithal Bade: Shri Panna Lal Barupal; Shri Dinen Bhattacharya; Shri Bibhuti Mishra; Shri P. C. Borooah; Sardar Daljit Singh; Shri Basanta Kumar Das; Shri V. B. Gandhi; Shri H. K. V. Gowdh; Shri Kashi Ram Gupta; Shri Prabhu Dayal Himatsingka; [Mr. Chairman]

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Shri Madhavrao Laxmanrao Jadhav; Shri Mathew Maniyangadan; Shri M. R. Masani; Shri Braj Behari Mehrotra; Shri Bibudendra Mishra; Shri Chhotubhai M. Patel: Shri Naval Prabhakar; Shri R. Ramanathan Chettiar; Shri Sham Lal Saraf; Shri A. T. Sarma; Dr. C. B. Singh; Dr. L. M. Singhvi; Shri P. Venkatasubbaiah; Shri K. K. Warior; Shri Balkrishna Wasnik and Shri Ram Sewak Yadav and 15 from Rajya Sabha;

That in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee:

that the Committee shall make a report to this House by the first day of the second week of the next session:

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall ply with such variations and modifications as the Speaker may make; and

that this House recommends to Raiva Sabha that Rajyo Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee.

भीमती कमला चौधरी (हापुड़): चेयरमैन साहब, इस कमेटी के सम्बन्ध में मेरा यह निवेदन है कि लोक समा और राज्य सभासे. कहीं से भी स्त्रियों का प्रतिनिधित्व महीं है।

Shrimati Randulari Sinha (Patna): It is most surpising that out of 30 members mentbned, not a single lady member's name is there.

Shri N. Dandeker (Gonda): while supporting the motion for referring the Patsents Bill to a Joint Committee, I take this opportunity to make a few observations on some parts of the Bill that, I confess, trouble me a good deal.

As the Minister said, the fundamental objective of the law relating to patents is to confer proprietary rights upon the inventor in respect of his invention. That is simple enough. It has been the practice in all countries, over a century and more, to confer this right by law and to limit it in certain respects but without being allowed to be eroded by various types of exceptions,-the extent of erosion being always minimal in so far as it is absolutely necessary in the public interest to have those erosions of these proprietary rights.

Quite briefly, an invention is concerned with one of three things. It may be the invention of a new product or a new variety of an existing product; or it may be the invention of a new process for making a new product or an existing product; or it may be the invention of a new machine for making a product or an existing product. And the justification for conferring proprietary rights by way of patent to inventions, in this letters kind all over the world has been the experience of all countries, that the development of invention, the undertaking of an enormous amount of expenditure that is, at any rate in modern times involved in pursuing ideas and new processes and ideas about new products and so on, are of a kind which, unless at the end of it the inventor can see some are unlikely to be undertaken. A very good proof of the extent to which, at any rate, in this country, inventions in a sponsored kind of way have not made any headway at all, are the extraordinarily meagre results emerging from the numerous national laboratories that extend all over the country. I, certainly, have not heard about any world-shattering inventions, either of a process or of a product, that have emerged from these institutions which are undoubtedly costing us a great deal of money.

The expenditure that is involved in all these things and which has to be recouped is, first of all, the expenditure incurred by the inventor or his backer in developing the invention itself. Today the cost of such invention, because of the great deal of sophisticated scientific advance which has already taken place,-tile cost of further invention in process as well as of product or of new machine is exceedingly high; and that is the first cost that has to be recouped by way of proprietary right exclusively to exploit a patent covering such inventions. The second financial risk which has to be, if possible, also covered by the inventor is that it must be financially worthwhile for a concern or a company, or whoever it is that is backing the exploitation of this invention, to put down all plant and machinery to undertake the manufacture, the development that is necessary in connection with a patent to produce and market the product and to take all the risks that are involved in this process. Only at the end of it comes the third recompense, namely, the reward to the inventor and to those people who take up these inventions.

I would like to say here that after all the research that is done for all the numerous products and numerous processes and numerous machines that theoretically, are discovered in research laboratories and research workshops, in actually developing and exploting some of these things a very small proportion of them are either ever patented at all or, because many of them are found of no particular value as estimated by the people who have to manufacture their, many of them that are patented are found upon commercial examination of their possibilities to be commercially and economically not feasible and therefore abandoned. It is only a very small proportion of the things that are discovered, a very small number of those that are patented, that are eventually put into commercial production and marketing. Now, that being the financial background of the whole problem the social and economic justification for granting patents is abundantly clear, namely, that it has been the experience of all industrial countries the world that, on the whole, such protection of proprietary rights in an invention is calculated to bring about quite a considerable growth not only of industrial development, which is the end product, but also of scientific research and development which is the beginning activity in the whole of this process. And quite plainly these are justifiable as social good and, consequently, things which we in this country ought to encourage.

I was surprised to listen to a statement in the Minister's speech when he said that it has been found that the patents law acts exactly in the reverse way in the under-developed countries, —namely, that it discourages scientific research and development and it discourages the exploitation of patents.

#### 16.31 hrs.

[Dr. Sarojini Mahishi in the Chair]

It is a remarkable statement because, as a matter of fact, if you look at the history of the use of patents in the world, right from the time when all those countries were themselves under-developed,-whether France or England or Germany or United States. -at a time they were themselves under-developed, they had developed a protective law relating to patents. In fact the very much faster rate of industrial and scientific development in relation to industry, in relation to applied science, in relation to applied research, in relation to the enormous amount of money that has been put in research, in fact all that has occurred in the United States during the past hundred years was one of the direct consequences of the law relating to patents.

Shri T. N. Singh: I believe that the hon. Member is aware that during the first world war USA did away with the patent rights of Germany in that country. It was done unilaterally and they started manufacturing them in their own factories.

Shri N. Dandeker: That is when they were in a state of war. When we are

# [Shri N. Dandeker]

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in a state of war with Pakistan, do away with all the patent rights of Pakistan. I am not talking of doing away with patent rights during times of war. I believe this enactment is not meant for times of war. I believe we are enacting here a law relating to patents for times of peace. Of course, in times of war it is one of the necessary things to take, mainly, to do away with the patent rights of the enemy and start manufacturing them

Shri T. N. Singh: The position was not restored by USA after the war. Why did they do it?

Shri N. Dandeker: Are you suggesting that no new German patent has been registered in the United States after the first world war? Is that what you are suggesting? Of course not. All that happened was that such patents as had been registered in the United States of America up to the commencement of the war were washed away.

Shri T. N. Singh: They were not revived.

Shri N. Dandeker: After the war, it was possible for the Germans again to take advantage of the law relating to patents in the United States, and in fact that is the second point to which I was going to come. It has been the history and the experience of those countries that the free exchange of patents, international proprietary rights in patents, has done good to many countries The United States has benefited from Germany, Germany from the United Russia from the United States and the United States from Russia; United Kingdom from the States and so on. It has resulted in a very rapid pace of growth in the international world in the matter of industrial, scientific and development and I would suggest that we have to think ten times before we make adjustments of the kind that are drastic to the law that is subject of this legislation.

Patents Bill

The hon. Minister referred with approval to the report of Mr. Justice Ayyangar. But he did not quote this sentence from it, this fundamental approach which he took when he said:

"A system which has been universally adopted and which the experience of the world for well over a century definitely favoured cannot be discarded without the weightiest of reasons and I can see none such . . . "

That is his conclusion about the law of patents. He did suggest certain modifications and with great respect I agree that whatever modifications he suggested must be looked into. I am not suggesting that the Government has not spent an enormous amount of time examining these things. What I am suggesting is that Government suffers from a kind of schizophrenia in this respect. On the one hand, they want scientific and industrial development, they want inventions, they want development of new products, new processes, new machinery and so on and so forth. On the other hand, they get obsessed with all kinds of claptrap, about monopoly, about pric-ing too high, about social justice and making medicines and drugs available cheaply all over the country and so on. And yet they know, we all know, that the greatest of advance in medicine, drugs and foods has been the consequence of the law relating to patents, the basic law relating patents conferring basic proprietary rights in inventions, cutting down to the minimum al! exproprietory qualifications to that right and leaving that right intact for a reasonable period of time in orcr that the exploitation of inventions might be worth while.

Now I will turn just for a few minutes to some of the provisions in this Bill that may trouble very greatly in the light of the considerations which I have just now mentioned. I refer first to clause 5. In clause 5 the attempt is to indicate for what inventions patents will not be granted and it is rather a remarkable clause. It SRY:-

"In the case of inventions-

- (a) claiming substances intended for use, or capable of being used, as food or as medicine or drug, or
- (b) relating to substances prepared or produced by chemical processes. . . "

I would like to emphasise this...

"(including alloys, optical glass, semi-conductors and inter-metallic compounds).

no patent shall be granted."

We are in a state at which we want to apply their whole industries resources, as much as they can. One of the complaints against Indian industry is that it is only recently getting interested in research and development. Now, under this clause they are expected, without any question of a patent in the products, where the product is concerned with food, medicines and drugs or in relation to substances prepared or produced by chemical process including alloys, optical glass etc.,-to undertake research, try and produce indigenously, use indigenous raw material and do a whole lot of things for inventing something for which they will get no patent at all. It is an astonishing proposition to me. Do we not want research work in alloys so that the non-ferrous metal content of alloys gets reduced and we can get different types of alloys having the same kind of properties that we now have from other types of alloys? That we do not get unless metallurgical research is done. So also, optical glass, semi-conductors, intermetallic compounds and all kinds of substances in respect of which it is said that no patents will be granted. What will be granted is only patents

for the processes. It is a ridiculous proposition.

I do not know of a process to patents; but if I know anything about it-and I know some-I would keep it secret. If I have discovered a process for making something for which I cannot get a patent, I would keep my processing to myself because I cannot patent the product. cannot patent the product, I will market the product under a name and keep other people guessing as to how, when and where I get the product. I am astonished at this take away one of the business to basic fundamental laws relating to patents, namely, the proprietary rights in the product. If the Minister's Bill said that in respect of unessential things, they will not give them the proprietary right in the product, I could understand; but essential things are so important that they be invented in this country, so important that people should be engaged assiduously in research, product development, putting up research laboratories, workshops and spending a lot of money in developing these things. I think, this clause is very serious indeed. Does anybody think that with a law of that kind we can expect, by some process of gift on the part of other people in other countries who have got patents, that they will come to this country and say, "All right; although we have no patent in the product, we will novertheless let you have all the know-how that there is about production of narticular drugs, medirines or any of these other substances that have been mentioned here"?

### 13.39 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

The second point I would like to invite the attention of the House to-I am only touching the major thingsis clause 53. As I have said while under clause 5 there is to be no patent

### [Shri N. Dandeker]

at all for certain types of substances. clause 53 gives ten years' period of patent right in respect of processes relating to those substances in respect of which you cannot get a patent and, finally, in regard to other products it gives a period of 14 years. I will not quarrel as between 14, 15 or 16 years. The present law says 16 years. This Bill says that, in regard to the generality of inventions, life of a patent will be a period of 14 years. I am not particularly going to object to this. But I would reiterate the objection that in respect of the patents relating to processes which conform to basic products of the kind specified in Section 5, it is ridiculous that for un-essential things, the life of a patent will be longer than for essential things, whereas I should have thought that Government would be anxious to make it worthwhile for the people to spend their energies on producing worthwhile and essential products and not on producing all kinds of junks, whether it is toothpaste or things of that kind, which do not matter very much in the economy of the country.

The third point to which I would like to invite the attention of the House is about this compulsory granting of licences to third parties to exploit patents under clauses 84 and 85, and also what is called in clauses 86, 87 and 88, the "licences of right" and the consequences of that as well as the procedure connected with those matters. I believe this is really going to finish any hope that the Government may have as regards the development of scientific research in this country. I think at the end of three years within the life of the patent, the patent-holder may come along and say, "I have not been able to supply the requirement of the whole of India; I have got to be an enormous producer before I can supply the whole of India within three years of the registration of the patent". This can be taken advantage of by

any person. It takes time for the commercial development of a patent, for the establishment of plant and machinery for its manufacture, the establishment of market and for meeting all the expenses connected therewith. And yet somebody can come along at the end of three years and say, "This patent-holder for making the baby-food or whateverit has not adequately served the whole of the Indian market and. therefore, let me use his patent." Of course, when it comes to the forms and things and so on, they are going to be. ab initio, deemed to be marked with "licences of right". Somebody can say, "This particular concern has got a fine research laboratory and so let us wait until its patents come in." Then, he can come into the field-the Company may be in Calcutta or that gentleman may be in Bombay—and he can start off exploiting the patents because these shall be deemed to be marked with "licenses of right" ab initis.

Then, what is the procedure, even in those ridiculous circumstances, about the determination of the compensation that is to be payable to the owner of the patent? In the case of those that are endorsed with "licences of right," the maximum royalty that can be paid is to be determined by the Controller or I must be forced to come to an agreement with the exploitor as to what would be the rate of royalty that he will pay me. In the case of others which are not deemed to be or marked with "licences of right", I can higgle and if I do not agree, the Controller decides it. And then we come to a starting proposition. If the Controller decides the thing wrongly, 'f his law is wrong, if his facts are wrong-we know the executive tribunals do make mistakes, not deliberately but they do make mistakes of law. they make mistakes of facts; they make mistakes in the appreciation of evidence relating to facts; they make all kinds of mistakes—the appellate authority for me is the Central Gov-

ernment. I keep on drawing the attention of the House to this kind of appellate machinery and the appellate provisions that keep on creeeping in now, not merely in revenue enactsments now, not merely of enactments, whereby the Government are demonstrating their lack of faith in the judicial procedure, in the julicial system of this country. They have more faith in the judicial approach and the judicial frame of mind of the executive, one step above the officer complained against, than in Rule of Law in this country. It merely an appeal from Philip drunk to Philip sober.

Such fundamental matters as relating to proporietary rights, consfication, etc., can go to the Supreme Court in relation to the problems involving fundamental rights and so on. But here, this Controller, having designed this procedure in his best of judgement, what is he going to award by way of royalty and other mode of compensation to the holder of patent? It is that an appeal will lie and that too, finally, to the Central Government. Sir, I submit that, because we are dealing with the very fundamental rights of the person, the old provisions in the existing law about appeals to the High Court must be restored.

There are other points, but I find that I have already taken the time which is rightly mine and so I would like to leave it here. I support the proposal that this Bill be referred to a Joint Committee. . . .

Shri T. N. Singh: We do not mind your elucidating more points. We are sitting here for that purpose.

Shri N. Dandeker: I would like to take up one or two other points that I have got here.

Mr. Deputy-Speaker: Obviously, Mr. Warior is not ready.

Shri Warior (Trichur): I am on the Joint Committee and I would like to be educated by a person who has the knowledge of these things.

1866 (Ai) LS-9

Shri N. Mandeker: As I said, there is one more major point that I would like to touch upon. It is that virtually patent rights may be confiscated under this Bill in favour of Government at any time Government feels getting down to manufacture what somebody else has invented. I would like to give a realistic picture of this. Here is the Government of India with, I think, 12 or 13 national laboratories assiduously eating up the test takes and making all sorts of experiments and attempting to invent something or the other. Presumably they are still doing it. I believe they have invented one or two little things which nobody knows. But the basic re: .arch and development of new products, modification of existing products and all that is done privately under the incentive that is afforded by the right of private properties and the right to recoup the expenditure the right to make profits; they are all undertaken mostly in research laboratories attached to private industries-pharmaceuticals and concerns. For example, take the Government's concern, Hindustan Antibiotics. I have been and I know that a good of money has been spent there on experimenting and doing scientific research and so on; and they did develop two products in the antibiotic range which have been patented of that being the abroad. Instead procedure or, subject to one exception which I shall mention, instead of following the normal commercial procedure of negotiating with a concern, or with an infant concern, by saying. "look here, we like to exploit it on your behalf; we shall pay you a royalty of so much" and so on, instead of following such a normal procedure because of the proprietory rights involved in this, the Government can under this Bill, bу a simple decision, say that they are going to jump in and exploit a patent. Not merely that the right of the Government extends to any public enterprise in the public sector. They can virtually confiscate a patent in favour of any public sector enterprise. I suggest, Mr. Deputy-Spea-

# [Shri N. Dandeker]

ker, that this is really going altogether out of the whole concept of patents and the mode of their administration, their development, and so on.

One exception I would recognise is this that in the case of medicines and drugs and chemicals which are necessary for the defence forces, I think the defence of the country does undoubtedly entitle Government to take precedence over every other right. One concedes that; one concedes that in the shape of the Defence of India Rules, for instance, under which my liberty can be restrained and all kinds of things can be done; one concedes that the overriding right of the Government and of the country is always there in respect of its selfdefence. Therefore, there can be an exception in the case of the needs of the defence forces. Suppose, for instance, it is said that a particular patented drug of a particular pharmaceutical concern is needed, that concern is not in a position to produce the drug in such adequate quantity as is required, because the quantities required in an emergency or at the time of war might be very very large; suppose Government say then We are going to manufacture this ourselves, and it is required for the Defence Forces and so forth. Then one could clearly understand the principle of public interest and public necessity that is involved in a matter of that kind. But this Bill gives such sweeping powers to Government virtually to expropriate property in patents and to exploit these patents, just like any other individual who waits until some one has got an invention that is worth-while and then comes forward and says 'All right, I am going to pick this one up and exploit it myself.'

Subject to things of this kind which require, I sugest, very careful consideration, I support the motion to refer the Bill to a Joint Committee. The Bill requires very careful consideration in the light of this very important observation by Mr. Justice Rajagopala Iyengar, which I would

repeat and which bears repeating, namely:

"A system which has been universally adopted and which the experience of the world for well over a century definitely favoured cannot be discarded without the weightiest of reasons; and I see none such."

भी भीनारायण बास (दरभंगा) : < च्यक्ष महोदय, जो विधेयक माननीय मबी जी ने इस सदन में उपस्थित किया है यह बहुत ही महत्वपूर्ण विधेयक है, इस में कोई सन्देह नहीं है । इस विधेयक के पीछे हिंका जो इतिहास है उसे मंत्री महोदय ने हमारे सामने रखा है। बहुत वर्ष पहले जैसािक उन्होंने बताया है संसद में इस तरह का एक विधेयक विचारायं प्रस्तत किया गया या । उन्होंने यह भी बताया है कि यद्यपि बीच में एक बार इस कानन में संशोधन भी किया गया था लेकिन पूरे तौर से कई कारणों से उस बिल पर इस सदन में विचार नहीं हो सका ग्रीर वह लैप्स हो गया। ग्राज बन्नत बरसों के बाद भीर बहुत ज्यादा तथा प्रावश्यक छानबीन के बाद माननीय मंत्री जी ने इस सदन के सामने इस बिल को उपस्थित किया है। यह बिल वास्तव में समयंन के लायक है।

एक विषय जिस पर इस सदन को विचार करना है यह है कि जो पेटेंट की प्रवाली है यह प्रवाली किस के हित में होनी चाहिये। यह बात सही है कि एक व्यक्ति किसी संपत्ति को प्रजित करता है तो उसको उस सम्पत्ति का उपयोग करने की भी स्वतंत्रता होनी चाहिये, जहां तक उसका उपयोग वह स्वयं कर सकता हो उस को करने देना चाहिये। हमने घपने संविधान में सम्पत्ति की रक्षा का प्रावधान किया है भीर कहा है कि बिना मुधावधा दिए हुए किसी की सम्पत्ति को लेने का भधिकार सरकार को नहीं है।

जब कभी भी समाज के लिए या देश के लिए किसी की सम्पत्ति को लिया जायगा तो उसके लिए उसे घावश्यक मधावजा देना 🕯 पडेगा । उसी तरह से अब कोई व्यक्ति भ्रमने हैं दिमाग का उपयोग या यों कहिये कि अपने धन का जयबोग भी किसी भाविस्कार के लिए करता है तो उसमें बहुत समय उसे लगाना पडता है भीर कभी कभी ऐसा भी देखा गया है कि वैज्ञानिक क्षेत्र में घषवा टैबनोलोजी के क्षेत्र में तथा दूसरे क्षेत्रों में भी कई ब्यक्ति बरसों तक भ्रपने जीवन को खपा देने हैं भीर न केवल अधिन की खपा देते हैं बल्कि भ्रपने उपाजित धन को भी ग्रधिक से ग्रधिक उस में लगा देते हैं ग्रीर यह सब परिश्रम करने के बाद भी भीर बार बार उस धपने प्रयास में विफल होने के बाद भी कभी कभी उन्हें सकलता नहीं मिलनी है। लेकिन भाग्य से जिस व्यक्ति को ऐसी सफलता मिल जाए चाहे विभान के क्षेत्र में या टैक्नोलोजी के क्षेत्र में या भीर किसी दूसरे निर्माण के क्षेत्र में तो वह इस बात की प्राणा करता है कि वह न केवल जीवित ग्रवस्था में उससे फायदा उठा सके लेकिन साथ साथ ही उसके परिवार के जो भादमी हैं उनको भी उस से फायदा मिले । यद्यपि वह विज्ञान से प्रेम करता है या भ्राविध्कार करने की उस में प्रेरणा होती है, उसकी प्रवत्ति होती है भीर उस प्रवित के मृताबिक वह उस द्याविष्कार में लगा रहता है लेकिन उसके साथ साथ उसको यह भी खयाल होता है कि जब बह इस संसार में नहीं रहेगा, तो उसके बास बन्धे, उसके परिवार के सदस्य उस के ग्राविष्कार से कुछ तो लाभ उठा सकें भीर न केवल लाम उटा सकें बरन उनको धपने जीवन निर्वाह के लिए भी कुछ साधन प्राप्त हो । इसीलिए इस देश में तथा दूसरे देशों में पेटेंट की प्रशाली रखी गई है जिस के द्वारा कुछ निध्यित सभय तक कुछ दिनों तक बिस ने बाबिथ्कार किया होता है उस के ध्यधिकारों की रक्षा की जा सकती है। इस

नीज को दृष्टि में रखते हुए समय समय पर पेटेंट सम्बन्धी कानून विभिन्न देखों में बनाये जाते रहे हैं।

लेकिन साथ साथ यह भी खयास किया गया है कि जो व्यक्ति समाज में काम करता है चाहे धाविष्कार का काम करे चाहे इसरा कोई काम करे उस की उस काम में तब तक सफलता नहीं मिल सकती है जब तक कि समाज का सहयोग या समाज ने जो परिश्रम किया है या कुछ धाविष्कार किया है उस का उपयोग उस की हासिल न हो, उसका उपयोग वह न कर सके। इसलिए जब भी कोई व्यक्ति किसी बस्त का भाविष्कार करता है तो भाविष्कार करने में न केवल उसका घपना परिश्रम रहता है लेकिन साथ ही साथ समाज ने जो काम किया होता है चाहे विज्ञान के खेव में या टैक्नोलोजी के क्षेत्र में या किसी चन्य क्षेत्र में उस सब से भी वह लाभाग्वित होता है। इसलिए जब हम किसी माविष्कारक के किसी प्राविष्कार के प्रधिकार की रक्षा करना चाहते हैं तो उसके साथ साथ यह भी खयाल हमारे दिमाग में भावा है कि जिस स्यक्ति ने समाज की सहायता से द्याविष्कार किया है, उस समाज को भी उसका फल प्रधिक से प्रधिक मिलना चाहिये। माननीय मंत्री जी ने भी कहा है कि पेटेंट ला इस सिद्धान्त पर बाबारित होना चाहिये ।

मैं समझता हूं कि पेटेंट मा के पीछे दो सिद्धान्त निश्चित हूँ । पहला सिद्धान्त तो यह है कि जो व्यक्ति परिश्रम कर के, धन सना कर, प्रपना दिमाग सना कर के किसी वस्तु का प्राधिष्कार करता है, उस के तथा उसके परिवार के लोगों के प्रधिकारों की जहां रक्षा होनी चाहिये उसके साथ ही साथ जैसा मैंने प्रभी कहा है कोई व्यक्ति समाज में खाली में काम नहीं करता है वरन पिछले समाज के लोगों ने जो जो काम किसे होते

# [श्री श्रीनारायण दास]

हैं चाहे विज्ञान के क्षेत्र में या टैक्नोलोजी के स्रोत में या किसी घत्य क्षेत्र में घौर जिल के ब्राधार पर वह कोई ब्राविब्कार करता है उसको उसका प्रतिकत तो मिले लेकिन जो उसका परिणाम हो. उसका प्रतिफल समाज को भी मिलना चाहिये। मंत्री महोदय ने कहा है कि जो यह सिद्धान्त है वह भी इस विधेयक के पीछे स्थापित किया गया है भीर इस बात का खयाल रखा गया है कि जहां हम किती व्यक्ति के माविष्कार के जो मधिकार हैं चाहे धन के उपाजन का ध्रधिकार हो या प्रतिष्ठा प्राप्त करेने का घधिकार हो, उसे प्रतिष्ध का भीर चाहे धन का. दोनों का लाभ व्यक्ति विशेष को भी मिले भौर साथ ही साथ देश में जो उद्योग घंछा चल रहा है या देश की उन्नति करने काया देश समदिद लाने का जो वैज्ञानिक या टैक्नोलीजिकल माविकार हो रहा है उसमें भी उसका उपयोग पूरा पूरा हो । यदि ऐसा हो तभी मैं समझता हूं कि हमारी पेटेंट प्रणाली सफल सिद्ध हो सकती है।

यह सवाल उठ सकता है कि किस हद तक व्यक्ति के प्रधिकार की रक्षा की जाए भीर किस हद तक उसके ग्रधिकार का हनन किया जाए ताकि समाज का प्रधिक से प्रधिक लाभ हो, समाज उसका ग्रधिक से ग्रधिक उपयोग कर सके । एक दिष्टिकोण जो इसके पीछे है यह है कि भ्रपने देश में जब हम कोई कानून बनाते हैं पेटेंट का तो उसमें न केवल धपने देश के घाविष्कारक के घधिकारों की रक्षा करते हैं बरन इसरे देशों में जिन लोगों ने भावित्कार किया होता है वे भी भगर उस कानन के घन्तर्गत पेटेंट कराने की कोशिश करते हैं. उनको कहा तक इसकी सविधा प्रदान की जाए । हमें देखना चाहिए कि हमारे देश के रहने वालों ने जिन्होंने बाविष्कार किया है उनके अधिकारों की रक्षा करते समय. उनकी मोनोपली होने से हमारे देश को कहा

तक लाभ होगाया कहां तक हानि होगी भीर दूसरे देहों के जो भाविष्कारक हैं भीर जिन्होंने हमारे देश के पेटेंट का ग्रधिकार प्राप्त किया द्रोगा उनके ग्रधिकारों की रक्षा पेटेंट होने के जरिये से किस हद तक हो भीर क्या वह हमारे देश के लिए मफीद है या नहीं है। शरू शरू में जब दनिया में उद्योगों का प्रचार हबा या विज्ञान का प्रचार हमा तो बहत ऐसे से पिछड़े हुए देश थे जिन में उद्योगों का या साइंस का वैसा प्रचार नहीं था, वहां ऐसा वातावरण नहीं था कि कोई व्यक्ति विशेष ऐसा ग्राविष्कार कर सके। इस वजह से विदेशी भाविष्कर्ताओं ने इस खयाल से कि कि कोई हमारे भाविष्कार का फायदा इसरे देश वाले उस भाविष्कार के भाषार पर वस्तुत्रों का निर्माण कर के न उटालें, विदेशों में जा कर घपने घाधिकारों का संरक्षण कराया ।

# 17 hrs.

हमारे देश में कभी यह समझा जाता है कि प्राविष्कार नहीं हुए हैं। लेकिन ऐसी बात नहीं है। फिर भी हमारे देश में प्रपेक्षाकृत दूसरे देशों के भाविष्कार बहुत थोड़े हुए हैं। भनी हमारे देश में जो पेटंट कानृन है उसके भन्दर विदेशी भाविष्कारकों ने ज्यादा से ज्यादा पेटेन्ट ला का उपयोग किया है भीर प्रपने भाविष्कारों का संरक्षण कराया है। मैं समझता हूं कि जो देश पिछड़े हुए हैं या जो देश विज्ञान भीर टेकनालोजी में भागे बढ़े हुए हैं उन में बहुत से विदेशी भाविष्कारकों ने भ्रापने भाविष्कारों को पेटेन्ट कराया है

Mr. Deputy-Speaker: The hon. Member may continue his speech tomorrow.

17.01 hrs.

ANTI-INDIAN PROPAGANDA BY PAKISTAN\*

Dr. L. M. Singhvi (Jodhpur): Mr. Deputy-Speaker, I have not asked for

<sup>\*</sup>Half-An-Hour Discussion.

this half an hour discussion touching on the omissions and commissions of external publicity of India merely because criticism of external publicity currently a hobby horse, much in vogue. I have asked for this discussion because I am greatly concerned, distressed and pained by the gross and utter inadequacy of our external publicity and a pervasive lack of understanding of and sympathy for

The discussion arises from answers given by the External Affairs Ministry to three questions on the 8th November 1985. The first question related to Pakistani propagands in the United States and the answer was:

the Indian standpoint abroad.

"At different stages of the Indo-Pakistan conflict, India's case has been understood in varying degrees in the United States. However, the major newspapers in that country acknowledged the fact that the present conflict was started by Pakistani infiltration. Sino-Pak collusion has also been exposed."

Another question, No. 106, was asked about the anti-Indian propaganda by Pakistan in the United Kingdom and again the answer was:

"Pakistan's charges of Indian atrocities in Kashmir have been denied by the spokesman of the Government of India and by the Indian High Commission in London. Indian missions abroad have exposed Pakistan's lies in their handouts and other publications. Many foreign journalists have visited the front areas and seen the situation for themselves."

As if handouts and brochures are the end-all and be-all of publicity techniques.

There was another question in respect of special envoys sent to foreign countries and certain details of ministerial visits abroad.

If I may submit, I am not so naive or wishful to assume that good publicity abroad alone can perform the functions of a magic wand. I am not making any such assumption but the point is that the quality of our diplomacy which is none too high in itself, none too satisfactory or gratifying in itself is greatly impoverished by the poor quality of our publicity abroad. It is remarkable, Mr. Deputy-Speaker, that whenever there is a time of crisis, we find that the publicity services are caught napping or unprepared. This almost invariably been true whenever a crisis has come about. The country could scarcely condone the lapses of our external publicity at the time of the invasion of India; it can Chinese condone even less the blunders and the great omissions of external publicity at a time like this when we were locked in a life and death struggle our neighbour who had invaded. our territory.

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Sir, for a nation at war, effective publicity is a strategic weapon. It is crucial for our morale at home as well as for effective diplomacy abroad. The question that this House should consider is whether these various answers which have been given to us from time to time are satisfactory enough, whether external publicity has been utilised even in a small measure in the form of a strategic weapon abroad. While our men fought bravely and heroically on the battle-front, in the air and in the fields, I think the external publicity machine of our country failed in a dismal manner abroad. While our jawans laid down their lives valiantly, our case went somewhat by default in the foreign countries of the world. voice of India The Was and feeble; it was muffled; When the infilwas inaudible. trators came into Indian territory. the fact was not immediately promptly reported in the press of the world, not indeed in our own press. It was a sinful omission of a sleeping government. When the invasion of Chamb took place, we did not take

# [Dr. L. M. Singhvi]

sufficient care promptly to project this abroad so that Pakistan could not indulge in its false propaganda against us. A false impression even during the war was created by Pakistan, that while they were being licked by our forces in reality, they created an impression abroad that they were really licking us, and people sent frantic telegrams and enquiries from abroad. as to whether, actually speaking. fighting was going on in Connaught Place or whether Pakistani coloumns were marching towards Delhi. Is this not a great proof, proof positive, of the dismal failure of the external publicity machine? Our missions abroad did neither have the maps nor the awareness of the places where fighting was going on. It was because they were steeped in complete and unforgivable ignorance. It is true that the foreign press, some of it at any rate, is steeped in prejudice; those countries have old scrores to settle with us; they cannot forgive us our freedom and the way in which we won it. It is always keen to even the score perhaps because we have been sometimes fearless critics of those governments and their policies.

But this is not the whole story, certainly; we would be deluding ourselves if we ascribe to that version for the failure of our external publicity. It has been said time and again by highly responsible spokesmen of foreign governments, highly sympathetic to India, that our external publicity is extremely ineffective; it is slothful; it is indolent; it is lackadaislcal; it is somnolent; it sleepwalks if ever it walks.

The greatest testimony, I would say, was furnished when, on his return from Europe, Shri Satya Narayan Sinha, Minister of Communications and Parliamentary Affairs, testified in very eloquent and very stinging terms to the inadequacy of our publicity. What Shri Sinha, a cabinet colleague of the hon. Minister of External Affairs, said in no uncertain terms was that our external publicity was

extremely indequate and did redound to the credit of the Ministry of External Affairs. At the best, our external publcity was at this particular juncture a hastly, halting, doodling improvisation, and at the worst it was worse than a mess. All-round negligence has characterised entire scheme of our external publicity. There has never been a full and comprehensive appreciation of policy, of resources, of techniques, of organisation of this very vital sector of our diplomatic function. What is worse, it has been enmeshed in bureaucracy.

The House would recall that the late Prime Minister had appointed a committee known as Shelvankar Committee to go into the question and I am told that the Shelvankar Committee submitted a long and detailed report as well as several projects for improving and streamlining scheme of our external publicity. I should like to know how many of these recommendations have been implemented and in what manner. When we found that we were locked in war, we were invaded by China and later on by Pakistan we were victims of one of the worst collusions on the Asian continent, our voice was inaudible in South-East and East Asia. We did not have powerful transmitters and did not care to purchase them with all possible promptitude. What is more, our external publicity has yet to be emancipated from the shackles of bureaucratic mentality. It has yet to be freed from the bondage of bureaucracy. Unless done, we cannot have a resilient and energetic external publicity service.

We have a very difficult task. We have as our enemy one of the worst liars in the international world. We have to demolish the edifice of the false word deligently built by Pakistan and its patrons in the Councils of the world. We have to disabuse the minds of our friends, both present and potential, from the bewildering and befuddling mass of different versions given

Pakistan against us. Ordinary measures will just not do. What we have had so far are nothing but ordinary routine measures. The External Affairs Minister must consider it his primary concern now to overhaul the external publicity machinery. Unless he is able to do that, the quality of diplomacy on behalf of India will not improved. I would go to the extent of suggesting that a definite procedure should be evolved for better coordination. He should give us a picture of the resources position in this respect whether he finds the approprintions made for this sector inadequate. He should tell us whether he has re-examined the various techniques used by our external publicity machine and whether the manning of our external publicity is woefully inept, whether people who have no flair for this kind of job, which is highly specialised requiring skill, happen to man this job abroad for us today. He should tell us about the basic policy he is going to adopt in this matter. Much will depend on whether he is able to reassure the House in respect of his plans for reorganising our external publicity on a satisfactory basis.

The nred for Ordination cannot be over-emphasised. The Minister of Externals Affairs and the Minister for Information and Broadcasting seem to be at sixes and sevens most of the time. Lack of coordination was evident in respect of our internal broadcasts—I am not touching on that for the moment. I would only say that, that co-ordination seems to be wholly lacking in the most vital task of projecting the image of India abroad. If so, why were they ever sent? If not, why this carping criticism?

Mrs. Lakshmi Menon herself conceded that she was not in agreement with sending so many delegations abroad. I have here a record of the debate in the Rajya Sabhs, where she is supposed to have said:

"In fact, so firm was my faith and confidence in our missions abroad that I was opposed to the Government's action in sending goodwist teams of parliamentariams abroad, because they would merely hamper the good work which our missions were doing. Moreover, these teams would depend entirely on the missions and could hardly be expected to do anything independently."

If this is the view of the Minister of State in the External Affairs Ministry, why on earth were these delegations unleashed on so many countries of the world? What real objects have they fulfilled? Is it a fact that they have really brought no better understanding and sympathy for India's cause abroad and this is really hampering the work of professional diplomats abroad?

I would conclude by striking a note of caution to the minister: Unless he is able to re-arm this whole machinery of external affairs, unless he is able to bring in fresh talent, people who have a flair and aptitude for this kind of work, he will never be able to perform the task which he is called upon to perform for the sake of India at this very critical juncture. I wish him godspeed, but I should sound this note of caution, because I think this is one of the most distressing and painful facts which emerge from a perusal of what did happen in the Press and world public opinion at the time of Indo-Pakistani conflict.

Mr. Density-Speaker: Three hon. Mombers have sent in slips to me. They may put a question each. Shri Prakash Vir Shastri.

An hon. Member: He is not here.

Shri Vidva Charan Shukia (Mahasamund): Sir, my question consists of two parts. Firstly, I would like to know specifically what priority Government attaches to external publicity in its conduct of business abroad. Secondly, I would like to know how the Government co-ordinates the handling of the foreign correspondents stationed in India, in what manner and in which form it is done and what role the Ministry of External Affairs plays in handling these correspondents, their work, their conduct and their professional work here in India?

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Shri B, K. Das (Contai): May I whether it has come to the notice of the Minister that Pakistan sometimes is publishing maps-one such map was published during the Kutch conflict-if so. prevent such maps being published by Pakistan, what steps Government are taking in that respect?

Mr. Deputy-Speaker: Shri Swaran Singh-

Shri Hem Barua (Gauhati) Sir. I have sent in my name:

Mr. Deputy-Speaker: I have not received.

Dr. L. M. Singhvi: Sir, when an hon. Member of this House says that he has sent in a slip, you should accept his word.

Shri Hem Barua: I do not tell a lie for this.

Mr. Deputy-Speaker: Alright, he may put his question.

Shri Hem Barua: Sir, I have got a letter from some Indian students doing their studies in USA, in the California Institute of Technology, Pasadena, California. They write like this:

"Being Indians, we urge, through our Indian Government and fellow citizens to concede that Kashmir problem is not yet solved. We must reconsider the whole situation with an open mind and prepare selves to accept that Kashmir is a negotiable area.".

In the context of this letter, may I ask the Government if they are aware of the fact that our publicity is so weak, vacillating, lopsided and haphazard that Pakistani propaganda swamps even Indain students doing their studies in foreign countries; and if so, whether our diplomatic missions abroad have taken the trouble of explaining our position vis-a-vis the Kashmir issue to the thousands of Indian students doing their

studies in foreign countries; if not, may I know the reasons for it?

The Minister of External Affairs (Shri Swaran Singh): Sir, this halfhour discussion relates to replies, as Dr. Singhvi pointed out to three questions about which reference has been made in the notice of the hon. Member. The hon. Member has referred to the points mentioned in those questions also. I would say a few words on the last point that Dr. Singhvi raised, namely, the advisability of sending missions of Members of Parliament to explain India's views point to various countries. It is a fact that some controversy has also arisen in the Press about this and hon. Member has made some observations. This was also made in the course of the debate on external affairs. That is a matter upon which, if we take a purely theoretical view, there can be two view points. But I put it to Dr. Singhvi himself, who has gone to various countries on occasions more than one, as to whether it does or does not make a difference if a public man, an elected representative of the people, a Member of Parliament goes abroad and explains the view point at various levels.

Dr. L. M. Singhvi: Send them in a quite way; do not unleash them in large numbers, like this and then condemn them officially.

Shri Swaran Singh: Do not be misled by this kind of propaganda. There is no question of unleashing. They are welcomed by the various countries where they go. They carry the prestige that this Parliament enjoys all over the world, and Members of Parliament belonging to both Houses going abroad and then representing the country's views will have a powerful impact upon people there, upon the Government there, upon Parliaments where such Parliaments exists and at levels which control and which formulate public opinion in other countries.

This is something which has not been undertaken by us alone. It is a well-known fact that Members of Parliament have been entrusted with this task of explaining the point of the countries to which they belong and when they go out in delegations abroad their performance is generally creditable from the point of view of the countries which they represent and they have generally succeeded in improving the relations between the two countries and also in projecting the viewpoint of country, not only at the governmental level but also, if I may use that expression, at peoples' level.

Pakistani

Shri Hem Barua: Popular level.

Shri Swaran Singh: Yes, populacer level, as Shri Hem Barua says. To-day, these days, we have a British Parliamentary delegation belonging to both parties....

Dr. L. M. Singhvi: They have come at our invitation.

Shri Swaran Singh: It does not make any difference whether go at their invitation or on our proposal; that does not make any difference at all. We have heard from some of our colleagues who have come back.....

Shri Bhagwat Jha Asad (Bhagalpur): Even though the Prime Minister has sent us, the Minister of State has condemned it in the Rajya Sabha. A nice thing indeed! How is it that a Minister of State says things different from the Prime Minister? It was said that this is hampering the work.

Shri Swaran Singh: I have not seen the whole statement but I may say that quoting a sentence may not probably be doing justice to the whole statement that was made by the Minister of State in the other House. The discussion there did not relate to the envoys: that related only to publicity. And if I may say so, sending out these missions is not just publicity. It is really much more than publicity. This enables 1866(Ai) LS—10.

the Members of Parliament to explain the view point of the country to various leaders at party levels, at governmental level, even to opposition parties and, therefore, the canvass is much bigger and publicity is only one part. Their going there will receive some publicity and publicity is important but their function is even more basic, fundamental and solid than just writing in the newspapers or appearing in the TV programme or radio programme.

So, I am very sorry that these delegations have been unnecessarily criticised. If I may say so, our colleagues have gone abroad and let us wait for their return. Some of them have actually come back and the reports they have given to me are very very encouraging. Some more are going. Let us, on behalf of the House, wish them all success in this difficult mission.

Dr. L. M. Singhvi; I am not opposed to sending them; I am opposed to the manner in which they are sent.

Shri Swaran Singh: Is the criticism about the statement made by the Minister of State or about sending the delegation? If the criticism is only about the statement made by the Minister of State, I have already said that it was made in the other House in another context. Let us discuss the substance of it rather than be deflected from our approach by any statement which has been made by the Minister of State.

Dr. M. S. Aney (Nagpur): Does not the hon. Member think that the condemnation of our delegation by one of the Ministers is likely to affect our prestige outside?

Shri Swaran Singh: This will not. The fact of the concern expressed by such a senior Member and my making a statement that they are doing very useful work will have a much more powerful impact than any other statement and the fact that members going abroad will meet important pub-

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[Shri Swaran Singh]

lic men there government leaders, members and others, that itself will have its own effect.

So, I will strongly appeal that the House should really give strong support to the threads about the Members going abroad, particularly when they belong to all sections of the House. Let us not be deflected by the criticism which is mostly unjustified. Unfortunately, politicians are easy targets of criticism and when they take a hand on a somewhat unconventional basis in serving the country in spheres in which they are not normally functioning, there is always some criticism from all types of quarters and we, in the House, should really counteract that criticism rather than fall a victim to it.

We have got responsible Members of Parliament and they know their job. They can stand on their legs. I have no doubt in my mind that this experiment will succeed. It is not a novel one. On several occasions many hon. Members have gone-sometimes alone; sometimes in groups-and generally their performance has been good. We should not hesitate to mobilise all our resources for putting across India's viewpoint and Members of Parliament are important sections of our way of life and of the system under which we work. We should bless their efforts rather than criticize them because I think it is not fair to the Members who are going abroad and who have under taken these trips in a spirit of serving the country.

Shri Hem Barua: Do you not have anything to say about those who are proposing to go abroad? There is nothing to say about them?

Shri Swaran Stagh: There are some delegations also which are going abroad. Most of these took shape when I was away. So, I am trying to pick up the composition and the destination of many of these groups. But I am fully satisfied with the steps that

have been taken to organise these missions on behalf of Members of Parliament. It is a very good step and I have full confidence that they will bring credit not only to themselves but to the country and will succeed in putting across our viewpoint in a very admirable manner.

Coming to publicity, these two questions relate to two countries, the UK and the USA. This morning several questions were asked on this very subject matter during the Question Hour, namely, the publicity in UK, the role of certain foreign correspondents here, what has been appearing on the BBC. Also, some mention has been made of the reports that have appeared in the United States press. These two countries have never shown understanding of India's case on Jammu and Kashmir. Let us face the problem squarely. Is it purely on account of our failure on the publicity front that UK and USA have taken a view on this vital question of Jammu and Kashmir which is not consistent with our stand on that issue? I would like to say without any hesitation that publicity has not played any vital role in shaping the attitude of the Governments of UK and USA in relation to their attitude on the question Jammu and Kashmir. Ever since this matter has been in the Security Council, from the year 1948, there has been a consistent approach to this problem of Jammu and Kashmir which, feel, has never been appreciative of India's standpoint and India's view in relation to Jammu and Kashmir. The present aggression took place Jammu and Kashmir and we have to view the projection on the publicity front of this aggression and the facts of Jammu and Kashmir in the background of the general attitude that has been taken by those countries on the question of Jammu and Kashmir. I know that there are several other differences on major matters of policy. India has pursued a policy of peaceful co-existence and non-alignment. India has always believed in planned development. Even on these two issues, there has not been good understanding of our view-point in the United States and also, to a large extent, in U.K. So, to a very large measure, the external publicity projects our view-point, and if in a country in which it is projected there is already a certain attitude which is not sympathetic to our stand, which really goes counter to our way of tackling these problems, then we cannot expect to get the type of publicity which would please us. And we are all on account of historical oriented associations, on account of a number of things, always to these two countries in particular because most of us, particularly the older amongst us, have had our education and training in that system and we are over-sensitive to what appears in a British newspaper or in an American newspaper. Therefore, we are somewhat more sensitive to what is mentioned there than is justified by the facts of the situation. If the U.S.A. or the U.K. does not see eye to eye with us on the question of Kashmir, why should we any way feel wobbly about We should not unnecessarily develop cold feet when something appears in print there which is not to our liking. We should project our view-point as best as we can. But if in spite of that they take a view which is not liked by us, we should ignore it.

Sir, in this respect, I would like to tell you my own experience. In the last Security Council debate which took place in New York, Mr. Bhutto made a very long speech; he spent about an hour and a half in spelling out the "genocide in Kashmir", "the arrests of the student who demonstrated".

Shri Hem Barua: The so-called genocide.

Shri Swaran Singh: This is all imaginary. You know it; you do not require to be corrected on that. It was a very long speech full of invec-

tives full of all the epithets that could be raised, condemning us and condemning what is happening here. And I may tell you-it might interest you and the House-that the next day, I think, the biggest disappointment that must have been felt by Mr. Bhutto must have been that a word of this was reported in any American newspaper the next morning. Mostly, I believe, it was on account of the fact that the Pakistan Foreign Minister over-played his hand and he used such vituperative language and used such invective that they thought the best way to deal with that was to ignore it completely. The other Members of the Security Council who spoke thereafter did not make a single reference to the happenings Jammu and Kashmir.

So, in matters like this, when other Governments are concerned, when the press in other countries is concerned, they have got their own viewpoint which they project to their own people in a form, in a manner, which appeals to them, which catches them and which gives the juice, as the Americans call it, to their readers.

Shri Hem Barua: Mr. Bhutto calling us Indian dogs got a wide publicity there.

Shri Swaran Singh: It was not mentioned in any newspaper in the United States because immediately they corrected this and what went to the press did not contain that. It did appear in the British papers. But it did not appear in the American newspapers.

Shri Bhagwat Jha Asnd: But some one of your colleagues was defending sion that it thinks proper.

Shri Swaran Singh: No one is trying to defend anybody. We have to place facts before the House and it is for the House to take any decision that it thinks proper.

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[Shri Swaran Singh]

So, I do feel that there is considerable forces in this fact that we will have to deal with the foreign correspondents in a more coordinated manner.

I would like to repudiate any suggestion that might be made-in fact, it has been made—that there is lack of co-ordination between the Ministry of Information and Broadcasting and the Ministry of External Affairs. There complete is coordination: almost everyday meetings take place officers concerned and between the all the information is exchanged and it is the co-ordinated effort of both that is projected abroad.

One fact that I would like to mention is that it is the report made by the foreign correspondents, i.e., when they report from India as they report from any other country back to their country, that receives definitely more publicity than anything that we can organize through our embassies in those countries or through our Missions or publicity officers in those countries. This reporting is again examined by their editorial boards and they decide ultimately as to what should be projected to the people there. This is a major factor that affects, to a very large extent, publication that takes places in the various newspapers abroad. sorry that the arrangements that were made here immediately after the agression started were not quite satisfactory. It has been said here alsoas my colleague was explaining this morning-that Pakistan had prepared themselves for aggression and probably they had also made preparations on the propaganda front and it naturally took some time before we could organise our arrangements here to make even the factual information available in an assimilable form to the foreign correspondents. We will certainly take more care to ensure that the necessary facilities are made available to the foreign correspondents. The reporters of several countries stationed here, particularly the Soviiet Union and the East European countries, sent objective reports: the coverage there was good and what was projected in the newspapers in those countries was factually correct and they did appreciate India's viewpoint. Some of the newspaper representatives, when they come here, take delight in a lot of drain-inspecting and they find it difficult to send back in their despatches anything which is objective or which gives our viewpoints. I was amazed to find a big coverage given in one of the American newspapers based on the report of an American newspaperman- he talked to one or two persons in private; they whispered something into his ears and on that he made out a big coverage. If that is the standard which unfortunately some of these foreign press representatives adopt then we shall have to give them better information and we shall also have to have some control over them. is true that the Press enjoys freedom and we give all facilities, freedom does not mean that they could put across anything in a tendentious manner or give a twist in their favour or load it against us. That is highly objectionable.

Shri K. D. Malaviya (Basti): The tragedy is that they do not care for the Government.

Shri Swaran Singh: There many newspapers in our own country who are guilty of that type of thing. We have, under our Constitution given the freedom of expression and we are not misled by that because democracy is in full swing here. Even if something wrong appears in our own country, we know who is the writer, what is his background, what is the think that is troubling him and why he is giving that type of presentation. misleading impressions from something that appears in our own newspapers is not that grave. But in foreign countries when the reporting is selective and very few items

Propaganda

(H.A.H. Dis.)

appear, anything tendentious and tortuous does create at any rate momentarily an adverse feeling against us.

Having said all that, I would like to assure the House that I am myself not fully satisfied with all the publicity arrangements that we have got, both mechanical as well as the general approach to it, and we are taking steps to improve them; some steps have already been taken, and we shall take more. I would like to strengthen our publicity organisation both at the headquarters and abroad in a significant manner, and we might be able to take steps before long, and I shall inform the House as soon as we have finalised them.

It is not quite corect to say that the officers in various Missions who are in charge of publicity work are just bureaucrats. A large proportion out of them have got journalistic background, and they were drawn from. . .

Dr. L. M. Singhvi: They have been treated as cast-aways or outcastes as at one time the late Prime Minister himself had observed.

Shri Swaran Singh: I do not accept that. They are doing a good job of work. In fact, some of the foreign correspondents have mentioned to me that they would like to meet our diplomatic section rather than the press section, and that is a matter which we shall have to take into consideration. In several foreign Missions functioning here and in other countries, generally they do not have separate press officers. The press people are a little allergic when they meet people who are designated as press attaches. They want to have political news and somehow they have a feeling that the press people do not have the political news. In several foreign service organisations functioning aboard, even for publicity work, although the officers concerned do the publicity work, they are not designated as publicity officers; some other designation is given to them. All these matters are receiving our attention. I am sure that the strength that we show in our unity, the way that our Parliament functions and gives a lead to the country, all these facts, when they are projected do create a powerful impact and any wrong impression that might be created momentarily by twisted reports of activities in the country is dispelled when the real facts are projected to them. And this effort will continue to be made.

# 17.44 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, November 23, 1965/Agrahayana 2, 1887 (Saka).